

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, AT PUNE**

APPEAL NO. 162 OF 2024

IN THE MATTER OF:

BHIMJIBHAI JIVABHAI BHIL & ORS.

....APPELLANTS

VERSUS

UNION OF INDIA & ORS

....RESPONDENTS

AFFIDAVIT FOR ADDITIONAL DOCUMENTS

PAPER BOOK

(FOR INDEX PLEASE SEE INSIDE)

*Abhimanue
Shrestha*

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43, OLD LAWYERS CHAMBER,

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Date: 13.11.2024

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BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, AT PUNE

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IN THE MATTER OF:

BHIMJIBHAI JIVABHAI BHIL & ORS.

....APPELLANTS

VERSUS

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....RESPONDENTS

AFFIDAVIT

I, Bhimjibhai Jivabhai Bhil, Age 39, Male, Residing At. Babar Sheri, Village Padhiyarka, Taluka Mahuva, District Bhavnagar, Gujarat - 364290, state on solemn affirmation as under:-

- 1. That being one of the Appellants in the aforesaid Appeal, I am well conversant with the facts and record of the case and therefore I am competent to swear this affidavit.
2. That the documents in support of the aforesaid appeal is being filed with the present affidavit. The same are true and correct copies of their originals and are necessary and relevant for the adjudication of the aforesaid appeal.
3. That I have been read over and made to understand the contents of the present affidavit and I have signed it having understood the same.

Handwritten signature and stamp: IDENTIFIED BY ME ADVOCATE

Handwritten signature in Gujarati: ભાગ્યલાલ યાજ્ઞીભાઈ ભાઈ

DEPONENT

VERIFICATION

I, the abovenamed deponent do hereby verify and declare that the contents of paras No.1 to 3 of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed therefrom.

Verified at _____ on this _____ day of Nov., 2024.

Handwritten signature in Gujarati: ભાગ્યલાલ યાજ્ઞીભાઈ ભાઈ

SERIAL NO. 709 of 2024 Solemnly Affirmed Before Me By... Who is Identified by shri... To Whom I personally Know K. B. HADIYA (advocate) Notary Public Bhavnagar District VADLI, TA. MAHUVA



DEPONENT



P.T.O

No. J-11013/41/2006-IA.II(I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003.
Telefax: 24362434

Dated the 24th December, 2010

OFFICE MEMORANDUM

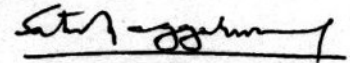
**Sub: Consideration of Integrated and Inter-linked projects –
Procedure Regarding.**

The matter relating to the procedure for consideration of integrated and inter related projects for grant of environmental clearance under the provisions of EIA Notification, 2006 has been receiving attention of this Ministry for quite some time. After a detailed deliberations in the Ministry. It has been decided that the following procedure shall be adopted henceforth for consideration of such projects.

- (i) Integrated and inter-linked projects having multi sectoral components shall prepare a common EIA report, covering impact of each of the component in a comprehensive manner after obtaining TORs from each of the respective sectoral Expert Appraisal Committees (EACs). For the purpose, the project proponent shall submit applications to each of the sector simultaneously giving full details of the project (comprehensively for the integrated / interlinked projects as also for the particular component, sector specific) in the prescribed format (Form-1) and the pre-feasibility report.
- (ii) The respective sectoral Expert Appraisal Committees will consider the project with specific emphasis on their respective sectors and prescribe the TORs which will not be limited to the sector but would also encompass the entire project as a whole.
- (iii) The proponent shall prepare a common EIA report covering all the sectors comprehensively and hold public hearing based on the EIA report so prepared, for each component as per provision of EIA Notification, 2006.
- (iv) After the EIA report has been prepared and public hearing has been held, the proposals for environmental clearance in respect of all the sectoral components of the project shall be submitted simultaneously.
- (v) The respective EACs will consider the sector specific proposals based on the common EIA report and will make their recommendations relating to that particular component. However, in doing so, the overall impact of the project as a whole will also be considered.

- (vi) After the proposals relating to the various components have been considered by the respective EACs and their recommendations made, these proposals will be processed on individual files for obtaining simultaneous approval of the Competent Authority.

This issues with the approval of the Competent Authority.



(Dr. S.K. Aggarwal)

Director

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs/SEACs
3. Member Secretaries of all SPCBs / UTPCCs

Copy to:-

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to AS(JMM)
4. Advisor (NB)
5. Website, MoEF
6. Guard File

Munim Shauke
RUE

F.No. 22-76/2014-IA-III
Government of India
Ministry of Environment, Forests and Climate Change
Impact Assessment Division

.....
Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj
New Delhi-110 003

Dated the 7th October, 2014

OFFICE MEMORANDUM

Subject: Status of land acquisition w.r.t. project site while considering the case for environment clearance under EIA Notification, 2006-regarding

It has been brought to the notice of this Ministry that in the absence of any guidelines, different EACs/SEACs adopt different criteria about the extent to which the land w.r.t. the project site should be acquired before the consideration of the case for environment clearance (EC). Some of the Ministries in the Government of India and some industrial associations have represented that full acquisition of land for the project site should not be insisted upon before consideration of the case for EC and instead initiation of land acquisition process should be sufficient for the consideration of such cases. The argument being that land acquisition process can go on in parallel and that consideration of EC need not await full land acquisition.

2. The matter has been examined in the Ministry. The EC granted for a project or activity under the EIA Notification, 2006, as amended, is site specific. While full acquisition of land may not be a pre-requisite for the consideration of the case for EC, there should be some credible document to show the status of land acquisition w.r.t project site when the case is brought before the concerned EAC/SEAC for appraisal. It has been accordingly decided that the following documents relating to acquisition of land w.r.t. the project site may be considered as adequate by EACs/SEACs at the time of appraisal of the case for EC:

- (i) In case the land w.r.t. the project site is proposed to be acquired through Government intervention, a copy of preliminary notification issued by the concerned State Government regarding acquisition of land as per the provisions of Land Acquisition, Rehabilitation and Resettlement, Act, 2013.

[Signature]
2/-

- (ii) In case the land is being acquired through private negotiations with the land owners, credible document showing the intent of the land owners to sell the land for the proposed project.
3. It may, however, be noted that the EC granted for a project on the basis of aforesaid documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project and mentioned in the EC.
4. This issues with the approval of the competent authority.


(Dr. Satish C. Garkoti)
Scientist 'F'

Copy to:

1. All the officers of IA Division
2. Chairperson/ Member Secretaries of all the SEIAAs/SEACs
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/ Member Secretaries of all SPCBs/ UTPCCs

Copy for information:

1. PS to MOS (Independent Charge)
2. PPS to Secretary (EF&CC)
3. PPS to AS (SS)
4. PS to JS (AT)
5. Website, MoEF&CC
6. Guard File

Mimansa
Sharma
RUE

ANNEXURE A-3**Annexure**

AN

Pending application of industrial purpose in Collector office, Bhavnagar

Se. No.	Applicant detail	Village name	Tahesil name	Details of demandig land and purpose
1	Keparo energy (india), Ltd., Hedarabadp	Dungarpur	Mahuva	Gaucher sarve No.68 Paiki 5, Land He.12-00-00 Sqm., Wind farm power project.
2	Keparo energy (india), Ltd., Hedarabadp	Khari	Mahuva	Government west sarve No.343 Paiki 1, Land He.6-00-00 Sqm. and Gaucher sarve No.343 Paiki 2, Land He.1-00-00 Sqm., Wind farm power project, Wind farm power project.
3	Keparo energy (india), Ltd., Hedarabadp	Jambuda	Mahuva	Government west sarve No.134 Paiki 2, Land He.4-00-00 Sqm. and Gaucher sarve No.134/1A/2 Paiki 3, Land He.5-00-00 Sqm., Wind farm power project, Wind farm power project.
4	Keparo energy (india), Ltd., Hedarabadp	Nana Khuntvada	Mahuva	Government west sarve No.145, Land He.17-00-00 Sqm. and Gaucher sarve No.227/1 Paiki 1, Land He.4-00-00 Sqm., Wind farm power project, Wind farm power project.
5	Keparo energy (india), Ltd., Hedarabadp	Mota Khuntvada	Mahuva	Gaucher sarve No.37, Land He.4-00-00 Sqm. and sarve No.69, Land He.6-00-00 Sqm., sarve no.323/1 Paiki 1, Land He.44-00-00 Sqm., Wind farm power project, Wind farm power project.
6	Keparo energy (india), Ltd., Hedarabadp	Beda	Mahuva	Government west sarve No.231/a, Land He.11-00-00 Sqm. and Gaucher sarve No.231/A/b/1, Land He.41-00-00 Sqm., Wind farm power project, Wind farm power project.

Se.N o.	Applicant detail	Village name	Tahesil name	Details of demandig land and purpose
7	Keparo energy (india), Ltd., Hedarabadp	Bhanvadiya	Mahuva	Government west sarve No.56/1A Paiki, Land He.7-00-00 Sqm., Wind farm power projest, Wind farm power, projest.
8	Keparo energy (india), Ltd., Hedarabadp	Sendarda	Mahuva	Government west sarve No.620/A Paiki 1 Paiki 1, Land He.15-00-00 Sqm., Wind farm power projest, Wind farm power projest.
9	Keparo energy (india), Ltd., Hedarabadp	Chapari	Mahuva	Gauchar sarve No.109/B, Land He.10-00- 00 Sqm., Wind farm power projest, Wind farm power projest.
10	Keparo energy (india), Ltd., Hedarabadp	Rajavadar	Mahuva	Government west sarve No.21 Paiki 1, Land He.5-00-00 Sqm. and Gaucher sarve No.96/1 Paiki 1, Land He.7-00-00 Sqm., Wind farm power projest, Wind farm power projest.
11	Keparo energy (india), Ltd., Hedarabadp	Valavav	Mahuva	Government west sarve No.14, 18 and 62 Paiki 1, Land He.4-00-00 Sqm., Wind farm power projest, Wind farm power projest.
12	Mr.Vipulkumar Ghelabhai Dhapa, at- Jesar, Ta-Mahuva .	Rajavadar	Mahuva	Government west sarve No.21/1, Land He.0-80-94 Sqm., Ston crusher indstry.

Resident additional collector
Bhavnagar

Statement showing the Details of existing Mining Lease / Quarry lease in the villages coming under the catchment of salinity scheme of three + 1 bandhara (bund) in Mahuva Taluka Dist-Bhavnagar

Sr. No.	M.L. Appl. No.	Name of Lessee	Date of grant	District	Taluka	Village	Name of bandhara (Bund)	Survey No	Area in Hect	Minerals
1	2	3	4	5	6	7	8	9		
1	ML	Sandip cement	13/03/1982	Bhavnagar	Mahuva	Kalsar	Kalsar Bandhara	360/1	20.00.00	lime stone
2	QL	Vipulkumar ghelabhai dhapa	22/12/2008	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21-1	1.00.00	Black trap
3	QL	Alpeshkumar ghelabhai dhapa	22/12/2008	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21/1	1.00.00	Black trap
4	QL	Super fine crusher	25/08/2009	Bhavnagar	Mahuva	Tataniya	Malan Bandhara	195 paiki	00.83.20	Black trap
5	QL	Amar stone crusher	30/06/2010	Bhavnagar	Mahuva	Bhadra	Malan Bandhara	17/2	00.80.94	Black trap
6	QL	Jaybhavani m. b.s. m.l.	21/01/2011	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21/1	1.00.00	Black trap
7	QL	Shree kishor project pvt. ltd	30/08/2010	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21/1	3.51.20	Black trap
8	QL	Jadavbhai karshanbhai baraiya	30/08/2010	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21 paiki	1.00.00	Black trap
9	QL	Dhirubhai lalajibhai velari	24/10/2008	Bhavnagar	Mahuva	Nana jadra	Malan Bandhara	malan rever	0.89.60	Ordinary sand
10	QL	Krushna supplier	30/08/2010	Bhavnagar	Mahuva	Billa	Malan Bandhara	malan rever	1.00.00	Ordinary sand

10
Collector
Bhavnagar District
Bhavnagar

Statemet showing the Details of pending Mining Lease Application in the villages coming under the catchment of salinity scheme of three bandhara (bund) in Mahuva Taluka Dist-Bhavnagar

Sr.	Name of Lessee	Date of Appl.	District	Taluka	Village	Name of bandhara (Bund)	Survey No	Area in Hect	Minerals
1	2	3	4	5	6	7	8	9	
1	Ranchhod Kikabhai Ruparel	18/11/1991	Bhavnagar	Mahuva	Padhiyarka	Samadhiyala Bandhara	80	97.77.27	Lime stone
2	Grasim Industries Ltd.	06/03/1993	Bhavnagar	Mahuva	Kalsar Kotada Dayal	Kalsar Bandhara	Various	670.48.26	Lime stone
3	Nirma Ltd.	21/12/1994	Bhavnagar	Mahuva	Kalsar Naip	Kalsar Bandhara	Various	120.00.00	Lime stone
4	Gujarat Power Corporation Ltd.	15/11/1996	Bhavnagar	Mahuva	Kalsar Naip	Kalsar Bandhara	Various	642.00.00	Lime stone
5	Mistry Cements	14/08/1997	Bhavnagar	Mahuva	Gujarda	Samadhiyala Bandhara	Various	75.32.66	Lime stone
6	Sharda Steel Corporation	06/03/1998	Bhavnagar	Mahuva	Nikol	Nikol Bandhara	93	114.83.02	Lime stone
7	Sharda Steel Corporation	21/11/1998	Bhavnagar	Mahuva	Ranparda	Nikol Bandhara	Various	54.00.00	Lime stone
8	Nirma Ltd.	21/01/2004	Bhavnagar	Mahuva	Vangar Madhia	Samadhiyala Bandhara	Various	1225.85.53	Lime stone
9	Nirma Ltd.	21/01/2004	Bhavnagar	Mahuva	Gujarda Dudhala Dugheri	Samadhiyala Bandhara	Various	1497.47.01	Lime stone
10	Nirma Ltd.	21/01/2004	Bhavnagar	Mahuva	Padhiyarka Dofia	Samadhiyala Bandhara	Various	616.72.54	Lime stone
11	Nirma Ltd.	06/05/2004	Bhavnagar	Mahuva	Kalsar Naip	Kalsar Bandhara	Various	1400.62.40	Lime stone
12	Anjali Enterprise	31/05/2004	Bhavnagar	Mahuva	Otha	Nikol Bandhara	Various	254.00.00	Iron Ore Red Oxide
13	Nirma Ltd.	21/08/2004	Bhavnagar	Mahuva	Otha	Nikol Bandhara	Various	487.82.59	Lateritic Clay
14	Emami Cement Ltd.	13/05/2008	Bhavnagar	Mahuva	Kalsar Naip	Kalsar Bandhara Nikol Bandhara	Various	1047.00.00	Lime stone
15	Gurukripa Mines & Minerals	28/07/2008	Bhavnagar	Mahuva	Naip, Kalsar	Kalsar Bandhara Nikol Bandhara	Various	28.07.08	Lime stone
16	M/s. v.v. minerals	30/05/2012	Bhavnagar	mahuva talaja bhavnagar	Doliya Naip, kuda Kotada Rajpara Janjmer etc	Samadhiyala Bandhara	Various	2000.00.00	Garnet rutile etc


[Signature]
Collector

Bhavnagar District



Bhavnagar

Statement showing the Details of pending P. L. Application in the villages coming under the catchment of salinity scheme of three bandhara (bund) in Mahuva Taluka Dist-Bhavnagar

Sr.	Name of Lessee	Date of Applicant	District	Taluka	Village	Name of bandhara (Bund)	Survey No	Area in Hect	Minerals
1	Ashavin j.thanki	08/02/1991	Bhavnagar	Mahuva	Talgajarada	Malan Bandhara	601	94.33.28	Bouxite
2	Grasim Industries Ltd.	06/03/1993	Bhavnagar	Mahuva	Kalsar Kotada Dayal	Kalsar Bandhara	Various	988.04.71	Limestone
3	Asiyan paits india ltd.	17/09/1993	Bhavnagar	Mahuva	Kalsar, naip	Malan Bandhara Kalsar Bandhara	Various	18.20.00	Limestone
4	Somani cement co.ltd.	30/06/1994	Bhavnagar	Mahuva	Khared	Malan Bandhara	Various	190.73.00	Limestone
5	Somani cement co.ltd.	30/06/1994	Bhavnagar	Mahuva	Dudheli.Padhiyarka Doliya	Samathiyala Bandhara	Various	680.00.00	Limestone
6	Suraynagari cement ltd.	26/12/1994	Bhavnagar	Mahuva	Kalasar, Naip.	Malan Bandhara Kalsar Bandhara	Various	950.00.00	Limestone
7	Mistry Cements	26/11/1995	Bhavnagar	Mahuva	Gujarda	Samathiyala Bandhara	Various	75.32.66	Limestone
8	Mistry Cements	24/01/1996	Bhavnagar	Mahuva	Nicha kotda	Nikol Bandhara	392/1	114.96.00	Limestone
9	Annji enterprise	31/05/2004	Bhavnagar	Mahuva	Otha	Nikol Bandhara	Various	254.00.00	Iron & red oxide
10	Nirma Ltd.	21/06/2004	Bhavnagar	Mahuva	Dudheli.Padhiyarka Doliya Gujarada	Samathiyala Bandhara	Various	3436.35.14	Limestone
11	Ashapura Minechem	10/03/2006	Bhavnagar	Mahuva	Ratol	Nikol Bandhara	217/1	15.00.00	White clay chaina clay
12	Ashapura Minechem	10/03/2006	Bhavnagar	Mahuva	Visavadar	Malan Bandhara	31	15.00.00	White clay chaina clay
13	Grasim Industries Ltd.	30/10/2007	Bhavnagar	Mahuva	Talgajarada	Nikol Bandhara	Various	127.63.00	Bouxite


Collector
Bhavnagar District
Bhavnagar

TRUE COPY

 
1.1.

Report of the Expert Committee on visit to Cement Plant site of M/s Nirma Ltd., near Village Padhiarka, Taluka Mahuva, District Bhavnagar, Gujarat from 3rd to 5th February 2011

M/s Nirma limited was granted Environmental Clearance (EC) by Ministry of Environment and Forests (MoEF) on 11.12.2008 for a Cement Plant (1.9 MTPA; 1.50 MTPA Clinker) and Captive Power Plant (50 MW), Coke Oven Plant (1.5 LTPA) near Village Padhiark, Taluka Mahuva, District Bhavnagar, Gujarat by M/s Nirma Limited with stipulation of conditions.

Subsequent to the issuance of EC to the Nirma plant, the local people & NGOs raised certain concerns regarding its adverse impact on water body created subsequent to the construction of Bandhara in the year 2000. The EC was challenged in the Hon'ble High Court of Gujarat. Subsequently, special leave petition has been filed in the Hon'ble Supreme Court of India by Shree Mahua Bhandara Khetewadi Priyavaran Bachav Samittee. In this connection MoEF appointed an Expert Committee vide Office Memorandum No. L-11011/7/2008-IA-II (I) dated 21st January, 2011 (Annexure-1) to undertake field visit to project site of M/s Nirma Ltd. from 3rd - 5th Feb, 2011 with the following terms of reference.

- (i) Inspect the plant site to oversee the Implementation of the project by M/s Nirma Limited with reference to the Environmental Impact Assessment (EIA) report/ Environmental Management Plan (EMP) report, based on which environmental clearance was accorded to the project.
- (ii) Verify the ground situation in the vicinity of the plant site as also and the factors which may cause impact on the water body in light of the concerns expressed by the local people in the complaints received regarding the project.
- (iii) Cover any other point which is relevant regarding the environment issues pertaining to the project.

The Committee at the very outset would like to make the following observations to clarify the definition and identifying features of wetlands so that there is no confusion between designating an area as wetland or wasteland.

સરકારી સમીક્ષક

Wetlands are complex and highly fragile ecosystems forming an integrated part of water cycle. The local communities greatly benefit from their products and services. Unfortunately, wetlands have been widely regarded as wastelands and they have been drained, destroyed and reclaimed. The International Ramsar Convention, 1971 to which the Govt. of India is a signatory, calls for the protection and conservation of all types of wetlands. The official Ramsar definition of wetland recognized globally and adopted by the Govt. of India is given as under:

"Wetlands are area of marsh, fen, peatland or water, whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish, or salt, including areas of marine water, the depth of which at low tide does not exceed six metres" – Ramsar

The 268 ha of land allotted to M/s Nirma Ltd., has been shown in the Govt. Revenue records as a waste land and the same has been reported in the EIA report by M/s Nirma Ltd. However, it may be observed that our revenue records are very old which needs to be revised, otherwise every wetland will be lost in the name of wasteland. Since wetlands are essential for charging of aquifers and storing water, it is high time for Govt. to initiate change in the revenue records on the basis of ground reality to save these wetlands from ruthless exploitation. This should be a continuous exercise as lots of changes occur in land use pattern from time to time due to urbanization/developmental/anthropogenic pressures. Although the artificially created Samadhiyala Bhandhara may not appear in the list of nationally important wetland identified by MoEF, but it is critically important to the local economy as it is serving as a dependable source for irrigation.

Background of the project:

The MoEF has issued Environmental Clearance (EC) to M/s Nirma Ltd., for Cement Plant (1.9 MTPA; 1.50 MTPA Clinker) and Captive Power Plant (50 MW), Coke Oven Plant (1.5 LTPA) near Village Padihiark, Taluka Mahuva, District Bhavnagar, Gujarat on 11th December, 2008 after following the due process of evaluation and scrutinizing the information provided by the proponent in the EIA report which also includes public hearing proceedings assuming that the information provided by the proponent is reliable and dependable. However, certain anomalies were observed by the Committee during the field visit and from the submissions made by M/s Nirma Ltd. to the Committee on 5th February 2011 at Bhavnagar. The Committee has discussed these issues in the text of the report given below.

Methodology adopted by the Committee:

- a. A briefing of the Expert committee was held on 2.2.2011, prior to the field visit, at Paryavan Bhawan, MoEF, New Delhi. Dr. Nalini Bhatt, Adviser and Dr. P.L. Ahujarai, Director of MoEF appraised the committee regarding the Cement project of M/s Nirma Ltd (1.9 MTPA; 1.50 MTPA Clinker) and Captive Power Plant (50 MW), Coke Oven Plant (1.5 LTPA). The committee was informed about the opposition to this project by the local farmers and related developments leading to the constitution of present Expert Committee by MoEF.
- b. The committee examined the Application Form I and EIA report submitted by M/s Nirma to MoEF for seeking environmental clearance and the EC letter dated 11.12.2008 stipulating specific conditions of clearance, reports of the Shelat Committee and WAPCOS and as well as other related documents and photographs.
- c. The Committee went through the Shelat Committee & WAPCOS reports, judgements of Hon'ble Gujarat High Court and SLP (Civil) nos. 14698, 15016, 32414 and 32615 of 2010 filed with Hon'ble Supreme court and other related press articles.
- d. The committee left for Bhavnagar for site visit on 3rd Feb and returned to Delhi on 6th February.
- e. During site visit, the Committee interacted with project authorities, State Government officials, two major groups of local farmers expressing opposite views about Nirma project, and some individuals as listed in Annexure --2
- f. After the site visit on 5th February, the Committee had a meeting with the officials of state Salinity Ingress Department and senior officials of M/s Nirma Ltd. at Bhavnagar.
- g. The Committee had gone through the presentation submitted by M/s Nirma Ltd. and the representations received from different stake holders and others during the site visit.
- h. The Committee met on 9.2.2011 and 10.2.2011 at MoEF to discuss the findings and finalize the report.

Site description:

The project site and the surrounding area is low lying coastal zone hinterland with low elevation and gradual slope towards the South-East into the Gulf of Khambat. The highest part of elevation is around 6 Mt MSL at the project site and Samdhiyala Bandhara has been constructed with the height of 2.5 M. The average yearly rainfall in the area is about 640 mm.

The Samadhiyala Bandhara was constructed to check the salinity ingress in the year 2000 by Salinity Ingress Prevention Circle (SIPC), Rajkot, Govt. of Gujarat. This has resulted in the creation of a large water body as a result of which the salinity of the area has been reduced and recharging of ground water has improved. M/s Nirma Ltd., was allotted 268 ha of land out of which about 100 ha was under submergence. As per the direction of Govt. of Gujarat and Hon'ble Gujarat High Court, M/s Nirma has surrendered 54 ha and 46 ha respectively totaling to 100 ha, which is not a part of the submerged area allotted to them. During the field visit, the Committee was informed by M/s Nirma Ltd. that out of the 100 ha, surrendered by the company, 30.66 ha. is out of so called temporary submergence area as identified by Salinity Dept., which remains unconfirmed.

M/s Nirma Ltd., informed the Committee that a school located in their premises will be shifted to a new site and the company will construct suitable, possibly a better, facility for the school at their cost. A village crematorium is also located in their property area; the company representative informed that this area will be relinquished by the Company for the use of villagers.

Observations of the Committee

Samadhiyala Bandhara

An artificially created Bandhara in the year 2000, possesses all the characteristic features of wetland ecosystem (fresh water body) supporting rich aquatic vegetation composed of different types of aquatic plant species, aquatic birds, fish and amphibians.

Fertile agricultural fields, standing crop of cotton, wheat, sugarcane and other vegetables were growing in different fields in the area. In places, farmers were preparing their fields and carrying out different agricultural operations. In some places, long hose pipelines were present in agricultural fields for lifting water from the Bandhara for irrigation.

Cattle rearing is practiced by majority of village households; cattle appeared very healthy and well fed. Cows, buffaloes and many sheep herds were seen grazing in the area.

Another small Bandhara, located in the extreme north-west direction from project site exists and a small portion was broken at one end, which appeared to be an act of vandalism.

Inside the Nirma Project Site:

Permanent plant boundary has been built in part of the area and rest of the area was partly fenced. Civil construction: works of kiln foundation, clinker tunnel was under progress; pre-heater building completed up to approx. 42.54 m level; out of three, one clinker tunnel completed; coal mill footing and wall completed up to 3.70 m leveled from FFL; excavation work for cement silo and cement mill was under progress; construction of water tank, offices, temporary shed for storage of material, DG site building and sub-station for power distribution system completed on the dry land of site.

A kachha road has been constructed by the project authorities, inside the project site formed by earth filling up to approx. 1 to 1.5 m. The western side of the road was abating bandhara wetland having approx. one meter of standing water. The eastern side of the road was low-lying area supporting rich herbaceous and shrubby vegetation. A number of wetland bird species were seen perching in the area. One could easily visualize that the eastern side of the road in the absence of the temporary access road, would have been submerged under water up to considerable distance in the project area.

A temporary Project Site Office has been constructed and along the road leading to the site office (branching off from the main access road) a large number of tree saplings have been planted along this 1 km road forming green belt on either side of the road.

JBC earth moving machines were seen operating in the area at some places in the Project area to carry out earth filling in the submergence area. In addition, mounds of earth were lying waiting to be spread and leveled. Trucks loaded with steel and building materials, Material storage yard and a thatched teashop frequented by JBC operators, laborers and truck drivers were observed.

A building of functional Government primary school (catering to approx. 300 students) present within the project area in the south-eastern end of the project site. Also a cremation ground used as common facility by the villagers and an overhead water tank for villagers were present.

A portion of public road approx. 4 km falling in the project area connecting Padhiarka and Dodiya villages. Out of this 4 km road, approx. 1.5 to 2 km of road is passing through the project area allotted to M/s Nirma Ltd. Remaining 2 km of road is passing through 54 ha of land surrendered by the company.

- (i) Inspect the plant site to oversee the implementation of the project by M/s Nirma Limited with reference to the Environmental Impact Assessment (EIA) report/ Environmental

Management Plan (EMP) report, based on which environmental clearance was accorded to the project.

Compliance of EC conditions by M/s Nirma Ltd.

The EC given to M/s Nirma Ltd., has stipulated 18 Specific and 14 General Conditions. At present, the activities at project site of M/s Nirma Ltd., are mostly related to site development, plant boundary construction and also some civil construction. At this stage, implementation of most of the EC conditions by M/s Nirma Ltd., is not possible to verify except for 4 of the specific and 1 of the general conditions. Assessment of the implementation of these conditions is given as under:-

Specific Conditions:

Ambient air quality including ambient noise levels shall be monitored at different locations including fence of the sanctuary and must not exceed the standards stipulated under EPA or by the state authorities. Monitoring of ambient air quality, fugitive and stack monitoring shall be carried out regularly in consultation with GPCB and reports submitted to the Ministry's Regional Office at Bhopal, GPCB and CPCB regularly.

M/s Nirma Ltd., showed their willingness but no site for monitoring stations has been earmarked.

CRZ clearance for laying the pipeline in coastal area under the CRZ Notification shall be obtained from the concerned department/authority.

CRZ clearance for intake and discharge of seawater is not obtained as on date.

An impact assessment study shall be carried out for the disposal of treated effluent into the seawater and all the recommendations shall be implemented.

No report was made available

The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The Housing may be in the form of temporary structures to be removed after the completion of the project.

The Committee did not see construction except only some temporary make shift shelters for workers.

General Conditions

No further expansion or modification in the plant shall be carried out without prior approval of this Ministry.

The school and cremation ground were not shown by M/s Nirma Ltd. in the EIA report although a brief reference appears in the public hearing proceedings. Overhead water tank in the project area was built subsequent to taking possession of land by M/s Nirma Ltd., which is currently being used by the villagers. On enquiry, the Committee was informed during plant site visit that M/s Nirma are going to skirt out the area having cremation ground and water tank and give it away for the public use. However, they did not mention anything about the dimensions of the area to be given out. Existing Govt. middle school has 8 pakka rooms having an enrolment of about 300 students is also located in the land allotted to M/s Nirma Ltd. The Committee was told that M/s Nirma Ltd., is going to provide a new and a better school building as a replacement of the existing school which will be finally removed. It is not clear whether the due permission to dismantle the school and its relocation elsewhere has been obtained from the concerned authorities and a formal reference has been made to MoEF.

The company has offered voluntarily to deepen at two different places a total area of 62 ha out of 75 ha outside their project area inside the Bandhara wetland as depicted on page 57 of detailed report submitted to the Committee during field visit and it appears that this has not been referred to MoEF.

Public concerns:

The Committee met the MLA of Talaja, Sarpanchs and a large no of people from ten villages who were expressing support to the Nirma project. The Committee also received written submissions in Gujarati from Smt. Bhavanaben R. Makwana, MLA, Talaja and Sarpanchs from villages of Padhiarka, Madhia, Doliya, Dudhala, Samadhiala, Guzarada, Jodiya and Katpor, Amrutvell and Kankol, etc. and the main points of their submission and discussion are as under:

- (i) All the above mentioned villages welcome this cement plant and have no objection to its coming up in this area since it will bring in prosperity.
- (ii) The cement plant will bring in large scale of employment, medical and educational facilities and agricultural improvement etc. to all the villages in the vicinity of the plant site and therefore this plant should come at this place
- (iii) State Govt. has followed the due procedure of public consultation before the EC was issued and has given the place as per rules.
- (iv) The people including MLA Mahuva are opposing the Nirma project misleading the public and is creating an atmosphere of fear among the villagers.
- (v) Neither any farmer's land nor any individual's land is allotted to the project as it is a Govt. wasteland.

A large number of villagers from the surrounding areas met the Committee at Khasra 66 village Padhiarka and expressed their opposition to the Nirma Cement Plant. The concerns of these villagers were voiced by Dr. Kanubhai Kalsaria, MLA. He spoke about the broader issues of development of the area including Bandhara and Mining, repeatedly. He also expressed concerns about the primary school, crematorium and a section of road, connecting Padhiarka and Doliya villages, within the 168 ha of M/s Nirma Limited. He informed that villagers have strong apprehension regarding non availability of water in the Bandhara due to the blockades of natural drainage channels passing through the project site. Other important points raised by him are at Annexure - 3.

- (ii) Verify the ground situation in the vicinity of the plant site as also and the factors which may cause impact on the water body in light of the concerns expressed by the local people in the complaints received regarding the project.

Impact on water

Construction Phase:

The project site is in the low lying area and the proponent has proposed to raise the plinth by 6 m MSL by bringing earth from outside, to the tune of 2 Lac m³ as informed by the proponent. The coastal area is generally sandy, handling of loose soil will increase particulate pollution and during the rain the loose soil and surface run off will create gullies and carry loose sediment to the water body, increasing turbidity and silt.

Three canals which M/s Nirma have been shown as additional water storage system which it is

Operational Phase:

The industry would generate air pollutants (gaseous, particulate matter and fine dust) from various processes and material handling which ultimately deposit on the catchment area and will be partly brought to the water body through the run off-water and is not likely to make any serious impact on the water quality for irrigation.

Impact on Air:

Concerning the impact on air, the Nirma project - 1.9 MTPA cement plant, 50 MW CPP and 1.5 Lac tonne of Coke oven plant if installed with the best air pollution control equipment as agreed by M/s Nirma Ltd., are maintained at their highest efficiency, conforming to the permissible emission limits of 50 mg/Nm³, will cumulatively emit around 250 to 300 tonnes of dust from stacks per year. In case, limestone mining is to be carried out by the company in the neighboring areas, as indicated in the EIA report, the level of air pollution will increase manifold and the intensity of the impact of air pollution on crops will vary depending on the distances from mining. The proponent has not provided any details of the mining, as they have intended to have a captive limestone mine for this plant, the Committee is constrained to analyze and assess the combined pollution impact. The resultant pollution load of coal will depend on the source of coal, the details of which have not been indicated in the EIA report.

(iii) Cover any other point which is relevant regarding the environment issues pertaining to the project.

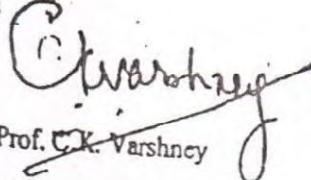
1. All issues raised in public hearing are not addressed by the company.
2. during construction, proper accommodation not being provide to the workers.
3. land being reclaimed within the water body by filling with earth dug out from somewhere else.
4. EIA/EMP report of mines not prepared / clearance not obtained. This is essential condition and usually a prerequisite for obtaining consent to build/operate the plant. This needs to be ascertained.
5. The area seems to be unsuitable for a heavy industry /large mining activity owing to the fact that large number of villagers may have to be shifted/rehabilitated. A medium sized industry based on agriculture products can be a better proposal for this area.

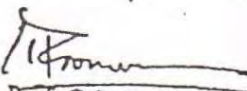
Remarks:


1. It can be appreciated that the above issues related to the project of M/s Nirma Ltd., elaborated above are largely on account of unfortunate oversight in the preparation of EIA/EMP report which could have been easily avoided by greater vigilance and detailed ground studies in preparing EIA reports.
2. Taking lessons from this assessment by the Committee, clearly brings out that developmental projects submitted to MOEF for EC if located in ecologically sensitive areas such as forests, coastal areas, wetlands etc., a critical scrutiny of the project site is essential by site visit by experts selected by MoEF. Committee is of the opinion that selected experts should verify field facts before granting of EC.
3. It may not be out of place to mention here that recently introduced scheme of EIA consultants accreditation is likely to improve the quality of future EIA Reports.


Annexures:

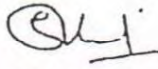
1. MoEF Office Memorandum No. L-11011/7/2008-IA-II (I) dated 21st January, 2011
2. List of Participants
3. Issues raised by Dr Kanubhai V Kalasariya, MLA vide letter dated 4.2.2011 against M/s Nirma Ltd. and the observations of the Committee
4. Reports/Documents Consulted
5. Acknowledgements



Prof. C.K. Varshney
(Chairman, Committee)



Prof. G.S. Roonwal
(Member)


Dr. Mehrotra
(Member Secretary)


Shiban Raina
(Member)


Dr. S. Kaul
(Member)


J.K. Vyas
(Member)


Dr. R.C. Trivedi
(Member)

9 February, 2011

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Sharma
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ANNEXURE A-5

Report of the 'Expert Body' constituted by the Ministry of Environment & Forests, Government of India in pursuant to the Hon'ble Supreme Court Order dated 18.03.2011 in the matter relating to Petitions for Special Leave to Appeal (Civil) No.(s) 14698/2010 (from the judgment and Order dated 26.04.2010 in SCA No. 3477/2009 of the High Court of Gujarat at Ahmedabad) Khimjibhai Lakhabhai Baraiya vs Union of India and with S.L.P. (C) No. (s) 15016, 32414 and 32615 of 2010 relating to the location of Cement Plant (1.9 MTPA; 1.50 MTPA Clinker), Captive Power Plant (50 MW) and Coke Oven Plant (1.5 LTPA) at Village Padhiyarka, Taluka Mahuva, District Bhavnagar, Gujarat by M/s Nirma Limited

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Report of the 'Expert Body' constituted by the Ministry of Environment & Forests, Government of India in pursuant to the Hon'ble Supreme Court Order dated 18.03.2011 in the matter relating to Petitions for Special Leave to Appeal (Civil) No.(s) 14698/2010 (from the judgment and Order dated 26.04.2010 in SCA No. 3477/2009 of the High Court of Gujarat at Ahmedabad) Khimjibhai Lakhabbhai Baraiya vs Union of India and with S.L.P. (C) No. (s) 15016, 32414 and 32615 of 2010 relating to the location of Cement Plant (1.9 MTPA; 1.50 MTPA Clinker), Captive Power Plant (50 MW) and Coke Oven Plant (1.5 LTPA) at Village Padhiyarka, Taluka Mahuva, District Bhavnagar, Gujarat by M/s Nirma Limited

Background

M/s Nirma Ltd. (project proponent) applied for Terms of Reference (TOR) on 5th September 2007 to set up a Cement Plant (1.5 MTPA; 150 MTPA Clinker), Captive Power Plant (50 MW) and Coke Oven Plant (1.5 LTPA) on 268 ha of Government wasteland at Padhiyarka village in Mahuva taluka of Bhavnagar District, Gujarat. The project proponent prepared a detailed rapid Environmental Impact Assessment (EIA) and Environmental Management (EM) plan and submitted to MoEF in July 2008 for Environmental Clearance (EC). The Environmental Appraisal Committee (EAC) – Industries recommended the project for granting EC, after examining the relevant documents including Application in Form 1, Prefeasibility Report, draft Terms of Reference and EIA/EMP, and after presentation and discussion of the proposal in EAC and subsequent clarifications furnished to EAC. Based on the recommendation of EAC, MoEF granted Environmental Clearance (EC) on 11th December 2008 with certain specific conditions. In both Form 1 and EIA, the project proponent described the status of land at the site as Government wasteland.

Much before 2008, the local communities were resistant to the allotment of 268 ha of land to Nirma by the Government out of 400 ha of land transferred by the Government to its Salinity Department for the construction of Samadhiala (also written as

'Samadhiyala') Bandhara (often written as Bandharo) in Shen Shuri (often written as Samsaniyo river and locally known as Han Hori) river/stream catchment, the Bandhara being at 2.5 km away from Nirma site. The Bandhara is check dam constructed to prevent salinity ingress during high tide into low lying areas that receive freshwater from the catchments of rivers/streams originating from micro watershed and to store fresh water for the use of local farmers. The resistance of local communities to the Cement Plant of Nirma was because of the reduction of storage capacity of the water body that would follow due to the allotment of submergible land to the Cement Factory complex. The State Government asked the Salinity Division to examine the issue. The Salinity Division, while admitting reduction in the storage capacity of Bandhara, suggested remedial measures to meet the short fall of storage of water due to allotment of submergible land to Nirma's Plant. In March 2009, the local communities formed the Bandhara Khetwadi Paryavaran Bachav Samiti and filed a PIL (SCA 3477/2009) at Hon'ble High Court of Gujarat. In 29 April 2009, the Government constituted the Shelat Committee under the Chairmanship of Shri S.K. Shelat, the then Adviser to the Chief Minister of Gujarat to resolve the issue of location of Nirma's Plant in the submergible area of Bandhara.

The Committee recorded in its Report that 100 ha of land allotted to Nirma was in the submergence area of the Bandhara and rest was the catchment, and suggested three options to the Government: (i) allow the plant to set up on the 268 ha, (ii) surrender 54 ha close to the dam (suggested by Nirma) and (iii) to cancel submergible 100 ha of the land allotted to Nirma. The Government adopted option (ii) and issued Order dated 8.12.2009 asking the company to surrender 54 ha of land and deepen 40 ha out of 54 ha at its own cost and further deepen 62 ha out of 75 ha of adjacent Government land.

The local communities were not satisfied with the action taken by the Government of Gujarat and filed a PIL (Special Civil Application No. 3477 of 2009 in matter Shree Mahuva Bandhara Khetwadi Paryavaran Bachav Samiti (Petitioners) vs Union of India & 5 [Respondent(s)] in the Gujarat High Court, and the Hon'ble Court ordered on 24/04/2010 that an additional 46 ha of land should be surrendered and deepen as per the

suggestion of Government, besides deepening of 54 ha and 75 ha as directed by the Government and also made other stipulations. Not satisfied with judgment, the Petitioners filed Misc.Civil Application No. 1473 of 2010 in Special Civil Application No. 3477 of 2009 at the Division Bench of Hon'ble High Court of Gujarat and the Court dismissed the petition on 27.09.2010. The MoEF also filed an affidavit in the High Court of Gujarat. Not satisfied with the judgments of Hon'ble High Court of Gujarat, the local communities filed before Hon'ble Supreme Court of India a petition for Special Leave to Appeal (Civil) No. (s) 14698/ 2010 (from the judgment and order dated 26.04.2010 in SCA No. 3477/2009 of the High Court of Gujarat at Ahmedabad) in matter of Khimjibhai Lakhabhai Baraiya (Petitioners) vs Union of India & ORS (Respondents) with SLP (C) No. (s) 15016, 32414 and 32615 of 2010.

The Hon'ble Supreme Court entertained SLPs Nos 14698 and 15016 of 2010 against the judgment of Hon'ble High Court of Gujarat and issued Notice to the MoEF to file an affidavit indicating whether the water body would get polluted/affected as and when the proposed Cement Plant becomes operational.

The MoEF filed two affidavits – one affidavit before the Hon'ble High Court of Gujarat in CA No. 1473 of 2010 in SCA No. 3477 of 2009 through Director of Regional Office, MoEF, Bhopal on 01.09.2010 and the other before Hon'ble Supreme Court in the matter mentioned above on January 2011. Both the affidavits conclude that the Cement Plant may not pollute the water body if stipulations specified in EC are implemented.

In January 2011, the MoEF appointed an Expert Committee consisting of 7 members with Professor C.K. Varshney as its Chairman (Varshney Committee) to: (i) inspect the plant site to oversee the implementation of the project by Nirma, (ii) verify the ground situation in the vicinity of plant site and the factors which may cause impact on the water body and (iii) cover any other point related to the environmental issues of the project. The Committee visited the site and held discussions with stakeholders and submitted its report to MoEF. The Report clearly states that "Samadhiala Bandhara possess all the characteristic features of wetland ecosystem (fresh water body) supporting rich aquatic

vegetation composed of different types of aquatic plant species, aquatic birds, fish and amphibians", besides other points relevant to the terms and conditions put forth to the Committee.

EAC (Industries) considered Varshney Committee Report in its meeting held on 23rd February 2011 and invited Nirma also for the meeting and to present its case in entirety. The EAC concluded that there could be alternative sites enough in the vicinity that breed no contention. Based on the recommendation of EAC (Industries), the MoEF issued a Show Cause Notice to Nirma under Section 5 of Environment Protection Act, 1986 for permanent suspension of work and revocation of the EC granted to the Cement Plant, Captive Power Plant and Coke Oven Plant on 11th March 2011.

The Hon'ble Supreme Court of India, in its order dated 18/03/2011, while dealing with the Petition (s) for SLA (Civil) No (s). 14698/2010 (from the judgment and order dated 26/04/2010 in SCA No. 3477/2009 of the High Court of Ahmedabad) in the matter of Khimjibhai Lakhabhai Baraiya versus Union of India and others and alongwith SLPs No. (s) 15016/2010, 32414/2010 and 32615/2010, directed the Ministry of Environment and Forests to call for the report of an Expert Body consisting of five independent reputed scientists who will visit the site and answer the following four issues (Annexure I):

- a) Whether the lands in question were wetlands/water bodies;
- b) Whether the project could come up on such wetlands/water bodies and if so, what would be its impact on environment? Would it lead to environmental degradation?
- c) If at all the project could come up, what steps the user agency should take in the interest of environment protection; and
- d) The precise current status of the project may also be indicated by the Expert body; and also give hearing to the Respondents No. 4 - user agency (Nirma) as well as to the objectors and submit its report within six weeks.

Pursuant to the Supreme Court order dated 18/03/2011 relating to above mentioned matter, the MoEF constituted the following panel of experts of Expert Body (Annexure 2):

Chairman

Professor C R Babu

Professor Emeritus

Former Pro-Vice Chancellor, University of Delhi

Ex-Chairman of Indian Subcontinent Plant Specialist Group of
Species Survival Commission of IUCN

Centre for Environmental Management of Degraded Ecosystems (CEMDE)

School of Environmental Studies, Delhi-110007

Members

Dr. Asad R Rahmani

Director, Bombay Natural History Society
Mumbai

Dr. Parikshit Gautam

Director, Freshwater & Wetlands, WWF-India
Delhi

Dr. Ligia Noronha

Director, Resources, Regulation and Global Security
The Energy and Resources Institute (TERI)
New Delhi

Professor Brij Gopal

Coordinator, Centre for Inland Waters in South Asia
Vice President, National Institute of Ecology
Chief Editor, International Journal of Ecology & Environmental Sciences
Executive Vice President, International Society for Limnology
Member, Board of Directors, International Society of River Science
Ex-Professor, School of Environmental Sciences, JNU
New Delhi

Dr. E J James

Director, Water Institute, Karunya University, Coimbatore
and Former Executive Director,
Centre for Water Resources Development and Management
Calicut

Secretary

Dr. P B Rastogi

Director, Ministry of Environment & Forests (MoEF)

Subsequently, the MoEF also included Shri Paritosh Tyagi (Former Chairman, CPCB, Delhi) as member of the Expert Body (Annexure 3).

The Expert Body visited the site of Nirma Cement Plant and interacted with the Nirma officials and consultants, objectors as well as different local groups on 18th April 2011 and also interacted with the State Government officials on 19th April 2011 at Ahmedabad (Annexure 4). During the site visit, the experts surveyed the entire water body/wetland (Bandhara) and also the site where the work on Nirma's Cement Plant was initiated (Figure 1). The members also met more than 1000 objectors at the site and heard their viewpoints (Figures 2 & 3). At the site the Expert Body interacted with the Nirma officials (Figure 4) and heard the presentation made by the consultants and also examined the toposheets, contour maps and satellite imageries. The Expert Body visited Malan Bandhara a huge water body which will be connected to Samadhiala Bandhara by Government of Gujarat (Figure 5). The Experts also met the representatives of two groups at Mahuva on the evening of 18th April 2011 - one group argued in favor of the project at the site as it provides employment to local youths (Figure 6) and the other group argued against the project as it leads to environmental degradation and scarcity of water during dry months and loss of livelihood of farmers due to proposed mining activities (Figure 7).

Based upon the intensive survey of the water body/wetland, the inspection of the site where Nirma Cement plant is coming up, and after analysis of the documents submitted and presentations made by different stakeholders, and after hearing the clarifications given by State Government officials, the observations of the Expert Body on the four issues raised in the Supreme Court Order are presented in the Report. The report also contains conclusions and recommendation based upon the observations presented in the report.

Responses to Specific Issues identified by the Hon'ble Supreme Court

a. Whether the lands in question were wetlands / water bodies?

Yes. Most of the land allotted to M/s Nirma Ltd. for the Cement plant, Coke oven plant and the Captive power plant, delimited by 3.82 m contour line above MSL (mean sea level), lies within the wetland/water body created in the year 2000 by the construction of Samadhiala Bandhara as a Salinity Ingress Control structure (Figure 8).

Explanation:

Water body is a generic phrase to include any depression on land - natural or man-made - that holds water for some time, irrespective of its size (area or depth) or shape. The boundaries of the water body are determined by the water level at FRL (full reservoir level) in case of man-made water bodies such as tanks and reservoirs where FRL is designed at the time of creation OR at the HFL (highest flood level). The HFL is usually demarcated at the highest water level reached once in 100 or 50 years.

Wetland is another generic term which covers a very wide range of aquatic habitats - from water saturated and waterlogged marshy lands to deep water bodies (lakes and reservoirs) as well as flowing waters such as creeks, streams, springs and rivers. This broadly all-inclusive term has been adopted by the International Convention on Wetlands, popularly known as Ramsar Convention which defines them as:

"Wetlands are area of marsh, fen, peatland or water, whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish, or salt, including areas of marine water, the depth of which at low tide does not exceed six metres"

The term has been adopted internationally and the Government of India has accepted it by joining the Convention as a Contracting Party since 1982.¹

Another widely accepted definition of wetlands, by Cowardin et al (1979)² considers three main features of wetlands: hydrophytes, hydric soils and shallow flooding at some time of the year.

Hydrophytes are plants which require waterlogging or submergence for their growth and reproduction. Hydrology i.e., the water regimes (in terms of water depth, duration, frequency, amplitude and timing of flooding of the substratum) primarily determines the kind of vegetation, other fauna and the ecosystem processes. Soils which develop specifically under waterlogging/water saturated conditions are called hydric soils. Though the total biodiversity of any wetland is usually very high, in vast majority of wetlands globally, only a couple of species - sometimes only one plant species dominates the vegetation almost completely.

The Present Case:

In 2000, the Salinity Control Department of Gujarat, constructed a 200 m long concrete bund across the Motapat creek (Figures 9 & 10), which had a free communication with the sea (Gulf of Khambhat), near village Samadhiala (Mahuva taluka) in order to prevent salinity intrusion in to the upstream reaches of the creek (Figures 10 & 11). This formed part of the State's SIPP (Salinity Intrusion Prevention Programme). The bund had an

¹ According to the MOEF, wetlands are:
"an area or of marsh, fen, peatland or water; natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water, the depth of which at low tide does not exceed six meters and includes all inland waters such as lakes, reservoir, tanks, backwaters, lagoon, creeks, estuaries and man-made wetland and zone of direct influence on wetlands that is to say the drainage area or catchment region of the wetlands

² "Wetlands are lands transitional between terrestrial and aquatic systems where the water table is usually at or near the surface or the land is covered by shallow water. Wetlands must have one or more of the three attributes: (i) at least periodically, the land supports predominantly hydrophytes; (ii) the substrate is predominantly hydric soil; and (iii) the substrate is nonsoil and is saturated with water or covered by shallow water at some time during the growing season of each year." (Cowardin et al. 1979, US Fish & Wildlife Service, Washington, DC.)

elevation of 3.82 m above MSL and its foundation was laid a couple of meters below the MSL. Consequently, the freshwater runoff from the river Shen Shuri river/stream (locally known as Han Hori) and its catchment area created a freshwater reservoir which has a total water storage capacity of 62.3 mcf (million cubic feet) and a total water spread area of 244 ha at 3.82 m contour level (Figure 25). Thus, the Samadhiala bandhara lies in the lower part of the drainage basin of the River Shen Shuri (locally known as Han Hori) (Figure 9-11).

We wish to add that depending upon the annual variation in the rainfall in this semi-arid coastal region, the entire 244 ha may or may not get filled with water. In exceptional years, the water body may even exceed the area and overflow through the bund into the sea.

Besides controlling the salinity intrusion, this reservoir was foreseen by the Water Resources Department to benefit the farmers by lift irrigation (Figure 20) of 300 ha of cultivable lands in villages Samadhiala, Patwa and Doliya.

According to the figures on record, at least 100 ha of the water body/wetland on the upstream side lie within the 268 ha land originally allotted to Nirma Ltd. Like much of the remaining wetland/water body, this 100 ha area had been subjected to submergence for a few months after the monsoon rains. Apart from this 100 ha, several hectares of the remaining 168 ha are also low-lying and retain water for a few months after the rainy season (Figure 12 & 13).

All members of the Expert Body walked through the entire 2.5 km length of the Samadhiala Bandhara wetland/water body, passing through the entire width between the water channel and the dry higher margins, from the Bund over the Motpak Creek to the project site of Nirma Ltd. The entire area is dominated by at least four species of sedges such as *Scirpus* sp. and *Cyperus* sp. (Figure 14) and only a couple of patches were found in flowering. Another typical wetland plant, *Typha angustata*, is present in abundance (Figure 15) nearer the water margins - apparently where water stays longer during the

year. Among other truly aquatic and wetland plants which occurred in abundance in the water and on moist soils in the area were: *Marsilea*, *Paspalum*, *Potamogeton pectinatus*, *Zannichellia*, *Najas*, *Ceratophyllum*, *Vallisneria* (Figure 16), *Eclipta* and *Alternanthera*. *Salsola*, *Suaeda* were two common species of saline moist habitats.

During our visit, we noted a couple of thousands of water birds belonging to about 25 species in the area, including globally threatened species such as Lesser Flamingo, Eurasian Spoonbill, Painted Stork, Black-necked Stork, Black-headed Ibis, Black-tailed Godwit, Pelicans and Blackbellied Terns (Figure 17 & 18). A list of the water birds of the area, including winter migrants, is annexed (Annexure 5).

At several places in the shallow water bodies still holding water in between the drier parts, there were frogs in very large numbers. Among other fauna, we noticed a few molluscs.

As far as soils are considered, they invariably bore the signature of flooding in the area. In general, the upper 30-50 cm layer was clayey with significantly large amounts of organic matter, and in dried up patches, deep cracks had developed that occur only after flooded clayey soils dry up (Figure 19).

Based on the above noted facts, the area could be categorised both as a water body and a typical wetland, and we conclude that the area allotted to Nirma Ltd. at or below 3.82 m contour line above MSL is an integral part of the 244 ha Samadhiala wetland. The remaining area allotted to Nirma Ltd. constitutes the adjacent catchment of this wetland. The catchment in fact exceeds far beyond and drains through the project area. The catchment exerts therefore a major influence on its hydrology, water quality, flora and fauna.

We may add that until the year 2000, the area had been a tide-influenced saline/brackish coastal marsh (wetland) whose salinity regime had been altered by the construction of the Bandhara.

The Water Resources Department of the Govt. of Gujarat has a well defined scheme of connecting the four Bandharas - Malan, Samadhiala, Nikol and Kalsar through spreading channels. The Government had sanctioned a budget for constructing 'spreading channels' from Malan Bandhara to Samadhiala Bandhara but somehow the works could not be taken up.

This wetland has several important functions/ecosystem services. Besides (1) preventing salinity intrusion and (2) facilitating irrigation (Figure 20), the wetland has helped (3) ground water recharge thereby raising the groundwater table (as reported by the State Agriculture Department of Gujarat), (4) supported a rich biodiversity, (5) provided valuable grazing grounds (Figure 21) and (6) supported livelihood. The Govt. of Gujarat has admitted during our discussions that the Samadhiala Bandhara as well as other bandharas are a CPR (common property resource). The Govt. has no objection to the farmers using water from the Bandhara for irrigation. (Figure 20).

b. Whether the project could come up on such wetlands / water bodies and if so, what would be its impact on environment? Would it lead to environmental degradation?

No. No project, whether industrial or otherwise, should be allowed within a wetland/ water body.

Explanation:

According to the National Water Policy 2002, drinking and irrigation are accorded the first and second priority in the allocation of water resources. The bandhara is a major source of water for both drinking (groundwater) and irrigation in the surrounding villages.

Any anthropogenic activity that potentially alters the hydrological regime or obstructs water flow into the wetland/water body or affects the water quality should not be allowed within an area of influence close to the wetland/water body.

A project located within the water body/wetland is bound to directly impact on it and degrade it through obstruction of water flow, natural hydrological regimes, topography, disturbance to the flora and fauna, some level of erosion, and different forms of pollutants (if any). There should be an adequate buffer strip between the boundary of the wetland/water body and the project site so as to prevent obstruction of natural flows and direct impacts on the wetland.

Further, this wetland supports fairly rich and important biodiversity and livelihood of local communities. Therefore, it is not desirable to have a cement plant in this wetland as well as in its immediate vicinity.

Impacts in the Present Case:

Earth excavated from the surrounding lands (purportedly for creating canals/channels/deep water storage area) is being used to raise the level of the project site to 6.3 m above MSL - i.e. about 2.5 m above the contour level of the wetland boundary. Even if the project does not directly discharge any solid or liquid waste directly into the Bandhara, it is beyond imagination that there will be nothing flowing down from the elevated project land that will be surrounded by the wetland and the canals draining into it.

The raising of land under the possession of the plant by filling it up with soil from nearby areas may cause flooding in the upstream reaches, and cause erosion carrying sediments downstream into the bandhara with the runoff.

A very significant problem so far overlooked is that about 125 ha of land (marked A1, A2 and A3 (Figure 22) proposed to be deepened outside the 268 ha area of land originally allotted to Nirma Ltd. Out of this an estimated 70-75 ha of the land lies within the 3.82 m contour line above MSL level of the original Bandhara. We are surprised that in order to compensate the loss of water from the 100 ha of wetlands possessed by Nirma Ltd, another 70-75 ha of the adjacent area in the wetland is also being destroyed.

The project and its associated activity of deepening a total of 192 ha area - both below and above the 3.82 m contour level, besides the creation of wide deep canals on three sides of the project site, obviously to raise the ground level for the Project (Figure 23), will drastically alter the shape, size, depth and hydrology of the original wetland. The dredged out areas to increase the water storage capacity will neither be a substitute nor a compensation for the lost wetland. It is significant to highlight that the proposed deepening of the wetland area will in all likelihood cause salinity ingress because of the proximity to the sea level. The project will therefore negate the very objective of the salinity control in the area.

The impacts of the project and the environmental degradation caused by it will extend to the agricultural productivity in different ways - through availability and quality of water and likely air pollution (howsoever small). The Mahuva area is known for its onion production (6% of the country's total) and groundnuts, among other crops. The area is stated a double-crop area.

It was argued on behalf of the Nirma Ltd. that dredging and canals will create extra water storage capacity for the benefit of the people. It is not explained how under the present rainfall and evapotranspiration conditions an extra 62 mcft water will runoff from the same catchment. However, if this happens, the possibility of the Project using at least some of the freshwater stored in the Bandhara around its site - either directly or through groundwater abstraction - cannot be ruled out.

The project site will invariably contribute to erosion and transport of silt to the Bandhara as well as transport of some liquid wastes through the drains. This is likely to affect the water storage capacity, water quality and alter the vegetation structure and the habitat of other fauna. If zero discharge and total utilization of solid wastes by the plant are not achieved, it will lead to the degradation of the existing wetland and affect its functions.

Coal-based thermal power plants and coke-oven plants are heavy polluting industries and fugitive emissions from these units as well as from the Cement unit will have adverse impacts on the aquatic life and water quality in the Bhandara. Coke oven plant can be highly polluting for air due to release of volatile gases from coal. Scrubbing of emissions and use of excess water for quenching can produce effluent containing phenol and cyanides besides several other potentially toxic compounds which if discharged may result in fish kills and damage to other biota.

We have serious concerns also about the use of seawater for the power plant. It is not clear where it will be disposed off. If it escapes into the canals, the Bandhara will be salinised negating all the purposes and efforts of the State Government to improve agriculture in the area.

Similarly, the plans for the disposal and treatment of sewage, irrespective of the amount, are not provided. The Project plans an expansion into future. The impacts of such an expansion on the limited land without access to more land, water, minerals, etc. cannot be assessed now.

We learned from the Govt. of Gujarat that in-principle approval has been given for 3468 ha of land lying immediately adjacent to the project site (except for a small patch) for mining activity (Figure 24). Nirma Ltd. had asked for more than 4000 ha of land and may need more for expansion of the project. The mining of limestone in the lands approved in principle by the Gujarat Government (if allowed after proper EIA clearance) can be a disaster for the Samadhiala Bandhara as the lands lie in the catchment of the reservoir. Mining can affect the water flow into the reservoir and thereby reduce water

availability. It is feared that there will be extensive salinity ingress in the mined pits and the pumping saline water from mine pits to extract mineral create havoc on the fresh water of Samadhiala. The impacts of mining on the adjacent lands on the Samadhiala wetland have to be taken into account before considering the project at all.

We examined the views and arguments placed before us by Nirma Ltd. and their consultants. We do not agree with their views. Our response to their presentations are given in the Annexure 6.

c. If at all the project could come up, what steps the user agency should take in the interest of environment protection?

Based on the arguments presented above in response to questions 1 and 2, in our view, the project cannot and should not come up in the present area.

At this stage, it is also important to highlight that the Samadhiala Bandhara wetland/water body is a CPR (common property resource) as admitted by the Govt. of Gujarat during our discussions. The Hon'ble Supreme Court in its recent Judgement on 28 January 2011, in Civil Appeal no. 1132/2011 @SLPC no. 3109/2011 (Jagpal Singh & ors vs State of Punjab & Ors), has held that the village commons cannot be allowed to be encroached upon or allotted for any profit making activity, and also directed all State Governments to prepare schemes for eviction of illegal occupants from all common lands for the common use of the villagers.

d. The precise current status of the project may also be indicated by the Expert Body.

Civil works and procurement of equipment and machinery were in progress before cessation of works on 12.03.2011. Site visit supported by photographs show the progress made on construction of civil works and lists have been provided by the Company for equipment already delivered and those ready for dispatch besides financial summary,

construction status and status of other infrastructure established at the site (Figure 19 & Annexures 7 & 8).

It can be seen that work has proceeded on the Cement Mill (kiln blending silo-reheater tower, raw mill, coal mill, raw material hopper cooler house, workshop and a few other structures such as office, canteen and boundary wall). On the basis of Purchase Orders and Work Orders and taxes, etc. it is claimed that Rs. 493.00 Crores have been committed on the Cement Project, the estimated cost of which was Rs. 995.00 Crores (i.e. 49%). The valuation of the work completed will be quite different from the value of purchase and work orders. The unused material supplied at site and equipment delivered can be shifted and used. It will be a very detailed exercise to assess the loss represented by the value of works that have to be abandoned and the expense that cannot be recovered which will, apparently, be a much smaller amount than Rs. 493.00 Crores. As a very rough guess, we consider that such amount may not exceed Rs. 100.00 Crores.

Conclusions and Recommendation:

Based on the observations made on the topography and ecology of the area in and around the site of Nirma Cement Plant Complex, discussions held with all stakeholders including project proponents (Respondent No. 4), petitioners and local communities and analyses of the observations presented in the Report, the committee concludes the following:

1. Location of Nirma Cement Plant (1.91-MTPA), Captive coal based Power Plant (50 MW) and Coke Oven Plant (1.5 LTPA) on 268 ha of land allotted to M/s Nirma Ltd. by the Govt. of Gujarat at Padhiaraka Village, Mahuva Taluka, Bhavanagar District is a part of Samadhiala Bandhara water body and its periphery in the catchment. This is a coastal saline natural ecosystem converted into fresh water ecosystem (considered as local Common Property Resource) by the construction of a Bandhara to: (i) prevent salinity ingress to the surrounding fertile crop fields; (ii) store water used for irrigation during dry period; and (iii) recharge ground water.

2. The location of heavy polluting units-coal based thermal power plant and coke oven plant together with the cement plant would generate particulate matter/fugitive emissions and effluents that will lead to reduction in crop yields due to interference in photosynthesis and transpiration and will also bring changes in the ecology of water body. The accidental release of effluents may contribute to the degradation of environment and fish kills in the water body and damages to other aquatic flora and fauna. Further, the location of the industrial complex would adversely impact the ecosystem services. The lime stone mining in 3460 ha, the bulk of which is crop area, will lead to the creation of over burden dumps (OBDs) and deep voids (pits) which may result in the reduction in catchment area and possible salinity ingress and make the entire area, which is agriculturally important, particularly for onion production (Mahuva alone constitute 6 % of country's production) environmentally and ecologically degraded.

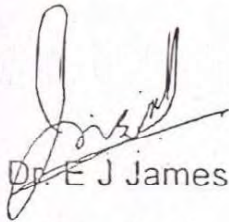
3. It may also be noted that Mahuva taluka also harbours Asiatic Lions and four of them are spotted in and around Bandhara water body (based on Gujarat Forest Department Census, 2010). In fact, there is a Reserve forest within 10 km radius of the site. Two critically endangered vulture species (White-backed Vulture and Longbilled Vulture) and many other globally threatened bird species are seen around the Bandhara.

Recommendation:

In the light of above, the committee unanimously recommends that the site of the cement plant industrial complex of Nirma be relocated elsewhere outside Samadhiala Bandhara – a Common Property Resource (CPR) – and its periphery.

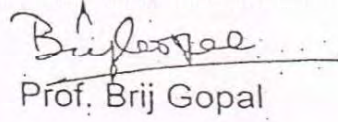
Acknowledgements:

The Expert Body acknowledges logistics provided by the State Government of Gujarat, particularly Gujarat State Pollution Control Board.



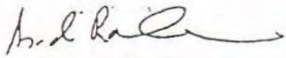
Dr. E J James

(Member)



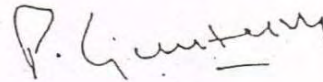
Prof. Brij Gopal

(Member)



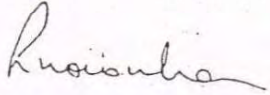
Dr. Asad R Rahmani

(Member)



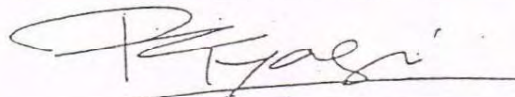
Dr. Parikshit Gautam,

(Member)



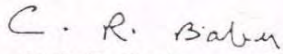
Dr. Ligia Noronha

(Member)



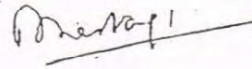
Shri Paritosh C Tyagi

(Member)



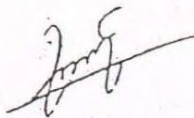
Prof. C R Babu

(Chairman)



Dr. P.B. Rastogi

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Ministry
of Health
RUE

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Dated: 3rd January, 2017

To

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Subject: Padhiarka-Doliya Limestone Mining of M/s Nirma Ltd. located at villages Padhiarka & Doliya, Taluka Mahuva, District Bhavnagar, Gujarat. (332.24 ha.; 1.5 MTPA ROM) -regarding ToR.

The Proposal reference No. IA/GJ/MIN/53391/2016 was received in the Ministry. The Proposal is to determine the Terms of Reference for which the proponent had submitted information in the prescribed format (Form-1) along with Pre-feasibility report.

2. The project proponent has submitted request for Padhiarka-Doliya Limestone Mining Lease Area at villages Padhiarka & Doliya, Taluka Mahuva, District Bhavnagar, Gujarat of M/s Nirma Ltd. along with Form-I and Pre-Feasibility Report. The applied area falls within the Survey of India Toposheet No. 41 O/12 (Restricted). The applied area is bounded by Latitudes 21° 01' 5.71" & 21° 02' 16.27" N and Longitudes 71° 40' 30.85" & 71° 41' 21.27" E.

3. **The total ML area proposed was 616.7254 ha. However, finally, the proposal has been considered for ML area of 332.24 ha only.** Proposed production from the mine shall be 1.5 MTPA (ROM). Limestone produced from this captive mine shall be used for manufacturing of Cement and Clinker of the company. No forest land is involved. No national park/ sanctuary is located within 15 Km. No

displacement is involved. Water bodies present in the study area are Malan River (9.9 km, ENE), Mota Jadra Garvho Nadi (4.7 km, NE), Malan Bandhara reservoir (3.5 km, E) and Arabian Sea Coast (0.5 km to the HTL). Nearest city is Mahuva at a distance of 9.5 km by road. The site falls in Seismic zone-III.

4. The State Govt. has issued Letter of Intent for grant of mining lease of Limestone vide letter no. MCR-102004-1945-CHH dated 15.02.2008. Opencast Mechanized mining method (conventional and non-conventional) by bench formation of 6.0 m height with deep hole drilling blasting, hydraulic excavator – dumper in combination as well as deploying surface miner shall be adopted. Life of mine shall be 19 years. The limestone will be crushed in a crusher in the lease area. Limestone will be transported by internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. The proposed project will generate direct employment for 60 people. Total estimated water requirement for the proposed units will be 41 cum/day.

5. Total cost of the proposed project will be Rs. 29 Crores. The Committee was of the view that it's a large area under consideration effecting huge number of villagers therefore the area shall be reduced. To this effect PP submitted an undertaking that mining operations will not be carried out in 86 ha and only 530 ha of the area will be used for mining operations. The PP also submitted that there interlinked cement plant received environmental clearance on vide letter no. J-11011/992/ 2007- IA II (I) dated 11 Dec 2008 which was revoked by MOEF vide their order dated 1st December 2011. The revoked order was challenged in NGT, who vide their order dated 14th January 2015 in the appeal no. 04 of 2012 has set aside the MOEF's revocation order dated 01.12.2011, which restores the EC granted by MoEF vide letter dated 11.12.2008. In the meantime the environmental clearance process of the three captive limestone mines was also stalled. Now that the cement plant project and its EC has been revived consequent to the order of the NGT, PP has re-initiated the process of environmental clearance for the three mines. The proposal was considered in the EAC meeting held during May 23-24, 2016 based on the information furnished by the Project Proponent and discussions held, the Committee was of the view that there was severe mismatch between limestone requirement of the proposed cement plant, extent of area needed for mining and total area proposed to be acquired. This mismatch is critical considering that most of the area proposed for acquisition is private agricultural land. The case was, therefore, deferred and PP is to submit a revised plan reducing the area to be acquired to minimum possible commensurate with the limestone production required for the proposed cement plant.

6. The PP submitted the revised plan reducing the area, the proposal was considered in the EAC meeting held during August 22-23, 2016. The PP submitted that no rejects will be generated in this limestone deposit. The soil cover will be removed before winning the limestone. The soil is non-toxic in nature. The chances of the water quality getting affected due to mining activity are very remote, as no chemical having toxic element will be used in carrying out mining activity. The working pits or the ones not being mined during a particular period will be storing the rain water for use in mines. Also, neither soil nor Limestone contains toxic elements, which can affect the quality of the water. During the course of mining the Mine sump water and Reject water of RO /DM plant (from proposed at Cement plant) will be used in dust suppression, plantation, dumpers/ trucks washing etc. Sewage sludge will be used as manure after composting. Oil and grease will get generated in the workshop located in the cement plant where effluent will be skimmed and separated by oil water skimmer and will be sold to recycling vendors authorized by CPCB. The top soil shall be used simultaneously for the plantation over backfill areas, in green belt, avenues, colonies and other areas. Some soil or meager overburden would be backfilled into mined out areas.

7. Based on the information furnished by the Project Proponent and discussions held, the Committee was of the view that there was still a severe mismatch between limestone requirement of the proposed cement plant, extent of area needed for mining and total area proposed to be acquired. Committee was of the view that the project is part of three contiguous projects (Agenda item numbers 2.17, 2.18 & 2.19) and taken together these extend approximately over 3300 ha, out of which approximately over 2500 ha are private agriculture lands involving about 7 villages & approximately more than 2500 households. The revised plan doesn't reduce the area to be acquired and only demarcates the areas which are near roads, habitations etc. on which mining would not be undertaken. These three projects together would divert large private agricultural land, affect large number of families and would, therefore, have large socio-economic impact by affecting agriculture & allied activities. The mining over this area would also alter the water & moisture regime of the area and would have serious environmental impact affecting even the agriculture and allied activities in nearby area as well. The committee was of the view that ToR could not be granted to the present proposal. The PP was advised to look for alternative site or reduce the project area substantially.

8. The project proponent submitted a letter that the total area for mining is **reduced to 332.24 ha**. The project proposal was once again considered during the EAC meeting held during **15-16 December 2016**. Based on the information furnished and discussion held, **the committee recommended the proposal for granting ToR for 332.24 ha**.

9. The matter was examined in the Ministry and the undersigned is directed to say that the Ministry of Environment, Forest and Climate Change after accepting the recommendation of the EAC, hereby decided to accord Terms of Reference for the above mentioned project. Accordingly, the Project Proponent is requested to prepare and submit the final EIA/EMP report based on the TOR prescribed which are as under:-

1. Shallow pits up to depth of 4 mts will be refilled and reclaimed and given back to the farmers as agriculture land.
2. Return all the proposed non-mining area to farmers/owners of the land.
3. The mining plan, *inter-alia*, includes the above mentioned details with regard to pits and reclamation.
4. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
5. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
6. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
7. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/Toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
8. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.

9. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
10. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
11. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
12. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
13. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
14. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
15. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.

16. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
17. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
18. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
19. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
20. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
21. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
22. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.

23. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
24. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
25. One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season) ; December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
26. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.

27. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
28. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
29. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
30. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
31. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
32. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
33. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
34. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
35. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be

worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.

36. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
37. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
38. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
39. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
40. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
41. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
42. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
43. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
44. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
45. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.

46. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
47. The KML file for the revised reduced area to be submitted to the Ministry within 7 days of issue of this letter.
48. Besides the above, the below mentioned general points are also to be followed:-
- a) All documents to be properly referenced with index and continuous page numbering.
 - b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - d) Where the documents provided are in a language other than English, an English translation should be provided.
 - e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining

area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

10. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

11. The prescribed TORs would be valid for a period of three years i.e. up to **02.01.2020** for submission of the EIA/EMP reports, as per the O.M. No. J-11013/41/2006-IA.II (I) dated 07.11.2014.

12. After preparing the draft EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will get the public hearing conducted and take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.


(Surendra Kumar)
Director (S)

Copy to:

- i. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
- ii. The Secretary, Department of Mines & Geology, Government of Gujarat, Secretariat, Gandhinagar.
- iii. The Secretary, Department of Environment, Government of Gujarat, Secretariat, Gandhinagar.
- iv. The Secretary, Department of Forests, Government of Gujarat, Secretariat, Gandhinagar.
- v. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal - 462016
- vi. The Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.

- vii. The Chairman, Gujarat State Pollution Control Board, Sector 10-A, Gandhi Nagar - 382043, Gujarat.
- viii. The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
- ix. The Chief Wildlife Warden, Govt. of Gujarat State, Aranya Bhavan, Near Central Water Commission, Near CH-3 Circle, CH Rd, Sector 10A, Sector 10, Gandhinagar, Gujarat 382010.
- x. The District Collector, Bhavnagar District, Gujarat.
- xi. Guard File.
- xii. MoEF&CC website.


(Surendra Kumar)
Director (S)

*Minnu
Sharma*
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GOVERNMENT OF GUJARAT
Industries and Mines Department,
Sachivalaya, Gandhinagar,
Dated: 8/1/2017

ORDER :-

No.MCR-102004-1945-CHH:- In exercise of the powers conferred by Section 8(A) and 10 of the Mines and Minerals (Development And Regulation) Act, 1957, Government of Gujarat is pleased to grant a Mining Lease for Limestone and Marl Mineral to M/s Nirma Limited for its captive consumption for a period of 50 (Fifty) years in respect of the area in the Bhavnagar District as detailed below:-

TALUKA	VILLAGE	SURVEY NO.	AREA/ In HECTARES
Mahuva	Padhiarka & Doliya	Various Survey No.	332.24

2. The grant of the mining lease is subject to the condition and as per terms and conditions mentioned below:

- (a) The lessee will have to produce Environmental Clearance Certificate issued by Ministry of Environment, Forest and Climate Change as laid down under the Environment (Protection) Act, 1986 and the rules made there under before commencing the mining activity as stated in Mines and Minerals (Development and Regulation) Removal of Difficulties Order, 2017 dated 4/1/2017. The final area will be as per Environmental Clearance Certificate and the area of the mining lease under consideration is accordingly amended will be bound to the lessee.
- (b) The Mining lease shall be in respect of Limestone and Marl only. If any other minerals are found in association with this mineral, they should be brought to the notice of the Government.
- (c) Royalty at the rate specified for the mineral Limestone and Marl in Schedule II of the Mines and Minerals (Development and Regulation) Act, 1957 as amended from time to time and dead rent at the rate mentioned in the IIIrd Schedule of the said Act, as amended from time to time whichever is greater shall be charged.
- (d) Surface rent and cess/tax assessable on the land shall be charged.
- (e) If beryl or any other substances prescribed under section 3 of the atomic Energy Act, 1948 (XXIX of 1948) is found to occur in the property under the lease, the lessee shall make available such mineral to Government.
- (f) The lease shall be subject to the provision of the following Act and Rules as amended from time to time:
 - i. The MMDR Act, 1957 and M(OTA And HCEM)C Rules, 2016
 - ii. The Minerals (Evidence of Mineral contents) Rules, 2015
 - iii. The Minerals Conservation and Development Rules, 1988
 - iv. The Mines Act, 1952 and Rules made there under.
 - v. Environment (protection) Act, 1986 and Rules framed there under.
 - vi. Forest (Conservation) Act, 1980 and Rules made there under.
 - vii. Environment Impact Assessment Notification dated 27-1-1994 and orders/ notifications issued thereafter in this regard by Ministry of Environment & Forest.
 - viii. Bombay land Revenue Code- 1869
 - ix. Gujarat Panchayat Act, 1961
 - x. Indian Registration Act, 1908.
 - xi. Bombay Stamp Act, 1958 and any laws implemented in area by respective department of the State Government / Central Government as amended from time.
 - xii. Gujarat Mineral (Prevention of illegal mining, transportation and storage) Rules-2005.

[Signature]2/-

: 2 :


- (g) The lessee shall furnish to the Collector of Bhavnagar an accurate map of the area sanctioned under the lease together with the description giving the situation and boundaries duly attested by the District Inspector of Land Records. The Collector is authorized to get the area of the Mining Lease demarcated.
- (h) The lessee shall pay to the Collector, Bhavnagar necessary performance security deposit as stated in the Rule 8(3)(a) of the Mineral (Other Than Atomic And Hydro Carbons Energy Minerals) Concession Rules, 2016.
- (i) The lessee shall submit the progress report from time to time or when required to the Commissioner of Geology and Mining, Gujarat State, Gandhinagar or to an officer authorized by him along with the sample of the minerals collected during mining operations together with the analysis report.
- (j) The lessee shall not use or sell the said Mineral or deal with it in whatsoever manner or knowingly allow anyone to use or sell the said mineral or deal with it in whatsoever manner as a minor mineral.
- (k) If the area is likely to be submerged on account of the dam to be considered in near future the lessee shall on demand by Government or the Collector Bhavnagar return the mining lease forthwith without claiming any compensation of any kind including inter-alias any claim for land, minerals, machineries, equipment or for loss of business.
- (l) The lease holder has to furnish financial assurance as provided in Rule 23(F) of the Minerals Conservation and Development Rules, 1988 before executing the mining lease deed.
- (m) As the area under demand for lease is owned by a private owner, a statement in writing shall have to be produced that the surface rights over the area has been obtained or consent of the owner for starting mining operation is obtained. The area has to be converted to Non Agriculture before commencing the mining work in the said area.
- (n) The lessee shall use all the Limestone and Marl excavated from the said area for captive use in his proposed/existing cement plant in Gujarat State.
- (o) As per the condition of Letter of Intent (LoI) the mineral which is excavated from the lease shall be used only for the captive purpose and the lessee shall not trade or sell Limestone and Marl minerals other than using it for captive use.
- (p) The lessee will have to adhere to the terms and conditions as mentioned in the letter that may be issued by the Ministry of Environment, Forest and Climate Change Impact Assessment Division, Government of India.
- (q) The terms and conditions mentioned in the IBM, Ministry of Mines, Government of India letter No. 682(23)(623)/2008-UDAY dated 24/03/2009 will be binding to the lessee.
- (r) The lessee will be bounded by the Rule-12 in Terms and Condition of the Mining Lease, as mentioned in the Mineral (Other Than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016.
- (s) The lessee will have to pay the NMET fund apart from the royalty and any other levies as decided by the Central Government according to the National Mineral Exploration Trust Rules.
- (t) The lessee will have to pay the DMF fund apart from the royalty and any other levies as decided by the Government according to the District Mineral Foundation Rules.

.....3/-

: 3 :

- (u) All the Environmental related instructions/guidelines issued by Government of India/ Government of Gujarat shall be adhered to.
- (v) The lessee will have to abide by any changes made/any new terms and condition added to the present terms and condition by the Government of India or the State Government.
- (w) The lessee shall execute Mine Development & Production Agreement (MDPA) with the competent authority in the format specified by the Central Government as per Rule 8(3)(b) of the Mineral (Other Than Atomic And Hydro Carbons Energy Minerals) Concession Rules, 2016.
- (x) The lessee has to seek the approval of the State Government before commencing the mining activity.
- (y) The State Government holds the right to make any amendment or addition in the lease deed. The lessee will abide by this and will have to pay the stamp duty and registration charges.

By order and in the name of the Governor of Gujarat.


(D. G. Chaudhari)
Deputy Secretary

Industries and Mines Department

R.P.A.D.

To,
M/s Nirma Limited,
Nirma House, Ashram Road,
Ahmedabad-380009.

With a request to approach the Collector of Bhavnagar, Dist. Bhavnagar for execution of mining lease deed. The applicant is required to execute and register the lease deed for the said grant order as per the provisions prescribed in Rule 8(4) of Minerals (other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016.

Copy to:-

- The Commissioner of Geology & Mining, Gujarat State, Gandhinagar, (By E-mail)
- The Collector of Bhavnagar, Dist. Bhavnagar. (By R.P.A.D. & E-mail)
(The Collector is directed to execute the lease deed as per the provision in MMDR Act-1957 and MCR-2016.)
- The Assistant Geologist, Office of Geology & Mining, Dist. Bhavnagar. (By R.P.A.D.)
- The Regional Controller of Mines, Indian Bureau of Mines, Sector No.11, Hiran Magri, Scheme. Udaipur. 313001
- The Director General of Mines, Dhanbad-826001
- The Director of Mines Safety, Udaipur Region, 56, Shastri Marg, Udaipur-313 001
- The Revenue Department, Sachivalaya, Gandhinagar.
- The District Inspector of Land Records, Dist. Bhavnagar. (By R.P.A.D.)
- The Accountant General, Gujarat, Ahmedabad.
- The Accountant General, Gujarat, Rajkot
- The Controller General, Indian Bureau of Mines, 6th floor, Block No. B & C, Indira Bhavan, Civillines, Nagpur-440001
- The Forest and Environment Department, Sachivalaya, Gandhinagar.
- The Member Secretary, Gujarat Pollution Control Board, Sector: 10-B, Gandhinagar
- Copy for D.S. (Mines), Industries and Mines Department, Select file.
- Copy for Dy.S.O.
- Select file.

Miranda Shrivastava
RUE

**NIRMA LIMITED**

REGD. OFFICE : NIRMA HOUSE, ASHRAM ROAD, AHMEDABAD - 380 009. PHONE : 079 - 27546565, 27549000 FAX : 079 - 27546603, 27546605
CIN : U24240GJ1980PLC003670 • Email : info@nirma.co.in • www.nirma.co.in

Ref: NL/MU/ENV-151/1326/2019

November 7, 2019

To,
Director-IA Division (Non-Coal Mining),
A-106, Agni Block, 1st Floor,
Indira Paryavaran Bhavan,
Ministry of Environment, Forest & Climate Change,
Jor Bagh Road,
New Delhi-110003.

Kind Attention: Shri Sundip

Sub: Extension of validity of Terms of Reference (ToR) of Padhiarka & Doliya Limestone mining Project of M/s. Nirma Ltd., village Padhiarka & Doliya, District – Bhavnagar, Gujarat.
Ref.: ToR Letter no. J-11015/154/2016-IA II (M) dated 03.01.2017

Dear Sir,

This has reference to aforesaid subject; we would like to apprise that we have granted above referenced Terms of Reference from your esteemed office on 3rd January, 2017 vide letter no. J-11015/154/2016-IA II (M) valid till 3rd January, 2020 (Copy attached as **Annexure-A**). As per EIA notification, 2006 and amendment thereof, it is required to prepare EIA/EMP report as per ToR granted by the respective authority & comply all the points of ToR in detail & submit the final EIA report to EAC for appraisal within the validity period of ToR.

As an environment concern company, we are in practice to fully comply all the condition stipulated in ToR before going for appraisal. For detailed compliance of ToR, it is required to obtain permissions from various authorities as stated in ToR. it is not possible to submit the final EIA report incorporating the Public Hearing minutes within the validity period of ToR. i.e. before 03rd January, 2020. In view of detailed compliance & conducting Public Hearing, we need one-year extension in validity period of above referred ToR.

In addition to above we would like to state that "there is no change in existing scope of project as mentioned in above referred ToR granted, i.e. Lease area granted, production capacity, project cost & EMS suggested". Based on this we understand that there will be no revision in the previously submitted details (Form-I & PFR).

We therefore, request you to please extend the validity of Terms of Reference (ToR) and oblige.

Thanking you,

Yours faithfully,
For **Nirma Ltd.**

Authorized Signatory

Encl : a/a

M. M. Shrivastava

RUE



Better Products. Better Value. Better Living.

F. No. J-11015/154/2016-IA-II (M)
Government of India
Ministry of Environment, Forests and Climate Change
Impact Assessment Division

3rd Floor, Vayu Block,
Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj,
New Delhi-110003

Dated: 16th March, 2020
17/3/20

To,

M/s.Nirma Limited,
Nirma House,
Ashram Road, Ahmedabad,
Gujarat – 380009
Email: ashishdesai@nirma.co.in
environment_ho@nirma.co.in

Subject: Padhiarka-Doliya Limestone Mining of M/s. Nirma Ltd. located at Villages Padhiarka & Doliya, Taluka Mahuva, District Bhavnagar, Gujarat (MLA: 332.24 ha; ROM: 1.5 MPTA) - Extension of validity of ToR reg.

This is with reference to proposal no IA/GJ/MIN/124615/2019 dated 08 Nov 2019 seeking extension of validity of ToR granted vide No. J-11015/154/2016-IA-II (M) dated 3rd January, 2017 for Padhiarka-Doliya Limestone Mining of M/s. Nirma Ltd. located at Villages Padhiarka & Doliya, Taluka Mahuva, District Bhavnagar, Gujarat (MLA: 332.24 ha; ROM: 1.5 MPTA).

In view of the above, and in pursuance to OM no J-11013/41/2006-IA-II(I) (Part) dated 29.09.2017 and amendment in EIA notification, 2006 vide S.O.751(E) dated 17.02.2020 the validity of TOR granted by regulatory Authority shall have validity of four years. Therefore, the TOR issued dated 13.11.2017 will be valid up to 12.11.2021.

3. This issues with the approval of the Competent Authority.

Yours faithfully,

(Sharath Kumar Pallerla)
Scientist 'F'

E-mail: sharath.kr@gov.in
Phone/Fax: 011-24695325

Copy to

1. **The Secretary**, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
2. **The Secretary**, Department of Mines & Geology, Government of Gujarat, Secretariat, Gandhinagar.

3. **The Secretary**, Department of Environment, Government of Gujarat, Secretariat, Gandhinagar.
4. **The Secretary**, Department of Forests, Government of Gujarat, Secretariat, Gandhinagar.
5. **The Chief Wildlife Warden**, Government of Gujarat, Dr. Jivaji Mehta Bhavan, Block No. 14, 1st Floor, Old Sachivalaya, Gandhinagar-382 010.
6. **The Additional Principal Chief Conservator of Forests**, Ministry of Environment, Forest and Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal – 462016
7. **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. **The Member Secretary**, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
9. **The Chairman**, Gujarat State Pollution Control Board, Sector 10-A, Gandhi Nagar - 382043, Gujarat.
10. **The Controller General**, Indian Bureau of Mines, Indira Bhawan, Civil Lines, Nagpur-440 001.
11. **The District Collector, Bhavnagar** District, Government of Gujarat.
12. **Guard File.**
13. **MoEF&CC Website.**

(Sharath Kumar Pallerla)
Scientist 'F'

M/minister
Shastri
RUE

DRAFT
ENVIRONMENTAL IMPACT ASSESSMENT
AND
ENVIRONMENTAL MANAGEMENT PLAN
FOR
PADHIARKA & DOLIYA LIMESTONE MINE
AT
VILLAGE PADHIARKA & DOLIYA,
TALUKA MAHUVA, DISTRICT BHAVNAGAR,
GUJARAT
(EXTENT 332.24 Ha., 1.50 MTPA R.O.M)

Project Proponent:

 **NIRMA LTD.**

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ToR granted: Letter no. J-11015/154/2016-IA.II (M) dated 3rd January, 2017
 and extended vide letter dated 16th March 2020

Baseline Monitoring Period: 1st March- 2nd June 2021 (Summer Season) by
 Min Mec R&D Laboratory

ISSUE 1 REV. 0 EIA-POST TOR
(UID No. 202110004), October 2021

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An ISO 9001:2015
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UNDERTAKING

I, hereby, undertake that prescribed ToR with respect to EIA/EMP studies of Padhiarka & Doliya Limestone Mine (Extent 332.24 Ha., 1.5 MTPA R.O.M) located at Village Padhiarka and Doliya, Taluka Mahuva, District Bhavnagar, Gujarat, has been complied while conducting the EIA studies. The contents (Information and data) as given by our consultant in the EIA/EMP report are factually correct, with full knowledge of the undersigned.

Place: Ahmedabad
Dated: 16.09. 2021


Ashish Desai
Authorized Signatory



Better Products. Better Value. Better Living.

DECLARATION BY EXPERTS CONTRIBUTING TO THE “EIA FOR PADHIARKA & DOLIYA LIMESTONE MINE OF M/S NIRMA LTD. LOCATED AT VILLAGE PADHIARKA & DOLIYA, TALUKA MAHUVA, DISTRICT BHAVNAGAR, GUJARAT”

I, hereby, certify that I was a part of the team in the following capacity that developed the above EIA.

EIA coordinator

Name: B. D. Sharma

Signature and Date:

Period of involvement: From 2009 till date (intermittently)

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B.D. Sharma
01/10/2021

Associate EIA coordinator

Name: Rashmi Gupta

Signature and Date:







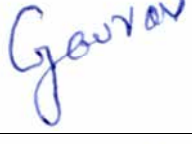


Period of involvement: From 2016 till date (intermittently)









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Rashmi
1/10/2021

Functional Area Experts:

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)	Signature and date
1.	Air pollution monitoring, prevention and control (AP)	Marisha Sharma	Period: From March 2016 to till date (intermittently) Task: Supervise monitoring and scrutiny of sections related to air quality, impact and management, interpretation of baseline air environment and preparation of sections of air environment.	<i>Marisha</i>
		TM-M.S. Yadav	Period: From March 2016 to till date (intermittently) Task: Planning of air monitoring station network	<i>TM</i>
		FAE(B) - Pappu Kumar	Period: January 2020 to till date Task: Assistance in planning & monitoring of air sampling stations & meteorology station, interpretation of ambient air quality result, air quality management measures; Traffic Impact assessment and management proposal, report writing under guidance of FAE.	<i>Pappu Kumar</i>

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)	Signature and date
2.	Water pollution monitoring, prevention and control (WP)	Dr. Marisha Sharma	Period: From March 2016 to till date (intermittently) Task: selection of sampling stations & supervise sampling and analysis, scrutiny of section of baseline water environment, assessment of impact on water environment & waste water management.	
		TM-Gaurav Yadav	Period: January 2020 to till date Task: Water & microbiological analysis and interpretation of results, comparison with limits for writing in present baseline scenario.	
3.	Solid and hazardous waste management (SHW)	Dr. Marisha Sharma	Period: From March 2016 to till date (intermittently) Task: Identification of different sources & types, quantity, handling mechanism and propose management measures of all types of solid wastes (overburden, municipal solid waste, etc) and checking of related sections in the report	
		FAE(B)-Pappu Kumar	Period: January 2020 to till date Task: MSW Generation, impact and management proposal; writing of overburden/ Topsoil management for chapter 4	
4.	Socio-economics (SE)	Dr. Marisha Sharma	Period: From March 2016 to till date (intermittently) Task: Analysis of socio-economic status of the area, proposed intervention for CSR activities with budget, socio-economic impact & management.	
5.	Ecology and biodiversity (EB)	Rashmi Gupta	Period: From March 2016 to till date (intermittently) Task: Overall responsibility of ecological surveys, information/ data interpretation and preparation of ecology section in EIA/EMP report.	
		TM-Gaurav Yadav	Period: January 2020 to till date Task: Writing ecology section of the report, precaution & safety measure for protection of flora & fauna	
6.	HG	B. D. Sharma	Period: From March 2016 to till date (intermittently) Task: Review the hydrogeology report of the project and incorporation of summarised data on water level and assessment of hydrogeological impact due to mining along with mitigation measures.	
7.	Geology (Geo)	B. D. Sharma	Period: From March 2016 to till date (intermittently) Task: Prepare project description sections	

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)	Signature and date
			including geological formation (regional & local) of the area and various geological parameter descriptions, etc.	
8.	Soil conservation (SC)	Rashmi Gupta	Period: From March 2016 to till date (intermittently) Task: Impact on soil quality during excavation and stacking, mitigation measures for conservation of soil and soil quality in chapter 4.	
		TM- Gaurav Yadav	Period: January 2020 to till date Task: Interpretation of soil analysis results for writing in present baseline scenario. Report writing under guidance of FAE.	
9.	Meteorology, air quality modeling and prediction (AQ)	B. D. Sharma	Period: From March 2016 to till date (intermittently) Task: Gave guidance on the estimation of emission from the project and scrutinised the air modeling section	
		TM- M.S. Yadav	Period: From March 2016 to till date (intermittently) Task: processing of micro meteorological data from field, air quality prediction planning (sources, emission, receptor, etc.), developing micro-meteorological input file and emissions input file for air modelling, model run, collating outputs into annexure, plotting GLC contours.	
		FAE (B)- Pappu Kumar	Period: January 2020 to till date Task: Quantification of emission from project, traffic, etc. for input to air quality modeling, assistance in air quality models run, incorporation of incremental impact in EIA report	
10.	Noise and vibration (NV)	Rajesh Kumar Chopra	Period: From March 2016 to till date (intermittently) Task: Review of the section of noise and ground vibration and recommended mitigation measures for control of noise and ground vibration.	
		TM- M.S. Yadav	Period: From March 2016 to till date (intermittently) Task: Calculation for attenuation of noise	
		FAE (B)- Pappu Kumar	Period: January 2020 to till date Task: Analysis and interpretation of noise results, anticipation of impact of noise & blasting due to mining activities & traffic movement followed by mitigation measure, report writing under guidance FAE.	

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)	Signature and date
11.	Land use (LU)	Dr. Marisha Sharma	Period: From March 2016 to till date (intermittently) Task: Satellite image interpretation and preparation of land use map of study area, prediction of impact on land use pattern (existing & proposed), suggest mitigation measures.	
12.	Risk Assessment and hazard management (RH)	B. D. Sharma	Period: From March 2016 to till date (intermittently) Task: Assess risk due to project and prepare chapter on disaster management plan.	
		TM- D.K. Bansal	Period: From September 2021 Task: Assist in preparation of disaster management plan.	

Declaration by the Head of the accredited consultant organization/ authorized person

I, Dr. Marisha Sharma, hereby, confirm that the above-mentioned experts prepared the "EIA for Padhiarka & Doliya Limestone Mine of M/s Nirma Ltd. located at Village Padhiarka and Doliya, Taluka Mahuva, District Bhavnagar, Gujarat". I also confirm that the consultant organization shall be fully accountable for any misleading information mention in this statement.

Signature:


01/10/2021

Name: Dr. Marisha Sharma
Designation: Director (Technical)

Name of the consultant organization: Min Mec Consultancy Pvt. Ltd.

NABET Certificate No.: Min Mec is preparing and presenting reports as per the High Court of Delhi orders in LPA 110/2014 and CM No.2175/2014 (stay) and in W.P.(C) 3665/2016 (Copy given in **Annexure XXVI**)

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IV	Daily micro-meteorological monitored data
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LIST OF ABBREVIATIONS

AMSL	-	Above mean sea level
BDL	-	Below Detectable Limit
BGL	-	Below Ground Level
CGWB	-	Central Ground Water Board
cm	-	Centi meter
CER	-	Corporate Environment Responsibility
CPCB	-	Central Pollution Control Board
CSM	-	Continuous Surface Miner
CRZ	-	Coastal Regulation Zone
CSR	-	Corporate Social Responsibility
CTE	-	Consent to establish
Cum/day	-	Cubic metres per day
Cum/hr	-	Cubic metres per hour
dB	-	Decibel
DG	-	Diesel Generator
DGMS	-	Director General of Mines Safety
DFO	-	Divisional Forest Officer
E	-	East
EAC	-	Expert Appraisal Committee
EC	-	Environmental Clearance
EIA	-	Environment Impact Assessment
EMD	-	Environment Management Department
EMP	-	Environmental Management Plan
FDM	-	Fugitive Dust Model
G	-	Gram
GLC	-	Ground Level Concentration
Ha	-	Hectare
HEMM	-	Heavy Earth Moving Machinery
HQ	-	Head Quarters
IMD	-	Indian Meteorological Department
Kg	-	Kilogram
KL	-	Kilo litre
KLD	-	Kilo litre/day
KLH	-	Kilo litres per hour
KVA	-	Kilo Volt Ampere
KW	-	Kilo Watt
KWH	-	Kilo Watt Hour
L	-	Litres
Lpd	-	Litres per day

M	-	Meter
m ²	-	Square meter
m ³	-	Cubic meter
MCM	-	Million Cubic Meter
Mg/l	-	Miligram per litre
ML	-	Mine Lease
MoEF&CC	-	Ministry of Environment, Forest and Climate Change
MOU	-	Memorandum of Understanding
MT	-	Million Tonnes
MTPA	-	Million Tonnes Per Annum
MVA	-	Mega Volt Ampere
MW	-	Mega watt
N	-	North
NABL	-	National Accreditation Board of Laboratories
NOC	-	No objection certificate
NH	-	National Highway
Nos.	-	Numbers
OB	-	overburden
OSHA	-	Occupational Safety & Health Administration
PPE	-	Personal Protective Equipment (s)
PUC	-	Pollution Under Control
PF	-	Protected Forest
RF	-	Reserve Forest
R&R	-	Resettlement and Rehabilitation
ROM	-	Run of Mine
RPM	-	Respirable Particulate Matter
S	-	South
SPM	-	Suspended Particulate Matter
SPCB	-	State Pollution Control Board
SOI	-	Survey of India
Sq.m.	-	Square metre
T	-	Tonnes
TOR	-	Terms of Reference
W	-	West
°C	-	Degree centigrade

CHAPTER 1

INTRODUCTION

1.1 PURPOSE OF THE EIA REPORT

Environmental Clearances is a statutory requirement for the projects listed in the Schedule of EIA notification dated 14th September 2006 and its amendments till date. Leases more than 150 ha mining lease area fall under Sl. No. 1(a) in category A of the schedule to the EIA Notification 2006. Category A project shall seek Environmental clearance from the Ministry of Environment, Forest & Climate Change (MoEF&CC), New Delhi. The procedure covers submission of application with Form 1 and pre-feasibility report to MoEF&CC, preparation of draft EIA/EMP in line with the Terms of Reference, applying to the State Pollution Control Board for public hearing, recording of suggestions/ objections and statements of the public and finalizing the EIA/EMP report after incorporating the responses and action plans to the points raised by the public. The final EIA/EMP report shall be submitted to the MoEF&CC which shall be appraised by the Expert Committee and thereafter only the Environmental Clearance is granted.

To obtain the Environmental Clearance for the proposed project, environmental studies have been carried out and Environmental Impact Assessment (EIA) / Environment Management Plan (EMP) has been prepared in line with Terms of References (TOR) issued by Ministry of Environment, Forest & Climate Change, New Delhi. This EIA/EMP report has been prepared for proposed 1.5 million tonnes per annum (MTPA) ROM production by mechanized open cast method in the total ML area of 332.24 ha. (reduced from 616.7254 ha.) by M/s Nirma Limited in villages Padhiarka and Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

The proposal i.e. Form I and Pre-feasibility Report for proposed open cast mine project was submitted to Ministry of Environment, Forest and Climate Change, New Delhi vide Letter No. NL/ENV-151/524/2016 dated 28.04.2016. The proposal was considered in the EAC meeting held during May 23-24, 2016. The committee was of the view that there was mismatch between limestone requirement of the proposed cement plant, extent of area needed for mining and total area proposed to be acquired. This mismatch is critical considering that most of the area proposed for acquisition is private agricultural land. The case was, therefore, deferred and it was asked to submit a revised plan reducing the area to be acquired to minimum possible commensurate with the limestone production required for the proposed cement plant.

The company submitted the revised documents reducing the area and the proposal was considered in EAC meeting held during August 22-23, 2016. It was submitted that no rejects will be generated in this limestone deposit.

The soil cover will be removed before winning the limestone. The soil is non-toxic in nature. The chances of the water quality getting affected due to mining activity are very remote, as no chemical having toxic element will be used in carrying out mining activity. The working pits or the ones not being mined during a particular period will be storing the rain water for use in mines. Also, neither soil nor Limestone contains toxic elements, which can affect the quality of the water. During the course of mining the Mine sump water and Reject water of RO/DM plant (from proposed at Cement plant) will be used in dust suppression, plantation, dumpers/trucks washing etc. Sewage sludge will be used as manure after composting. Oil and grease will get generated in the workshop located in the cement plant where effluent will be skimmed and separated by oil water skimmer and will be sold to recycling vendors authorized by CPCB. The top soil shall be used simultaneously for the plantation over backfill areas, in green belt, avenues, colonies and other areas. Some soil or meager overburden would be backfilled into mined out areas.

Based on the information furnished, the Committee was of the view that there was still mismatch between limestone requirement of the proposed cement plant, extent of area needed for mining and total area proposed to be acquired. Committee was of the view that the project is part of three contiguous projects and taken together these extend approximately over 3300 ha, out of which approximately over 2500 ha area private agriculture lands involving about 7 villages & approximately more than 2500 households. The revised plan doesn't reduce the area to be acquired and only demarcates the areas which are near roads, habitations etc on which mining would not be undertaken. These three projects together would divert large private agricultural land, affect large number of families and would, therefore, have large socio-economic impact by affecting agriculture & allied activities. The mining over this area would also alter the water & moisture regime of the area and would have serious environmental impact affecting even the agriculture and allied activities in nearby area as well. The committee was of the view that ToR could not be granted to the present proposal. It was advised to look for alternative site or reduce the project area substantial.

The company submitted a letter that the total area for mining is reduced to 332.24 ha. The project proposal was once again considered during the EAC meeting held during 15-16 December 2016. Based on the information furnished and discussion held, the committee recommended the proposal for granting Terms of Reference (ToR) for 332.24 ha. Thereafter, the Expert Appraisal Committee recommended Terms of Reference for preparation of EIA/EMP Report vide J-11015/154/2016-IA.II (M) dated 3rd January, 2017 (copy given in **Annexure I**). Meanwhile, company applied for extension of validity of TOR to MoEF & CC, New Delhi within stipulated time period and based on that MoEF & CC, New Delhi has extended validity of TOR upto 12.11.2021 vide letter no. J-11015/154/2016-IA.II (M) dated 16.03.2020. The ToR letter dated 13th November, 2017 and extension letter dated 16th March 2020 are enclosed as Annexure I.

Further, in view of the nation wide lockdowns due to COVID19 and obstructions triggered by it, MoEF&CC has issued a notification vide S.O. 221(E) dated 18th January 2021 stating that “.....the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid.....”. The said Notification is enclosed as Annexure I.

Thus, in view of the above the validity of ToR may be considered upto 12.11.2022.

1.2 IDENTIFICATION OF THE PROJECT

Nirma Ltd. (NL) is setting up a Cement Plant (Cement 1.91 MTPA) and Captive Power Plant (capacity 50 MW) in first phase at village Padhiarka, in District Bhavnagar of Gujarat State.

In order to source the major raw material for the cement plant, the company has various mining lease of limestone for captive use in taluka Mahuva, district Bhavnagar. The State Govt. had issued Letter of Intent (LOI) to grant the mining lease near village Padhiarka & Doliya over an area of 616.7254 ha vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for a period of 30 years from the date of execution. A copy of Letter of Intent (LOI) is attached as **Annexure II**. Mining of limestone will be carried out as per approved mining plan. The proposed run of mine (R.O.M.) excavation of limestone is 5000 tonnes per day i.e. 1.5 MTPA.

The ML area for Padhiarka & Doliya Limestone Deposit has changed over a period of time. The chronology regarding the project is as follows:

- i. Company applied for mineral Limestone & Marl over an area of 616.7254 ha at village Padhiarka & Doliya, Taluka Mahuva in District Bhavnagar (Gujarat) initially for a period of thirty years.
- ii. The State Govt. issued LOI to grant the mining lease for mineral limestone and marl over an area of 616.7254 ha vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for a period of 30 years.
- iii. Meantime, the Environmental Clearance was accorded for company's proposed cement plant at village Padhiarka, District Bhavnagar by MOEF, New Delhi vide letter no. J-11011/992/2007-IAII(I) dated 11.12.2008.
- iv. As per the statutory provisions in MCR at the time of fresh grant, State Govt. had asked for Mining Plan. Thus the Mining Plan including Progressive Mine Closure Plan as per Rule 22 of MCR 1960 for said Limestone & Marl Deposit at villages Padhiarka & Doliya was prepared

and its approval obtained from competent authority i.e. IBM vide letter no. 682(23)(623)/2008-UDP dated 24.03.2009.

- v. The company submitted the project proposal to Ministry of Environment and Forests, Govt. of India and in turn MoEF issued Terms & Reference (ToR) for the said mining lease area vide letter dated 24.03.2009.
- vi. However, the Environmental Clearance of the cement plant was revoked by MoEF, New Delhi vide their order dated 01.12.2011. Hence, in the corresponding time period, the process of Environmental Clearance of the said mining lease was also stalled.
- vii. The revoked order of the cement plant was challenged in NGT, who vide their order dated 14.01.2015 in the appeal no. 04 of 2012 has set aside MoEF's revocation order dated 01.12.2011 and directed for restoration of Environment Clearance of Cement Plant granted by MoEF's letter dated 11.12.2008.
- viii. Accordingly, Company re-initiated the process for grant of Environmental Clearance for the Mining Lease area as per LOI by submission of fresh project proposal April 2016 to Ministry of Environment, Forest & Climate Change (MoEF& CC), New Delhi.
- ix. The Expert Appraisal Committee (Mining) of MoEF&CC recommended the proposal for grant of ToR in Padhiarka & Doliya Limestone Mining Lease with reduced mining lease area of 332.24ha and issued Terms of Reference (TOR) vide letter no. J-11015/154/2016-IAII(M) dated 03.01.2017 for the mining lease. The Same has been extended vide letter no. F.No. J-11015/154/2016-IA-II (M) dated 16.03.2020 by MoEF&CC.
- x. Ministry of Mines, Govt. of India, New Delhi issued order titled "Mines & Minerals (Development and Regulations) Removal of Difficulties Order 2017" dated: 04.01.2017 for the cases which falls in section 10A(2)(c) of MMDR (Amendment) Act, 2015. It permitted to consider the grant of the mining lease in those cases where in the condition of obtaining Environment Clearance has not been complied herewith by the applicant on or before 11.01.2017 but all other conditions specified in LOI have been fulfilled.
- xi. Accordingly, the order for grant of mining lease was issued by Industries and Mines Department, Govt. of Gujarat, Gandhinagar vide order no. MCR-102004-1945-CHH dated 08.01.2017 in an area of 332.24 ha for 50 years (refer **Annexure- II**).
- xii. Thereafter, the mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years under the provision of MMDR Amendment Act, 2015 and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017.

- xiii. Under provision of Minerals (other than Atomic Hydro Carbons Energy Minerals) Concession Rules, 2016, 'Mine Development and Production Agreement' (MDPA) has been signed between State Govt. and proponent on 11.01.2017.
- xiv. The proposal of Nirma Ltd. for seeking Environmental Clearance for production capacity 1.5 MTPA has been considered by the competent authority i.e. MoEF&CC and issued Terms of Reference (TOR) vide letter no. J-11015/154/2016-IAII(M) dated 03.01.2017 for the reduced area 332.24 ha. The area reduction took place due to exclusion of Gaucher land, part of the Pvt. Land, villages periphery and highway & its periphery area as safety barrier as per directions of EAC, MoEE&CC, New Delhi.
- xv. Modified Mining Plan along with Progressive Mine Closure Plan over an area of 332.24 ha. for Padhiarka & Doliya Limestone Mining Lease has been approved by Indian Bureau of Mines, Gandhinagar, Gujarat vide letter No. 684 (4) (1)/MP-195/2018-GNR dated 04.02.2019. Thereafter, Review of Mining Plan with Progressive Mine Closure Plan over area of 332.24 ha. for Padhiarka & Doliya Limestone Mining Lease has been approved by Indian Bureau of Mines, Gandhinagar, Gujarat vide letter no. 684(4)(1)/MP-349(195)/2021-22 GNR/ 1129 dated_05.08.2021. Approval of the mine plan is enclosed as **Annexure XXII**.

The land ownership within the lease is private & government land as per revenue records and no Gauchar land is involved in the lease area. Lease area does not form a part of any Reserve Forest, National park, Wild life Sanctuary or National biosphere reserve.

It is pertinent to be noted here that mining lease has been executed as saved case under Section 10A(2)(c) of MMDR (Amendment) Act, 2015 and one of the condition is that the lessee will have to produce Environment Clearance Certificate issued by MoEF& CC, New Delhi before commencing mining activity as stated in MM(DR) Removal of Difficulties order 2017, dated: 04.01.2017.

Looking towards its date of execution, lease period as well as the five years block period of mining lease period has been started from year 2016-17. The dated of expiry of mining lease period is 10.01.2067. Furthermore, the applicability of approved mining plan has also been started from the date of execution i.e. 11.01.2017 (FY 2016-17) and shall five year block period will be up to FY 2020-21 (31.03.2021).

Modified Mining Plan has been approved by IBM which was valid up 31.03.2021. On expiry of Modified Mining Plan, Review of Mining Plan with Progressive Mine Closure Plan for further five years period from 2021-22 to 2025-26 has been approved by Indian Bureau of Mines, Gandhinagar, as discussed earlier.

Salient features

The salient features of the project are summarized in **Table 1.1**.

TABLE 1.1: SALIENT FEATURES OF THE PROJECT

Project name	Padhiarka and Doliya Limestone Mine
Project proponent	Nirma Limited
Villages in block area	Padhiarka and Doliya
Coordinates	Lat.: 21° 00' 42.8152" to 21°02' 28.0965" N Long.: 71° 40' 09.8824" to 71° 41' 39.9437" E
Mining Lease Area	332.24 Ha
Rated Capacity	1.5 MTPA
Mineable Reserves	10.707 million tonnes
Life of the mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Stripping ratio for Plan period	1:0.00 cum/t
Topsoil Generation for plan period	127122cum
Method of Mining	Opencast Mechanized (Conventional & Non-conventional)
Working days	300 days/year, 2 shifts of 8 hours each
Manpower	55
Transportation	By road to Cement Plant of the company near Padhiarka
Expected cost of project	Rs. 29 Crore
Elevation of lease area	1 m to 15.31 m above mean sea level
Topography	Mostly plain with minor undulations
Water requirement	41 cum/day
Source of water	Narmada Water pipeline and mine water
Power requirement	100 KW
Power source	Gujarat State Electricity Board / Captive Power Plant located at Cement Plant near Padhiarka

1.3 PROJECT PROPONENT

M/s Nirma Ltd. (a Public Limited Company) is having its registered office at "Nirma House" on Ashram Road, Ahmedabad- 380 009, Gujarat. Nirma Ltd. is one of the leading soda ash producing company in India.

Nirma Ltd. is a part of the Nirma Group engaged in the business of consumer products like Soap, Detergent and Industrial products like Sulphuric acid, Oleum, Distilled Fatty acids, Linear Alkyl Benzene, Soda ash (Light & Dense), Salt & Caustic Soda etc. This Group came in existence in the year 1980. Company has established Soda Ash manufacturing plant located in Bhavnagar and also acquired Soda Ash plant in Porbandar District of Gujarat in 2006. The present capacity of Soda ash plant is 10,08,000 TPA for Bhavnagar location and 5,40,000 TPA for Porbandar

location. Company is also having captive Power Plants along with its Soda Ash plants in Bhavnagar & Porbandar District. The high quality of Limestone i.e. CaO >48% is one of the basic raw materials used in boiler of Power Plant for de-sulfurization process and soda ash manufacturing process. Company is continuously expanding its wings for increase in production capacities and diversification and set up a cement plant in Rajasthan. It has overall about 18000 employee-base and annual turnover of around Rs. 7000 crores.

Production facilities of the Nirma group at its various units are given in **Table 1.2.**

TABLE 1.2: PRODUCTION FACILITIES OF NIRMA GROUP IN GUJARAT

Sl. No.	Location	District	State	Products Manufactured
1.	Kalatalav	Bhavnagar	Gujarat	Soda Ash, Detergent Powder & Cake, Toilet Soap, Edible Salt, solar salt & Caustic Soda etc.
2.	Alindra	Baroda	Gujarat	Linear Alkyl Benzene, Detergent Powder & Cake etc.
3.	Mandali	Mehsana	Gujarat	Oleum, Sulphuric Acid, Fatty Acids, Alpha Olefin Sulphonate, Glycerin, Toilet Soap, Detergent Powder & Cake etc.
4.	Moraiya	Ahmedabad	Gujarat	Detergent Powder & Cake, Single Super Phosphate, Packaging materials etc.
5.	Porbandar	Porbandar	Gujarat	Soda Ash
6.	Sachana	Ahmedabad	Gujarat	Intravenous Fluids, Large Volume Parenterals (LVP), Small Volume Parenterals (SVP), Medical Devices etc.

The company (Nirma Ltd.) is now diversifying its activities into cement manufacturing in Gujarat also.

1.4 BRIEF DESCRIPTION OF THE PROJECT

1.4.1 Nature of project

The proposed project is a limestone Mine present in villages Padhiarka and Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat

1.4.2 Size

The proposed capacity will be 1.5 million tonnes per annum (MTPA) ROM production by mechanized open cast method (Conventional & Non-conventional) in the total ML area of 332.24 ha.

1.4.3 Location

The lease area falls within the Survey of India Toposheet No. 41 O/12 (restricted). The lease area is bounded by the following geographical coordinates:

Point	Latitude, N	Longitude, E	Pillar No.
A	21° 02' 28.0965"	71° 41' 15.3007"	1
B	21° 01' 01.3133"	71° 41' 39.9437"	53
C	21° 00' 42.8152"	71° 41' 00.3940"	70
D	21° 02' 12.0077"	71° 40' 09.8824"	194

The location of the project can be seen in Fig 1.1.

1.4.4 Communication

Road link

The lease area is located at a distance of 9.5 km, NE of Mahuva town (Tehsil Headquarter) and is easily approachable by road. National Highway NH-8E (Bhavnagar to Una) is at a distance of 0.7 km, N. Mahuva is Taluka HQ in Bhavnagar district of Gujarat. Mahuva is about 85 km from District HQ Bhavnagar.

Rail link

The nearest railway station is Mahuva is present at a distance of 9.8 km (by road) in NE and lies on Mahuva-Rajula broad gauge section of Western Railway Zone.

Air link

The nearest airport for regular commercial flight is Bhavnagar situated at about 100 km NE of ML area.

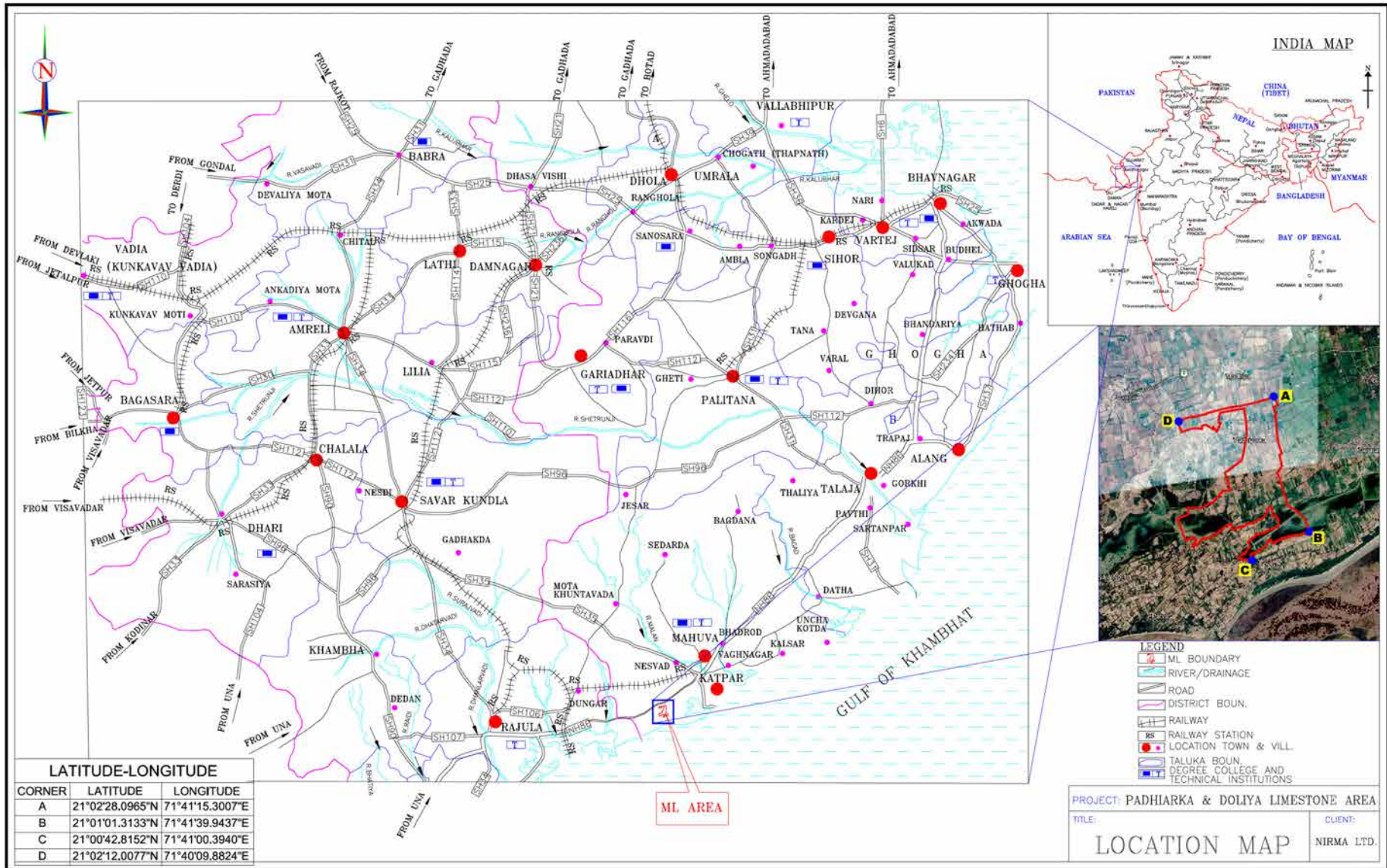
Sea Coast

The nearest coast is Arabian sea coast present at a distance of about 0.50km, South from mine lease.

Port

Pipavav is the nearest Port at about 25 kms west of lease area.

FIG 1.1: LOCATION MAP



1.5 IMPORTANCE IN THE REGION AND COUNTRY

The principal use of limestone is in the Cement Industry. Other important uses are as raw material in boiler of Power Plant for de-sulfurization process and soda ash manufacturing process, manufacture of quicklime (Calcium Oxide), slaked lime (Calcium hydroxide) and mortar. Pulverised limestone is used as a soil conditioner to neutralize acidic soils (agricultural lime). It is used in sculptures because of its suitability for carving. It is often found in medicines and cosmetics. In some circumstances, limestone is used for glass making. As a reagent in fuel-gas de-sulphurisation, it reacts with sulphur dioxide for air pollution control. It can suppress methane explosions in underground coal mines. It is added to toothpaste, paper, plastic, paint, tiles and other materials as both white pigment and cheap filler. In blast furnaces, limestone binds with silica and other impurities to remove them from the iron.

India has huge resources of limestone distributed over different parts of the country. It is comfortably placed in terms of annual capacity and production of cement. Cement-grade limestone occurs in all the limestone-bearing areas, while SMS,BF and chemical-grade limestone occur in selective areas. Concerted efforts to locate SMS and BF grade limestone along with cement- grade limestone are imperative to meet the growing demand.

As per Indian Minerals Yearbook 2018 (Part- III: Mineral Reviews), published by IBM in August 2019, the demand of raw materials for cement, such as limestone and gypsum is expected to cause disruptive growth in the next few decades. The second largest Cement Industry in the world, the Indian Cement Industry, is expected to grow to an extent of 550 million tonnes per annum of capacity by FY2025 from 502 mtpa recorded in 2018. The demand for paper in India is expected to rise at a healthy rate by 2020, due to the Packing Industry and the increasing number of schools. The increasing number of construction projects is expected to lead to a thriving Building and Construction Industry in India. This is anticipated to contribute to around 10% to the GDP of India. Also with rising Indian pharmaceutical, food and beverage industries the consumption of calcium carbonate (limestone) in India is expected to increase.

The company is leading producer of Soda Ash in the country and are now diversifying into the Cement manufacturing sector. The Padhiarka and Doliya Limestone mine will be captive mine to the proposed adjacent cement plant of the company, therefore maintaining self-reliance of the state as well as the country. The project will be contributing to the state exchequer, by paying the mineral royalty and strengthening the self-sufficiency in cement industry in the country and if and when required, will earn foreign exchange in the future through exports. It is pertinent to note here that recently company has collected few samples from various locations in upper strata of this mine lease area. The chemical analysis results show high quality of CaO content >48% which can be utilized in boiler of Power Plant for de-sulfurization process and can also for manufacturing of Soda Ash apart from Cement manufacturing. Lessee

propose to utilize high quality of Limestone ($\text{CaO} > 48\%$) to its existing Power Plant and Soda Ash plant in Gujarat State for captive purpose.

1.6 SCOPE OF THE STUDY

The Environmental Impact Assessment and Environment Management Plan for the mine addressing the environment related issues are prepared in accordance with the requirements of Terms of Reference prescribed by Ministry of Environment, Forest & Climate Change, Govt. of India.

The study evaluates the prevailing environmental conditions. The adverse impacts have been identified and possible mitigation measures have been drawn in order to protect the environment. In order to carry out the study, the baseline environmental scenario has been established and the project activities superimposed on them to assess the impact and subsequent mitigation.

The main objectives of the present EIA study are briefly summarized below:

- To establish the baseline environmental scenario.
- To identify, predict and assess the future impacts of proposed project on the environment.
- To prepare a detailed action plan for implementation of mitigation measures.
- To suggest preventive measures to minimize adverse impacts and to maximize beneficial impacts.
- To suggest a monitoring programme to evaluate the effectiveness of mitigation measures.
- To suggest the formation of a core group responsible for implementation of the EMP.
- To prepare a capital cost estimate for environment management plan.
- To address the concerns of disaster management, R&R plan, CSR and points raised in public hearing.

The scope of the present study is to conduct EIA covering all the disciplines of environment and field monitoring in relevant disciplines over one full season of 3 (three) months (excluding monsoon months). The draft EIA report is prepared as per the MoEF&CC Notification dated 14.09.2006 and its amendments till date. After completion of the Public Consultation, all the environmental concerns expressed during the Public Consultation process will be addressed and appropriate changes in the draft EIA Report will be made accordingly to formulate the Final EIA Report. Thereafter, the final EIA Report will then be presented to the Expert Appraisal Committee (EAC) of MoEF&CC.

Study area:

The mine lease (ML) area (332.24 ha) is termed as "core zone". The area within 10 km radius around the periphery of the ML boundary has been considered as the "buffer zone" for identifying and assessing impact with respect to air, water, noise, land use, ecology, socio-economic environment, etc. The core zone and buffer zone together comprise the "study area".

Data Generation:

The data that have been generated during summer season from 1st March to 2nd June 2021 by NABL accredited Min Mec R&D Laboratory, New Delhi, in accordance with the requirement of statutory agencies, is given in **Table 1.3**. Since there are two other mines also proposed by Nirma Ltd. in the vicinity of Padhiarka & Doliya Limestone Mine i.e. (1) Vangar & Madhiya Limestone Mine in North and (2) Gujarda, Dhudheri & Dudhala Limestone Mine in east direction and EIA/ EMP is also being prepared for the other two mines together, air quality stations were established giving due consideration to all three mines in core zone and buffer zone. The monitoring and testing have been done as per the guidelines of MOEF&CC, CPCB and the IS standards. Monitoring have been conducted for the following parameters:

TABLE 1.3: BASELINE DATA GENERATED AS PER TOR

Description	No. of	Total No of
	locations	samples
Air (For all 3 mines) Ambient air monitoring (24 hourly samples), twice a week for 3 months for one season for PM ₁₀ , PM 2.5, SO ₂ , NO ₂	16 (1 in core zone & 15 in buffer zone)	384
Meteorological parameters (For all 3 mines) Measured at hourly duration simultaneously in the project area for 3 months. Parameters monitored: A. Wind speed, direction B. Relative humidity C. Temperature D. Rainfall	1	90 days
Water Water/ effluent samples collected from various locations (surface and ground water) in core and buffer zone (10 km radius) and tested for physical, chemical and biological parameters according to applicable standards	Ground water-12 Surface water -3	15

Description	No. of	Total No of
	locations	samples
Soil (For all 3 mines)	12	12
Noise Hourly readings taken for 24 hours (Leq)	12	12
Traffic Density	1	1

Secondary and primary data collection was done comprising of, but not restricted to the following:

- ❖ Long Term Climatic data from Indian Meteorological Department (IMD) for available previous decade
- ❖ Geo-hydrological aspects based on available data from various sources as well as field survey
- ❖ Identification of water bodies, hills, roads etc. within 10 km radius
- ❖ Details of fauna, flora, information in forests, major habitats, sanctuaries, sensitive places within a distance of 10 km from the project site (including forest details).
- ❖ Major industries within 10 km radius.
- ❖ Historical monuments and sanctuaries within 10 km radius.
- ❖ Land use pattern within core zone and buffer zone (10 km radius around the core zone), Cropping pattern.
- ❖ Demography and Socio-economic based on last available Census data for entire study area, etc.

The preparation of the EIA/EMP report has been done as per the generic structure prescribed in EIA Notification dated 14th September 2006, as follows:

- ❖ **Chapter 1: Introduction** covering Purpose of the report, Identification of project & project proponent, Brief description of nature, size, location of the project and its importance to the country, region and Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
- ❖ **Chapter 2: Project Description.** Based on study of the Approved Review of Mining Plan with Progressive Mine Closure Plan of Padhiarka & Doliya Limestone & Marl Mine (period 2021-22 to 2025-26).

This includes condensed description of those aspects of the project (based on project feasibility study, Mining Plan & Mining Scheme), likely to cause environmental effects. Details such as type of project, project boundary & project site layout, size or magnitude of operation (including associated activities required by or for the project), proposed schedule for approval and implementation, technology and process description.

- ❖ **Chapter 3: Present Baseline Scenario.** The base line data generated and collected has been used to establish the present environmental scenario. This covers the Study area, period, components & methodology, establishment of baseline for valued environmental components, as identified in the scope and base maps of applicable environmental components
- ❖ **Chapter 4: Environmental Impacts & Mitigation.** (Identification, prediction and evaluation of Anticipated Environmental Impacts due to the proposed mine)

The impact assessment and mitigation planning, where applicable, has been done for:

- Topography and drainage
- Air environment
- Traffic density
- Land environment
- Ecology
- Occupational health and safety
- Climate
- Noise environment
- Water environment
- Solid waste
- Socio-economic environment

Environmental Management plan suggesting the environmental safeguards, abatement technology and pollution control measures include the following:

- Air, water, noise pollution control measures
- Solid waste management
- Traffic management
- Land use changes and mitigation
- Pronounce the improvement in socio-economic conditions and benefits the people will get on implementation of the project.
- Ecological and mine reclamation Plan
- Environmental monitoring, implementation organization and feedback mechanism to effect mid course corrections.

- ❖ **Chapter 5: Analysis of Alternatives (Technology & Site).** In case, the scoping exercise results in need for alternatives then description of each alternative, summary of adverse impacts of each alternative, mitigation measures proposed for each alternative and selection of alternative is done. In this case, being a site specific project, there are no alternatives to site.
- ❖ **Chapter 6: Environmental Monitoring Program.** Technical aspects of monitoring the effectiveness of mitigation measures including measurement methodologies, frequency, location, data analysis, reporting schedules, detailed budget & procurement schedules.
- ❖ **Chapter 7: Additional Studies.** This shall comprise risk assessment, social impact assessment, R&R action plans and public consultation or any other studies specified by MoEF&CC.
- ❖ **Chapter 8: Project benefits.** This comprises improvements in the physical infrastructure, social infrastructure, employment potential—skilled; semi-skilled and unskilled and other tangible benefits. Outline of corporate social responsibility.
- ❖ **Chapter 9: Environmental Cost Benefit Analysis.** If recommended at the scoping stage. In this case, it has not been prescribed.
- ❖ **Chapter 10: Environmental Management Plan.** Description of the administrative aspects ensuring that mitigation measures are implemented and their effectiveness monitored, after approval of the EIA.
- ❖ **Chapter 11: Executive Summary of EIA/EMP.** This constitutes the summary of the EIA Report.
- ❖ **Chapter 12: Disclosure of Consultants engaged.** The names of the Consultants engaged with their brief resume and nature of Consultancy rendered.

1.7 STATUS OF LITIGATION

There are no litigations/ court cases pending against the project as on 25.09.2021.

1.8 COMPLIANCE TO TOR

Table 1.4 gives the compliance of Terms of Reference (TOR) for Padhiarka and Doliya Limestone Mine (capacity 1.5 MTPA in project area 332.24 Ha) of M/s Nirma Ltd., issued by Ministry of Environment, Forest and Climate Change vide Letter no. J-11015/154/2016-IA.II(M) dated January 3, 2017. The Same has been extended vide letter no. F.No. J-11015/154/2016-IA-II (M) dated 16.03.2020 by MoEF&CC.

TABLE 1.4: COMPLIANCE OF GENERIC TOR FOR OPENCAST MINE PROJECT

Sl. No. of TOR	Description as per MoEF&CC	Compliance
1.	Shallow pits to depth of 4 mts will be refilled and reclaimed and given back to the farmers as agriculture land.	The shallow pit of depth 4.0 to 6.0 mts. will be backfilled. The area will be 26.52 Ha. As shown in conceptual plan (Fig. 4.4, Chapter 4), The backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Refer section 4.10.2 (page no. 4-36), Chapter 4.
2.	Return all the proposed non-mining area to farmers/owners of the and.	Only that land shall be purchased from farmers that will be required for mining & allied activities (including greenbelt). Based on observations of EAC, MoEF&CC during meetings dated 23-24 May 2016 & 22-23 August 2016, the Company revised the initial mine lease proposal of 616.7254 ha to a reduced area of 332.24 ha, thus, minimising the impact on private agricultural land. Furthermore, the shallow pit in southern side of approximately 4 m depth & 26.52 ha area shall be backfilled and the private land portion of the backfilled area shall be returned to the owner. Accordingly, an agreement shall be executed prior to commencement of mining.
3.	The mining plan, <i>inter-alia</i> , includes the above mentioned details with regard to pits and reclamation.	The approved review of mining plan includes the details of pits and reclamation area (refer Page no. 74-78). The review of mining plan has been approved by IBM and the copy of the approval letter is given in Annexure XXII .
4.	Year-wise production detail since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t the highest production achieved prior to 1994.	Not Applicable. This is a new mine. Hence no production has been done till date.
5.	A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.	Copy of Grant of Order of Mining Lease dated 08.01.2017 is in the name of Nirma Ltd. and the mining lease deed dated 11.01.2017 is given in Annexure II .

Sl. No. of TOR	Description as per MoEF&CC	Compliance
6.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generated and its management, mining technology etc. and should be in the name of the lessee	All the documents are compatible to each other. The project data given in the EIA Report has been taken from approved Review of Mining Plan. The Draft EIA report has been prepared accordingly and submitted for Public Hearing.
7.	All corner coordinates of the mine lease area, superimposed on a high resolution imager/ Toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)	<p>The boundary of the mine lease area superimposed on high resolution satellite image sourced from Google Earth is given in Section 1.4.3 (refer page no. 1-8) earlier along with the coordinates.</p> <p>A map showing mine lease area and the 10 km radius around it superimposed on the SOI open series map is shown in Fig. 3.2 of Chapter 3.</p> <p>The geological map of the mine lease area is given in Fig 2.2, Chapter 2.</p> <p>The interpreted satellite image showing the present land use of the project area and the area within 10 km of the project is given in Fig 3.13, Chapter 3.</p>
8.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.	<p>As toposheet of the area is restricted, it is not available. However, open series map is available and the project area superimposed on the same is shown in Fig. 3.2 of Chapter 3.</p> <p>The geological map of the area is given in Fig 2.2, Chapter 2.</p> <p>Geomorphology of the area has been discussed in terms of topography and drainage in Section 3.2 (refer page no. 3-2), Chapter 3.</p> <p>Existing minerals were assessed through exploration carried out by CGM, GoG as explained in section 2.2.1 (refer page no. 2-3), Chapter 2.</p> <p>Mining history of the area- old pits have been found and mapped in present surface plan in Fig 2.1, of Chapter 2.</p> <p>Important water bodies, streams and rivers</p>

Sl. No. of TOR	Description as per MoEF&CC	Compliance
		<p>have been tabulated in Table 3.1 and can be seen in various maps such as Fig 3.2 (SOI map) and Fig 3.13 (interpreted satellite image), Chapter 3.</p> <p>Soil characteristics area discussed in Section 3.7 (page no. 3-29) of chapter 3.</p>
9.	<p>Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.</p>	<p>The proposed land use at the end of plan period and life of mine is given in Table 4.11 and 4.12 of Chapter 4.</p> <p>The mine lease has been executed with District Collector, Bhavnagar. The change in land use from its present land use has to be carried out prior to commencement of mining, as per applicable rules of Govt. of Gujarat. Since the execution of lease deed, the second rights in case of government land has already been granted to the Company for mining. In case of private agricultural land, as and when the land becomes available for use by obtaining consent for mining/ownership, the change in land use to non-agriculture shall be obtained.</p>
10.	<p>It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/conditions? The hierarchical system or administrative order of the Company to deal with environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA report.</p>	<p>Nirma Ltd. has a well laid down Environment policy as given in section 10.2 (page no. 10-11) of Chapter 10.</p> <p>Hierarchical system or administrative order of the Company to deal with environmental issues and for ensuring compliance with the EC conditions is given in section 10.3.1 (page no. 10-12) of Chapter 10.</p>

Sl. No. of TOR	Description as per MoEF&CC	Compliance
11.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of opencast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.	<p>Mine safety parameters are addressed as follows:</p> <ul style="list-style-type: none"> ▪ Subsidence - not applicable as this is an open cast mine ▪ Slope stability- The standard practice of maintaining the slopes below the angle of repose of the material to be handled will be followed for ensuring safe opencast mining. The bench and ultimate pit slope shall be maintained below 45 degree and gradient of ramp at 1 in 16 shall be maintained as per MMR, 1961 as detailed in Approved Review of Mining Plan. After commencement of mine, geo-technical investigations on excavated and dumped material shall be carried out for identifying any mid course corrections, if needed. <p>Blasting - It may be noted that only 50% of the mining operations shall be blasting based and balance shall be through surface miners. Safeguard measures that will be taken for blasting have been given in section 4.4.2 (page no. 4-13), point 15 (page no. 4-15) of Chapter 4. Blasting shall be carried out in compliance to DGMS, Dhanbad (Circular No. 7 dated 29-08-1997) as detailed in Section 4.8 (page no. 4-27), Chapter 4. After commencement of operation, blasting studies shall be periodically carried out to check whether any modifications needed as per actual ground conditions.</p>
12.	The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine/lease period.	The study area map is given in Fig 3.2, chapter 3. The waste generation in the plan period is given in Table 4.16 and limestone produced is given in section 2.8 (page no. 2-21) of Chapter 2
13.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human	Landuse of the study area as per Census 2011 is given in Table 3.12 of Chapter 3 and as per the interpretation for 10km satellite imagery is given in Fig 3.13, Chapter 3.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass pre-operational, operational and post operational phases and submitted, impact, if any, of change of land use should be given.	The landuse plan for existing, after five years and end of life of mine is given in Table 4.10, 4.11 and 4.12 respectively. Impact and Management of land is given in section 4.10 (page no. 4-29) of Chapter 4.
14.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.	There will be no overburden outside mine lease area and no R & R issues are there within the proposed mine.
15.	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the project proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry of ascertain the status of forests, based on which, the certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.	No Forest land is present within Lease area.
16.	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.	Forest land is not present within Lease area.
17.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act. 2006 should be indicated.	Not Applicable since no forestland is present within mine lease area

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18.	The vegetation in the RF/PF areas in the study area, with necessary details, should be given.	The natural vegetation in the study area predominantly consist of <i>Prosopis juliflora</i> . Reserve Forest present in the study area are RF near Patwa (0.4 km, SW), RF near Dudheri village (1.8 km, SE), RF near Gujarada village (2.1 km, ESE), RF near Doliya village (0.4 km, S), RF near Khared village (5.8 km, E) within the study area. The vegetation in the study area (including forests) is given in Section 3.10 (page no. 3-33), Chapter 3.
19.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.	Impact and management of project on wildlife is given in section 4.12 (page no. 4-42) of Chapter 4. Peafowl, Chinkara and Asiatic Lion are reported as the only Schedule I species present in the study area. Conservation Plan for the same has been prepared and submitted for approval from forest department. Submission letter is given in Annexure XXIII .
20.	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing committee of National Board of Wildlife and copy furnished.	There are no National parks, Wildlife Sanctuary, Biospheres reserves or Wildlife Corridor within 10 km radius. However, nearest National Park & Wildlife Sanctuary is the GIR National Park, Gir Wildlife Sanctuary & Mithyala Wildlife Sanctuary located at a nearest distance of 79 km, 47.6 km and 46.7 km respectively. Map showing aforesaid distance duly authenticated by DCF, Bhavnagar vide letter dated 09.11.2020 is attached herewith as Annexure - XIV
21.	A details biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Detailed of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly	Ecology of the study area is given in section 3.10 (page 3-33) of Chapter 3. List of Flora and Fauna found in core and buffer zone is given in Annexure XIII and letter from DFO is given in Annexure XIV . Peafowl, Chinkara and Asiatic Lion area the Schedule I species reported from the study area. Conservation Plan for the same has

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	indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.	been prepared and submitted for approval from forest department. Submission letter is given in Annexure XXIII . Budgetary provision of Rs. 2.1 lakhs as capital & Rs. 7.7 Lakhs towards recurring has been allocated for the same.
22.	Proximity to Areas declared as 'Critically Polluted' or the project areas likely to come under the 'Aravali Range' (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. should be secured and furnished to the effect that the proposed mining activities could be considered.	The project does not lie in critically polluted area. The nearest critically polluted area is Gujarat Industrial Development Corporation, Vapi present at a distance of 146 km, SE. The project does not fall in Aravalli range.
23.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should furnished (Note: The mining projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).	The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai and reproduced in Annexure XIX along with report.
24.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs/STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements and action programmes prepared and submitted	No R & R Plan has been separately prepared as no habitation is present in Mine Lease area of 332.24 ha. Hence, there will be no displacement of villagers. Few huts/ structures can be seen in Agriculture Land of the ML as per Google earth. Although the rehabilitation and resettlement issue are not involved in the project, if required, it will be sorted out by mutual consense/ in consultation with the district authorities as per rules related to the Land Acquisition. Out of total ML area, Govt. land is 133.0154

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	<p>accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.</p>	<p>ha and private land is 199.2246 ha. The private land is under process of purchasing/obtaining consent for mining on mutually agreed rates and terms.</p>
25.	<p>One Season (non-monsoon) [i.e. March – May (Summer Season); October-December (Post monsoon Season); December – February (winter Season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented data-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. the location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.</p>	<p>Base line data for water quality, noise level, soil and flora and fauna has been collected in summer season (1st March- 2nd June 2021). Site specific meteorological data is given in para 3.3.3 (page 3-9) of Chapter 3. Air monitoring station has been chosen as per in view the pre-dominant downwind direction and location of sensitive receptors and is given in Table 3.5 and shown in Fig. 3.9 of Chapter 3. The mineralogical composition of PM10 of core zone is given in Annexure V.</p>
26.	<p>Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of</p>	<p>Air quality modelling is given in section 4.4.1 (page no. 4-5) of Chapter 4 and details is given in Annexure XX and cumulative impact for 3 mines is given in Annexure XXI.</p>

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	the site, location of sensitive receptors, if any, and the habitation. The wind roses showing predominant wind direction may also be indicated on the map.	
27.	The water requirement for the project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.	Water requirement and source is given in section 2.13 (page 2-25) and water balance is shown in Fig 2.9 of Chapter 2.
28.	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.	Water permission is given in Annexure XXIV
29.	Description of water conservation measures proposed to be adopted in the project should be given. Details of rainwater harvesting proposed in the project, if any, should be provided.	Water conservation measures is given in section 4.6.1 (page 4-20) of Chapter 4.
30.	Impact of the project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.	Impact and mitigation measures of the project on water quality is given in section 4.6 (page 4-9) of Chapter 4.
31.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.	<p>There will be no intersection of ground water table during five years of plan period or upto 11th year of operation. i.e. end of mine life. The shallow depth pits shall be backfilled simultaneously after mining for limestone and shall be converted into agriculture land / utilized for plantation purpose.</p> <p>M/s Ground Water & Mineral Investigation Consultancy Centre (P) Ltd., Jaipur has assessed the hydrogeological conditions and impact of mining. Extract from the same has been included in Section 3.5 (page 3-19), Chapter 3 and Section 4.5.1 (page 4-16), Chapter 4</p> <p>The permission for mine seepage shall be obtained prior to the deepening of the mine workings below the ground water table and</p>

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		no mining shall be carried out below ground water table without obtaining permission from CGWB. At present, CGWB issues permissions for a maximum of 5 years while the proposed project will not have any seepage in first 5 years. Hence, application shall be made 1 year prior to seepage year if any.
32.	Details of any stream, seasonal or otherwise, passing through the lease area and modification/diversion proposed, if any, and the impact of the same on the hydrology should be brought out.	Two first order streams originate within the lease area and exit from the western and southern sides. There is one stream which is originating outside the mine lease, passing through the adjacent Dudhala mine on eastern side and entering the Padhiarka mine lease along the northern boundary, ultimately exiting to the west towards Samadiyala village. Another stream originates from Dudhala lease along the eastern boundary of Padhiarka and moves southward. Rainwater will fall directly into the mine pit and reused, to the extent possible prior to discharge into. There will be garland drains around all pits to protect from runoff inflow into the mine.
33.	Information on site elevation, working depth, groundwater table etc. should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.	Site elevation, working depth is given in in table 4.7 (page 4-17), Chapter 4.
34.	A time bound progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater	Details of plantation is given in para 4.12.1 (page 4-42) of Chapter 4. Trees recommended for plantation is given in Table 4.19 of Chapter 4 The plant species have been selected from native species and shall aid in pollution abatement. The phase wise plan for plantation is given in Table 4.20, Chapter 4.

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	ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant pollution.	
35.	Impact on local transport infrastructure due to the project should be indicated. Projected increase in truck traffic as a result of the project in the present road network (including those outside the project area) should be worked out, indicating whether it is capable of handling the incremental load, arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. project proponent shall conduct impact of Transportation study as per Indian Road Congress Guidelines.	Impact on transport is given in section 4.9 (page 4-29) of Chapter 4.
36.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report	Details of Onsite services and facilities is given in section 2.10 (page 2-23) of Chapter 2
37.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA Report	Conceptual post mining land use is given in table 4.13 (page 4-34) and conceptual Mine Plan and section are shown in Fig. 4.7 and 4.8 respectively of Chapter 4.
38.	Occupational Health impacts of the project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.	As this is a proposed project, anticipated occupational Health and safety impact and preventive measures are given in section 4.14 (page 4-51) of Chapter 4.
39.	Public health implications of the project and related activities for the population in the impact zone should be systematically evaluated and the	Implications and mitigation measures of surrounding public is given in section 4.14.2 (page 4-51) of Chapter 4.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	proposed remedial measures should be detailed along with budgetary allocations.	
40.	Measures of socio economic significance and influence to the local community proposed to be provided by the project proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.	Measures of socio economic significance is given in section 4.13 (page 4-48) of Chapter 4 and under CSR and CER planning in sections 9.3 & 9.4 of Chapter 9.
41.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed project.	EMP is given in Chapter 10
42.	Public Hearing points raised and commitment of the project proponent on the same along with time bound Action plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the project.	Public hearing is yet to be held
43.	Details of litigation pending against the project, if any, with direction/order passed by any Court of Law against the project should be given	There is no litigation pending against the project.
44.	The cost of the project (Capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.	Capital and recurring cost towards implementation of EMP is give in table 6.2 and 6.3, respectively of Chapter 6
45.	A Disaster management Plan shall be prepared and included in the EIA/EMP report	Disaster management Plan is given in Chapter 7
46.	Benefits of the project if the project is implemented should be spelt out. The benefits of the project shall clearly indicate environmental, social, economic, employment potential, etc.	Project Benefits is given in chapter 8.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
47.	The KML file for the revised reduced area to be submitted the Ministry within 7 days of issue of this letter	submitted
48.	Besides the above, the below mentioned general points are also to be followed:-	
a)	All documents to be properly referenced with index and continuous page numbering	All documents are properly referenced with index and continuous numbering
b)	Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.	The data is presented with the period of collection.
c)	Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the project.	All the analysis reports are enclosed and has been done by NABL Accredited Min Mec R & D laboratory. The certificate is given in Annexure-III.
d)	Where the documents provided are in a language other than English, an English translation should be provided.	All documents are provided in English
e)	The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.	It shall be filled after Public Hearing.
f)	While preparing the EIA Report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4 th August, 2009, which are available on the website of this Ministry, should be followed.	O.M. No. J-11013/41/2006-IA.II(I) dated 4 th August, 2009, has been followed while preparing EIA Report.
g)	Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the	No change is there after the grant of TOR

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	TOR may also have to be altered. Post Public Hearing Changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. Process) will entail conducting the PH again with the revised documentation.	
h)	As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional office of ministry of environment, forest and climate change, as may be applicable	As the project is proposed, Environment Clearance is under process.
i)	The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.	The EIA report includes (i) Surface plan of the ML area is given in Fig 2.1 of chapter 2. (ii) Topography map indicating contours of main topographic features, drainage and mining area- Fig 3.2, Chapter 3 (iii) Geological map and section Fig 2.2 and 2.3, respectively, of Chapter 2. (iv) Section of the mine pit-five year development Plan in Fig 2.4 to 2.8 of Chapter 2.

M. Nirma
RUE

**ANNEXURE A-11****NIRMA LIMITED**

REGD. OFFICE : NIRMA HOUSE, ASHRAM ROAD, AHMEDABAD - 380 009. PHONE : 079 - 27546565, 27549000 FAX : 079 - 27546603, 27546605
CIN : U24240GJ1980PLC003670 • Email : info@nirma.co.in • www.nirma.co.in

Ref no.: **NL/BH/ENV-154/1911/2022**

Dated :23.09.2022

To,
The Director, IA (Non-Coal Mining)
Ministry of Environment, Forest & Climate Change
Indira Paryavaran Bhawan, 3rd Floor, Vayu Wing,
Aliganj, Jor Bagh Road,
New Delhi-110003

Sub: Application for TOR of Padhiarka and Doliya Limestone Mine (332.24 ha) by M/s Nirma Limited located at villages Padhiarka and Doliya, District Bhavnagar, Gujarat.

Ref.: TOR issued by MoEF&CC vide letter no. J-11015/154/2016-IA. II (M) dated 03.01.2017 and extension of validity of TOR dated 17.03.2020.

Dear Sir,

With reference of the above mentioned subject, we would like to submit that we had received TOR issued by MoEF&CC vide letter no. J-11015/154/2016-IA. II (M) dated 3rd January, 2017 for the same project and extension of validity of TOR dt. 17th March 2020.

However, the public hearing could not have held due to unforeseen reasons on the basis of the ToR issued on 03.01.2017 & extended on 17.03.2020. We had submitted the draft EIA report for public hearing to the Gujarat Pollution Control Board and public hearing was to be scheduled on 16.12.2021. However, Public hearing has been postponed by Gujarat Pollution Control Board due to "unavoidable circumstances" vide Boards letter no. GPCB/PH/2020-21/Bhavnagar-41/608749 dated 13.12.2021. Since the conduct of public hearing has got delayed, we anticipate that we shall not get adequate time, within the validity period of the TOR, to include the public hearing issues and submit the final report to MOEF&CC.

Hence, we are now submitting a fresh application for the grant of ToR on parivesh portal comprising of:

1. Form- 1 (Part - A & Part - B) duly filled & signed in along with annexure
2. Proposed Term of Reference for conducting EIA study

We also wish to your attention the following regarding the Common Application Form:

Q.1. - The KML boundary of the project on Parivesh Portal during the filling of Common Application Form is showing that the boundary is overlapping with 6 villages. However, we would like to point out that only two of those villages fall within our mine lease area, namely, Doliya and Padhiarka as per revenue plan as well as DGPS survey coordinates. There are 4 extra villages, namely, Dudheri, Madhiya, Patva & Samdhiyala which are outside our project boundary. The screenshots of the boundary on portal has been given here as **Eclosure-1**.



Better Products. Better Value. Better Living.



NIRMA LIMITED

REGD. OFFICE : NIRMA HOUSE, ASHRAM ROAD, AHMEDABAD - 380 009. PHONE : 079 - 27546565, 27549000 FAX : 079 - 27546603, 27546605
CIN : U24240GJ1980PLC003670 • Email : info@nirma.co.in • www.nirma.co.in

Our baseline data was generated during Summer season of 2021 for Padhiarka and Doliya Limestone Mine and also for the two adjacent mines of Nirma Ltd. (i. Vangar & Madhiya Limestone Mine and ii. Gujarda, Dudheri & Dudhala Limestone Mine) and integrated monitoring had been carried for all the three mines. The baseline data is still within the validity period of 3 years. Hence we proposed to use the same data for the EIA report. The details of the baseline data monitoring locations has been presented in an integrated manner in Form 1 (Part A).

Hence, we request your good self to kindly process our application for grant of standard TOR so that we can proceed for the public hearing again.

**Thanking You,
Yours Faithfully**

For **Nirma Limited**

Authorized Signatory

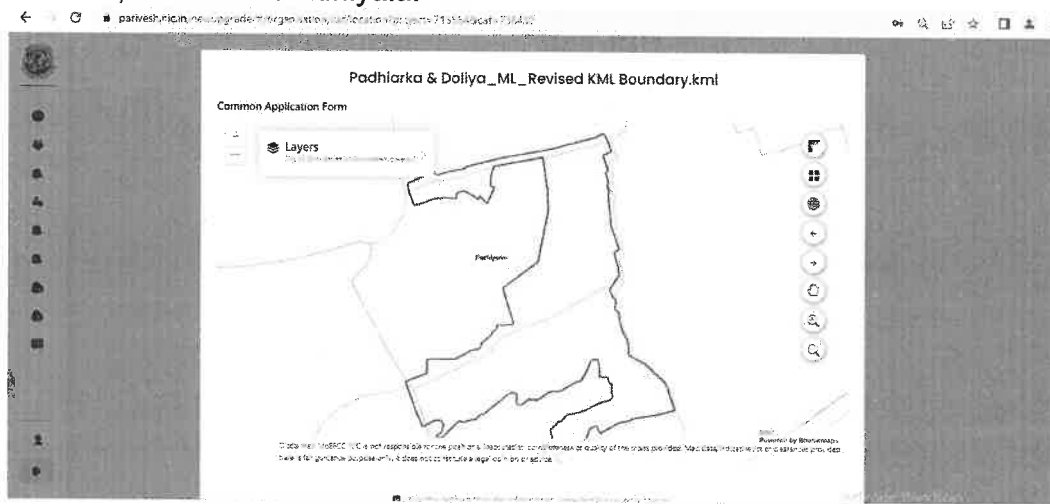
Enclosed: As above

NIRMA

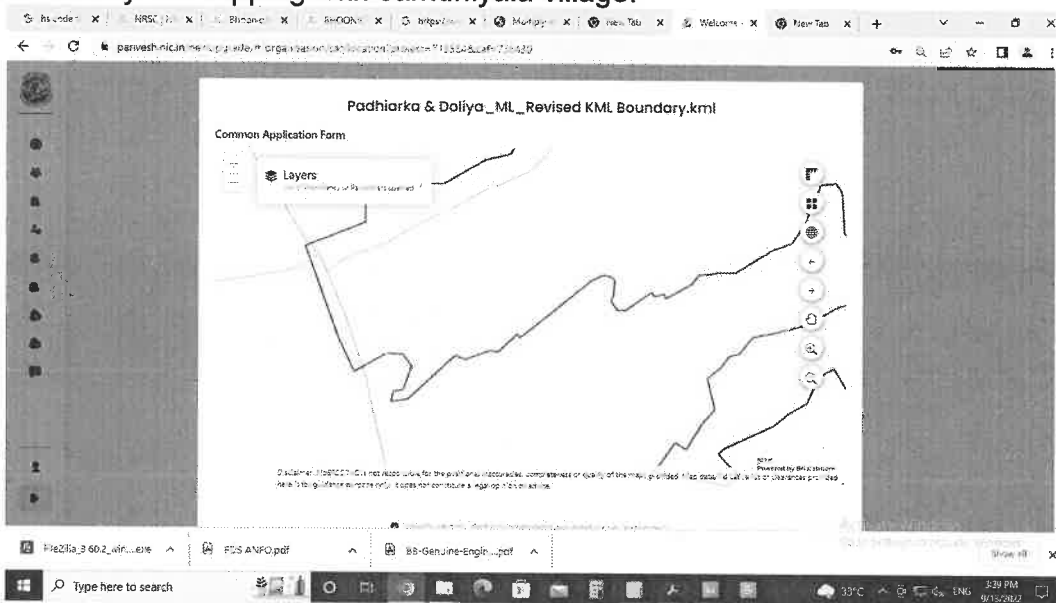
Better Products. Better Value. Better Living.

Enclosure-1

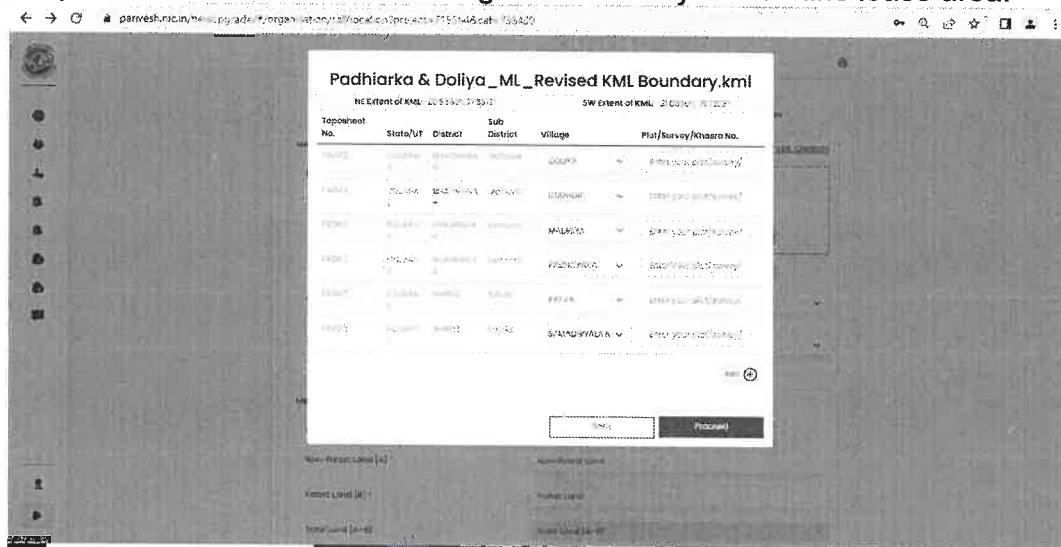
Project boundary overlapping with villages of study area namely Madhiya, Dudheri, Patva & Samdhiyala.



Boundary overlapping with samdhiyala village.



Requires the khasra details of villages not actually in the mine lease area.



Munish Khosla
RUE

**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IMPACT ASSESSMENT DIVISION)
NON-COAL MINING SECTOR**

SUMMARY RECORD OF 5TH MEETING OF THE COMMITTEE OF THE RE-CONSTITUTION OF EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENTAL APPRAISAL OF NON-COAL MINING PROJECTS CONSTITUTED UNDER THE EIA NOTIFICATION, 2006.

The 5th meeting of the Re-constitution of Expert Appraisal Committee for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 18-20 October, 2022 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC, discussion on each of the Agenda Items was taken up ad-seriatim.

(1.0) Deliberation & Circulation on the Minutes of 4th EAC meeting held during 28-29th September, 2022:

The minutes of the 4th EAC meeting held during 28-29 September, 2022 were placed before the members of the Committee. The Member Secretary informed the Committee regarding the following Corrigendum:

S. No	As per 4 th EAC meeting held during 28-29 September, 2022	Typographical Error	EAC recommended in 5 th EAC meeting held during 18-20 October, 2022
1	Agenda 2.2, Subject, Line 3, Pg. No: 53 Point No: 1, Line 4, Pg. No: 54 Point No: 3, Para 3, Line 6, Pg. No: 61	0.0003 MTPA of Topsoil in the mine lease area of 27.4520 ha	total 0.05 Million Tonnes of Top soil till the end of the lease period in the mine lease area of 27.4520 ha
2	Agenda 2.3, Point No: 2 (ii), Line 3, Pg. No: 62	the mine lease area is located 4.8 km, S from the Narpuh Wildlife Sanctuary	Narpuh wildlife Sanctuary located at 4.8 km, S from mine lease area
	Agenda 2.3, Point No: 2 (v), Line 6, Pg. No: 63	for enhancement in production capacity of Limestone for 9 Lakh TPA (ROM)	for production capacity of Limestone for 9 Lakh TPA (ROM)
	Agenda 2.3, Point No: 3,	shorten the time for	shorten the time for

along with the conveyor belt along with the timeline to reduce the impact of the transportation.

The Project Proponent informed the EAC that the school is located towards southern side at a distance of 150 m from the mining lease boundary and a safety distance of 300 m is left from the mining lease boundary adjacent to the village boundary. The strength of the primary school is 240 nos. Blasting will be carried out during the lunch break of the school 1.00 PM to 2.00 PM. Blasting will be carried out in accordance with the plan as recommended by National Institute of Rock Mechanics (NIRM) and in accordance with guidelines of DGMS circular No 7 dated 29.08.1997. PP also informed that the budget of public hearing has been revised from Rs. 65.80 Lakhs to Rs. 76.20 Lakhs over a period of three years. Based on the above discussions held, the EAC **deferred** the proposal for want of following additional information: -

- i. The Project Proponent needs to submit the detailed techno economic feasibility report for placing the crusher along with the conveyor belt.
- ii. The Project Proponent shall bring out the action plan with time line and allocated budget for placing the crusher along with the conveyor belt to reduce the impact of transportation by road.
- iii. The Project Proponent needs to submit the phase wise plan for enhancement proposal along with timeline. PP shall also indicate the life of the mine and the area of utilization at different phases of expansion.
- iv. The Project Proponent needs to submit the action plan for switching over the diesel operating vehicles to electric/CNG.
- v. PP shall submit the details of transportation through proposed railway siding which is under construction along with the time line of completion and allocated budget (for prospecting transportation of limestone to other states).

1.3 Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat - [F.No: J-11015/154/2016-IA.II(M), Proposal No: IA/GJ/MIN/400887/2022, Consultant: Min Mec Consultancy Pvt. Ltd] – Terms of Reference (ToR)

The proposal is for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine lease

area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. Details of the proposal, as ascertained from the proposal documents are given as under:

- i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12 and falls in Seismic Zone-III.
- ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
- iii. The Project Proponent submitted that earlier Terms of Reference (ToR) was granted by the Ministry vide letter dated 03.01.2017 and extension of validity of ToR vide letter dated 17.03.2020 for the period upto 12.11.2021. The draft EIA report was submitted to the Gujarat Pollution Control Board and public hearing was scheduled on 16.12.2021. However, Public hearing has been postponed by Gujarat Pollution Control Board due to "unavoidable circumstances" vide Board letter no. GPCB/PH/2020-21/Bhavnagar-41/608749 dated 13.12.2021. Since the conduct of public hearing has got delayed, Project Proponent will not be able to submit the Final EIA report within the stipulated time of validity of ToR. Hence, the Project Proponent submitted the fresh proposal for grant of Terms of Reference.
- iv. The Project Proponent submitted that the mining lease was granted by Industries and Mines Department, Govt. of Gujarat vide Order no: MCR-102004-1945-CHH dated 08.01.2017 for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.
- v. Land Use/Land Cover of the Mine lease area:

Private land	199.2246 ha
Government land	133.0154 ha
Total Mining lease area (MLA)	332.24 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No facilities outside the mine lease area. However crusher will be installed at company's Cement Plant.

vi. Details of Mining Plan:

Review and updation of Mining Plan along with Progressive Mine Closure Plan approved by Indian Bureau of Mines (IBM)	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral	Limestone
	Mine lease area	332.24 ha

	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Geological resource	28.177 Million Tonnes	
Mineable reserve	10.707 Million Tonnes	
Life of mine	11 years	
Bench Height	6.0 m	
Bench Width	12-15m	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Parameters will be 6.6 m depth x 4.0 m spacing x 3.0 m burden. Slurry explosive -cap sensitive and non-cap sensitive.	
Transportation details	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease/through dumpers/trucks to the Soda Ash Plant located at Kalatalav, Bhavnagar.	
Dumpers capacity	25 tonnes	
Overburden	Nil	

vii. Water requirement:

Total water requirement	41.0 KLD	Fresh water	3.0 KLD
		Treated water	38.0 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker ii. Water harvested within mine lease during rainy season iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)		
Permission	Permission for water withdrawal from Narmada water pipeline has been obtained vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 04.06.2008.		

viii. Nearest village / town/ highway/railway station / water bodies/monument:

Particulars	Particular's Name	Distance & Direction
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Railway Station	Amrutvel	4.5 km, N
Water bodies	Arabian Sea Coast	0.5 km, S from the HTL

	Samdiyala Bandhara	2.3 km, WSW
	Bhambhali River	3.6 km, W
Monuments	Firangi Deval Sun Temple, at Kalsar, Bhavnagar	23.5 km, NE

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Area/Environmental Zone	Land/Protected Sensitivity	Yes/No	Details of Certificate/letter/Remarks
Forest Land		No	Nil
National park		No	
Wildlife Sanctuary		No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area(ESA)		No	
Schedule-I species		Yes	Peafowl, Chinkara and Asiatic lion are the Schedule - I species observed in the study area.
Status of Wildlife Conservation Plan		Yes	Wildlife Conservation Plan has been prepared.

x. Green belt/plantation details:

Proposed area for green belt/plantation	18.50 Ha
Budget for green plant& plantation till the end of life of mine.	56.10 Lakhs
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha(Backfilled area - Govt. wasteland)

xi. The Project Proponent submitted that baseline study conducted during 1st March 2021 to 2nd June 2021 (Summer season).

xii. Rehabilitation & Resettlement:

R & R details	The Project Proponent submitted that there is no displacement proposed from the mining lease area as habitation of villages falls outside the mining lease area.
---------------	--

xiii. The Project Proponent submitted that there is no litigation pending against the project and/or land in which the project is proposed to be set up.

xiv. The Project Proponent submitted that the total project cost is Rs 29.0 Cr and about 55 persons will get employment.

3. Observation and Recommendation of the Committee:

The EAC noted that the Project Proponent earlier obtained Terms of Reference vide letter dated 03.01.2017 and extension of validity of ToR vide letter dated 17.03.2020 for the period upto 12.11.2021 and the Project Proponent submitted the draft EIA report to the Gujarat Pollution Control Board and public hearing was scheduled on 16.12.2021. The Project Proponent informed the EAC that the Public hearing has been postponed by Gujarat Pollution Control Board due to “unavoidable circumstances” vide Board letter dated 13.12.2021 and since the conduct of public hearing has got delayed, Project Proponent will not be able to submit the Final EIA report within the stipulated time of validity of ToR and hence the fresh proposal for grant of Terms of Reference was submitted.

The EAC asked the Project Proponent to begin with the KML file indicating the site features in the vicinity of the mine lease area and well as within the 10 km radius of the study area. The Project Proponent informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Nearest village is Madhiya located at a distance of 0.5 km, N from the mine lease area. The Project Proponent informed the EAC that the total mine lease area is 332.24 ha, out of which 199.2246 ha is a Private land and 133.0154 ha is a Government land. PP also informed that the few encroachments in the Govt. land will be shifted and some part of the area in the Pvt. agricultural land will be purchased and will be compensated accordingly. The EAC asked the Project Proponent to submit the area to be acquired along with timeline. The EAC also asked the Project Proponent to carry out a detailed R&R plan with need based study and also to submit the cost benefit analysis study comparing to the production of agriculture and mineral production. The EAC also asked the Project Proponent to submit the action plan for returning the land back to the farmers along with the timeline.

The EAC asked the Project Proponent that what is the mine lease area at the time of grant of mining lease. The Project Proponent informed the EAC that the total mine lease area is 616.7254 ha at the time of grant of mining lease during the year 2008 and after that the part of the mine lease area was surrendered and at present the total mine lease area is 333.24 ha. The lease deed was executed on 11.01.2017 for the reduced mine lease area over an area of 333.24 ha for mineral Limestone and Marl for a period of 50 years. The Project Proponent vide email dated 18.10.2022 has submitted the entire approved mining plan, letter of intent over a mine lease area of 616.7254 ha dated 15.02.2008 and grant of mining lease order dated 08.01.2017 for revised mine lease area of 333.24 ha.

The EAC asked the Project Proponent to show the environmental sensitivity in the study area of the 10 km radius in the KML file. The Project Proponent informed the EAC that the rivers located in the vicinity of the mine lease area flows in to the Arabian Sea which is located at a distance of 0.5 km, S (from the HTL) from the mine lease area. The EAC asked about the status of the Coastal Regulation Zone(CRZ)? The Project Proponent informed the EAC that the areas regard to CRZ have been

excluded while surrendering the part of the mine lease area and the mine lease area is falling outside the CRZ and hence no clearance required for CRZ. The EAC asked the Project Proponent to show the supporting document in this regard. The Project Proponent informed the EAC that the detailed study has been carried out by Anna University, Chennai who has been authorized to carry out CRZ studies and the study mentioned that the instant mine lease area is falling outside the CRZ. The Project Proponent has shown the study done by Institute of Remote Sensing during the year 2019 for the combined three mine lease areas demarcating the HTL, LTL and CRZ area. The study mentioned that the mine lease area is away from the CRZ area. The EAC opined that the Ministry may seek comments from the CRZ Division in the Ministry in this regard. The EAC was of the view that Bhavnagar coast line is very sensitive w.r.t sea turtles and Schedule-I species such as Lion are visible in the vicinity of the study area. The EAC also asked about the turtle breeding sites in the study area. The Project Proponent informed the EAC that the conservation will be taken care of in consultation with the Forest Department. The EAC asked the Project Proponent to show the other two mine lease areas in the KML file. The Project Proponent has shown the other two mine lease areas and informed the EAC that the two mine lease areas are green field project. The EAC asked the Project Proponent to carry out the cumulative impact assessment by considering these two mines and also other mines in the study area.

The EAC asked whether any court case is pending against the project? The Project Proponent informed the EAC that there is no court case/litigation pending against the project. PP also informed that there is no Wildlife Sanctuary, National Park and Critically Polluted Areas within the study area of 10km radius. The Project Proponent informed the EAC that the baseline study has been conducted during 1st March- 2nd June, 2021 (Summer season).

The EAC noted that the Consultant, Min Mec Consultancy Pvt. Ltd is not having accreditation for sector 1(a) Mining of Minerals and whereas the instant proposal is for 1(a) Mining of Minerals. The Consultant informed that the accreditation of the sector 1(a) Mining of Minerals was kept on hold since the Vibration expert was not accredited. The EAC asked the Project Proponent whether they are aware of the accreditation of the Consultant or not? The Project Proponent informed the EAC that they are aware that the Consultant is not accredited for 1(a) Mining of Minerals. The EAC warned both the Project Proponent and the Consultant for hiding the facts before the EAC. The EAC was of the view that neither the Project Proponent nor the Consultant revealed the information until the EAC took clarification. The EAC opined that the Project Proponent/ Consultant should have informed before the start of the presentation. The Project Proponent apologized before the EAC and it will not be repeated in future. The EAC took a stringent view and asked the Ministry to take action against the Consultant for hiding the facts before the EAC. Thereafter, the EAC allowed the Project Proponent to give the presentation since the instant proposal is for grant of Terms of Reference (ToR).

Based on the above discussions held, the EAC **recommended** the proposal in the 5th EAC (Non-Coal Mining) meeting held during 18-20, October, 2022 for grant of Terms of Reference (ToR) under the provisions of EIA Notification, 2006 for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects:-

- i. The EAC opined that the Ministry may seek comments from the CRZ Division in the Ministry that whether the mine lease area falling in the CRZ area or not.
- ii. In view of the agricultural land proposed under the mining lease area, the Project Proponent needs to submit the Cost Benefit analysis comparing the current agricultural production and annual turnover including the cost and the benefits drawn by the local villages vis-a-vis the mineral cost and beneficiaries.
- iii. The Project Proponent needs to submit the action plan for deploying the Ripper-Dozer combination to eliminate the drilling and blasting.
- iv. The Project Proponent shall ensure that the shallow pits up to depth of 4 m shall be refilled and reclaimed and given back to the farmers as agriculture land. Return all the proposed non-mining area to farmers/owners of the land. The mining plan, inter-alia, includes the above mentioned details with regard to pits and reclamation.
- v. The Project Proponent needs to submit the detailed measures to be taken for protection of turtle breeding sites and also needs to specifically address the movement of Lions and conservation in the Wildlife Conservation plan in consultation with the Forest Department.
- vi. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution. PP also needs to submit the breakup of total excavation in tonnes.
- vii. The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.

- viii. The Project Proponent needs to carry out the cumulative impact assessment by considering all the mining activity including the transport scenario of the mines in the study area and should indicate the capacity of each mine considered for predication of air quality modeling. The control case and worst-case scenario needs to be demonstrated with controlling factor and GLCs values for all the pollutants needs to be clearly mentioned. The input parameters used for the modeling also needs to be submitted.
- ix. The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. PP need to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. PP also needs to submit the possession certificate and timeline for acquiring the land at the time of appraisal of EC.
- x. The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.
- xi. The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.
- xii. The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.
- xiii. The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years.
- xiv. The Project Proponent needs to submit the documents related to part surrender of the mine lease area at the time of appraisal of EC.

- xv. The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.

1.4 Mining of Sand in Riverbed of Wardha River with production capacity of 1.14 MTPA (0.70 Mm³) in mine lease area of 327.84 ha, located at village Shivanichor (Chandrapur Taluka), Hadsati, Nandgaon, Visapur (Ballarpur Taluka), Dhidsi, Kadholi BK, Charli, Kolgaon (Rajura Taluka) of Chandrapur District, Maharashtra by Western Coalfields Limited - [File No. IA-J-11015/92/2021-IA-II(NCM); Proposal No. IA/MH/MIN/237600/2021] - Terms of Reference

The instant proposal is for grant of Terms of Reference for M/s Western Coalfields Limited for mining of Sand in Riverbed of Wardha River with production capacity of 1.14 MTPA (0.70 Mm³) in mine lease area of 327.84 ha, located at village Shivanichor (Chandrapur Taluka), Hadsati, Nandgaon, Visapur (Ballarpur Taluka), Dhidsi, Kadholi BK, Charli, Kolgaon (Rajura Taluka) of Chandrapur District, Maharashtra.

2. Details of the proposal, as ascertained from the proposal documents are given as under:

- i. The mine lease area is located between Latitude 19°50'12.64"N to 19°53'27.86"N and Longitude 79°15'16.07"E to 79°20'25.44"E. The mine lease area falls under the Survey of India Toposheet No: 56 M/5 and falls in Seismic Zone-III.
- ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
- iii. The proposal was initially considered in the 42ndEAC meeting held during 30th November to 3rdDecember, 2021 wherein the Committee deferred the proposal due to want of requisite information. The Project Proponent submitted the information on 10.03.2022 in PARIVESH. Accordingly, the proposal was considered in the 48thEAC meeting held during 28thto 30th March, 2022. The Committee suggested the Ministry to seek advice from the policy division, MoEF&CC whether the operation of sand extraction needs to be treated as violation or not, since, it is mined out without CTO and EC. Therefore, the Committee deferred the proposal. The Comments were taken from IA Policy in the Ministry and are given as under: "NCM sector may take up the matter with Ministry of Mines and/or Indian Bureau of Mines to ascertain whether sand used for stowing in coal mines is to be treated as major mineral or not and thereby the implications of EIA Notification 1994/2006 as amended from time to time."
- iv. Accordingly, the Non-Coal Mining sector invited representative of Ministry of Mines and Indian Bureau of Mines to participate in 53rdEAC (Non-Coal Mining) meeting held during 28th - 29th June, 2022 to ascertain whether sand used for stowing in coal mines is to be treated as major mineral or not and

M. V. Shinde

RUE

F. No: J-11015/154/2016-IA. II(M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

2nd Floor, Prithvi Wing,
Indira Paryavaran Bhavan,
Jor Bagh Road, Aliganj,
New Delhi - 110 003.

Dated: 28th November, 2022

To,

M/s Nirma Limited,
Nirma House, Ashram Road,
Ahmedabad – 380 009, Gujarat.

Subject: - Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat - Terms of Reference (ToR) - regarding.

Sir,

This has reference to the online proposal no. IA/GJ/MIN/400887/2022 for grant of Terms of Reference (ToR) for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. Details of the proposal, as ascertained from the proposal documents are given as under:

- i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12 and falls in Seismic Zone-III.
- ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
- iii. The Project Proponent submitted that earlier Terms of Reference (ToR) was granted by the Ministry vide letter dated 03.01.2017 and extension of validity of ToR vide letter dated 17.03.2020 for the period upto 12.11.2021. The draft EIA report was submitted to the Gujarat Pollution Control Board and public hearing was scheduled on 16.12.2021. However, Public hearing has been postponed by Gujarat Pollution Control Board due to "unavoidable circumstances" vide Board letter no. GPCB/PH/2020-21/Bhavnagar-41/608749 dated 13.12.2021. Since the conduct of public hearing has got delayed, Project Proponent will not be able to submit the Final EIA report within the stipulated time of validity of ToR. Hence, the Project Proponent submitted the fresh proposal for grant of Terms of Reference.

- iv. The Project Proponent submitted that the mining lease was granted by Industries and Mines Department, Govt. of Gujarat vide Order no: MCR-102004-1945-CHH dated 08.01.2017 for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.

- v. Land Use/Land Cover of the Mine lease area:

Private land	199.2246 ha
Government land	133.0154 ha
Total Mining lease area (MLA)	332.24 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No facilities outside the mine lease area. However crusher will be installed at company's Cement Plant.

- vi. Details of Mining Plan:

Review and updation of Mining Plan along with Progressive Mine Closure Plan approved by Indian Bureau of Mines (IBM)	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral	Limestone
	Mine lease area	332.24 ha
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Geological resource	28.177 Million Tonnes	
Mineable reserve	10.707 Million Tonnes	
Life of mine	11 years	
Bench Height	6.0 m	
Bench Width	12-15m	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Parameters will be 6.6 m depth x 4.0 m spacing x 3.0 m burden. Slurry explosive -cap sensitive and non-cap sensitive.	
Transportation details	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease/through dumpers/ trucks to the Soda Ash Plant located at Kalatalav, Bhavnagar.	
Dumpers capacity	25 tonnes	
Overburden	Nil	

- vii. Water requirement:

Total water requirement	41.0 KLD	Fresh water	3.0 KLD
		Treated water	38.0 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker		

	ii. Water harvested within mine lease during rainy season iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)
Permission	Permission for water withdrawal from Narmada water pipeline has been obtained vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 04.06.2008.

viii. Nearest village / town/ highway/railway station / water bodies/monument:

Particulars	Particular's Name	Distance & Direction
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Railway Station	Amrutvel	4.5 km, N
Water bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Bandhara	2.3 km, WSW
	Bhambhali River	3.6 km, W
Monuments	Firangi Deval Sun Temple, at Kalsar, Bhavnagar	23.5 km, NE

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Area/Environmental Zone	Land/Protected Area/Environmental Sensitivity	Yes/No	Details of Certificate/letter/Remarks
Forest Land		No	Nil
National park		No	
Wildlife Sanctuary		No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area(ESA)		No	
Schedule-I species		Yes	Peafowl, Chinkara and Asiatic lion are the Schedule - I species observed in the study area.
Status of Wildlife Conservation Plan		Yes	Wildlife Conservation Plan has been prepared.

x. Green belt/plantation details:

Proposed area for green belt/plantation	18.50 Ha
Budget for green plant& plantation till the end of life of mine.	56.10 Lakhs
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha(Backfilled area - Govt. wasteland)

xi. The Project Proponent submitted that baseline study conducted during 1st March 2021 to 2nd June 2021 (Summer season).

xii. Rehabilitation & Resettlement:

R & R details	The Project Proponent submitted that there is no displacement proposed from the mining lease area as habitation of villages falls outside the mining lease area.
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- xiii. The Project Proponent submitted that there is no litigation pending against the project and/or land in which the project is proposed to be set up.
- xiv. The Project Proponent submitted that the total project cost is Rs 29.0 Cr and about 55 persons will get employment.

3. Observation and Recommendation of the Committee:

The EAC noted that the Project Proponent earlier obtained Terms of Reference vide letter dated 03.01.2017 and extension of validity of ToR vide letter dated 17.03.2020 for the period upto 12.11.2021 and the Project Proponent submitted the draft EIA report to the Gujarat Pollution Control Board and public hearing was scheduled on 16.12.2021. The Project Proponent informed the EAC that the Public hearing has been postponed by Gujarat Pollution Control Board due to "unavoidable circumstances" vide Board letter dated 13.12.2021 and since the conduct of public hearing has got delayed, Project Proponent will not be able to submit the Final EIA report within the stipulated time of validity of ToR and hence the fresh proposal for grant of Terms of Reference was submitted.

The EAC asked the Project Proponent to begin with the KML file indicating the site features in the vicinity of the mine lease area and well as within the 10 km radius of the study area. The Project Proponent informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Nearest village is Madhiya located at a distance of 0.5 km, N from the mine lease area. The Project Proponent informed the EAC that the total mine lease area is 332.24 ha, out of which 199.2246 ha is a Private land and 133.0154 ha is a Government land. PP also informed that the few encroachments in the Govt. land will be shifted and some part of the area in the Pvt. agricultural land will be purchased and will be compensated accordingly. The EAC asked the Project Proponent to submit the area to be acquired along with timeline. The EAC also asked the Project Proponent to carry out a detailed R&R plan with need based study and also to submit the cost benefit analysis study comparing to the production of agriculture and mineral production. The EAC also asked the Project Proponent to submit the action plan for returning the land back to the farmers along with the timeline.

The EAC asked the Project Proponent that what is the mine lease area at the time of grant of mining lease. The Project Proponent informed the EAC that the total mine lease area is 616.7254 ha at the time of grant of mining lease during the year 2008 and after that the part of the mine lease area was surrendered and at present the total mine lease area is 333.24 ha. The lease deed was executed on 11.01.2017 for the reduced mine lease area over an area of 333.24 ha for mineral Limestone and Marl for a period of 50 years. The Project Proponent vide email dated 18.10.2022 has submitted the entire approved mining plan, letter of intent over a mine lease area of 616.7254 ha dated 15.02.2008 and grant of mining lease order dated 08.01.2017 for revised mine lease area of 333.24 ha.

The EAC asked the Project Proponent to show the environmental sensitivity in the study area of the 10 km radius in the KML file. The Project Proponent informed the EAC that the rivers located in the vicinity of the mine lease area flows in to the Arabian Sea which is located at a distance of 0.5 km, S (from the HTL) from the mine lease area. The EAC asked about the status of the Coastal Regulation Zone(CRZ)? The Project Proponent informed the EAC that the areas regard to CRZ have been excluded while surrendering the part of the mine lease area and the mine lease area is falling outside the CRZ and hence no clearance required for CRZ. The EAC asked the Project Proponent to show the supporting document in this regard. The Project Proponent informed the EAC that the detailed study has been carried out by Anna University, Chennai who has been authorized to carry out CRZ studies and the study mentioned that the instant mine lease area is falling outside the CRZ. The Project Proponent has shown the study done by Institute of Remote Sensing during the year 2019 for the combined three mine lease areas demarcating the HTL, LTL and CRZ area. The study mentioned that the mine lease area is away from the CRZ area. The EAC opined that the Ministry may seek comments from the CRZ Division in the Ministry in this regard. The EAC was of the view that Bhavnagar coast line is very sensitive w.r.t sea turtles and Schedule-I species such as Lion are visible in the vicinity of the study area. The EAC also asked about the turtle breeding sites in the study area. The Project Proponent informed the EAC that the conservation will be taken care of in consultation with the Forest Department. The EAC asked the Project Proponent to show the other two mine lease areas in the KML file. The Project Proponent has shown the other two mine lease areas and informed the EAC that the two mine lease areas are green field project. The EAC asked the Project Proponent to carry out the cumulative impact assessment by considering these two mines and also other mines in the study area.

The EAC asked whether any court case is pending against the project? The Project Proponent informed the EAC that there is no court case/litigation pending against the project. PP also informed that there is no Wildlife Sanctuary, National Park and Critically Polluted Areas within the study area of 10km radius. The Project Proponent informed the EAC that the baseline study has been conducted during 1st March- 2nd June, 2021 (Summer season).

The EAC noted that the Consultant, Min Mec Consultancy Pvt. Ltd is not having accreditation for sector 1(a) Mining of Minerals and whereas the instant proposal is for 1(a) Mining of Minerals. The Consultant informed that the accreditation of the sector 1(a) Mining of Minerals was kept on hold since the Vibration expert was not accredited. The EAC asked the Project Proponent whether they are aware of the accreditation of the Consultant or not? The Project Proponent informed the EAC that they are aware that the Consultant is not accredited for 1(a) Mining of Minerals. The EAC warned both the Project Proponent and the Consultant for hiding the facts before the EAC. The EAC was of the view that neither the Project Proponent nor the Consultant revealed the information until the EAC took clarification. The EAC opined that the Project Proponent/ Consultant should have informed before the start of the presentation. The Project Proponent apologized before the EAC and it will not be repeated in future. The EAC took a stringent view and asked the Ministry to take action against the Consultant for hiding the facts before the EAC. Thereafter, the EAC

allowed the Project Proponent to give the presentation since the instant proposal is for grant of Terms of Reference (ToR).

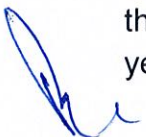
Based on the above discussions held, the EAC **recommended** the proposal in the 5th EAC (Non-Coal Mining) meeting held during 18-20, October, 2022 for grant of Terms of Reference (ToR) under the provisions of EIA Notification, 2006 for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study subject to the specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects.

4. The matter was examined in the Ministry in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and the undersigned is directed to say that the Ministry of Environment Forest & Climate Change after accepting the recommendation of EAC during its meeting held during 18th – 20th October, 2022 hereby accords Specific and Standard Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects.

A. SPECIFIC TERMS OF REFERENCE

- i. The Project Proponent needs to submit the copy of layout superimposed on the HTL/LTL map demarcated by an authorized agency on 1:4000 scales and SCZMA Gujarat's recommendation at the time of appraisal of Environmental Clearance.
- ii. In view of the agricultural land proposed under the mining lease area, the Project Proponent needs to submit the Cost Benefit analysis comparing the current agricultural production and annual turnover including the cost and the benefits drawn by the local villages vis-a-vis the mineral cost and beneficiaries.
- iii. The Project Proponent needs to submit the action plan for deploying the Ripper-Dozer combination to eliminate the drilling and blasting.
- iv. The Project Proponent shall ensure that the shallow pits up to depth of 4 m shall be refilled and reclaimed and given back to the farmers as agriculture land. Return all the proposed non-mining area to farmers/owners of the land. The mining plan, inter-alia, includes the above mentioned details with regard to pits and reclamation.
- v. The Project Proponent needs to submit the detailed measures to be taken for protection of turtle breeding sites and also needs to specifically address the movement of Lions and conservation in the Wildlife Conservation plan in consultation with the Forest Department.

- vi. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution. PP also needs to submit the breakup of total excavation in tonnes.
- vii. The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.
- viii. The Project Proponent needs to carry out the cumulative impact assessment by considering all the mining activity including the transport scenario of the mines in the study area and should indicate the capacity of each mine considered for predication of air quality modeling. The control case and worst-case scenario needs to be demonstrated with controlling factor and GLCs values for all the pollutants needs to be clearly mentioned. The input parameters used for the modeling also needs to be submitted.
- ix. The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. PP need to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. PP also needs to submit the possession certificate and timeline for acquiring the land at the time of appraisal of EC.
- x. The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.
- xi. The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.
- xii. The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.
- xiii. The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years.



- xiv. The Project Proponent needs to submit the documents related to part surrender of the mine lease area at the time of appraisal of EC.
- xv. The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.

B. STANDARD TOR FOR MINING PROJECT

I. Project Details

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
- 2) A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of Lol granted by State Government to be submitted. PP should ensure that Lol is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.
- 5) Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.
- 6) The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.
- 7) All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 8) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 9) The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent

location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.

- 10) In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identify grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.
- 11) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 12) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 13) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 14) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 15) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 16) Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.

II. Forest

- 17) PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
- 18) Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 19) Implementation status of recognition of forest rights under the Scheduled Tribes and

other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.

- 20) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.

III. Court Matters

- 21) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

IV. Land Environment

- 22) PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
- 23) The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 24) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 25) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.

V. Wildlife

- 26) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 27) A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.
- 28) PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining

lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.

VI. Baseline Environment:

- 29) One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM₁₀, particularly for free silica, should be given.
- 30) Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.
- 31) The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.

VII. Water Environment

- 32) The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.
- 33) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.

VIII. Hydro Geology

- 34) Details of any stream, seasonal or otherwise, passing through the lease area and

modification / diversion proposed, if any, and the impact of the same on the hydrology should be.

- 35) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
- 36) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.

IX. Transportation

- 37) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.

X. Land Acquisition and R&R

- 38) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 39) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

XI. Socio-Economic Environment

- 40) Public health implications of the Project and related activities for the population in

the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.

- 41) Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 42) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 43) Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.

XII. Environmental Monitoring and Management

- 44) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.
- 45) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.

XIII. Critically Polluted Areas, Aravali & CRZ

- 46) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
- 47) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).

XIV. Risk Assessment & Disaster Management

- 48) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be



- detailed. The proposed safeguard measures in each case should also be provided.
- 49) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 50) A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.

XV. Miscellaneous

- 51) The general points are also to be followed: -
- a) All documents to be properly referenced with index and continuous page numbering.
 - b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - d) Where the documents provided are in a language other than English, an English translation should be provided.
 - e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

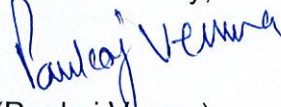
5. The prescribed TOR would be valid for a period of four years for submission of the EIA/EMP report, as per the notification S.O 751 (E) dated 17.02.2020. The instant TOR is valid up to four years from the date of issuance of TOR.



6. The Project Proponent should submit the EIA/EEMP report as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006 after incorporating the details of public hearing conducted and covering the above-mentioned issues, to take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

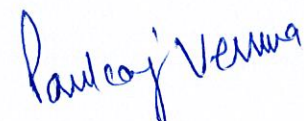
7. This issues with the approval of the Competent Authority.

Yours faithfully,


(Pankaj Verma)
Scientist 'E'

Copy to:

- i. **The Secretary**, Ministry of Mines, Government of India Shastri Bhawan, New Delhi-110 001.
- ii. **The Secretary**, Department of Environment, Government of Gujarat, Gujarat.
- iii. **The Secretary**, Department of Mines and Geology, Government of Gujarat, Gujarat.
- iv. **The Secretary**, Department of Forests, Government of Gujarat, Gujarat.
- v. **The Deputy Director General of Forests (C)**, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Gandhi Nagar, A-Wing – 407 & 409, Aranya Bhawan, Near CH-3 Circle, Sector-10A, Gandhi Nagar – 382010.
- vi. **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
- vii. **The Chairman**, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar-382 010, Gujarat.
- viii. **The Controller General**, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440001.
- ix. **The Member Secretary**, Central Ground Water Board, Ministry of Agriculture and Irrigation, 12/1 Jam Nagar House, Shahjahan road, New Delhi-110 011.
- x. **The District Collector**, Bhavnagar District, Govt. of Gujarat.
- xi. **Guard File.**
- xii. **PARIVESH Portal.**


(Pankaj Verma)
Scientist 'E'

3 GUJARAT

19-year-old woman's death in Narmada canal: Police track down 'missing' acquaintance

EXPRESS NEWS SERVICE VADODARA, MARCH 25

A DAY after the decomposed body of a 19-year-old woman was recovered from the Narmada canal, the Jarod police in Vadodara tracked down a family acquaintance, Abhay Palas, who had "gone missing". The deceased Prerna Sharma's family had accused Palas of "killing" her. However, Palas, 45, has told the police that Sharma allegedly "slipped and fell into the canal" while trying to retrieve her mobile phone from the water Monday evening when the two had visited the canal. He said he tried to save her but as she was swept away by the currents, he fled "fearing accusation", said a senior Jarod police official.

He was picked up by the Jarod police from the Vadodara railway station where he had arrived after being on the run for two days at Indore in Madhya Pradesh. He told the police that he was on the run as he was "scared" of being framed. The Jarod police handed over Palas to their counterparts in Bapod where Sharma's family had registered a 'missing person' complaint Monday. The Bapod police began questioning Palas Saturday.

Sharma had gone missing while returning from her workplace in Sayajipura.

However, officials said the postmortem note has not indicated any foul play. Assistant Commissioner of Police, H Division, MP Bhojani, told The Sunday Express that the police are investigating the unnatural death of Sharma. "We have detained Palas as her family has cast a doubt on him but the post-mortem has only mentioned the cause of death as drowning... At this moment, there is no evidence to suggest a crime... If during the course of the probe of the accidental death, we come across incriminating evidence, we will register the FIR," said Bhojani.

On Thursday evening, after Sharma's decomposed body was found in the Chhani canal, her family had contended that the Bapod police had not "paid heed" to the missing person complaint filed Monday in which the family has expressed suspicion over Palas' involvement in her death. On Friday, Palas' wife had also approached the Jarod police saying her husband had been "missing" since Monday.

Ganja, phones seized from state's prisons in surprise inspection

EXPRESS NEWS SERVICE AHMEDABAD, MARCH 25

CANNABIS (GANJA), mobile phones, lethal items were seized during surprise checks conducted on Friday in district jails, sub-jails and special jails of Gujarat for which 1,700 police personnel were deployed across the state.

According to police, cannabis weighing 100 grams were recovered from the cell of a convicted criminal in Sabarmati Central Jail in Ahmedabad.

Director General of Police Vikas Sahay told The Sunday Express Saturday that this was the first time body worn cameras were used for the searches "in a massive and effective way".

As part of the "mega search operation" 16 mobile phones, 10 electric (sic) and 39 lethal items, 519 smoking items and three narcotic substances were found, state-wide and "FIRs have been lodged in the respective jurisdictional police stations", said Sahay.

According to a press note issued by the home department Saturday, "under the instructions and guidance given by Chief Minister Bhupendra Patel to carry out surprise checking in all jails of the state", Minister of State of Home Department Harsh Sanghavi held an "important, high-level meeting at the DGP office at Gandhinagar Police Bhavan Friday evening" with top police officials of district police divisions and district jails joining in through video conference.

Simultaneous surprise checks



Minister of State for Home Harsh Sanghavi during a surprise inspection of a jail on Saturday. ANI

were initiated in 17 jails across the state Friday night.

Sahay said, "We were very clear that there will be no excesses and the entire search will be conducted cordially with no hardship to the jail authorities or the prisoners. We wanted to maintain the human dignity of the prisoners and conduct the searches professionally, efficiently and with full transparency. The body worn cameras enabled live contact with the search party. The feeds, both audio and videos were of very good quality and we could see it all sitting in the Netram control room at Gandhinagar".

Sanghavi, Sahay and other senior officials were stationed at the control room monitoring and supervising the operation. The searches come close on the heels of a "surprise visit" of the Sabarmati Central Jail that Sanghavi conducted on March 21. Among the jails inspected were the four central jails—Sabarmati Central Jail in Ahmedabad, Vadodara Jail,

Rajkot Jail, Lajpore Jail in Surat—along with 11 district jails and two jails in Kutch—Palara Jail in Bhuj where former IAS officer Pradeep Sharma is lodged, and Galpadar district jail.

While MoS Sanghavi refused to detail why the mega-drive was initiated, the press release notes that the search operation was conducted to "eradicate the illegal nest of prison contraband".

The press release claims this to be "perhaps for the first time in the entire country, a mega surprise check has taken place in prisons across the state".

According to Assistant Commissioner of Police (ACP-Ahmedabad city) Neeraj Kumar Badgajar, the seizure in Sabarmati Central Jail was made from the cell of Akram Sheikh, a convict serving a sentence for looting.

An FIR is being registered in connection with the seizure at Ranipolice station and the Narcotic Drugs and Psychotropic Substances (NDPS) Act.

The ACP added that the search operation was conducted for 10 consecutive hours—from 9 pm on Friday until 7:30 am on Saturday—at Sabarmati Central Jail with cells and barracks double-checked by a team of 45 police officers and 100 police personnel.

Badgajar said the most common contraband seized at Sabarmati Central Jail included tobacco and paan masala, while others included electric hot plates and utensils for making food.

Sabarmati Central Jail houses many high-profile convicts and undertrials including Uttar

Pradesh gangster Atiq Ahmed, several convicted of serial blasts in Ahmedabad, TMC spokesperson Saket Gokhale and accused in the Mundra drug haul case. The ACP said "some tobacco" was seized from Atiq Ahmed's cell. No contraband was found in the women's barracks or from barracks where the 2008 serial blast convicts are housed, he added.

Sahay said that the prisoners were "searched at random". In Vadodara Central Jail, about 100 policemen joined three units of scrutiny officers, according to city police officials. The prison currently houses convicts of the 2002 Sabarmati Express fire in Godhra.

A senior police officer of Vadodara, who was among the 150 personnel that went into the Vadodara Central Jail late on Friday evening, said that the instruction was "executed within minutes" of being communicated.

The officer said that many of the tobacco products were hidden in unreachable corners and discovered with the help of search mirrors. The officer did not confirm if narcotics were also recovered during the raid at Vadodara jail. The raid went on until 7 am on Saturday.

In Surat, police seized tobacco, ganja and charas and 10 mobile phones. According to a police officer, some of the inmates set some items on fire as the police personnel arrived for inspection. The fire was brought control and the police are trying to figure out the items burnt in the fire.

WITH INPUTS FROM SURAT VADODARA, AHMEDABAD

2 Covid deaths in state, cases jump by 66 pc in a day to 402

EXPRESS NEWS SERVICE AHMEDABAD, MARCH 25

GUJARAT REPORTED 402 new Covid-19 cases Saturday with the day's test positivity rate inching towards two per cent—an increase from the one per cent test positivity rate recorded 10 days ago on March 16. The state also reported two patients succumbing to the infection, one from Ahmedabad city and another from Kutch.

After reporting 241 new cases on March 24, cases rose by 66 per cent within a day to 402 cases. Active cases have now risen to 1,529 cases, seven of



A Covid ward at Civil Hospital, Sola. Nirmal Harindran

whom are on ventilators. The state conducted nearly 21,000 tests Saturday but only 2,400-odd tests were conducted

in Ahmedabad, including the city and rural limits. Ahmedabad recorded 220 cases, of which all but one were reported from Ahmedabad city. The city also reported a patient succumbing to Covid-19. The day's test positivity rate for the district (city and rural combined) stood at nearly 10 per cent.

Surat city reported 25 new cases, while seven other cases were reported from the rural parts of the district. The Rajkot Municipal Corporation reported 28 new cases and 12 cases were reported from its rural parts. Among the smaller districts, Morbi reported 18 cases and Amreli reported 15 new cases.

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ENVIRONMENT CERTIFICATE
I RAMESH LAKHMAN SOLANKI DECLARE THAT WE GOT ENVIRONMENT CLEARANCE ON DATE 07/05/18 AND NO. OF EC IS DEIAA/EC/QL MAY 18/46/3603 FOR OUR MINING LEASE OF BUILDING LIME STONE AT VILLAGE: AMODRA, TALUKO: UNA, DIST: GIR SOMNATH OF AREA 1-00-00 HAETORS ON SURVEY NO: 769/2P GUJARAT. IT IS UPLOADED ON WEB SITE OF DEIAA GUJARAT.

RECRUITMENT

WAPCOS Limited, An ISO 9001:2015 Govt. of India Undertaking intends to engage Experts (JLE) on fixed term basis for work relating to EMRS Project, Odisha. For further details visit our website www.wapcos.co.in. In case of any further changes, the same shall be notified on the website only.

Sr.GM(CMU-II), Gurgaon

CORRIGENDUM TO PUBLICATION OF APPENDIX IV-A DATED 06.03.2023 ISSUED UNDER RULE 8(6) READ WITH RULE 9(1) AND PROVISIO THERETO OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (The Act) IN RELATION TO THE PROPERTY BEING UNIT NOS. (1) 001, (2) 002, (3) 003, (4) 004, BLOCK "A", PART 1, RATNA BIZ PARK, NEAR SONI NI CHAL BRIDGE MAUJA- RAKHAIL, AHMEDABAD-380023, GUJARAT, UNDER LOAN ACCOUNT NO. N0030IV-03 [old Loan Account No. HLAPAHE0251001 with Indiabulls Housing Finance Ltd.].

This Corrigendum is issued in relation to the publication of Appendix IV-A dated 06.03.2023, IN THE INDIAN EXPRESS - AHMEDABAD - ENGLISH AND GUJARAT TODAY - AHMEDABAD - GUJARATI, both dated 7th March, 2023, issued by the Authorised Officer of Assets Care & Reconstruction Enterprise Ltd., under Rule 8(6) read with Rule 9(1) and Proviso Thereto of the Security Interest (Enforcement) Rules, 2002 for the following correction(s):

IN THE APPENDIX IV-A DATED 06.03.2023:

- For:

"The Reserve Price of the Immovable Property will be Rs. 44,77,800/- (Rupees Forty Four Lakh Seventy Seven Thousand Eight Hundred only) and the Earnest Money Deposit ("EMD") will be Rs. 4,47,780/- (Rupees Four Lakh Forty Seven Thousand Seven Hundred Eighty only) i.e. equivalent to 10% of the Reserve Price."

- To be read as:

The Reserve Price of the Immovable Property will be Rs. 46,90,300/- (Rupees Forty Six Lakh Ninety Thousand Three Hundred only) and the Earnest Money Deposit ("EMD") will be Rs. 4,69,030/- (Rupees Four Lakh Sixty Nine Thousand Thirty only) i.e. equivalent to 10% of the Reserve Price.

The rest of the contents of Appendix IV-A dated 06.03.2023 published in the afore-said Newspapers shall remain the same and the above made corrections shall be read as part and parcel of Appendix IV-A dated 06.03.2023.

Sd/-

Authorized officer
ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.
TRUSTEE OF ACRE-102-TRUST

Place: AHMEDABAD

GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan, Sector 10 A, Gandhinagar 382 010
Tel 079-2322152 Fax 079-23222784, www.gpcb.gujarat.gov.in

PUBLIC NOTICE

It is hereby to inform that as per Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its Notification no. S.O. 1533 (E) dated September 14, 2006; Public Hearing has been fixed for M/s Nirma Limited (Mine lease Area: 681.62 Ha) for Proposed Gajarda, Dudheri & Dudhala Limestone Mining - Rate Of Mining 2.7 - MTPA, at Villages: Gajarda, Dudheri & Dudhala, Taluka. Mahuva, Dist: Bhavnagar. Covered under Project Category "A" as mentioned in their request application.

All local affected persons of the project are requested to remain present in the public hearing or send their response in writing to Member Secretary, Gujarat Pollution Control Board before the hearing date.

Other concerned persons having a plausible stake in environment aspects of the project or activity can submit their responses to Member Secretary, Gujarat Pollution Control Board in writing before the hearing date.

It may be noted that draft Environmental Impact Assessment Report and Executive Summary of the Environment Impact Assessment Report of the project has been sent to the following authorities or offices to make it available for inspection to the public during normal office hours till the Public Hearing is over.

1. District Collector Office, Bhavnagar.
2. District Development Office, Bhavnagar.
3. District Industry Centre, Bhavnagar.
4. Taluka Development Office, Ta. Mahuva, Dist. Bhavnagar.
5. Regional Officer, Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Room No. 407, Aranya Bhawan, Near CH-3 Circle, Sector-10A, Gandhinagar, Gujarat-382010.
6. Regional Office, Gujarat Pollution Control Board, Bhavnagar. Swastik Complex, First Floor, Plot No. 1616/1617, Near Vir Mokhdaji Circle, Ghogha Road, Bhavnagar 364 001.

The District Magistrate /District Collector / Deputy Commissioner or his/her representative not below the rank of an Additional District Magistrate or any other District Level Officer authorized by him/her in this behalf shall supervise and preside over the entire public hearing process.

(Note:- If a project or activity is confined to the territorial jurisdiction of one sub-division, the District Magistrate/District Collector/Deputy Commissioner may alternatively authorize any officer not below the rank of Sub-Divisional Magistrate to supervise and preside over the entire public hearing process).

The Public Hearing is scheduled to be held on 28/04/2023 at 16:00 Hrs, Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar.

Considering the present situation of pandemic of Covid-19 all concerned are hereby informed to follow Government guidelines regarding Covid-19 pandemic.

Place : Gandhinagar
Date : 23/03/2023

D.M. Thaker
Member Secretary

GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan, Sector 10 A, Gandhinagar 382 010
Tel 079-2322152 Fax 079-23222784, www.gpcb.gujarat.gov.in

PUBLIC NOTICE

It is hereby to inform that as per Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its Notification no. S.O. 1533 (E) dated September 14, 2006; Public Hearing has been fixed for M/s Nirma Limited (Mine lease Area: 332.24 Ha) for Proposed Padhiarka-Doliya Limestone Mining - Rate Of Mining 1.5 MTPA, at Villages: Padhiarka & Doliya, Taluka. Mahuva, Dist: Bhavnagar. Covered under Project Category "A" as mentioned in their request application.

All local affected persons of the project are requested to remain present in the public hearing or send their response in writing to Member Secretary, Gujarat Pollution Control Board before the hearing date.

Other concerned persons having a plausible stake in environment aspects of the project or activity can submit their responses to Member Secretary, Gujarat Pollution Control Board in writing before the hearing date.

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6. Regional Office, Gujarat Pollution Control Board, Bhavnagar. Swastik Complex, First Floor, Plot No. 1616/1617, Near Vir Mokhdaji Circle, Ghogha Road, Bhavnagar 364 001.

The District Magistrate /District Collector / Deputy Commissioner or his/her representative not below the rank of an Additional District Magistrate or any other District Level Officer authorized by him/her in this behalf shall supervise and preside over the entire public hearing process.

(Note:- If a project or activity is confined to the territorial jurisdiction of one sub-division, the District Magistrate/District Collector/Deputy Commissioner may alternatively authorize any officer not below the rank of Sub-Divisional Magistrate to supervise and preside over the entire public hearing process).

The Public Hearing is scheduled to be held on 28/04/2023 at 13:00 Hrs, Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar.

Considering the present situation of pandemic of Covid-19 all concerned are hereby informed to follow Government guidelines regarding Covid-19 pandemic.

Place : Gandhinagar
Date : 23/03/2023

D.M. Thaker
Member Secretary

GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan, Sector 10 A, Gandhinagar 382 010
Tel 079-2322152 Fax 079-23222784, www.gpcb.gujarat.gov.in

PUBLIC NOTICE

It is hereby to inform that as per Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its Notification no. S.O. 1533 (E) dated September 14, 2006; Public Hearing has been fixed for M/s Nirma Limited (Mine lease Area: 612.1336 Ha) for Proposed Vangar-Madhya Limestone Mining - Rate Of Mining - 1.6 MTPA, at Villages: Vangar & Madhya, Taluka. Mahuva, Dist: Bhavnagar. Covered under Project Category "A" as mentioned in their request application.

All local affected persons of the project are requested to remain present in the public hearing or send their response in writing to Member Secretary, Gujarat Pollution Control Board before the hearing date.

Other concerned persons having a plausible stake in environment aspects of the project or activity can submit their responses to Member Secretary, Gujarat Pollution Control Board in writing before the hearing date.

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5. Regional Officer, Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Room No. 407, Aranya Bhawan, Near CH-3 Circle, Sector-10A, Gandhinagar, Gujarat-382010.
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The District Magistrate /District Collector / Deputy Commissioner or his/her representative not below the rank of an Additional District Magistrate or any other District Level Officer authorized by him/her in this behalf shall supervise and preside over the entire public hearing process.

(Note:- If a project or activity is confined to the territorial jurisdiction of one sub-division, the District Magistrate/District Collector/Deputy Commissioner may alternatively authorize any officer not below the rank of Sub-Divisional Magistrate to supervise and preside over the entire public hearing process).

The Public Hearing is scheduled to be held on 28/04/2023 at 09:30 Hrs, Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar.

Considering the present situation of pandemic of Covid-19 all concerned are hereby informed to follow Government guidelines regarding Covid-19 pandemic.

Place : Gandhinagar
Date : 23/03/2023

D.M. Thaker
Member Secretary

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An applicant is required to have taken the CAT (2020/2021/2022) or GRE/GMAT/GATE/JRF, the date of the examination must be 1st July 2020 or later with score validity on or after 1st January 2023. Details are available at <https://iimbg.ac.in/programs/admission/>

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Reservation: Government of India guidelines for reservation are followed.

How to Apply: For application, visit <https://admission.iimbg.ac.in/ghd2023/>. Last date to apply - 15th April 2023.

Indian Institute of Engineering Science and Technology, Shibpur
भारतीय प्रबंध संस्थान बोधगया

Employment Notification

Recruitment for the Post of Senior Medical Officer
Advt. No. RO/MA/23/04 Date: 24.03.2023

Applications in the prescribed format are invited from the eligible Indian Nationals for recruitment to the post of Senior Medical Officer directly / on deputation (including Short Term Contract) at the Indian Institute of Engineering Science and Technology, Shibpur.

Sl. No.	Name of the Post	No. of Post	Pay Band & Grade Pay	Category
1.	Senior Medical Officer	1	Pay Band 3 (Rs. 15600 - Rs. 39100) with Grade Pay of Rs. 7600/- + NPA as per Govt. instructions	UR

The application form, general instructions, qualifications, experience, upper age limit and other conditions required for the above posts may be downloaded from the Institute's website www.iests.ac.in

The application duly filled in all respects should reach the Office of the Registrar, Indian Institute of Engineering Science and Technology, Shibpur, West Bengal, Howrah-711103 on or before 24.04.2023 by 5.30 p.m.

Incomplete applications will not be entertained. The Applicants previously applied for the post of Senior Medical Officer as per earlier advertisement no. RO/AU/21/07 dated 08.08.2021, may submit updated CV only.

Registrar

REGIONAL OFFICE

GUJARAT POLLUTION CONTROL BOARD

PLOT NO: 1616/1617, SWASTIK COMPLEX, NR- VIR MOKHADAJI CIRCLE,
GHOGHA ROAD, BHAVNAGAR-364 001
PHONE: 2566108

**PUBLIC HEARING PROCEEDINGS**

It is informed that as per the Ministry of Environment, Forests and Climate Change, Government of India, New Delhi vide its notification no. S.O. 1533(E) dated 14/09/2006 and its subsequent amendment S.O. 3067(E) dated 01/12/2009, Public hearing is arranged for M/s. Nirma Ltd. for proposed Lime Stone Mining (Mine Lease Area: 332.24 Ha. 1.5 MTPA R.O.M) at Village: Padhiyarka & Doliya, Taluka: Mahuva, Dist.: Bhavnagar which is covered under category A. The public Hearing is held on 28.04.2023 at 13:00 hrs. at the premises of Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist.: Bhavnagar.

A copy of the draft Environment Impact Assessment report and the Summary of Environment Impact Assessment Report was sent to the following authorities or offices to make available the draft EIA report for inspection to the public during normal office hours, till the Public Hearing is over.

1. The District Collector Office, Bhavnagar
2. District Development Office, Bhavnagar
3. District Industry Centre, Bhavnagar
4. Taluka Development Office, Tal: Mahuva, Dist.: Bhavnagar.
5. Regional Officer,
Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Room No. 407, Aranya Bhawan, Near CH-3 Circle, Sector – 10A, Gandhinagar, Gujarat – 382010.
6. Regional Office, Gujarat Pollution Control Board, Swastik Complex, Vir Mokhadaji Circle, Bhavnagar-364002.

Other concerned persons having plausible stake in the environmental aspects were requested to send their responses in writing to the concerned regulatory authorities.

The Public Hearing was scheduled on 28.04.2023 at 13:00 hrs. in the premises Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist: Bhavnagar.

An advertisement in English was published in “The Indian Express” on 26/03/2023 and that in Gujarati in “Sandesh” dated 26/03/2023.

Shri R.K.Mehta (IAS), District Collector and District Magistrate, Bhavnagar presided over and supervised the entire public hearing process.

All arrangements for the public hearing were made in strict compliance of Covid-19 prevention guideline.

A statement showing participants present during the public hearing is enclosed as **Annexure-A**.

REGIONAL OFFICE

GUJARAT POLLUTION CONTROL BOARD

PLOT NO: 1616/1617, SWASTIK COMPLEX, NR- VIR MOKHADAJI CIRCLE,
GHOGHA ROAD, BHAVNAGAR-364 001
PHONE: 2566108



A statement highlighting issues raised by the participants and responded by the representative of the applicant during the public hearing in English and Gujarati Language is enclosed as **Annexure B & B-1** respectively.

Copies of responses received in written from persons having plausible and written representation received before and during Public Hearing in environmental aspects are enclosed herewith collectively as **Annexure C-1 to C-104** and the replies by applicant to the same are enclosed herewith collectively as **Annexure D-1 to D-104**.

A.J. Rathod
Regional Officer,
GPCB, Bhavnagar

R. K. Mehta (IAS)
District Collector &
District Magistrate,
Bhavnagar

Venue: Nirma Cement Plant
Area, NH 8 E/51, Survey No.
80, Village: Padhiarka, Ta.
Mahuva, Dist: Bhavnagar
Date: 28/04/2023

Encl:

1. Annexure A, B, B1, C-1 to C-104, D-1 to D-104 (Hard Copy & Soft Copy).
2. Video CD of Public Hearing



Annexure-A

A Statement showing participants present during the Public Hearing

As per the Ministry of Environment, Forest and Climate Change Government of India, New Delhi vide its Notification no. S.O. 1533 dated Sept.14, 2006; and its subsequent amendment S.O. 3067(E) dated 01/12/2009, Environment Public Hearing is arranged for M/s Nirma Limited (Mine Lease Area 332.24 Ha) for proposed of Padhiarka-Doliya Limestone Mining- Rate of Mining 1.5 MTPA at Village: Padhiarka & Doliya, Taluka: Mahuva, Dist: Bhavnagar covered under Category "A" as mentioned in their application.

The Environment Public Hearing is being held on 28.04.2023 at 13:00 hours onwards at Nirma Cement Plant Area. NH 8 E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. : Bhavnagar.




The statement showing participants present during the Public Hearing is as under:




ભારત સરકાર ના પર્યાવરણ વન અને જળવાયુ પરિવર્તન મંત્રાલય, નવી દિલ્હી ના જાહેરનામા ક્રમાંક : S.O. 1533 તા: 14/09/2006 અને તેના પછીના સુધારા ક્રમાંક એસ.ઓ.3067 (ઈ), તા.01/12/2009ના તેમજ વખતો વખત થયેલ સુધારા તથા જાહેરનામા અંતર્ગત કેટેગરી "એ" માં સમાવિષ્ટ મેસર્સ નિરમા લિમિટેડ (ખાણ લીઝ એરિયા 332.24 હેક્ટર)ની ગામ: પઢિયારકા-ડોળીયા, તા.મહુવા, જી.ભાવનગર ખાતે પ્રસ્તાવિત ગામ: પઢિયારકા અને ડોળીયા, લાઈમસ્ટોન માઈનિંગ - રેટ ઓફ માઈનિંગ - ૧.૫ એમ.ટી.પી.એ. માઈનિંગ માટેની અરજી અન્વયે પર્યાવરણીય લોકસુનાવાણીનું આયોજન કરવામાં આવેલ.


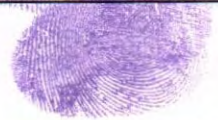
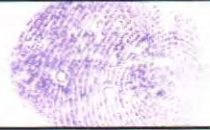
પર્યાવરણીય લોકસુનાવાણી નિરમા સિમેન્ટ પ્લાન્ટ વિસ્તાર, નેશનલ હાઈવે ૮ ઈ/૫૧, સર્વે નં. ૮૦, ગામ: પઢિયારકા, તા. મહુવા, જીલ્લો.ભાવનગર ખાતે તા. ૨૮/૦૪/૨૦૨૩ના રોજ ૧૩:૦૦ કલાકે રાખવામાં આવેલ.








જાહેર લોક સુનાવાણી દરમ્યાન હાજર રહેલ લોકોની યાદી નીચે મુજબ છે.

Sr. No. ક્રમાંક.	Name & Address નામ અને સરનામું	Signature સહી
1.)	Baldaniya Rajal J. Michurva	
2.)	Bhatt Jhamesh P. Mahuva	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 262
3.	મહેલાજી (ભોલાભાઈ) મળાભાઈ	ભોલા. જી. મહેલાજી
4.	સીદીલ મળભાઈ સેલ્સ.	
5.	ગુજરાતી પાઠશાળા, જા	જા. જા. ગુજરાતી
6.	કિયાલ દુકાન ભાઈ ૨૦૨૧ ભાઈ	K.G.S
7.	કિયાલ શામળ ભાઈ, ૨૦૧૨	સર શામળ
8.	ડીપસિયા વિજય જાણ ભાઈ	V.D DOLASIA
9.	બંધા બંધાભાઈ બંધાભાઈ	
10.	મહેલાજી મિલિતભાઈ જાણભાઈ	સે. જા. ૨૦૧૧
11.	મહેલાજી મહેલા	મહે
12.	મહેલાજી મહેલા - ૫	મહે.
13.	વાળા ગુવરાજભાઈ વાળાભાઈ	ડી. વાળા
14.	વાળા સવરુભાઈ મુખાઈ	ડી. વાળા
15.	મહેલાજી વિપુલ જાણભાઈ	
16.	Merchandise ફોર્સી	R.B.M
17.	કિયાલ મહેલા	મહે




Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
18.	શિયાળ (પવેક માટે) પુમનુભાઈ	
19.	ભાઈના ઉમશભાઈ મધુભાઈ	U.M.D
20.	દાસભાઈ મધુભાઈ	
21.	ભાઈનાભાઈ ગમ્ભીર સ્ક્રીભાઈ	
22.	Shyamsinghgem. m	
23.		
24.	જોશી ભાઈ સુભાષભાઈ	
25.	બી. જી. મધુભાઈ	બી. જી. મધુભાઈ
26.	માધુભાઈ શંભુભાઈ	
27.	સરખેલા દેવશીખીભાઈ	d.k.s ગુજરાતી સખત વિરોધ
28.	ચૌહાણ મહેશભાઈ ભુપાતભાઈ	M.B.C ગુજરાતી સખત વિરોધ
29.	ગોવિંદ સુદક્ષિણ વી.	ગુજરાતી Kharaksinh
30.	સરખેલા દેવશીખીજીભાઈ	S.D.J. ગુજરાતી
31.	ભાઈના અશોકભાઈ ઉડાભાઈ દુધેરી	A.U.B
32.	baliya rasid - d	baliya rasid - d


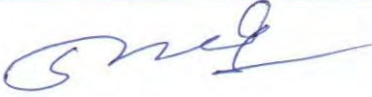

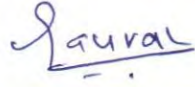




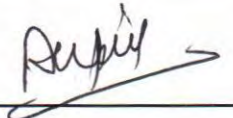



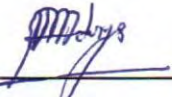
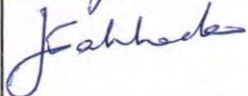
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
	140 માયમંગા પિરોધીયાં	264
33.	બાલકૃષ્ણાબાી પીમજી.જી માયમંગા પિરોધીયાં	કુદેરી
34.	ચૌકાબ ગોપાલભાઈ.કે માયમંગા પિરોધી	પરિચારકા.
35.	લાલીયા લાલજીભાઈ. માયમંગા પિરોધી	કુદેરી
36.	લાલજી ભાઈ લાલીયા માયમંગા પિરોધી સાથે	કુદેરી
37.	ભાલિયા દિનેશભાઈ B	કુદેરી.
38.	મકવાલા જી. એમ	ડોળાયા
39.	મકવાલા રમેશ. એમ	ડોળાયા.
40.	મેર કુશુભાઈ ડાયાભાઈ	ડોળાયા
41.	ગદાભાઈ ભુવનભાઈ	
42.	ભાલભાઈ	
43.	ભા મા માઈ શા વર માઈ	ભા મા ભાઈ સાથે માઈ
44.	કુશુભાઈ પદ્માભાઈ	
45.	ગાંધી લાલા	
46.	વલભભાઈ સાકુભાઈ	
47.	ભાપી રામભાઈ જુગાભાઈ	જો જોયા






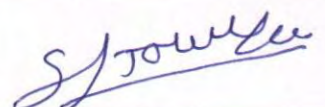

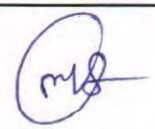



Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 265
૫૪.	મોહ વપાવ હંફામાઈ	ડોળીયા
૫૫.	ભાઈ ૫૧૧ ઉંફા	ડોળીયા
૫૦.	મોહન ભાઈ શાંભાભાઈ નકલાભા	દુધેરી
૫૧.	પાણી ભાઈ ભાગ્યભાઈ જારોરજી	શક્તિ દુધેરી
૫૨.	દેવજીભાઈ ભાગ્યભાઈ	
૫૩.	શિવાજી વામજી. રામ	
૫૫.	શિવાજી જીભાઈભાઈ પેલેજીભાઈ	દુધેરી
૫૫.	દેવશામીભાઈ રામશામીભાઈ ગોપાલજી	ડોળીયા
૫૬.	રામશામીભાઈ રામજી	
૫૭.	રામજીભાઈ ભાગ્યભાઈ ભાગ્યજી	દુધેરી
૫૮.	દેવશામીભાઈ જાગ્યભાઈ	દુધેરી 
૫૯.	જીભાઈભાઈ પદ્માભાઈ	
૬૦.	રામજીભાઈ ભાગ્યભાઈ	
૬૧.	રામજીભાઈ જીભાઈ દુધેરી	
૬૨.	જીભાઈ મરજીભાઈ	દુધેરી


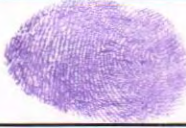
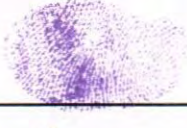
Sr. No. अनुक्रमांक नं.	Name & Address नाम अने सरनाम	Signature सही
63	दांडावा वसुधामु नारायण	C. N. C
64.	महेश सुभा नरसु	M. M. J
65	शालिमाए. व. - श्याम	<i>[Signature]</i>
66	विठ्ठलराव हावामाए	
67	श्यामलाल श्यामलाल कुंभार वां ११२	<i>[Signature]</i>
68	पंडरा के शोभाबाई खांडे	<i>[Signature]</i>
69	Ramji Chavle	R. K. C.
70	श्यामलाल खांडे	<i>[Signature]</i>
71	श्यामलाल खांडे	<i>[Signature]</i>
72	श्यामलाल खांडे	<i>[Signature]</i>
73.	श्यामलाल खांडे	<i>[Signature]</i>
74.	Chaitan Mahesh	<i>[Signature]</i>
75	Chaitan Mahesh	B. C. Chaitan
76	मालिका नारायण माधव रावुलमाए मालिका विठ्ठल	<i>[Signature]</i>
77.	मालिका माधवराव विठ्ठल. हड्डेरो. मालिका विठ्ठलमाए/दांडावा	Shyam. Vithal. Y.

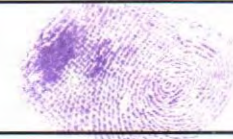

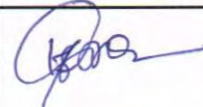

मालिका विठ्ठलमाए

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
78.	માલિકા ગોપાલ ગોપાલભાઈ દુધરી	K. G. B
79	માલિકા રાદુલ શામળભાઈ દુધરી	P. R. S.
80.	શામળ દુદા માલિકા દુધરી	S. D. Bhavsar
81.	માલિકા ગોપાલ ડી દુધરી	ગોપાલ ડી.
82.	દુદાભાઈ દુધરી.	દુદાભાઈ
83	વિંદ્યાભાઈ ભરતભાઈ મેળાયા દુધરી	વી.બી. મેળાયા
84.	પંચાભાઈ દેવશીભાઈ મેળાયા દુધરી	પી. ડી. મેળાયા
85	ભરતભાઈ દેવશીભાઈ મેળાયા દુધરી	બી. ડી. મેળાયા
86	કે.કે.ભાઈ પી.બી.ભાઈ મેળાયા દુધરી	આર. પી. મેળાયા
87	મહાશયી વિજય ભાઈભાઈ શામળભાઈ	મહાશયી વી. રાવલ
88	મહાશયી જીવજીવ ભાઈભાઈ	મહાશયી
89	D. H. Desai	
90	M. H. Desai	
91	Karpesh. v. Trivedi - Bhavnagar	K. Trivedi
92.	Hemk J. Bhavsar Nirma Ltd. Porbandar	





Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 268
93.	D.K.C. PATHAK NIRMA BHAVNAGAR	
94.	Govind C. Khatri Nirma Ltd, Ahmedabad	
95.	Shaileendra Kumar Soni Geologist, Mining Consultant Jodhpur	
96.	Gaurav Gadani, Nirma Ltd Ahmedabad	
97.	GAUTAM PATEL NIRMA LTD AHMEDABAD	
98.	Sudhakar Kumar Dakh CEMC Rtd. Ltd.	
99.	Rushabh Kumar Min Met Rtd Laboratory, Nirma	
100.	Dr. G. Megha shyam GWMICC. Ptd	
101.	Dr. S.K. Jais M.D., GWMICC (P) Ltd	
102.	Khushali Oza Nirma Limited, Ahmedabad	K.R.022
103.	UMESH BHAVSAR NIRMA LTD, AHMEDABAD	
104.	Tegaj Patel, Nirma Ltd.	
105.	AJAY KHUSHU NIRMA LTD	
106.	G.J. ADROJA Nirma Ltd.	
107.	D.G. Jakhode	

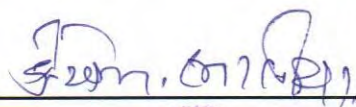


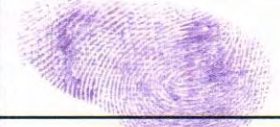

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 270
111 ૧૦૯	કેશવભાઈ. વજી	
112 ૧૦૨	સુદામા બા. વામન	
113 ૧૦૩	Jal Vyas (Keshavnath)	
114 ૦૪	દુર્ગેશી. તા. મહેવા. વિદ્યાભાઈ વાઘાભાઈ ભાભીયા	Bhuvan V. Vithal. V.
115 ૦૫	દુર્ગેશી. તા. મહેવા. માવળભાઈ સોમાભાઈ નેડવા	
116 ૦૬	દુર્ગેશી	
117 ૦૭	મોહનદુર્ગેશી બાબુભાઈ શ્યામભાઈ વામનદુવા	JOLIA, B, S
118 ૦૮	કોમળા શાહાબ (નાનક). મ.	
119 ૦૯	કોમળા મહેશ સોમ નેડવા	M. N. S.
120 ૧૦	મરમ પુસ્થ શુભભાઈ. જ. મેળીયા વાંગર	
121 ૧૧	મરમ પુસ્થ વલભ બા. શાંખર વાંગર	
122 ૧૨	માવળંગ વલોપી ભીલ મનીષ માવળ	
123 ૧૩	માવળંગ પુસ્થ વાળુ બાબુ ભાભીયા	
124 ૧૪	રામ ભાઈ કાદુભાઈ	
125 ૧૫	મોહન લક્ષી સાંખ વાંગર	


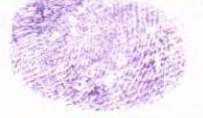


Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું વિરોધીઓ	Signature સહી 271
126 ↑	ભગત ગોપીંદ સોલયા	ભગતભાઈ ગોપીંદભાઈ
127 ૨	ગોલરભાઈ દામજીભાઈ સોલયા	ગોલરભાઈ દામજીભાઈ
128 ૩	રવજીભાઈ બેળાયા	રવજીભાઈ બેળાયા
129 ૪	બદપ ગોપીંદ બેળાયા	બદપગોપીંદ બેળાયા
130 ૫	પરશાતમ ખામા બેળાયા	પરશાતમ ખામા
131 ૬	મગજભાઈ ગોપીંદભાઈ બેળાયા	મગજભાઈ ગોપીંદભાઈ
132 ૭	જીવણભાઈ બેળાયા સોલયા	જીવણભાઈ બેળાયા
133 ૮	હીમલ સોંડા મકવાણા	હીમલ સોંડા મકવાણા
134 ૯	વાનાભાઈ સુધાભાઈ સોલયા	
135 ૧૦	બામાભાઈ માલજી વાલજી ડાંગીયા	બામાભાઈ માલજી વાલજી
136 ૧૧	ડી.એમ મકવાણા	ડી.એમ મકવાણા
137 ૧૨	મદવભાઈ જ્યાભાઈ	
138 ૧૩	જીવાભાઈ	
139 ૧૪	મેર જીવણભાઈ સોલયા	Mer K. D
140 ૧૫	દગલભાઈ રાણાભાઈ	દગલભાઈ રાણાભાઈ

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 272
141 16	કચ્છાલ ભાઈ ગાંધી રોડ ભુ	કચ્છાલ ભાઈ ગાંધી રોડ
142 17	મા મા માઈ આપર માઈ	મા મા માઈ આપર
143 18	સરનામું	
144 19	ગાંધી રોડ ભા. (૧)	
145 20	પીરલભાઈ સાહુ ભાઈ	
146 21	મુખેશભાઈ મેથાભાઈ જોષીયા	ખી.સી. જોષીયા
147 22	મંગલભાઈ ગીતા ભાઈ શિયાળ જિલ્લા પંચાયત	મ. ઇ.
148 23	મસ્વાલા ધનજીભાઈભાઈભાઈ	ધંજીયા ધનજી
149 24	શિયાળ મહુભાઈ ભગાભાઈ	મ. ઇ.
150 25	શિયાળ સાબર રામભાઈ	સીજીયા
151 26	પરસો નામ	પરસો નામ
152 27	મસ્વાલા જીવદિશાભાઈ મેથાભાઈ	જી. રમેશ. મસ્વાલા
153 28	મસ્વાલા લાલભાઈ	
154 29	સરનામું	Jafar
155 30	સરનામું	

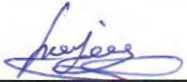
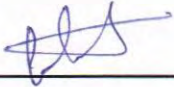
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 273
156 ૩૧	રમેશ. રમેશ ભેખેરિયા	કુધેરી
157 ૩૨	જયન નાગીજી	કુધેરી
158 ૩૩	મોહનભાઈ દેશવશીભાઈ	કુધેરી
159 ૩૪	મોહનભાઈ રામરશીભાઈ	કુધેરી
160 ૩૫	લીલાભાઈ ભીખાભાઈ	કુધેરી
161 ૩૬	કસાભાઈ બાલભાઈ	કુધેરી
162 ૩૭	રાજુભાઈ	કુધેરી
163 ૩૮	જીપાભાઈ	કુધેરી
164 ૩૯	રવિભાઈ	કુધેરી
165 ૪૦	મહેશભાઈ ગોલરભાઈ	કુધેરી
166 ૪૧	વેલભાઈ ભેઘાભાઈ	કુધેરી
167 ૪૨	જાલકુળીયા જયમુખભાઈ કેશુભાઈ કુધેરી	કુધેરી
168 ૪૩	પાંચાભાઈ ભીખાભાઈ ગામ: ડોખિયા	કુધેરી
169 ૪૪	લખમુખભાઈ ભાવનભાઈ ગામ: ડોખિયા	કુધેરી
170 ૪૫	બાલુભાઈ બાલુભાઈ	કુધેરી

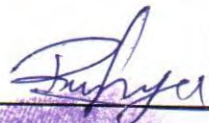
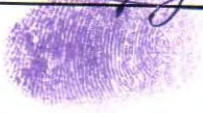
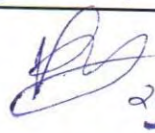

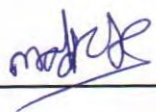
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
171 46	મયુર માલ શોડી પાટર	મયુર માલ શોડી પાટર
172 47	મનરૂપભાઈ	
173 48	દેવાપત્રભાઈ	
174 49	શ્રીરામાઈ માલગભાઈ	શ્રીરામાઈ
175 50	ભગવાનભાઈ સિયાભાઈ	ભગવાનભાઈ
176 51	રવજીભાઈ સુખાભાઈ	રવજી
177 52	શિયાળ શિયાળ જીવેડા.	પ્રધાન. જીવેડાશિયાળ
178 53	બેચરભાઈ મોહનભાઈ	ડોળપા
179 54	માણભાઈ મોહનભાઈ	
180 55	શિયાળ જીવેડા/દેવજીભાઈ	શિયાળ જીવેડા/દેવજીભાઈ દેવજી
181 56	શિયાળ અશોકભાઈ વેલભાઈ	એ.વી. શિયાળ
182 57	મોહનજી/વેલજી ભાઈ	મોહનજી/વેલજી ભાઈ
183 58	શિયાળ સુખભાઈ દુદાભાઈ	
184 59	મલતીભાઈ/મલતીભાઈ	
185 60	ભાઈજી ગુણ-જી	ભાઈજી

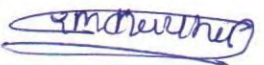





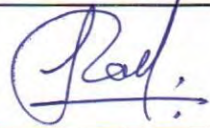

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 275
186 ૬૪	આતીયા વાડા માવળા	
187 ૬૨	શિવાન જયમુખ સીવર	
188 ૬૩	ભાગ્યભાઈ ભગતી સીવર	B. m. Bhut
189 ૬૪	લેલાભાઈ ભાગ્યભાઈ મહે માધવનગર પરાધેમાં	
190 ૬૫	જયભાઈ રામભાઈ મહાલાઈ માધવનગર પરાધેમાં	J. K. Mahala
191 ૬૬	માધવભાઈ આરભાઈ માલિયા માધવનગર પરાધેમાં	
192 ૬૭	પ્રેમજી ભાઈ ભાઈ સોલંકી	પ્રેમજી
193 ૬૮	સીમાભાઈ સીવરભાઈ માલિયા	સી. સી. માલિયા
194 ૬૯	કુમારભાઈ દેલાભાઈ સોલંકી	G G કુમાર
195 ૭૦	અમલભાઈ રાજભાઈ સોલંકી	A. S. Solanki
196 ૭૧	ગણભાઈ ભાગ્યભાઈ	ગણભાઈ,
197 ૭૨	આતીયા આતીયા (કોલેજ)	આતીયા
198 ૭૩	સીમાભાઈ	
199 ૭૪	દાસભાઈ વારોધ ભાગ્યભાઈ	વા
200 ૭૫	પ્રેમજી ભાઈ જગજી ભાઈ	વારોધ

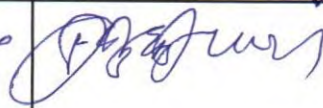
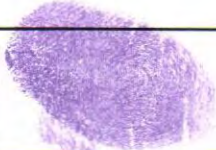


Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 276
૨૦૧ જી	લાલીયા વેલમાવ	લાલીયા વેલમાવ
૨૦૨ જી	જોડયા દોનેશીભાઈ જીવડાભાઈ	જોડયાદોનેશીભાઈ જીવડાભાઈ
૨૦૩ જી	મોહલા જાજીભાઈ રામજીભાઈ	મોહલા જાજીભાઈ રામજીભાઈ
૨૦૪ જી	અનુભાઈ ધાડુભાઈ	
૨૦૫ જી	ગાંધીભાઈ	
૨૦૬ જી	ગુજરાતી ચાંદીભાઈ ભાડુભાઈ	ગુજરાતી
૨૦૭ જી	સીંચાણ કોલેજ અધ્યાપક	સીંચાણ
૨૦૮ જી	જોડયાદોનેશીભાઈ રામજીભાઈ	કુદરતી
૨૦૯ જી	ગુજરાતી ભાડુભાઈ/ભાડુભાઈ	ગુજરાતી 
૨૧૦ જી	કુદરતી ગાંધી રામજીભાઈ	
૨૧૧ જી	લાલીયા વેલમાવ	કુદરતી
૨૧૨ જી	Bhuliyar Rakesh	R. B. Bhuliyar કુદરતી
૨૧૩ જી	લાલીયા જાગજીભાઈ વિરામજી	M. V. Bhuliyar
૨૧૪ જી	Bhuliyar V. V.	V. V. Bhuliyar
૨૧૫ જી	Bhuliyar Vishal V.	V. V. Bhuliyar




Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
216 ૧૧	Bhuliyu shailash v.	S.K. Bhuliyu
217 ૧૨	Bhuliyu Hitesh v.	H.V. Bhuliyu
218 ૧૩	Bhuliyu pravin m.	P.M. Bhuliyu
219 ૧૪	Bhuliyu hitesh v.	Jhuliyu
220 ૧૫	Bhuliyu Nungji v.	Bhuliyu M.R.
221 ૧૬	Bhuliyu Nungji B	B.M.B
222 ૧૭	Bhuliyu Leelji v.	Leelji
223 ૧૮	Bhuliyu. vishu m.	Jhuliyu
224 ૧૯	ભાલિયા વશરામ બાઈ	વશરામ બાઈ
225 ૨૦	ભાલિયા રામરા. વી.	રામરા. વી.
226 ૨૧	ભાલિયા જુહાર વી	જુહાર
227 ૨૨	Bhuliyu Pankesh	P.V. Bhuliyu
228 ૨૩	bumbhucniyer. Pravin	mymjhu
229 ૨૪	Shubham gill	Jhuliyu
230 ૨૫	ભાલિયા ભોલાભાઈ જી.	Bhuliyu


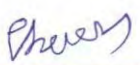


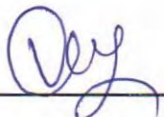
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 278
231 186	Jaijee shailish navvabhai	
232 187	Jaijee navvabhai.	
233 188	Dnyanubhai Jivvanbhai	D. J. Jaijee
234 189	manubhai Jivvanbhai	m. J. Jaijee
235 190	Sumituben navvabhai	S. h. Jaijee
236 191	Kamabhai Shambhai Koliya	
237 192	Kamabhai Shambhai Koliya	Sh. Kam. Koliya
238 193	Kamabhai Shambhai Koliya	Kam. Sh. Koliya
239 194	Hansh	










Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
૨૫૦ ૬	શીવ. વેંગર. અવલેયા	વાંગર 
૨૫૧ ૭	અકાશલાલ. માંદવલાલ લાલીયા	કુદરી. 
૨૫૨ ૮	શીલાબાઈ શાંભુભાઈ વસુભાઈ	 શાંભુભાઈ
૨૫૩ ૯	સરેશ મેડવાડા	
૨૫૪ ૧૦	[સંમતભાઈ કેશુભાઈ દુધવાલા	વાંગર
૨૫૫ ૧૧	મધુ જોળીયા	
૨૫૬ ૧૨	ભાખિયા સિરાગ	ભાખિયા સિરાગ. ડી
૨૫૭ ૧૩	પિપ્પલ સોહાડા	૪
૨૫૮ ૧૪	Chauhan Vishal B.	Vishal Chauhan
૨૫૯ ૧૫	સરેશભાઈ	સરેશભાઈ
૨૬૦ ૧૬	લાલજી રાજી	૪.૧૨.
૨૬૧	Ramesh Chaudhan	R/C
૨૬૨	Chauhan Vishal B.	Vishal Chauhan
૨૬૩	પાલજી શાંભુ વાળા	વાંગર
૨૬૪	પિપ્પલ ૪ સોહાડા	વાંગર


Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
255	Charukeshi Amalshel B.	
256	Jyotshna Sanjay	Sanjay
257	વજ્ય લુલડા હાદા ખારા વાળા	વાંગર
258	P.H. Jadesh	Vedant
259	Bhaliraj Raju K.	Jai Himb
260	Chauhan Sanjay H.	
261	Bhauji Sanyal H.	
262	Anuram Shailish K.	
263	Dakshina Kulkarni N.	
264	Jyotshna Bhavani S. M.	
265	Jyotshna Jyotshna S.	
266	જય મુડાસા (૮)	કુદરે
267	Bhaliraj Sanyal, Ramnagar	
268	(શિખા) સેતુ ભપાભાઈ	કુદરે
269	ભાલિયા ગોપાલ જેનીભાઈ	કુદરે




Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
270	Manish Jitubhai Jolige	<u>M. J. Jolige</u>
271	Bharat Kumar Jolige	
272	ભરત કુમાર જોલિજી	ભરત કુમાર જોલિજી
273	વલ્લભભાઈ જોલિજી	વલ્લભ
274	વલ્લભભાઈ જોલિજી	
275	ચંદનભાઈ ભાઈ રા. મા. મા. ઈ	
276	મંગુબેન મકવાડા	
277	મંગુબેન જુદવા	M R
278	રસીદાસભાઈ જાનભાઈ જુદવા	
279	કે.બી. મકવાડા	કે.બી. મકવાડા
280	લક્ષ્મીબાઈ જાલુ જાડેવા	પરિચા. ૨૪/
281	હાનમ માધુ જાડેવા	પરિચા. ૨૪/
282	કામળાબાઈ મકવાડા	
283	મીલી જાડેવા	મીલી જાડેવા
284	પી. કે. મકવાડા	પા.પ. કે. મકવાડા

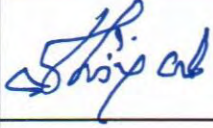
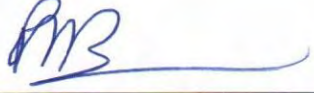
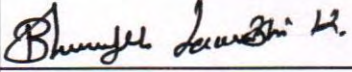
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 282
285	સાળીમાઈ પુજામાઈ વારંધા	ડા. વારંધા
286	ભરૂચ લલિત મહુડા	કુંભાર
287	બાલુમાઈ માડલમાઈ	
288	બાલિયા અમીયા (બાઈ) શેખાભાઈ	કોલિયા
289	Ashraf C. Meekhanwar	Khanwar
290	મહાશ્વભાઈ વિપુલ R	વંશી
291	જંરામ ભાગી	
292	વારંધા ભુલભાઈ શેખ.	L.M. Vaidya
293	મોરબા મયુર. (પરિવાર)	M. M. M.
294	મોરબા જયદિપ યા. (ડા. માયા)	
295	મહાશ્વ રાજુ, ડા. માયા	ડા. માયા
296	મહાશ્વ રાજુ સામળા ડા. માયા	M. M. M. માનિંગા વિરોધી
297	મહાશ્વ ભરૂમાઈ બલામાઈ	જે જે મહાશ્વ
298	દેવજીમાઈ ભડામાઈ	જે જે
299	દેવજીમાઈ ભડામાઈ	





Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
300	માલવિકા મુકુદ જવરી લા 10	જવરી લા 10
301	મકવાણા ખપિરાભાઈ સફરભાઈ	મકવાણા ખપિરાભાઈ
302	મકવાણા ખપરુખાભાઈ વેડાભાઈ	
303	મૌગાન મારુખાભાઈ ખીખાભાઈ	
304	મધવાણા. વજીરાભાઈ. જવરીભાઈ	
305	મકવાણા મગમ જાગુભાઈ	
306	ઝામીર ખિત્તવાણી બાલુખાઈ	
307	ભરુખા જાગુભાઈ શરદાભાઈ	જાગુ. શરદાભાઈ
308	બાંબડીયા કુ. જી.	બાંબડીયા.
309	ભુજી બા. ખરવાર	ખરવાર.
310	ખિત્તવા. વજીરા. બાંબડીયા	બાંબડીયા.
311	હરુખાભાઈ ચાડીસ	મકવા.
312	ભરતભાઈ સરખેલા	સરખેલા.
313	કુદાભાઈ જોળાયા	જોળાયા.
314	મકવાણા શે. જી.	પરુખા.

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
315	માળવિકા મહુ શાહાબી ભવન ચકુરમાવ	
316	જિલ્લા મહિશ એમ	વાંગર
317	મહુશી વેલ્લુ શાહમ	વાંગર
318	રૂડુલ જી	R.K.
319	લાલજી મુ	
320	કલમેશી. જી	
321	કાનગાલ જાલેપા	
322	બીન મેચાભાઈ કાફુલભઈ	M.H. 
323	મતવાળા કાદિયે	R.K.
324	ગોરમ મઈ	જગજી
325	આર. આર. જી/મ	મહેપાલક
326	એમ. આર. જી.	
327	માલુબેન કુધરી	
328	કુધીબેન કુધરી	
329	અમરાબેન કુધરી	



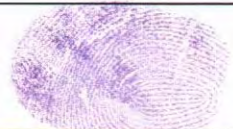
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 285
330	Makumera Rajesh Kumar M.	
331	ભાલોયા ચેતન ચેમ	કુદરેશી
332	કામુ નવન	કુદરેશી
333	અશોક ચેત ઠાપા	ASHOK. N. P. P. P.
334	મનુ અમર મનુ કુવલભાઈ	મનુ
335	જીતુભાઈ ભીમા ભાઈ જાંભડીયા	ભાઈ
336	જે.વી. શિવાજી	પરીપારતી
337	બાંબા વિજય ચેત	પરિપારતી
338	બીરુભાઈ કુવલભાઈ	કુવલભાઈ
339	જે.વી. જોશી	કુદરેશી
340	સોડા કાનુ મજુબાઈ	કોલાપી
341	ડી.વી. ચોડાડા.	કુદરેશી
342	Shujat Jafim H.	મીરા...
343	ચેતન ચે શિવાજી	બાંકર
344	મજુબાઈ કુવલભાઈ	કુવલભાઈ


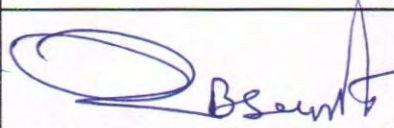
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
345	પી. જી. એચી	દેવીયા
346	ધીસેડ મેત્રાવન	કાંચીયા
347	શિયાળ કુશા માલ ગાંધીભાઈ	R.G.S.
348	Pootharam Junjara	By.
349	ગુજરાતીય વાસ્તવજીભાઈ	વા.વા. ગુજરાતીયા
350	Shachin mansukh	(Shachin)
351	વિદ્યા ગુલા મમ્યાલા	વોજી મમ્યાલા
352	વિજય B. DOLASHIYA	V. B. DOLASHIYA
353	હસા ન શાલીભાઈ ૬૨૨ જાવડ માણીયા	શા.ર.ક. હસા
354	Mishra માપરી વી	(Mishra)
355	લાલાબેન કુધરી	 
356	Bimbhanide Kulkar Padhivade	Kulkar
357	બાંભણીયા સંગીતા ભોલાભાઈ	સંગીતા
358	બાંભણીયા પ્રમીલા ભોલાભાઈ	પ્રમીલા
359	વસનબેન બાંભણીયા	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
360 ૬	માર્ષિકા વિરૂધ્ધ દુમરભાઈ શાસ્ત્રી. કિયાળા. વાંગર	
361 ૭	ભાર્ગવપરશોભભાઈ મગનભાઈ	
362 ૮	ગુલાભાઈ બોધાભાઈ	
363 ૯	મહવાળા મંગલભાઈ એન	એમ. એન મહવાળા
364 ૧૦	એન ડી	બોધાયા
365 ૧૧	જલભાઈ વીરાભાઈ મેર	જલ. વા. મેર
366 ૧૨	વિક્રમભાઈ માધુભાઈ મડવાળા	વી. એમ. મડવાળા
367 ૧૩	ભાભાયા લાલાભાઈ ખોડાભાઈ	
368 ૧૪	H.R. Bhargava	
369 ૧૫	Bhargava	
370 ૧૬	M. P. L	
371	બોધા ડોર	
372	બા. / જલભાઈ રામભાઈ	
373	બા રામભાઈ બા ભુભાઈ	
374	ગોવળ	



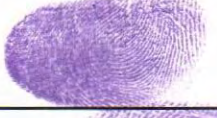



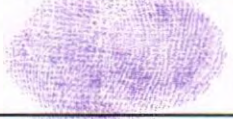
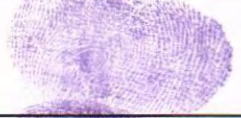

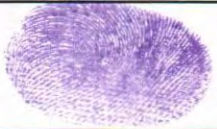
Sr. No. અનુક્રમાંક નં.	Name નામ અને સરનામું	Signature સહી
375	માઈનિજી સુખાસી	
376	અશોકભાઈ ભાઈ રાઈસાઈ કું	
377	શીરોબા વિષ્ણુ વિષ્ણુભાઈ	
378	બારેયા લગુભાઈ અમળુભાઈ પાણચાકડા	V. L. Belkariya
379	બારેયા કમલેશી બી બાપવિયાકડા	કે પી બારેયા
380	નેળીયા રાજુભાઈ ગોલસાભાઈ	ગામ ડેળીયા
381	ગોળાપ આલડભાઈ રજુભાઈ	મીમડેભાઈ
382	Bhujee Shalbh	
382		
383	Bhujee Vitu	vitu
384	ડેવેસીયા નીલેશ અમલ	D. V. D
385	અમળુભાઈ ભારૂભાઈ	
386	શીમળભાઈ રજુભાઈ દુધેરા	
387	બાપુભાઈ શાંભુભાઈ દુધેરા	
388	પાંચા રજુભાઈ ભારેયા	




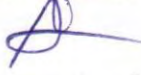



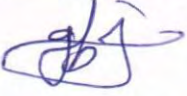

Sr. No. અનુક્રમાંક નં.	Name નામ અને સરનામું	Signature સહી
389	માઈનોગા ભાવજી શિવ ભાસ્કર	
390	લાલજી શામાળી	ગુજરાતી
391	રાકાભાઈ સાદુભાઈ	
392	મનિભાઈ મંગલભાઈ વીળયા	મનિભાઈ
393	વીળયા મયુર દયાભાઈ	મયુર
394	માઈનોગા/પરેજ કુલાભાઈ વ્યાકુળભાઈ	ડો. વીળયા
395	માઈનોગા વાલેજ જાણભાઈ રાધા	પરોપકારી
396	જી. સી. મનસુખભાઈ	કુદરતી
397	કે. સી. ચાલુજી ભાઈ	કુદરતી
398	ડો. જાણભાઈ વીળયા ભાઈ	કુદરતી
399	મુકેશ દામોદર	કુદરતી
400	કામળાબેન શિયાળ	કુદરતી
401	કામળાબેન આરામ	કુદરતી
402	મંગલભાઈ આરામ	કુદરતી
403	મંગલભાઈ આરામ	કુદરતી


Sr. No. અનુક્રમાંક નં.	Name સામુ અને સરનામું	Signature સહી
૫૦૫	સાઈબા વિદ્યા કમલવ ખાત્રાલ	કે. ઘેરી
૫૦૬	સમીક્ષા લીમા ભુવિયા	
૫૦૬	પ્રકાશભાઈ ખોડાલાઈ શિયાળ	
૫૦૭	પાસાલિલાઈ માટુગા માઈ	ધન
૫૦૮	ભયભાઈરામભાઈ	પરબેઈ
૫૦૯	ગીતરભાઈ ભયભાઈ	પરબેઈ
૫૧૦	ખામા ખાલુ	પરબેઈ
૫૧૧	કરકા ગભા	પરબેઈ
૫૧૨	ગાંગાભાઈ	પરબેઈ
૫૧૩	ગાંગા સુધા ગામારી કારકે	કે. ઘેરી
૫૧૪	મેખાભાઈ પામાભાઈ કારકે પરબેઈ	
૫૧૫	ભાવણભાઈ રામભાઈ ખાલુ	પરબેઈ
૫૧૬	ગીતાલ ભાઈખાઈભાઈ	પરબેઈ
૫૧૭	ભાવણભાઈ ભરકાભાઈ ખાલુ	પરબેઈ
૫૧૮	ભુવતભાઈ કરકાભાઈ ચૌરાઈ	પરબેઈ




Sr. No. અનુક્રમાંક નં.	Name નામ અને સરનામું	Signature સહી
૫૧૭	શ્રીલાલ જીજાનલાલ જાૈયા	૫૬૫૫૫૫ 
૫૨૦	મજબૂબુલ્લાહ ડાહ્યાભાઈ	દુધેરી
૫૨૧	મુખલ્લાહ મુખલ્લાહ	
૫૨૨	શિયાળ જે શિયાળ	દુધેરી
૫૨૩	પેલજીભાઈ રાઘુભાઈ	દુધેરી
૫૨૫	દુગલભાઈ લાલભાઈ	ડોળીયા
૫૨૬	માધાભાઈ ખોડાભાઈ	દુધેરી
૫૨૬	સુખાભાઈ ભાગ્યાભાઈ	ડોળીયા
૫૨૭	રજાર.કે શિયાળ	દુધેરી.
૫૨૮	શિયાળ સમ્યક શિયાળ	દુધેરી
૫૨૯	શિયાળ શાંભુ શિયાળ	દુધેરી
૫૩૦	ભાગ્યાભાઈ સુખાભાઈ	દુધેરી
૫૩૧	જોશિયા અશ્વિન જાડાંભાઈ	ડોળીયા
૫૩૨	ખેડાયા જીરામભાઈગોકેદભાઈ	ડોળીયા
૫૩૩	વેપળ જી.શાંભુ વીંગલ	









Sr. No. અનુક્રમાંક નં.	Name નામ અને સરનામું	Signature સહી
૫૩૫	શ્યામલાલ દાવજીભાઈ/બાલકૃષ્ણ	
૫૩૬	શ્યામલાલ દાવજીભાઈ	
૫૩૭	રામજીભાઈ જોષીભાઈ	ડો. જોષી
૫૩૮	શ્યામ રાજ જોષીભાઈ	ડો. જોષી
૫૩૯	એમ. વી. ભાલિયા	દુધરી
૫૪૦	આર. એમ. ચૌધરી	દુધરી
૫૪૧	આર. એમ. ચૌધરી	દુધરી
૫૪૨	Lalaji / Bhai	
૫૪૩	રસીભાઈ	
૫૪૪	કુંભરભાઈ	
૫૪૫	સરોજી	
૫૪૬	શિયાળા રસીભાઈ મુલજીભાઈ	શિયાળા રસી મ.
૫૪૭	શિયાળા રસીભાઈ મુલજીભાઈ	Shiyala Rasi
૫૪૮	શિયાળા રસીભાઈ મુલજીભાઈ	શિયાળા રસી એમ.





Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
૫૫૭	શિયાળ મનુજીવ વરવિજાઈ	
૫૫૦	સેવીયા રાકુજીવ રમેશભાઈ	
૫૫૧	શિયાળ વૈવ્યાજીવ અમરભાઈ	
૫૫૨	શિયાળ વસંતજીવ સુખભાઈ	
૫૫૩	શિયાળ આશીા બેન અપજીભાઈ	
૫૫૫	સીલંકી શ્યામા ભીમા	
૫૫૫	સીલંકી જયા રમેશ	
૫૫૬	સીલંકી દમુ પ્રવિહા	
૫૫૭	શિયાળ મધુ શુભળ	
૫૫૮	શિયાળ ભાનું ગોપીદ	







Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
459 4	પુત્રાવલાર્ક કાર. શિયાળ- વાંગર	
460 2	ગિરમણા શ્રી. શિયાળ વાંગર	
461 5	કાલુજરી રુડવાંગરી - દુધેરી	
462 4	ગિરમણ માર્ગ માર્ગ કુડા	
463 5	મથાલા માર્ગ માર્ગ	મથાલા માર્ગ માર્ગ
464 6	વલ્લભાઈ વાલ્લભાઈ વાલ્લભાઈ pachhpara	
465 7	દુધણા દીવાળી. શિયાળ વાંગર	D.D.R.
466 8	દુધણા વાલ્લભાઈ વાલ્લભાઈ કોળિયા	દુધણા વાલ્લભાઈ વાલ્લભાઈ
467 9	મથાલા કામળા કોળિયા વાંગર	K.M.D.
468 10	કામળા આર દુધણા વાંગર	
469 11	પરેશ જે કોળિયા વાંગર	
470 12	કોળિયા પારવર વાલ્લભાઈ વાંગર	
471 13	કોળિયા વાલ્લભાઈ વાલ્લભાઈ	S.A.S.R.A.M.
472 14	કામળા કામળા વાલ્લભાઈ	
473 15	વાલ્લભાઈ વાલ્લભાઈ વાલ્લભાઈ	




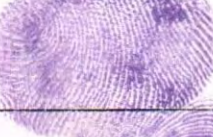

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 295
U74 16	મકવાડાણ વજીરામભાઈ	
U75 17	મકવાડાણ યજ્ઞીય નરશીભાઈ	
U76 18	Bhuvaneshwar	
U77 19	લક્ષ્મણ સિંહ સોલંકી	
U78 20	ભાઈદાસમજીભાઈ/ભાઈપાલભાઈ લાંગર	અમરભાઈ
U79 21	K.B. Mahavani	
U80 22	અમીનભાઈ ઉમાભાઈ	P. P. Mahavani
U81 23	ગુલામરામભાઈ વજીરામ	ગુલામ
U82 24	Laxmi Mahavani ગોરખ	Laxmi
U83 25	ગીર ભોઈ રાજભાઈ	Gir
U84 26	ગીર ભોઈ રાજભાઈ મહુવા	ધનંતીભાઈભાઈ
U85 27	જાણીયા ધીરજીભાઈભાઈ	ડી.એ. જાણીયા
U86 28	દુધભાઈ જયશીભાઈ દિનેશભાઈ	Dhumbhalv
U87 29	જાગણભાઈ અમરજીભાઈ ડોલભાઈ	જાગણભાઈ
U88 30	શાંતરાજભાઈ	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
489 31	ઉદયભાઈ લાલભાઈ	ઉદયભાઈ
490 32	પરિષદ લાલબાઈ મનસુખભાઈ વાગવતભાઈ	લાલબાઈ મનસુખભાઈ
491 33	પરમાર મુકેશ દુરલાલભાઈ પતિવારકા	પરમાર મુકેશ
492 34	ગોવંદભાઈ, કુધરી	
493 35	જરેશ દુગળ ભીખ પંચેપારકા	એન સી ભીખ
494 36	ક્રિયાજ સંકેત સમિતિ પ્રમુખ વિદ્યામણી સોલંકી આમ આજ્ઞી માર્ગ વિદ્યા પ્રમુખ આજ્ઞી	વિદ્યામણી સોલંકી
495 37	(પરિવારકા) બારંયા ભુપત સુખાભાઈ	ભુપત સુખાભાઈ
496 38	કિશોર એન કુદાભાઈ-૨	કિશોર એન
497 39	કરશનભાઈ વરુણભાઈ સરખામણી સરખામણી/કરશનભાઈ	સરખામણી/કરશનભાઈ
498 40	દાદાભાઈ, પટિપાડા	
499 41	ગોવંદભાઈ, પટિપાડા	
500 42	કાનુભાઈ ભાઈ કાનુભાઈ/ભાઈ	કાનુભાઈ
501 43	મેહી જાજાધરભાઈ યુ.	મેહી જાજાધરભાઈ
502 44	સરવજીતભાઈ સાધુભાઈ	સરવજીતભાઈ સાધુભાઈ
503 45	મનુભાઈ મનુભાઈ	મનુ

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
504 46	મધુરભાઈ સામંતભાઈ, ડાહ્યા	
505 47	દુધાભાઈ માધવભાઈ, ડાહ્યા	
506 48	શરદેશભાઈ રામચંદ્ર દુધર	શરદેશભાઈ રામચંદ્ર
507 49	શીખરભાઈ ગાવંદભાઈ, દુધર	
508 50	રુડરાભાઈ રુડરાભાઈ ડાહ્યા	રુડરા રુડરા
509 51	ખાડાભાઈ, માધાભાઈ સમઢિયાળ	
510 52	સિખાભાઈ ભામાભાઈ, ડાહ્યા	
511 53	બદન વજાડિ વાંગર	મી. જી. જલધાવ
512 54	હરીલાઈ વાંગર	હરીલાઈ
513 55	પરશોભાઈ વરયા ડાહ્યા	પરશોભાઈ વરયા
514 56	દેવશા ભામા ડાહ્યા	દેવશા ભામા
515 57	ધારુ ભાઈ, ડાહ્યા	ધારુ ભાઈ
516 58	વ્યરભાઈ ભામાભાઈ, વાંગર	
517 59	શાંડાભાઈ સામંતભાઈ, દુધર	
518 60	ભામાભાઈ ભામાભાઈ, ડાહ્યા	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
519 61	મતીપત્રીકુ પથુલા-પાલ	પી.પી.પાલ
520 62	શરણાલક્ષ્મી ભવાઈ શરણાલક્ષ્મી પાલ.	શરણાલક્ષ્મી પાલ
521 63	લાલુ જગજીભ	શ્યેલ પા મહાપુત્ર
522 64	બીરભાઈ શાહુભાઈ દેવી	બીરભાઈ
523 65	શાહુભાઈ શાહુભાઈ	શેલાય
524 66	મણભાઈ શુભાઈ શેલાય	શુભાઈ
525 67	શીશાનુભાઈ શેલાય	
526 68	શામળભાઈ નરહરભાઈ સાંચર	બી.શા.કોટડા
527 69	ભાઈભાઈ દેવી 	
528 70	ભાઈભાઈ શાહુભાઈ શેલાય (ગાંધી)	ભાઈ શાહુભાઈ
529 71	ભાઈભાઈ શાહુભાઈ, શેલાય	
530 72	ભાઈભાઈ શાહુભાઈ, શેલાય	
531 73	શાહુભાઈ શાહુભાઈ	શાહુભાઈ
532 74	ગાંધી રાજા શેલાય	ગાંધી રાજા શેલાય શેલાય
533 75	શાહુભાઈ શાહુભાઈ ગાંધી	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 299
534 76	શાનેદ હી મથાળા	ડાંખા
535 77	ગો વાંદ ભાઇ જુ ભાઇ	
536 78	ભાથાભાઇ બુખરાઇ, પઠિયારડા	
537 79	ગોવ્ધર ભાઇ વાથાભાઇ	ચાટીયારડા
538 80	ખાડાભાઇ, કુધરી	
539 81	માધવભાઇ મહેનભાઇ, કુધાળા	
540 82	ભોજભાઇ ભાથાભાઇ, કુધરી	
541 83	ભાડભાઇ જનાભાઇ - કુધરા-૨	ભાડભાઇ
542 84	મુશીંગા વિષ્ણુ એમ પિ ભાડભાઇ	એમ પિ ભાડભાઇ
543 85	રા મભાઇ સોમાભાઇ	કુધરી
544 86	મોહનકુઇ	કુધરી
545 87	વાથાભાઇ, કુધરી	
546 88	જાજુભાઇ, પઠિયારડા	
547 89	કેવળ ગોસ્વામી	કેવળ ગોસ્વામી ખાડ
548 90	ભાથા ભાઇ જુમીરભાઇ	જુમીર ભાથાભાઇ

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 300
549 ૧૧	પ્રવીણભાઈ, દુધરી	પ્રવીણભાઈ
550 ૧૨	ભાગ્યાભાઈ, દુધરી	
551 ૧૩	ખીરાભાઈ, દુધરી	
552 ૧૪	શામળભાઈ, ભીખાભાઈ, કાળયા	
553 ૧૫	બુખાભાઈ, કાળયા પાયાભાઈ	
554 ૧૬	જ્ઞાણાભાઈ કાળાભાઈ, દુધરી	
555 ૧૭	વમેશભાઈ જલશીભાઈ	દુધરી
556 ૧૮	ભાલિયા પ્રવિણ વરરાજીભાઈ	દુધરી
557 ૧૯	ભાલિયા નાગજી ભાઈ ભગવાનભાઈ	દુધરી
558 ૨૦	ખપળા ભવત ભગવાનભાઈ	માઠોપા
559 ૨૧	હેસાન ચેતન પ્રવીણભાઈ	માઠોપા
560 ૨૨	ભાઈપા જંગલી.ભાગલાઈ	પરિપરખા
561 ૨૩	ભાઈપા મધુર દેવભાઈ	પરિપરખા
562 ૨૪	ભાલિયા જોલેય દુધરીભાઈ	દુધરી
563 ૨૫	સોદાલા વપ રૂપ	દુધરી

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 301
564 106	સાંભારણ ગાંધી સરનામું.કે	પરિણામ
565 107	લાલેશી વલ્લભ સહુમાલ	શ્યામલાલા ઉડેગુજરાત
566 108	મહાપાટા પલક માવ જાજલ માવ	ગુજરાત
567 109	બાલદાયા હરીભાઈ વશરામભાઈ	ગુજરાત
568 110	બેળીયા સ્વરવિંદ સેન, માઈનિંગ વિરોધી દુકાણ	ગા.રત/રા.રજી૩ રૂંધવાર એ. એન.બેળીયા
569 111	મહાપાટા કોચામલ વલ્લભ માઈનિંગ વિરોધી સંસ્થા	૨૪/૪/૨૦૨૩/૨૩૩૦ મળ કોચામલ
570 112	Doblyer. Chercheron. Jereem. L.	JLJ
571 113	માવજી માવજી માવજી સોહાણી સેનાયા	માવજી માવજી
572 114	જીવન માવ માયા માવ વળાયા	સોહાણી
573 115	બાલેશી વિદ્યાભાઈ જાગણભાઈ ગામ દુકાણ	[Signature]
574 116	બ્રાહ્મણીભાઈ જી. દુકાણ	[Signature]
575 117	Shyambhaji Nizalji	[Signature]
576 118	Chunhan Bhushabh	Bhushabh C.
577 119	Chunhan Binte	Chunhan Binte
578 120	Yashu Deth	[Signature]

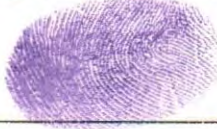

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
579	પાટ્ટણ ગાંધી વૃક્ષભાઈ પુત્રભાઈ	
580	ગાંધી પિત્રી સી	
581	જીવનભાઈ બોધાભાઈ મડવાણા	ડોલાર
582	ગાંધી મહેશભાઈ વાગલાઈ	
583	ગાંધી જગદીશભાઈ ભગવાઈ	
584	ગાંધી પાલકભાઈ બોમકભાઈ	ભાલક ડં ગાંધી
585	Jolipu Muldip bhuhatbhai	કે.બી. મેળીયા
586	મડવાણા વજીરામભાઈ જસામણ રેખાઈ	
587	ડોલારવા રાવજીભાઈ રામભાઈ કુદરે	
588	મડવાણા ચંપુભાઈ કુવનભાઈ કુવેરી	પિ.જી. જી મડવાણા
589	BeeMona Kushubhai Jushu	કે. જે. બી
590	શિવાય જીવાભાઈ સી	શિવાય જીવાઈ
591	ચંદ્રામ વજાઈ જગદીશ	મવ પુત્રા
592	સાંભળ ભરત વરસી	ભરત વરસી
593	લિજીતભાઈ વીરસી ભાઈ	લિજીત ગાંધી

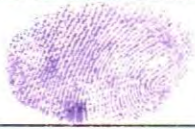
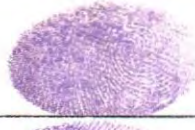

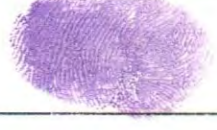
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 303
594	બારેયા મંગાલાઈ, ડે	બારેયા મંગાલાઈ, ડે
595	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
596	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
597	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
598	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
599	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
600	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
601	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
602	બારેયા મંગાલાઈ બારેયા	R B Vala
603	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
604	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
605	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
606	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
607	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ
608	બારેયા મંગાલાઈ બારેયા	બારેયા મંગાલાઈ


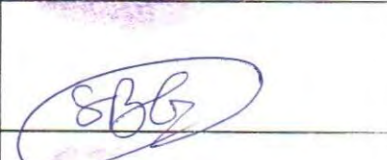







Sr. No. અનુક્રમાંક નં.	Name / Address 180 નામ અને સરનામું	Signature સહી 304
609	Sheela Vijay M.	
610	મણીયા પરશોતમ જ્ઞાનલાલ	P.S. Jaisankar
611	ગાર્યા પ્રાચલ. યી.	
612	ફરશીળ ભાઈ	
613	જીલ્લા વજીરામ	
614	જોનાયા વજરામ	
615	દુધરી ભાલિયા મજાસુખ વિદ્યા	માઈનિંગ વિરોધી એમ વિભાલિયા
616	દુધરી ભાલિયા મહેલ વિ	માઈનિંગ વિરોધી મહેલ વિભાલિયા
617	દુધરી રવળ ગોળ ભાલિયા	માઈનિંગ વિરોધી રવળ ગોળ
618	દુધરી ચાવર પ્રેમજી ભાલિયા	માઈનિંગ વિરોધી
619	ભાલિયા એમ ભાલિયા	માઈનિંગ વિરોધી પી એમ ભાલિયા
620	દુધરી ચલિ ચાવર ભાલિયા	માઈનિંગ વિરોધી ચાવર ચી ભાલિયા
621	દુધરી મજાજી એમ ભાલિયા	માઈનિંગ વિરોધી એમ એમ ભાલિયા
622	ચાવર પ્રેમજી દુધરી	ચાવર પ્રેમજી
623	પુજા પ્રેમજી દુધરી માઈનિંગ વિરોધી	પુજા ભાઈ





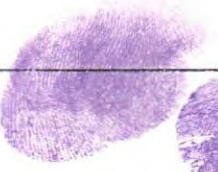






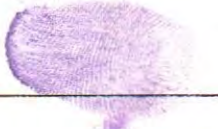
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
624	ગોવિંદ ભાણી કુદરતી	ગોવિંદભાણી
625	માઈનિંગ વિરોધી વાલજી ભાણી	વાલભાણી
626	કરશી જીભાણી કુદરતી	કરશીભાણી
627	માઈનિંગ વિરોધી દાજી રાધલ	દાજીભાણી
628	માઈનિંગ વિરોધી જેડાઈ દાજી	જેડાઈ ભાણી
629	ભાણીયા હરિ રામ	HRBhuliyar
630	દિંમળ મોદી	દિંમળ રામ
631	માઈનિંગ વિરોધી માધુ ગોવિંદ	મધુભાણી
632	માઈનિંગ વિરોધી રમેશભાણી ભરશીભાણી	રામ રામ
633	માઈનિંગ વિરોધી રામજી સુખા	રામજીભાણી
634	માઈનિંગ વિરોધી ભાઈજી સુખા ભાણીયા	SB Bhuliyar
635	Bhuliyar Raju v	Bhuliyar RV
636	ભાણીયા વિજય દેવજી	વિજય દેવજી
637	માઈનિંગ વિરોધી દિગ્ગેજી દેવજી	DB Bhuliyar
638	દાજીજી મુખજી	દે રામ




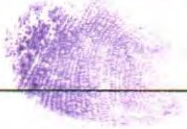


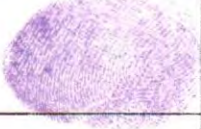


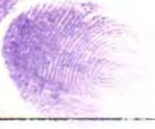
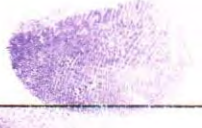
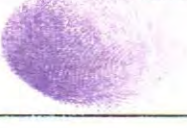
Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
૭૩૭	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	JDL
૭૩૮	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	જલકુમાર
૭૩૯	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	AKSH
૭૪૦	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	વિજય
૭૪૧	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	સુનીલ.કે. વાલ
૭૪૨	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	ગીરીશ
૭૪૩	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	જે.એન.
૭૪૪	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	મહેશભાઈ
૭૪૫	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	વિશ્વામણ
૭૪૬	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	એસ બી
૭૪૭	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	દક્ષિણ
૭૪૮	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	એન વિભાલિયા
૭૪૯	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	એમ.કે.
૭૫૦	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	P. M
૭૫૧	સૌરાષ્ટ્ર સુધરી સૌરાષ્ટ્ર સુધરી	રમેશ


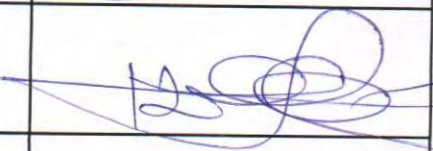


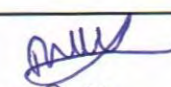

Sr. No. અનુક્રમાંક નં.	Name Address નામ અને સરનામું	Signature સહી 307
654	કુદોરી ચૌદાલો જગદીશભાઈ રામભાઈ	જગદીશ
655	કુદોરી ભાગ્ય રામભાઈ ભદ્રામ	રામભાઈ ✓
656	પાપા મુકેશભાઈ	મોદીખેરા
657	વિહીજભાઈ શ્યામભાઈ	પરિવારજી
658	કોળાય વિક્રમભાઈ અરજીભાઈ	વિક્રમભાઈ
659	કચ્છ ભાઈ ચોથા ભાઈ કોળાય	કચ્છ
660	વિક્રમભાઈ ભીમાભાઈ કુદોરી	
661	વેલભાઈ કુદોરી	વેલભાઈ કુદોરી
662	શિયાળી પ્રજિભાઈ વેલભાઈ	શિયાળી પ્રજિભાઈ
663	સાહુભાઈ રૂઠ ભાઈ	સાહુભાઈ રૂઠ ભાઈ
664	શામજીભાઈ રાહુભાઈ	
665	મિતેશભાઈ લક્ષ્મણભાઈ	બારેયા કોળાય
666	જગદીશભાઈ રાધાભાઈ	બારેયા કોળાય
667	કપશભાઈ રમેશ ભાઈ	જોળાય કોળાય
668	મગાભાઈ ભવનભાઈ	મોળાય કોળાય


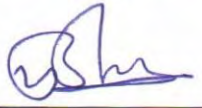
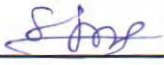
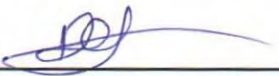






Sr. No. અનુક્રમાંક નં.	Name Address નામ અને સરનામું	Signature સહી 308
669	વિહલભાઈ લજણાભાઈ	ડોળીયા જારૈયા
670	રાકેશભાઈ રાગપભાઈ	ડોળીયા જારૈયા
671	ઠાપનભાઈ વિહલભાઈ	ડોળીયા જારૈયા
672	ગણતમભાઈ રાગપભાઈ	ડોળીયા જારૈયા
673	રાજપરભાઈ રમેશભાઈ	ડોળીયા મોળીયા
674	દેવાભાઈ ચાંડાભાઈ	ડોળીયા જારૈયા
675	જીવદાસભાઈ રાણા	BB ભાઈ
676	Paresh Rathod	Paresh
677	વસન મુખા શિયાળ	
678	મુકુ રમેશ મોળીયા	
679	મગ્ધ પરવિળ શિયાળ	
680	રાધા ભીમા મોલકી	
681	કુશાલ રમેશ મોળીયા	કુશાલ મોળીયા
682	પ્રદેવ મોળીયા	પ્રદેવ મોળીયા
683	વ્રજિવલ રમેશ મોળીયા	વ્રજિવલ મોળીયા

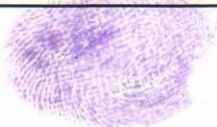









Sr. No. અનુક્રમાંક નં.	Name નામ અને સરનામું	Signature સહી
684	શ્યામ રમેશ શીલકુંડી	
685	શિયાળ ભારતી ગોવિંદભાઈ	
686	દમુજી પરવિજભાઈ શીલકુંડી	
687	શિયાળ દયા રામભાઈ	શિયાળ ડી. એસ.
688	શિયાળ વેમીલા શુભભાઈ	શિયાળ આર. જી.
689	શિયાળ આશી રવભાઈ	
690	શિયાળ મધુજી શુભભાઈ	
691	શિયાળ ભાગુજી ગોવિંદભાઈ	
692	શિયાળ કૈલાસ ગોવિંદભાઈ	શિયાળ કૈલાસ ગ.
693	જાંભણિયા સંગીતા શિલાભાઈ	જાંભણિયા સંગીતા
694	જાંભણિયા પ્રમીલા ભોજાભાઈ	જાંભણિયા પ્રમીલા
695	જાંભણિયા વસંતજી ખોડાભાઈ	
696	બેલીયા રાધાબેન ભાવજીભાઈ	
697	ભાનિયા કડવીજી રામજીભાઈ	કડવીજી
698	મસ્લાણા શ્યામજી ડાંગરાભાઈ	

Sr. No. અનુક્રમાંક નં.	Name 186 નામ અને સરનામું	Signature સહી 310
699	વિઠ્ઠલજી ભગાભાઈ બાલેયા	
700	સાલુ રાજુ ભાલિયા	
701	સાલુ ખાંડા ભાલિયા	
702	શ્યામ ભાગા ભાલિયા	
703	અમરુ દાદા ભાલિયા	
704	મધુ સામરુ ભાલિયા	
705	વૈયા માવરુ ભાલિયા	
706	વમરુજી ભાગા ભાલિયા	
707	શાનુ ગરુડા ભાલિયા	
708	સાગલુ અરજી ભોળીયા	
709	દેવુ વસરામ ભોળીયા	
710	દુધીજી આલુભાઈ જીઠવા	
711	સામરુ ભગા ભોળીયા	
712	ગદુજી ભગાભાઈ ડોળાશિયા	
713	દેવુજી વસરામભાઈ ભાલિયા	દેવુ ભાલિયા

Sr. No. અનુક્રમાંક નં.	Name Address નામ અને સરનામું	Signature સહી 311
714	મજુલોન ગરગાલાઈ બાંધગિયા	
715	સુભા અમરતલોન રુખા ખેરીયા	
716	પાળુલોન બલુલાઈ બાંધગિયા	
717	વજુલોન ગાથાલાઈ ભાલિયા	
718	વધાલાઈ કુરુગાલાઈ ભાલિયા	
719	ચાનલુલોન શામમુલાઈ ભાલિયા	
720	મગાલોન રોગાસોડે ભાલિયા	
721	ભાલુલોન વમરામલાઈ/ખેરીયા	
722	કપલોન ભીમાલાઈ કોળાશિયા	
723	અમરતલોન સપાલાઈ કોળાશિયા	
724	દેવુલોન કુરુગાલાઈ શિયાળી	
725	રણીલાલોન શિવેશલાઈ ખેરીયા	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
726 ૨૬	M.V.E મહેશભોજ	વિંગર
727 ૨૭	પિશાબી સુબ	
728 ૨૮	Domen Dodi	
729 ૨૯	મહાપાટા સંકલિ એમ	સંકલિ
730 ૩૦	સુભાઈ રૂમ - ૧	સુભાઈ
731 ૩૧	સાહેબ સુભાઈ ભાઈ	પરિવારક
732 ૩૨	કે.બેચા બાઈચા (પરિવારક)	
733 ૩૩	મહાપાટા મરણી (પરીપાલક)	Khopkhum
734 ૩૪	ભાઈચા સુભાઈ ભાઈ (પરિવારક)	K.B. Bassit
735 ૩૫	ભાઈચાઈ ભાઈચાઈ ભાઈ	ભાઈચાઈ
736 ૩૬	ભાઈચાઈ ભાઈચાઈ	ભાઈચાઈ
737 ૩૭	ભાઈચાઈ શામજી ભાઈચાઈ ભાઈચાઈ	ભાઈચાઈ શામજી
738 ૩૮	મહેશ રામજી ભાઈચાઈ	
739 ૩૯	ભાઈચાઈ ભાઈચાઈ ભાઈચાઈ	સિમરુ 
740 ૪૦	ભાઈચાઈ ભાઈચાઈ	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
741 ૩૯	ગુજરાતી લાલભાઈ રામર	
742 ૩૯	ચિખાણ ભગ્ય દા.	
743 ૩૩	ચાંદલ જગદિશ રામ	
744 ૩૪	ચાંચર રમેશ વ્ય. મમરીયા	
745 ૩૫	ચોરોડા વમેશ જાં	
746 ૩૬	ચોખર મિત્તલ રામકીયા	
747 ૩૭	ગોંબર લાલા મહાબલ ડોંગરખ	ગોંબર લાલા મહાબલ ડોંગરખ
748 ૩૮	ગવરજીલાલ ભાસાભાઈ મહાબલ ડોંગરખ	ગવરજી
749 ૩૯	આરુલાલ ભાસાભાઈ મહાબલ ડોંગરખ	
750 ૪૦	ભાંચા/ભાંચાલાલ ભાંચા ભાંચા	ભાંચા પાલાભાઈ 
751 ૪૧	ભયુભાઈ ભાંચા દુર્ગ	
752 ૪૨	કુમારભાઈ ભયુભાઈ પરીવારકા	
753 ૪૩	બાલાભાઈ નારકડગ પરીવારકા	પરકડ ૩૨૬
754 ૪૪	મગનભાઈ માધાભાઈ	મગન
755 ૪૫	રુમખાઈ ભાંચા	રુમખાઈ

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી 314
૩૫૬ ૪૬	સુભાષભાઈ ભાઈ દુધેરા	સુભાષભાઈ
૩૫૭ ૪૭	સુભાષભાઈ જોશી દુધેરા	
૩૫૮ ૪૮	કેશુભાઈ મનસુખભાઈ	
૩૫૯ ૪૯	સુભાષભાઈ યુનાભાઈ દુધેરા	
૩૬૦ ૫૦	સાવકભાઈ ગારભાઈ દુધેરા	
૩૬૧ ૫૧	ચિત્તરભાઈ ભયુભાઈ દુધેરા	
૩૬૨ ૫૨	જેઠાભાઈ કાભાઈ દુધેરા	
૩૬૩ ૫૩	જેઠાભાઈ ગારભાઈ દુધેરા	
૩૬૪ ૫૪	જયરામભાઈ જોશીભાઈ દુધેરા	જયરામભાઈ
૩૬૫ ૫૫	સવકભાઈ શિખાભાઈ દુધેરા	
૩૬૬ ૫૬	ભાગા વા વભાઈ રામભાઈ	ભાગા વા વભાઈ
૩૬૭ ૫૭	ભાગા વા વભાઈ ભાગા	દુધેરા
૩૬૮ ૫૮	દાનાભાઈ ભયુભાઈ મારીલીંગા વીરોધ	દાનાભાઈ દાનાભાઈ
૩૬૯ ૫૯	સવકભાઈ કીમખા	
૩૭૦ ૬૦	ભાગાભાઈ વાભાઈ	

Annexure-B (ENGLISH)

A statement showing issues raised by the participants and responses by the representative of the applicant during the public hearing

It is hereby informed that as per the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its notification no. S.O. 1533 dated 14th September 2006 and its subsequent amendment S.O. 3067 (E) dated 1st December 2009, Public Hearing is Fixed for M/s Nirma Limited (Mine lease Area: 332.24 Ha) for Proposed Padhiyarka & Doliya Limestone Mining – Rate of Mining 1.5 MTPA, at Villages: Padhiyarka & Doliya, Taluka. Mahuva, Dist: Bhavnagar, covered under Project Category “A” at Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar on 28/04/2023 at 13:00 hrs under the chairmanship of Shri R.K. Mehta, IAS, District Collector and District Magistrate, Bhavnagar.

Shri A. J. Rathod, Regional officer, Gujarat Pollution Control Board, Bhavnagar and representative of the Member Secretary, Gujarat Pollution Control Board, Gandhinagar welcomed all people present during the Public Hearing. He outlined various provisions of the EIA Notification and briefed the procedural details for conducting this Public Hearing. He informed that for establishment of new industries and for expansion or change in production or modernization of existing industries/projects, it is mandatory to obtain environmental clearance as per notifications published by Ministry of Environment Forests & Climate Change, New Delhi. He also informed that as per provisions of notifications published by Ministry of Environment Forests & Climate Change, New Delhi, locally affected people would be able to make oral representations at this public hearing whereas other individuals having plausible stake, have to submit their representation in writing which would be included in the proceedings. He also clarified that all the representations made during the public hearing would be included in the proceedings of the hearing.

He mentioned the advertisement for this public hearing was published in Gujarati Daily News Paper “Sandesh” and in English News Paper “Times of India” dated 26/03/2023. He also stated that the copies of executive summary of this proposed project was distributed in the villages within 10 km radius of the proposed limestone mining project.

He further stated that following persons/organizations have submitted objections and suggestions related to the proposed project prior to the public hearing. He said that these objections and suggestions along with reply made by the project proponent will be included in the minutes of the proceedings.

- Shri Mahuva Bandhara Khetiwadi Paryavaran Bachav Samiti, Po:Vangar, Ta: Mahuva, Dist: Bhavnagar
- Vangar Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Madhiya Gram Panchayat Office , Ta: Mahuva, Dist: Bhavnagar
- Padiyaraka Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Doliya Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Dudhala No-1 Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Dudheri Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Gujarda Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Devaliya Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Khared Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Katpar Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Samdhiyala-1 Gram Panchayat Office, Ta: Rajula, Dist: Amreli
- Patwa Gram Panchayat Office, Ta: Rajula, Dist: Amreli
- Gadhda Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Sushri Shantuben Narshibhai Chauhan, Member, District Panchayat Electoral Board, Dist: Bhavnagar
- Shri Mohanbhai Hamirbhai Makwana, President, Shri Mahuva Taluka (Rural), BJP, Dist: Bhavnagar
- Sushri Anjuben Ghelabhai Makwana, President, Taluka Panchayat, Ta: Mahuva, Dist: Bhavnagar
- Shri Vitthalbhai Madhubhai Vadhela, Chairman, Executive Committee, Ta: Mahuva, Dist: Bhavnagar
- Shri Bharatbhai Naranbhai Shiyal, Member, 9-Dudheri Taluka Panchayat Constituency, Ta: Mahuva, Dist: Bhavnagar
- Shri Chhaganbhai Nanbhai Bhalia, Member, 8-Doliya Taluka Panchayat Constituency, Ta: Mahuva, Dist: Bhavnagar
- Shri Ramjibhai Chitharbhai Dolashiya, 14- Katpar, Taluka Panchayat Constituency, Ta: Mahuva, Dist: Bhavnagar
- Shri Mahesh Pandya, Pariyavarn Mitra, Dist: Ahmedabad
- Shri Vitthalbhai B Solanki, President (Mahuva), Kisan Ekta Samiti, Dist: Bhavnagar
- Shri Sagar Rabari, Trustee, Gujarat Farmers Ekta Manch, Dist: Bhavnagar
- Shri Nitish Bambhaniya, President, Jatayu Nature Club, Mahuva, Dist: Bhavnagar

Then Shri A. J. Rathod, Regional Officer, GPCB, Bhavnagar & Representative of the Member Secretary, GPCB, Gandhinagar has asked representative of project proponent to make the presentation of their proposed project in local language (i.e. Gujarati) after due permission from Shri R. K. Mehta, I.A.S. District Collector & District Magistrate and Chairman of this public hearing.

On behalf of the project proponent, Shri G. J Adroja, Vice President, M/s. Nirma Ltd welcomed all present in public hearing. Thereafter, Mrs. Khushali Oza, Environment Engineer, Environment Dept at Nirma Ltd has given an outline of the proposed project through a power point presentation in Gujarati language. In this presentation, she briefed all present about details of project introduction, background, project details, product information, environmental management system, its impacts and proposed controls, project benefits, socio-economic development plan.

After completion of above mentioned presentation, Shri A. J. Rathod, Regional Officer, GPCB, Bhavnagar & Representative of the Member Secretary, GPCB, Gandhinagar has declared the forum open for local public for submissions/objections/suggestions after due permission from Shri R. K. Mehta, I.A.S. District Collector & District Magistrate and Chairman of this public hearing. During the public hearing, public remained present raised questions/suggestions/objections/opinions. The statement showing these representations during public hearing and responses given by Shri Ashish Desai, President (Project), Representative of project proponent, are as under.

Sr No	Name & Village of the person	Issue raised	Response made by representative of project
1	Name: Shiyal Bharatbhai Naranbhai village: Dudheri	Written submission of Mahuva Bandhara Khetiwadi Paryavaran Bachav Samiti dated 28/04/2023 was read out literally by him. The written submission is enclosed herewith as Annexure-C24.	Reply was given by the representative of the project as follows: On submission of draft EIA report, prepared as per TOR approved by MoEF&CC, New Delhi, Gujarat Pollution Control Board have fixed date of public hearing for environmental clearance of our above 3

		<p>limestone mining leases on 28.04.2023.</p> <p>As per the representation of Shri Mahuva Bandhara Khetivadi Paryavaran Bachav Samiti, Vangar dated: 26.04.2023, point wise reply as follow.</p> <p>(1) The report of Professor C.R.Babu Committee and Professor C.K.Vashney Committee constituted by the Ministry of Environment, Forest and Climate Change Environment, in which the land in this area was shown as wetland. This report has not been considered by the Hon'ble NGT and the Hon'ble NGT vide Order dated 14/01/2015 has dismissed the cancellation order of EC issued by Ministry of Environment, Forests and Climate Change, Government of India, New Delhi.</p> <p>Further, the Deputy Conservator of Forests has certified by his letter dated 09.11.2020 that "No National Park, Sanctuary, Biosphere Reserve, Wildlife Corridor, Ramsar Site, Tiger/Elephant within 15 km of the mining lease area ". A copy of DCF's letter covering the area of all three mines is attached along with</p>
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		<p>detail reply enclosed as Annexure-D 24.</p> <p>Also, as per the latest Ramsar Convention site released in Nov'22, the core zone and buffer zone of the proposed mining lease area are not covered as wetlands in the latest report. A copy is attached along with detail reply enclosed as Annexure-D 24.</p> <p>(2) The State Government grants mining leases in limestone bearing areas with the prior approval of the Central Government through the Department of Industries and Mines. Mineral rights in all types of land are held by the government. According to which the State Government has approved the mining lease.</p> <p>However, the company will not acquire agricultural land for mining without consent of farmers. If the farmers want to sell/consent their land for mining at market rates/commercial negotiation, the project proponent may, accordingly, purchase the land/take consent of the land owner to mine that land. Thus, mining will be done in that land only after getting the consent of the land owner.</p>
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			<p>(3) Malan Bandhara and Samdhiyala Salinity ingress control bund are located within 10 km of the mining lease area and the mining lease is granted as per existing Acts and Rules.</p> <p>The water catchment area of Malan and Nikol Bandhara as well as the benefited areas do not include in the granted mining lease area. The purpose of the Samdhiyala Salinity Ingress Control Bund is to prevent the rising of salty sea water towards the land. In which the rain water is collected, it has been planned to increase the storage capacity of the bund and to facilitate the flow of water in the salinity control bund, three canals will be constructed around the cement plant. As per suggestion/advice of Irrigation Department the company will deepen the proposed land towards the bandhara to increase water storage.</p> <p>No reservoir is located in any mining lease area. Apart from this, environment and all related rules will be followed during mining.</p> <p>(4) No „Bruhadgir Vistar“ has been declared as Reserve Forest in resolution of the Department of Forest</p>
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		<p>and Environment, Gandhinagar. Further, the Deputy Conservator of Forests has certified by his letter dated 09.11.2020 that “No National Park, Sanctuary, Biosphere Reserve, Wildlife Corridor, Ramsar Site, Tiger/Elephant within 15 km of the mining lease area”. A copy of DCF's letter covering the area of all three mines is attached herewith in reply enclosed as Annexure-D24.</p> <p>(5) Mining leases are granted by the Government after obtaining a land availability and recommendation report from the District Revenue Department on government land falling within the sanctioned mining lease areas.</p> <p>(6) None of the mining lease areas fall within the Coastal Regulatory Zone (natural wall-buffer zone) and no excavation are to be carried out in this natural wall. Mining of limestone in the mining lease areas is planned to be carried out above the ground water level. Mining activities shall not in any way intersect the ground water. So there is no possibility of intrusion of sea water due to mining activities. In fact some of the pits from mining will be</p>
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			<p>used as artificial recharge structures and this will improve the groundwater quality and prevent the intrusion of more salinity and reduce the increased salinity.</p> <p>(7) The Company itself handed over the approved connection of Narmada Pipeline to GWIL vide letter dated 01.07.2011 for conservation of water source. A copy of the same is annexed herewith in reply enclosed as Annexure-D24. GWIL has not cancelled the same. Once we receive environmental clearance, we will revive or re-contract the above GWIL permit.</p> <p>(8) The land area of all the three mining leases and the land area of the cement plant are different. Also, the Hon'ble NGT vide its judgment dated 14.01.2015 has cancelled the EC cancellation order of MoEF&CC.</p> <p>Mining & Cement Plant Project is not included in EIA as both the EC applications are different.</p>
2	<p>Name: Cholia Manish Jitubhai Village: Dudheri</p>	<p>1. Environment Action Plan is outlined. In all of them, it is said that water pollution, noise pollution, air pollution and land pollution will be controlled,</p>	<p>Representative of Project said that there is no life without agriculture and there is no life without wild animals. Even there is no</p>

		<p>which means that pollution will happen, right? That's why it has to be controlled.</p> <p>2. Often referred as Ramsar site is actually not here. Yes, it is true that there are only four Ramsar sites in Gujarat. If the pollution due to this project will be so much then there will not be any hope to comply UNESCO rules to declare as Ramsar site in future.</p> <p>3. Regarding the limestone stone, my note is that the limestone stone is mostly available from Kutch and it is also a desert area so it should be taken from there as well. Why is there an effort to destroy human life and extract stones from here?</p> <p>4. If you don't see animals like elephants and tigers here, then you don't see humans here either? Lions are also found here. And if there is God's grace, those tigers and elephants will also be seen.</p> <p>5. World Sparrow Day has just been celebrated for few days ago and we are proud to hear the chirping of sparrows. If network waves cause this much loss, how much loss would this distortion and noise cause? Also we see peacocks there. Development is necessary for the country's GDP but where to go after developing so much, then our humble request is that for us this is our world and let us be happy. Our earth is our mother.</p>	<p>life without birds and there is no life without industries, so if we keep everyone together and work in a way that causes the least damage to the environment, it is called sustainable development and the whole world runs on sustainable development principle. Mobile towers also harm birds and that waves cause damage us too still not a single one of us can live without a mobile. Again the same thing about the Ramsar site is that the Ramsar site has not declared any wetland. I don't know when this site will be declared a wetland. When it comes to extracting limestone from Kutch, like your representation should also be the representation of their farmers also because that is their motherland too. That's why Pollution Control Board has framed rules/limits. So if we work within the limits and within the rules, we always get approval for it.</p>
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2-A	Bharatbhai Naranbhai Shiyal Village- Dudheri	<p>It was submitted by Bharatbhai that the company called our land is wasteland and we have the Babu Committee and Vashaney Committee reports made by the Supreme Court. After that report, the environment certificate of the company was cancelled in 2011 and now the case is in the Supreme Court.</p> <p>The cancelled report in the Hon'ble National Green Tribunal has been challenged in the Supreme Court and the case is currently pending in the Supreme Court for the Environment Certificate.</p>	<p>Representative of Project replied that Prof.Babu Committee and Prof. Vashaney Committee is formed by MoEF and the report given by them has not been accepted by Hon'ble National Green Tribunal and requested to read once the order passed by Hon'ble National Green Tribunal.</p> <p>In response to the argument, it is said that you are right but it is for plant and this hearing is for Mining.</p>
3	<p>Name: Mohanbhai Hamirbhai Makwana Village: Gujarda (President - Mahuva Taluka Rural Bharatiya Janata Party)</p>	<p>He read his representation dated 28/04/2023 verbatim which is enclosed herewith as Annexure – C46.</p>	<p>A copy of the reply given by the project representative is enclosed as Annexure – D46. Mohanbhai, I would like to inform you that the MoEF&CC had cancelled Cement Plant EC on the report given by Prof. Babu Committee and Prof. Vashaney Committee. Which was not accepted by Hon'ble NGT & Hon'ble NGT has set-aside/revived cement plant EC. And supreme court has not given any stay on Hon'ble NGT order. So the environment clearance of the company is in the same condition as it was.</p> <p>The project proponent has not talked about reservoirs, wetlands or wastelands. The High Court has ordered to give back 100 Ha. for Samdhiyala Bund and we have to undertake deepening when the plants</p>

			<p>come so that we can increase the storage of more rain water, Due to which the capacity of the bund will increase by 200%. Company is willing to giving land for school at Dudheri village. Also we are ready to give our contribution for the same. Letter regarding our commitment is already inwards to Collector Sir on 24/02/2023.</p>
3-A	<p>Bharatbhai Naranbhai Shiyal Village: Dudheri</p>	<p>Bharatbhai Shiyal submitted as follows in the argument to this answer. We are not aware that the company submitted the letter to the Collector on 24/02/2023. On 24/11/2022 we have requested Survey No 55 to build school for Dudheri village.</p>	<p>Bharatbhai's argument has been answered by the representative of Project Proponent as follows: Survey no. 55 of Government land lying within the mining lease area. That company cannot give to build a school. Apart from this, any other survey number of Dudheri village is ready to be given by the company and the letter for that has been given to the Collector as mentioned above. Additionally, in past, company has given land for Madhiya Govt. School as requested by Madhiya Villagers when the school land was deducted / reduced due to road.</p>
4	<p>Name: Bhalya Vijaybhai Mansukhbhai Village: Dudheri (Deputy Sarpanch Dudheri Village)</p>	<p>About 650 people of our villagers are deprived from plots and all the waste lands are given to mining, people of our village are requesting that they should give us plots but from where we should give plots, we don't have any other place. All the waste lands have been given in mining lease on rent of 50 years. So we are unable to reply villagers.</p>	<p>It is the responsibility of government to allot the land to landless people. And it does not cover under our purview. Habitation of lions are not observed and the same has been reported in conservation plan approved by Forest Department.</p>

		Officers of forest department and mining lease are also sitting here and I want to ask them whether the lions come here or not? And if yes, then why you have not considered in your studies?	
5	<p>Name: Ravjibhai Waghjibhai Baraiya on behalf of Gita Ben Rameshbhai Makwana (President Mahuva Nagarpalika) Village: Padhiyarka</p>	His written submission dated 28/04/2023 was read out verbatim by him. The written submission is enclosed herewith as Annexure - C100 .	The project proponent stated that questions asked by presenter are similar to those of Mahuva Bandhara Khetivadi Paryavaran Bachav Samiti and answer to the above question is already given earlier in detail. A written reply is enclosed herewith as per Annexure D-100 .
6	<p>Name: Makwana Jasubhai Veljibhai Village: Doliya</p>	<p>As you are talking about industrial development by GDP that is looking like cheating us. Within India, 60 percent of people are involved in agriculture and I am connected to agricultural scheme.</p> <p>- Gram Nirman Samaj at Devadia, which is functioning within all the villages of the Mahuva. I have been doing development work there for three years within the Devadia cluster and I am directly associated with the farmers and I am also a farmer's son. This year the Prime Minister has declared the millet year. He is trying to ensure that people in foreign countries do not eat millets, so that people in foreign countries eat them and farmers get good prices and develop millets within the sea shore area. This millet is not grown in other areas because Mahuva was considered as Kashmir of Saurashtra so why not now and</p>	<p>Representative of Project replied that there was only one project in 2008 that was responded to by the project proponent And it belonged to a Cement Plant. In 2008, the Gujarat government issued three separate mining lease L.O.I. to mining project. It was for 3400 hectares of land of L.O.I. On submission, the Ministry of Environment Forest, Delhi gave permission for only 1600 hectares out of 3400 hectares and the deed was done for 1600 hectares of land. In 2008 also there were three leases and three L.O.I. You are misleading the people by talking about only one lease.</p> <p>In response to the argument, it has been said that, as per the plan of Mining passed by the Indian Bureau of Mines, Mining will be started from a minimum of</p>

		<p>why no effort is being made by the government? If all the land is mined, then the people of this area have to go to another place to feed themselves, then what is the future of the next generation? Three mining projects have been undertaken by the same company in seven villages of Mahuwa taluka. That entire mining area is continuous in 2008-10 and was considered entire area as one area. But now it has been divided into three parts, what could be the reason for this area was divided into three parts now? At present, sand is being dredged from the sea without the permission of the government. Vehicles moves for sea sand at night due to this lion may be harmed. We completely boycott Mining.</p> <p>In response, it is argued that, if this mining takes place, how far into it should be mined?</p> <p>It is argued that in existing construction of Nirma Cement plant, you can see salty water and if you are mining here then sea water will intersect here. And also after Mining, all mining pit will also get filled with sea water and we cannot have farming here.</p>	<p>one meter to maximum mining up to 15 meters will be done.</p> <p>In response to the argument, we will not intersect the ground water where there is sea water. Now because of the water that you draw from the bore/well for farming, the saline water level has increased. If the pit is filled with sweet water, the level of fresh water will rise.</p> <p>We can see an example of Ambuja cement where all mining pits are full of sweet water & farmers are farming sugarcane successfully. And also because of this ground water table of sweet water has increased. In this project also rain water will be collected in the mining pit. So the level of fresh water will rise and salinity will decrease.</p>
7	<p>Name: Baraiya Punabhai Rambhai Village: Padiyarka</p>	<p>We don't want to do Mining under any circumstances.</p>	<p>The submission has been heard. Mining will be done in compliance with environmental and Mining laws/rules.</p>
8	<p>Name: Joliya Kasabhai Village: Doliya</p>	<p>My main issue is animal husbandry. My village has a population of 4102 and 3516 cattle breeders, that means 70 to 80 percent of the population is with animal husbandry. Our village goucher land was given</p>	<p>The submission has been heard. Care will be taken to ensure that farmers and livestock are not affected.</p>

		<p>for bund & now we have zero goucher. If waste land is given to a company for mining but the first right comes to the cattle breeder and then to all others.</p> <p>2. All the traders have taken Millet from our village which has been sold up to 2500 Rs./20 Kg. The price of cotton was Rs.1500/20 Kg and the price of desi millet was Rs.2500/Kg. Similarly nutritious grains are grown within this mine area. While another business is vegetables and this nutritious food grain does not grow anywhere else and if this goucher is also going in mines then where should we go to graze our animals? The first right in waste land is that of the cattle breeder not of industries. That point is to be considered. Today our village is moving by animal husbandry to white revolution. That's why we don't want this mining in nearby villages.</p>	
9	<p>Name: Joliya Vikrambhai Arjanbhai Village: Dodiya</p>	<p>A total of 7,000 to 8,000 cattle of cattle breeder live in these seven villages and the State Government and the Central Government ask to increase the milk production capacity as these are goucher lands, even though if the State Government has given for the mining to Nirma Company but government has to gives back to the Gram Panchayat for grazing and no mining should be done for any reason. The 7000 to 8000 cattle will starved due to mining. Every day we produced 10,000 liters milk which will be loss to us. Therefore we are totally against this Mining. At the same time, daily income of</p>	<p>This is not a question related to the environment of the project. Your submission is related to land and this question can be decided only by the Government. No farmers will lose their land and care will be taken to ensure that livestock are not affected.</p>

		five thousand liters in the morning and evening time is being done in that way, the total income of ten thousand liters of milk is being done daily, and then the current income is about 6 to 7 lakhs. This mining will result in loss of revenue. Therefore, we are totally against this Mining.	
10	Name: Khimjibhai Lakhabhai Baraiya Village: Padhiyarka	I want to say to the Collector sir that if the Government of India says that there is no goucher in any village, it is the Government's duty to give the goucher land allotted for bandhara scheme should not be changed to other purpose. Even though there are government rules, the government should tell for what purpose it has been changed. The government says that it is not fertile land. So what is the reason for telling such a lie? The soil here is fertile. But the company says that nothing is growing in this agriculture land and land is barren and saline. As they say, if you see here once, you will know how much vegetables are grown. You can eat vegetables, but you can't eat cement? If you live by eating cement, then build a factory tomorrow. Whatever you write should be correct do not write wrong things.	Representative of project informed that the waste land for the project has been allotted by the Government for Mining. Care will be taken to ensure that farmer's land is not affected.
11	Name: Rameshbhai Khatabhai Gohil Village: Wagnagar	How much waste land will be left by Nirma Company for facilities like Primary, Secondary School, Anganwadi and Health Center?	All the three mines together have 280 hectares of Government waste land. And how much to release will be decide by the Government.
12	Name: Chhaganbhai Nanbhai Bhalia	Doliya village is a village with a population of 7000. Our village is on coast line. Nature has given so many blessing to	The submission has been heard. Mining will be done in compliance with environmental and health

	Village: Doliya	Doliya. If you want to eat chemical free vegetables, come to Doliya. The reason why there was not been a single case in our village during the Corona period is the good environment and the preservation of the environment given by nature. All kinds of plants grow in Doliya village. Such a place will not be seen anywhere. We are satisfied with what God has given us so let us enjoy what God has given us.	related laws/rules.
13	Name: Narsinhbhai Mohanbhai Joliya. Village: Doliya	Narsinhbhai has opposed of mining in this area.	The submission has been heard. Mining will be done in compliance with environmental and mining laws/rules.
14	Name: Samast Dudheri Samaj Village: Dudheri	The farmers sitting here have come here after leaving their cattle starved. We don't need anything else. Collector sir, if there was a pit here, you would not be sitting here. Industry will built a wall on all sides. We don't want Nirma or even a single plant.	The submission has been heard by project proponent & ensured that no farmers will lose their land and care will be taken to ensure that livestock are not affected.
15	Name: Hamirbhai Shiyal on behalf of Vangar Shantuben Narsihbhai Chauhan (Katpar Zilla Panchayat Member)	They opposed the Mining. Written application is submitted as per Annexure- C44.	A reply to the written application has been submitted as per Annexure - D44. Mining will be done in compliance with Environmental and Mining Laws/Rules.
16	Name: Bhalia Gopalbhai Jayantibhai	If you will do Mining then what will we do during rest of our life? If we talk with reference to Environment then the only Asiatic lion of World is found in our Gir forest and not anywhere else in World and	The submission has been heard by project proponent & stated that questions asked by presenter have been answer to the above question is already given earlier in detail.

		chances of lions falling in the pits increases due to mining will be high so what about it ?	<p>We will work as per the conservation plan approved by the forest department. Mining will be done in compliance with Environmental and Mining Laws/Rules.</p> <p>We will work as per the conservation plan approved by the forest department. Mining will be done in compliance with Environmental and Mining Laws/Rules.</p>
17	<p>Name: Makwana Rajeshbhai</p> <p>Village: Dudheri</p>	<p>Airborne particulates generated during mining enter the respiratory track and damage the lungs, due to which many diseases are caused like Malaria, Typhoid, Dengue And Diarrhea-Vomiting etc.</p> <p>Mention the advantages & disadvantages of health due to mining.</p>	<p>Representative of project proponent said that we are going to do mining according to all the rules for health. Even the workers involved in mining will also take necessary precautions by use of adequate PPEs. Mining will be done in compliance with Environmental and Mining Laws/Rules.</p>
18	<p>Name: Baraiya Bhupatbhai Sukhabhai</p> <p>Village: Padhiyarka</p>	<p>Sir, you have just said that you will take our land with willingness only; otherwise you will not take it, Which you have already informed in first session.</p> <p>He told that as the British had ruled and occupied the entire country of India and for any reason and by guile if someone gives this land for mining and makes pits, then what to do with the neighbors and if their total land is given for mining. So their source of income is gone.</p> <p>We have question to Collector Shri whether you can allot a wasteland as goucher land as we have no goucher land in our village. If you can give this goucher land to Nirma then why not to us? Which land will be</p>	<p>Project proponent stated that no goucher land is allotted to Nirma for mining.</p> <p>The private land will be purchased from the persons at market price with their willingness only.</p>

		<p>allotted by Panchayat for sports activity for development of our children?</p> <p>We don't want Mining and Nirma Plant and if Nirma comes then we will protest with violent agitation as we strongly oppose both.</p>	
19	<p>Name: Bharwad Palabhai Gobarbhai Village: Padiyarka</p>	<p>Sir, we want to know are you going to establish Nirma Cement Plant or Mines, as the people here are not aware of it. They don't know about Nirma Cement plant so please let us know the actual fact about this. So will you tell us the truth about it?</p>	<p>Representative of Project replied that Everyone knows that Nirma Cement Plant is about to come and this mining is to be done for that only. The case is pending with Supreme Court and once case is completed then Nirma Cement Plant will also come.</p>
19-A	<p>Bharatbhai Naranbhai Shiyal Village: Dudheri</p>	<p>In the argument, it was inform by Bharatbhai that Nirma Company has been given a stay in the Supreme Court.</p>	<p>In response to the said argument, it is requested that you should not spread wrong information to mislead the people. Because, the Supreme Court has not given any stay.</p>
20	<p>Name: Bhikhabhai Valabhai Bhil Village: Padhiyarka</p>	<p>Sir, as you have said that you will give irrigation water for farming but where we will use the irrigation water if the farming itself will not exist due to mining activity? The only request I have is that you should have some mercy on us. Our children will suffer if you do this Mining. And previous submissions made by the people are correct.</p>	<p>Project proponent stated that care will be taken to ensure that the land of the farmers is not affected.</p>
21	<p>Name: Kadviben Village: Dudheri</p>	<p>Our people are sitting here since morning. We have enough strength to fight and protest against Mining. We have walked down to Gandhinagar in the past to protest against Nirma. The questions will arise for education of people and their future will be in trouble.</p>	<p>Project proponent noted the verbal submission by the presenter.</p>

During the public hearing, Shri Bhalya Vijaybhai Mansukhbhai publically asked opinion of the present villagers that whether the land is to be given for mining project of M/s Nirma Ltd & the permission is to be granted to the mining project or not ? In response of that majority of people present in Public Hearing expressed their opposition by raising their hands and voice to give the land to M/s Nirma Ltd and to grant permission.

Shri A.J. Rathod, Regional Officer, repeatedly asked the people present from villages to do representations, if any. However, no further representations were made. He added that during public hearing too some written representations are received which all written representations and replied by project proponent will be included in the proceedings of the hearing. He summarized the entire Public Hearing proceedings.

Then after he thanked all present villagers and with due permission of District Collector and District Magistrate, Bhavnagar, he declared Public Hearing process as completed.

Venue: Nirma Cement
Plant Area, NH 8 E/51,
Survey No. 80, Village:
Padhiarka, Ta. Mahuva,
Dist: Bhavnagar
Date: 28/04/2023



A.J. Rathod
Regional Officer,
GPCB, Bhavnagar



R. K. Mehta (IAS)
District Collector &
District Magistrate,
Bhavnagar

Mansukhbhai
Shri. B. B. B.
RUE

ANNEXURE A- 16

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FINAL
ENVIRONMENTAL IMPACT ASSESSMENT
AND
ENVIRONMENTAL MANAGEMENT PLAN

OF

PADHIARKA & DOLIYA LIMESTONE MINE

AT

**VILLAGE PADHIARKA & DOLIYA,
TALUKA MAHUVA, DISTRICT BHAVNAGAR, GUJARAT
(EXTENT 332.24 Ha., 1.50 MTPA R.O.M)**

Project Proponent:

 **NIRMA LTD.**

Nirma House, Ashram Road, Ahmedabad (Gujarat)
Phone – 079-27546565-74. Fax – 079-27546999

ToR granted: Letter no. J-11015/154/2016-IA.II (M)
Dated 28th November, 2022

Baseline Monitoring Period: 1st March - 2nd June 2021
(Summer Season) by Min Mec R&D Laboratory

AUGUST 2023
(Issue 02, Rev. 0)

EIA Consultant:

Centre for Envotech and Management Consultancy Pvt. Ltd.

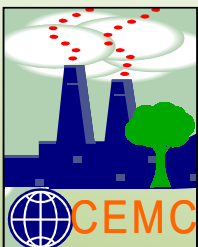
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Accredited by NABET, Quality Council of India for EIA studies
As Category "A" Consultant Organization

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Website: www.cemcpl.com





NIRMA LIMITED

REGD. OFFICE : NIRMA HOUSE, ASHRAM ROAD, AHMEDABAD-380 009. PHONES : 079-27546565 - 74 FAX : (079) 27546603 - 27546605 Email : info@nirma.co.in

UNDERTAKING

I, Ashish Desai, S/O Shri Kantilal Desai, hereby, undertake that prescribed Terms of Reference received vide letter No. J-11015/154/2016-IA. II(M) dated 28.11.2022 with respect to EIA/EMP studies of Padhiarka & Doliya Limestone Mine (Extent 332.24 ha., 1.5 MTPA R.O.M) located at Villages Padhiarka and Doliya, Taluka Mahuva, District Bhavnagar, Gujarat, has been complied while conducting the EIA studies. The contents (Information and data) as given by our consultant in the EIA/EMP report are factually correct, with full knowledge of the undersigned.

Place: Ahmedabad

Dated: 04.01.2023

Ashish Desai

Ashish Desai

Authorized Signatory

NIRMA

Better Products. Better Value. Better Living.

DECLARATION BY EXPERTS CONTRIBUTING TO THE EIA

EIA/EMP Report for Padhiarka & Doliya Limestone Mine of M/s Nirma Ltd. located at Village Padhiarka and Doliya, Taluka Mahuva, District Bhavnagar, Gujarat" of M/s Nirma Ltd.

The baseline data was generated by MoEF & NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi.

We have carried out verified the baseline measurements carried out by M/s Min Mec R&D Laboratory.

I, hereby certify that I was a part of the EIA team in the following capacity that developed the above EIA.

EIA Coordinator:

Name: Mr. Debashish Mishra








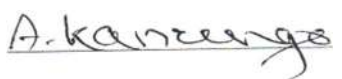
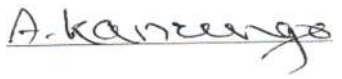


Signature and Date: 14.08.2023




Period of Involvement: December 2022-till date

Contact Information: 9438500471

Functional area experts:

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)		Signature and date
1	Air pollution monitoring, prevention and control (AP)	Mr. Dayananda Pandey	Period:	December 2022-till date	
			Task:	Prediction of Air Pollution and its Impacts & Mitigation Measures. Interpretation of Baseline Environment.	
2	Water pollution monitoring, prevention and control (WP)	Mrs. Anupama Swain	Period:	December 2022-till date	
			Task:	Prediction of Water Pollution and its Impacts & Mitigation Measures. Interpretation of results, comparison with limits for writing in present baseline scenario.	
3	Solid and hazardous waste management (SHW)	Er. Ananta Prasad Barik	Period:	December 2022-till date	
			Task:	Identification of nature of waste, categorization, and quantity of generated waste. Prediction of waste pollution and its management.	

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)		Signature and date
4	Socio-economics (SE)	Dr. Nihar Ranjan Das	Period:	December 2022-till date	
			Task:	Secondary data of Census of India, 2011. Socio-Economic Survey; Socio Economic Impact Assesment.	
5	Ecology and biodiversity (EB)	Mr. Debashish Mishra	Period:	December 2022-till date	
			Task:	Ecological and biodiversity survey. Identification of species (flora and fauna) and preparation of ecology section in EIA/EMP report.	
6	Hydrogeology (HG)	Mr. Ashutosh Kanungo	Period:	December 2022-till date	
			Task:	Hydrogeological survey for assessing aquifer distribution of the area. Water resource evaluation of the area. Pre-monsoon & Post-monsoon collection of water level & quality data.	
7	Geology (Geo)	Mr. Ashutosh Kanungo	Period:	December 2022-till date	
			Task:	Geological survey for assessing aquifer distribution of the area. Water resource evaluation of the area. Pre-monsoon & Post-monsoon collection of water level & quality data.	
8	Soil conservation (SC)	Dr. Rabindra Kumar Mishra	Period:	December 2022-till date	
			Task:	Identification of existing quality of soil. Prediction of Impact and its management.	
9	Meteorology, air quality modeling and prediction (AQ)	Mr. Dayananda Pandey	Period:	December 2022-till date	
			Task:	Study of primary data, Air Quality Modelling and its interpretation.	

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)		Signature and date
10	Noise and vibration (NV)	Dr. Dilip Kumar Pandey	Period:	December 2022-till date	
			Task:	Prediction of Noise Pollution & its Mitigation Measures. Review of the section of noise and vibration and recommended mitigation measures for control of noise and vibration.	
11	Land use (LU)	Dr. Nihar Ranjan Das	Period:	December 2022-till date	
			Task:	Satellite image interpretation and preparation of land use map of study area, prediction of impact on land use pattern (existing & proposed), suggest mitigation measures.	
12	Risk Assessment and hazard management (RH)	Er. Ananta Prasad Barik	Period:	December 2022-till date	
			Task:	Assess risk due to project and prepare chapter on disaster management plan & safety measures.	

Declaration by the Head of the Accredited Consultant Organization

I, Dr. Bidyut Kumar Patra, hereby, confirm that the above mentioned experts prepared the EIA for Padhiarka & Doliya Limestone Mine of M/s Nirma Ltd. located at Village Padhiarka and Doliya, Taluka Mahuva, District Bhavnagar, Gujarat" of **M/s Nirma Ltd.** I also confirm that I shall be fully accountable for any misleading information mentioned in this statement.

Signature: 

Name: **Dr. Bidyut Kumar Patra**

Designation: **Director**

Name of the EIA Consultant Organization: **Centre for Envotech & Management Consultancy Pvt. Ltd.**

NABET Certificate No. & Issue Date: **NABET/EIA/2124/RA 0243, dated 05.09.2022 and Valid upto 18.03.2024.**



National Accreditation Board for Education and Training



Certificate of Accreditation

Centre for Envotech & Management Consultancy Pvt. Ltd., Bhubaneswar

N5/305, IRC Village, Nayapalli, Bhubaneswar-751015, Odisha

The organization is accredited as **Category-A** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA-EMP reports in the following Sectors –

S.No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1	Mining of minerals – opencast only	1	1 (a) (i)	A
2	River Valley projects	3	1 (c)	A
3	Thermal power plants	4	1 (d)	B
4	Coal washeries	6	2 (a)	A
5	Mineral beneficiation	7	2 (b)	A
6	Metallurgical industries (ferrous & non-ferrous)	8	3 (a)	A
7	Petroleum refining industry	10	4 (a)	A
8	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	18	5 (c)	A
9	Highways	34	7 (f)	A
10	Common Municipal Solid Waste Management Facility (CMSWMF)	37	7 (i)	B
11	Building and construction projects	38	8 (a)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC minutes dated May 06, 2022 and posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no QCI/NABET/ENV/ACO/22/2511 dated Sept 05, 2022. The accreditation needs to be renewed before the expiry date by Centre for Envotech & Management Consultancy Pvt. Ltd., Bhubaneswar following due process of assessment.

Sr. Director, NABET
Dated: Sept 05, 2022

NABET

Certificate No.
NABET/EIA/2124/RA 0243

Valid up to
March 18, 2024



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LIST OF ABBREVIATIONS

AMSL	-	Above mean sea level
AAQ	-	Ambient Air Quality
APHA	-	American Public Health Association
ANFO	-	Ammonium Nitrate–Fuel Oil
BDL	-	Below Detectable Limit
BGL	-	Below Ground Level
°C	-	Degree centigrade
CER	-	Corporate Environment Responsibility
CGWB	-	Central Ground Water Board
CHC	-	Community Health Centres
cm	-	Centi meter
CPCB	-	Central Pollution Control Board
CRZ	-	Coastal Regulation Zone
CSM	-	Continuous Surface Miner
CSR	-	Corporate Social Responsibility
CTE	-	Consent to establish
Cum/day	-	Cubic metres per day
Cum/hr	-	Cubic metres per hour
CGM		Commissioner of Geology and Mining
CCOM	-	Office of the Chief Controller of Mines
D	-	Dispensary
dB	-	Decibel
DCAS	-	Degree College Arts & Science only
DFO	-	Divisional Forest Officer
DG	-	Diesel Generator
DGMS	-	Director General of Mines Safety
E	-	East
EAC	-	Expert Appraisal Committee
EC	-	Environmental Clearance
EC	-	Engineering College
EIA	-	Environment Impact Assessment
EMD	-	Environment Management Department
EMP	-	Environmental Management Plan
EO	-	Others
FWC	-	Family Welfare Centre
FY		Financial Year
G	-	Gram
GDP		Gross Domestic Project
GLC	-	Ground Level Concentration

GoG	-	Government of Gujarat
Govt.	-	Government
Ha	-	Hectare
HA	-	Hospital Allopathic
HAM	-	Hospital Alternative Medicine
HEMM	-	Heavy Earth Moving Machinery
HQ	-	Head Quarters
HTL	-	High Tide Line
H.P.	-	Horsepower
HSD	-	High Speed Diesel
HRS	-	Hours
HMV	-	Heavy Motor Vehicles
IMD	-	Indian Meteorological Department
IBM	-	Indian Bureau of Mines
Kg	-	Kilogram
KL	-	Kilo litre
KLD	-	Kilo litre/day
KLH	-	Kilo litres per hour
KVA	-	Kilo Volt Ampere
KW	-	Kilo Watt
KWH	-	Kilo Watt Hour
L	-	Litres
Lpd	-	Litres per day
LOI	-	Letter of Intent
LTL	-	Low Tide Line
LMV	-	Light Motor Vehicles
M	-	Meter
m ²	-	Square meter
m ³	-	Cubic meter
MC	-	Medicine College
MCM	-	Million Cubic Meter
MCWC	-	Maternity And Child Welfare Centre
Mg/l	-	Miligram per litre
MHC	-	Mobile Health Clinic
MI	-	Management Institute
ML	-	Mine Lease
MoEF&CC	-	Ministry of Environment, Forest and Climate Change
MOU	-	Memorandum of Understanding
MS	-	Middle school
MT	-	Million Tonnes
MTPA	-	Million Tonnes Per Annum

MVA	-	Mega Volt Ampere
MW	-	Mega watt
MMDR	-	Mines and Minerals (Development and Regulation) Act
MMR	-	The Metalliferous Mines Regulations, 1961
MEMC	-	The Minerals(Evidence of Mineral Contents) Rules, 2015
MCDR	-	Mineral Conservation and Development Rules, 2017
N	-	North
NABL	-	National Accreditation Board of Laboratories
NFTC	-	Non Formal Training Centre
NGMF-C	-	Non Govt. Medical Facilities: Charitable
NGMF-IOP	-	Non Govt. Medical Facilities: In&Out patient
NGMF-MBBS	-	Non Govt. Medical Facilities: Medical practitioner with MBBS degree
NGMF-MS	-	Non Govt. Medical Facilities: Medicine shop
NGMF-ND	-	Non Govt. Medical Facilities: Medical practitioner with no degree
NGMF-O	-	Non Govt. Medical Facilities: Others
NGMF-OD	-	Non Govt. Medical Facilities: Medical practitioner with other degree
NGMF-OP	-	Non Govt. Medical Facilities: Out Patient
NGMF-TPFH	-	Non Govt. Medical Facilities: Traditional practitioner and faith healer
NGT	-	National Green Tribunal
NH	-	National Highway
NOC	-	No objection certificate
Nos.	-	Numbers
NE	-	North- East
NAAQS	-	National Ambient Air Quality Standards
OB	-	overburden
OSHA	-	Occupational Safety & Health Administration
ONGC	-	Oil & Natural Gas Corporation
OPC	-	Ordinary Portland Cement
P	-	Polytechnic
PF	-	Protected Forest
PHC	-	Primary Health Centre
PHSC	-	Primary Health Sub-Centre
PPS	-	Pre-Primary School
PS	-	Primary school
PUC	-	Pollution Under Control
PM	-	Particulate Matter
PCU	-	Passenger Car Unit
PPE	-	Personal Protection Equipment

Pvt.	-	Private
R&R	-	Resettlement and Rehabilitation
RF	-	Reserve Forest
ROM	-	Run of Mine
RPM	-	Respirable Particulate Matter
RO/ DM		Reverse Osmosis/ Demineralised
RET	-	Rare, Endangered and Threatened species
SFD	-	School For Disabled
SOI	-	Survey of India
SPCB	-	State Pollution Control Board
SPM	-	Suspended Particulate Matter
Sq.m.	-	Square metre
SS	-	Secondary school
SSS	-	Senior Secondary School
SC	-	Scheduled Caste
ST		Scheduled Tribe
T	-	Tonnes
TBC	-	TB Clinic
TOR	-	Terms of Reference
TPA		Tonnes Per Annum
UNFC	-	United Nations Framework Classification
VH	-	Veterinary Hospital
VTS/ITI	-	Vocational Training School/Industrial Training Institute
W	-	West

COMPLIANCE OF TERMS OF REFERENCE (TOR)

Table No. 1 gives the compliance of Terms of Reference (TOR) for Padhiarka and Doliya Limestone Mine (capacity 1.5 MTPA in project area 332.24 Ha) of M/s Nirma Ltd., issued by Ministry of Environment, Forest and Climate Change vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022.

TABLE NO. 1: COMPLIANCE OF GENERIC TOR FOR OPENCAST MINE PROJECT

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	SPECIFIC TERMS OF REFERENCE	
1.	The Project Proponent needs to submit the copy of layout superimposed on the HTL/LTL map demarcated by an authorized agency on 1:4000 scales and SCZMA Gujarat's recommendation at the time of appraisal of Environmental Clearance.	Institute of Remote Sensing (IRS), Anna University, Chennai has demarcated HTL/LTL CRZ Mapping on 1:4000 scales & superimposed the proposed limestone mining area of M/s. Nirma Limited at Mahuva. As per report & authenticated superimposed map said limestone mining lease area is away from the CRZ. The copy of layout superimposed on the HTL/LTL map demarcated by Institute of Remote Sensing, Anna University, Chennai on 1:4000 scales and the letter dated 19.07.2023 received from GCZMA stating "...the proposed project of mining at Padhiarka & Doliya mine lease (332.24 ha), District Bhavnagar is outside CRZ area. You are further, directed to ensure that no mining activity shall be carried out in CRZ area means outside proposed boundary. Further, you shall provide physical demarcation at the boundary of your proposed project towards seaside before starting any mining activity" have been given in Annexure XIX.
2.	In view of the agricultural land proposed under the mining lease area, the Project Proponent needs to submit the Cost Benefit analysis comparing the current agricultural production and annual turnover including the cost and the benefits drawn by the local villages vis-a-vis the mineral cost and beneficiaries.	Cost Benefit analysis has been given in Table No. C9-1, Ch. 9
3.	The Project Proponent needs to submit	As per approved mining plan, mining is

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	the action plan for deploying the Ripper- Dozer combination to eliminate the drilling and blasting.	<p>proposed to be done @ 50% by surface miner & 50% with drilling & blasting. In the 50% mineral that requires drilling & blasting, wherever soft rock will be encountered during operation, the operation team will use ripper-dozer. This will reduce drilling & blasting substantially in cement grade limestone.</p> <p>For soda ash plant, limestone of size 25-100 mm is a process requirement. Hence, for soda ash grade rock breaker instead of ripper is proposed to reduce drilling & blasting.</p> <p>Company shall try to eliminate drilling & blasting completely during the mining.</p>
4.	The Project Proponent shall ensure that the Shallow pits to depth of 4 mts will be refilled and reclaimed and given back to the farmers as agriculture land. Return all the proposed non-mining area to farmers/owners of the land. The mining plan, <i>inter-alia</i> , includes the above mentioned details with regard to pits and reclamation.	<p>The shallow pit of depth <4.0 m will be backfilled. The area of <4 m depth pits will be 26.52 ha as shown in conceptual plan (Fig No. C4-5, Chapter 4). Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Refer section 4.10.2, Chapter 4.</p> <p>Only that land shall be purchased from farmers that will be required for mining & allied activities (including greenbelt). Based on observations of EAC, MoEF&CC during meetings dated 23-24 May 2016 & 22-23 August 2016, the Company revised the initial mine lease proposal of 616.7254 ha to a reduced area of 332.24 ha, thus, minimising the impact on private agricultural land. Furthermore, the shallow pit in southern side of approximately <4 m depth & 26.52 ha area shall be backfilled and the private land portion of the backfilled area shall be returned to the owner. Accordingly, an agreement shall be executed prior to commencement of mining.</p> <p>The approved review of mining plan includes the details of pits and reclamation area. The review of mining plan has been approved by IBM and the copy of the approval letter is</p>

Sl. No. of TOR	Description as per MoEF&CC	Compliance
		given in Annexure XXII.
5.	The Project Proponent needs to submit the detailed measures to be taken for protection of turtle breeding sites and also needs to specifically address the movement of Lions and conservation in the Wildlife Conservation plan in consultation with the Forest Department.	<p>The ecological sensitive areas like sand dunes and Turtle breeding sites are not in vicinity of proposed site. The letter no. A/GMN/T-11/2075/22-23 dated 27.01.2023 from Deputy Chief Conservator of Forest, Bhavnagar certifying that the nearest turtle breeding centre is approximately 70 km from the limestone mines is given in Annexure XXV.</p> <p>As per authenticated map provided by the forest department, there is no National Park, Sanctuaries, Biosphere Reserve, Wildlife Corridor, Ramsar Site, Tiger/Elephant Reserves in 10 km area of the mine (Letter given in Annexure XIV). Financial layout for conservation plan along with approval letter is given in Annexure XXIII.</p>
6.	The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution. PP also needs to submit the breakup of total excavation in tonnes.	The EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air is given at section 4.4.1 & 4.4.2 in chapter 4 and for noise pollution given at section 4.7.1 & 4.7.2 in chapter 4. The expected excavation during first plan period in terms of million tonnes is given in Table C2-9 of Chapter 2.
7.	The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.	Ambient air quality and noise level has been monitored as a part of baseline study and given at section 3.4 & section 3.8 respectively. Continuous ambient air quality monitoring station will be installed after commencement of operation of mine, during the first year of operation.
8.	The Project Proponent needs to carry out the cumulative impact assessment by considering all the mining activity including the transport scenario of the mines in the study area and should	Cumulative impact due to all three mines and transportation scenario has been given at section 4.4, Chapter 4.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	indicate the capacity of each mine considered for predication of air quality modeling. The control case and worst-case scenario needs to be demonstrated with controlling factor and GLCs values for all the pollutants needs to be clearly mentioned. The input parameters used for the modeling also needs to be submitted.	
9.	The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. PP need to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. PP also needs to submit the possession certificate and timeline for acquiring the land at the time of appraisal of EC.	<p>Detailed R&R Plan has been given at section 3.11, Chapter 3, section 4.13 Chapter 4, Table No. C10-1 Chapter 10 & 11.3.8, 11.4.11 Chapter 11.</p> <p>Plan for socio economic development of the neighbourhood habitats based on the need based assessment along with the time bound action plan is given in section 8.4, Chapter 8.</p> <p>The company has purchased/ obtained surface rights (i.e. consented land) of some land and shall purchase/ obtain surface rights (i.e. consented land) as per the timeline given in Section 4.13, Chapter 4.</p>
10.	The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.	<p>There will be no intersection of ground water table during five years of plan period or upto 11th year of operation. i.e. end of mine life. The shallow depth pits shall be backfilled simultaneously after mining for limestone and shall be converted into agriculture land / utilized for plantation purpose.</p> <p>M/s Ground Water & Mineral Investigation Consultancy Centre (P) Ltd., Jaipur has assessed the hydrogeological conditions and impact of mining in "Report on hydrogeological & hydrological studies of core and buffer zone of Padhiarka & Doliya limestone mine and impact of mining on water regime near village Padhiarika, Taluka Mahuva, district</p>

Sl. No. of TOR	Description as per MoEF&CC	Compliance
		<p>Bhavnagar, Gujarat" in January 2022. Extract from their report has been included in Section 3.5, Chapter 3 and Section 4.5.1, Chapter 4.</p> <p>Since the proposed mine pits will not intersect the ground water table, no mine seepage is envisaged and hence no permission is required from Central Ground Water Authority.</p>
11.	The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.	Optimised water requirement and source is given in section 2.13 and water balance is shown in Fig No. C2-9 of Chapter 2.
12.	The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.	<p>No ground water withdrawal is envisaged for this project.</p> <p>The rain water collected in mine pits as well reject from RO / DM plant of the proposed cement plant (when it becomes operational) shall be used to minimise fresh water requirement.</p>
13.	The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years.	The time bound action plan on concerns of the public has been incorporated in Table C7-3 of Chapter 7 after conducting the public hearing on 28.04.2023.
14.	The Project Proponent needs to submit the documents related to part surrender of the mine lease area at the time of appraisal of EC.	<p>LOI was granted for an area 616.7254 ha vide letter dated 15.02.2008.</p> <p>The EC process for this proposal had previously also initiated in 2016 (ToR lapsed). During the process of grant of that TOR, MoEF & CC, New Delhi had directed to reduce the area and TOR was recommended for an area of 332.24 ha. Accordingly, on our request vide letter dated 30.12.2016, the State Govt. had issued grant order for an area of 332.24 ha vide letter dated 08.01.2017. Copy of grant order dated 08.01.2017 is attached herewith as Annexure II.</p>

Sl. No. of TOR	Description as per MoEF&CC	Compliance
15.	The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.	Drone image attached in Annexure XXVIII.
	STANDARD TOR FOR MINING PROJECT	
16.	Year-wise production detail since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.	Not Applicable. This is a new mine and no production has been done till date.
17.	A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of Lol granted by State Government to be submitted. PP should ensure that Lol is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.	Copy of Grant of Order of Mining Lease dated 08.01.2017 is in the name of Nirma Ltd. and the mining lease deed dated 11.01.2017 for 50 years i.e. upto 10.01.2067 is given in Annexure II.
18.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.	All the documents are compatible to each other. The project data given in the EIA Report has been taken from approved Review of Mining Plan. The final EIA report has been prepared.
19.	PP should submit the District Survey Report (DSR) as per S.O. 3611(E)	Not applicable since this project is proposed for mining of major minerals only.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	dated 25.07.2018 in case of minor minerals.	
20.	Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.	<p>Brief of proposal can be seen in Chapter 1, Section 1.4</p> <p>Total excavation for production is given in Table C2-8, Chapter 2.</p> <p>Location of the project along with latitude longitude can be seen in Chapter 1, Section 1.4.3 and 1.4.4.</p> <p>Mining lease area boundary can be seen in Fig C2-1, Chapter 2.</p> <p>Seismic zone is given in Chapter 3, Section 3.13.</p> <p>CCR and expansion not Applicable. This is a new mine. Hence no production has been done till date.</p>
21.	The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.	<p>Drone image attached in Annexure XXVIII.</p> <p>Photos of road also given in Annexure XXVIII.</p> <p>Video shall be submitted to and presented to MOEF during appraisal for EC since there is no provision to upload a video file of such large size in Form C on parivesh.nic.in, which is the application for the environmental clearance.</p>
22.	All corner coordinates of the mine lease area, superimposed on a high resolution imagery/ Toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)	<p>The boundary of the mine lease area superimposed on high resolution satellite image sourced from Google Earth is given in Section 1.4.3 earlier along with the coordinates.</p> <p>A map showing mine lease area and the 10 km radius around it superimposed on the SOI open series map is shown in Fig No. C3-1 of Chapter 3.</p> <p>The geological map of the mine lease area is given in Fig No. C2-2, Chapter 2.</p> <p>The interpreted satellite image showing the present land use of the project area and the</p>

Sl. No. of TOR	Description as per MoEF&CC	Compliance																																												
		area within 10 km of the project is given in Fig No. C3-12, Chapter 3.																																												
23.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.	<p>As toposheet of the area is restricted, it is not available. However, open series map is available and the project area superimposed on the same is shown in Fig No. C3-1 of Chapter 3.</p> <p>The geological map of the area is given in Fig No. C2-2, Chapter 2.</p> <p>Geomorphology of the area has been discussed in terms of topography and drainage in Section 3.2, Chapter 3.</p> <p>Existing minerals were assessed through exploration carried out by CGM, GoG as explained in section 2.2.1, Chapter 2.</p> <p>Mining history of the area- old pits have been found and mapped in present surface plan in Fig No. C2-1, of Chapter 2.</p> <p>Important water bodies, streams and rivers have been tabulated in Table No. C3-1 and can be seen in various maps such as Fig No. C3-1 (SOI map) and Fig No. C3-12 (interpreted satellite image), Chapter 3.</p> <p>Soil characteristics area discussed in Section 3.7 of chapter 3.</p>																																												
24.	The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.	<p>Baseline study has been carried out. (Chapter 03).</p> <p>Permanent Ground Control Points as permanent benchmarks have been established in lease area as follows:</p> <table border="1" data-bbox="820 1563 1469 2027"> <thead> <tr> <th colspan="4" data-bbox="820 1563 1469 1608">Bench Mark</th> </tr> <tr> <th colspan="4" data-bbox="820 1608 1469 1641">Ground Control Points survey by DGPS</th> </tr> <tr> <th data-bbox="820 1641 900 1704">Sr. No.</th> <th data-bbox="900 1641 1070 1704">Latitude, N</th> <th data-bbox="1070 1641 1273 1704">Longitude, E</th> <th data-bbox="1273 1641 1469 1704">Altitude in m, AMSL</th> </tr> </thead> <tbody> <tr> <td data-bbox="820 1704 900 1749">1</td> <td data-bbox="900 1704 1070 1749">21.03542355</td> <td data-bbox="1070 1704 1273 1749">71.67389128</td> <td data-bbox="1273 1704 1469 1749">4.298</td> </tr> <tr> <td data-bbox="820 1749 900 1794">2</td> <td data-bbox="900 1749 1070 1794">21.03469947</td> <td data-bbox="1070 1749 1273 1794">71.67184025</td> <td data-bbox="1273 1749 1469 1794">4.941</td> </tr> <tr> <td data-bbox="820 1794 900 1839">3</td> <td data-bbox="900 1794 1070 1839">21.03506333</td> <td data-bbox="1070 1794 1273 1839">71.67084227</td> <td data-bbox="1273 1794 1469 1839">4.713</td> </tr> <tr> <td data-bbox="820 1839 900 1883">4</td> <td data-bbox="900 1839 1070 1883">21.03475608</td> <td data-bbox="1070 1839 1273 1883">71.66991641</td> <td data-bbox="1273 1839 1469 1883">4.477</td> </tr> <tr> <td data-bbox="820 1883 900 1928">5</td> <td data-bbox="900 1883 1070 1928">21.03440345</td> <td data-bbox="1070 1883 1273 1928">71.67163591</td> <td data-bbox="1273 1883 1469 1928">11.436</td> </tr> <tr> <td data-bbox="820 1928 900 1973">6</td> <td data-bbox="900 1928 1070 1973">21.03666603</td> <td data-bbox="1070 1928 1273 1973">71.66933122</td> <td data-bbox="1273 1928 1469 1973">5.006</td> </tr> <tr> <td data-bbox="820 1973 900 2018">7</td> <td data-bbox="900 1973 1070 2018">21.03736579</td> <td data-bbox="1070 1973 1273 2018">71.67688123</td> <td data-bbox="1273 1973 1469 2018">5.685</td> </tr> <tr> <td data-bbox="820 2018 900 2063">8</td> <td data-bbox="900 2018 1070 2063">21.02349961</td> <td data-bbox="1070 2018 1273 2063">71.67497486</td> <td data-bbox="1273 2018 1469 2063">2.83</td> </tr> </tbody> </table>	Bench Mark				Ground Control Points survey by DGPS				Sr. No.	Latitude, N	Longitude, E	Altitude in m, AMSL	1	21.03542355	71.67389128	4.298	2	21.03469947	71.67184025	4.941	3	21.03506333	71.67084227	4.713	4	21.03475608	71.66991641	4.477	5	21.03440345	71.67163591	11.436	6	21.03666603	71.66933122	5.006	7	21.03736579	71.67688123	5.685	8	21.02349961	71.67497486	2.83
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Sl. No. of TOR	Description as per MoEF&CC	Compliance			
		9	21.02900279	71.67130333	3.393
		10	21.02963397	71.67278539	3.647
		11	21.02698103	71.67284737	3.713
		12	21.02474757	71.67245509	3.373
		13	21.02453491	71.6678537	3.172
		14	21.03426154	71.67269095	3.942
25.	In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identify grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.	Not applicable.			
26.	A time bound progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native	<p>Details of plantation is given in para 4.12.1 of Chapter 4.</p> <p>Trees recommended for plantation is given in Table No. C4-19 of Chapter 4</p> <p>The plant species have been selected from native species and shall aid in pollution abatement.</p> <p>The phase wise plan for plantation is given in Table No. C4-20, Chapter 4.</p>			

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	species and the species which are tolerant pollution.	
27.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report	Details of Onsite services and facilities is given in section 2.10 of Chapter 2
28.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA Report	Conceptual post mining land use is given in Table No. C4-14 and conceptual Mine Plan and section are shown in Fig No. C4-5 and C4-6 respectively of Chapter 4.
29.	The cost of the project (Capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.	Capital and recurring cost towards implementation of EMP is given in Table No. C6-2 and C6-3, respectively of Chapter 6
30.	Benefits of the project if the project is implemented should be spelt out. The benefits of the project shall clearly indicate environmental, social, economic, employment potential, etc.	Project Benefits is given in chapter 8.
31.	Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.	This is a new mine. There is no violation in this mine, hence, not applicable.
32.	PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.	Not applicable as no forest land is involved.
33.	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including	Forest land is not present within Lease area.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.	
34.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.	Not Applicable since no forestland is present within mine lease area
35.	The vegetation in the RF/PF areas in the study area, with necessary details, should be given.	The natural vegetation in the study area predominantly consist of <i>Prosopis juliflora</i> . Reserve Forest present in the study area are RF near Patwa (0.4 km, SW), RF near Dudheri village (1.8 km, SE), RF near Gujarada village (2.1 km, ESE), RF near Doliya village (0.4 km, S), RF near Khared village (5.8 km, E) within the study area. The vegetation in the study area (including forests) is given in Section 3.10, Chapter 3.
36.	Details of litigation pending against the project, if any, with direction/order passed by any Court of Law against the project should be given.	<p>There is no litigation against this mining project.</p> <p>Company's adjoining proposed cement plant Environment Clearance is sub-judice before Hon. Supreme Court. Earlier, EC was cancelled by MoEF, New Delhi. However, NGT has set aside the cancellation of EC. An appeal has been filed in Hon. Supreme Court against the NGT order by the opponent and the matter is sub-judice, there is no stay in the matter.</p> <p>As per the direction of Hon. Gujarat High Court vide order dated: 26.04.2010, 100 Ha plant land was surrendered and required to be deepened to store more fresh water. Some part of this surrendered land is falling in mining lease area which will be deepened in process of mining with consultation of irrigation dep't and surrendered to the State Government.</p>
37.	PP should submit the details of survey number [viz. survey no, area in	Mining lease deed has been executed in favour of PP on 11.01.2017 by the State Government

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.	and details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area has been given in lease deed. Copy of details of survey nos authenticated by DILR, State Government is given in Annexure XXVI .
38.	The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine/lease period.	The study area map is given in Fig No. C3-1, chapter 3. The waste generation in the plan period is given in Table No. C4-16 and limestone produced is given in section 2.8 of Chapter 2.
39.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass pre-operational, operational and post operational phases and submitted, impact, if any, of change of land use should be given.	Landuse of the study area as per Census 2011 is given in Table No. C3-12 of Chapter 3 and as per the interpretation for 10km satellite imagery is given in Fig No. C3-12, Chapter 3. The landuse plan for existing, after five years and end of life of mine is given in Table No. C4-10, C4.11 and C4.12 respectively. Impact and Management of land is given in section 4.10 of Chapter 4.
40.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.	There will be no overburden dumps outside mine lease area and no R & R issues are there within the proposed mine.
41.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.	Impact and management of project on wildlife is given in section 4.12 of Chapter 4. Peafowl, Chinkara and Asiatic Lion are reported as the only Schedule I species present in the study area as per Wildlife Protection Act 1972 as amended upto 2019. Wildlife Conservation Plan for the same had been approved by the Forest Department on 20.12.2021. Financial layout for conservation plan along with approval letter is given in Annexure XXIII .

Sl. No. of TOR	Description as per MoEF&CC	Compliance
42.	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Detailed of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.	Ecology of the study area is given in section 3.10 of Chapter 3. List of Flora and Fauna found in core and buffer zone is given in Annexure XIII and letter from DFO is given in Annexure XIV . Peafowl, Chinkara and Asiatic Lion area the Schedule I species reported from the study area. Wildlife Conservation Plan for the same has been approved from Chief Wildlife Warden., Gandhinagar. Financial layout for conservation plan along with approval letter is given in Annexure XXIII . Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area.
43.	PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.	There are no National parks, Wildlife Sanctuary, Biospheres reserves or Wildlife Corridor within 10 km radius. However, nearest National Park & Wildlife Sanctuary is the GIR National Park, Gir Wildlife Sanctuary & Mitiyala Wildlife Sanctuary located at a nearest distance of 79 km, 47.6 km and 46.7 km respectively. Duly authenticated map showing aforesaid distance alongwith certificate issued by the Chief Wildlife Warden, Gandhinagar vide letter dated: 13.01.2022 & 14.02.2022 are attached herewith as Annexure XIV
44.	One Season (non-monsoon) [i.e. March - May (Summer Season); October-December (Post monsoon Season); December - February (winter Season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna	Base line data for water quality, noise level, soil and flora and fauna has been collected in summer season (1 st March- 2 nd June 2021). Site specific meteorological data is given in para 3.3.3 of Chapter 3. Air monitoring station has been chosen as per in view the pre-dominant downwind direction and location of sensitive receptors and is given

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	shall be collected and the AAQ and other data so compiled presented data-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. the location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.	in Table No. C3-5 and shown in Fig No. C3-9 of Chapter 3. The mineralogical composition of PM10 of core zone is given in Annexure V .
45.	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.	Air quality modelling is given in section 4.4.1 of Chapter 4 and details is given in Annexure XX and cumulative impact for 3 mines is given in Annexure XXI .
46.	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.	The photograph of monitoring stations & sampling locations are given in Annexure-XXVII Test Reports for Air, Water, Noise & Soil are given in Annexure -V, VII, X & XV respectively and certificates of the labs are given in Annexure III .
47.	The water requirement for the Project,	Water requirement and source is given in

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	<p>its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.</p>	<p>section 2.13 and water balance is shown in Fig No. C2-9 of Chapter 2.</p> <p>The rain water collected in mine pits as well reject from RO / DM plant of the proposed cement plant (when it becomes operational) shall be used to minimize fresh water requirement.</p>
48.	<p>Impact of the project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.</p>	<p>Impact and mitigation measures of the project on water quality is given in section 4.6 of Chapter 4.</p>
49.	<p>Details of any stream, seasonal or otherwise, passing through the lease area and modification/diversion proposed, if any, and the impact of the same on the hydrology should be.</p>	<p>Two first order streams originate within the lease area and exit from the western and southern sides. There is one stream which is originating outside the mine lease, passing through the adjacent Dudhala mine on eastern side and entering the Padhiarka mine lease along the northern boundary, ultimately exiting to the west towards Samadiyala village. Another stream originates from Dudhala lease along the eastern boundary of Padhiarka and moves southward.</p> <p>Rainwater will fall directly into the mine pit and reused, to the extent possible prior to discharge into the salinity ingress control Bandhara. There will be garland drains around all pits to protect from runoff inflow into the mine.</p>
50.	<p>Information on site elevation, working depth, groundwater table etc. should</p>	<p>Site elevation, working depth is given in Table No. C4-7, Chapter 4.</p>

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.	
51.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.	There will be no intersection of ground water table during five years of plan period or upto 11 th year of operation. i.e. end of mine life. The shallow depth pits shall be backfilled simultaneously after mining for limestone and shall be converted into agriculture land / utilized for plantation purpose. M/s Ground Water & Mineral Investigation Consultancy Centre (P) Ltd., Jaipur has assessed the hydrogeological conditions and impact of mining. Extract from the same has been included in Section 3.5, Chapter 3 and Section 4.5.1, Chapter 4. Since the proposed mine pits will not intersect the ground water table, no mine seepage is envisaged and hence no permission is required from Central Ground Water Authority.
52.	Impact on local transport infrastructure due to the project should be indicated. Projected increase in truck traffic as a result of the project in the present road network (including those outside the project area) should be worked out, indicating whether it is capable of handling the incremental load, arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. project proponent shall conduct impact of Transportation study as per Indian Road Congress Guidelines.	Impact on transport is given in section 4.9 of Chapter 4.
53.	Details about the land proposed for mining activities should be given with	The proposed land use at the end of plan period and life of mine is given in Table No.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.	C4-11 and C4-12 of Chapter 4. The mine lease has been executed with District Collector, Bhavnagar. The change in land use from its present land use has to be carried out prior to commencement of mining, as per applicable rules of Govt. of Gujarat. Since the execution of lease deed, the second rights in case of government land has already been granted to the Company for mining. In case of private agricultural land, as and when the land becomes available for use by obtaining consent for mining/ownership, the change in land use to non-agriculture shall be obtained.
54.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs/STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.	The R&R Plan/compensation details for the Project Affected People (PAP) has been incorporated in Chapter 3, within the private land in conceptual pits at initial stage, as per latest survey carried out there are 35 houses/hutments in Padhiarka (08 nos.) & Doliya villages (27 nos.) There will be direct purchase or leasing of private land, with the willing consent of the private land owners. The detailed R&R Plan is given at section 3.11, Chapter 3, section 4.13 Chapter 4, Table No. C10-1 Chapter 10 & section 11.3.8 & 11.4.11 Chapter 11. Table C8-3, Chapter-8 is need based assessment. There are no ST in the villages touched by mine lease area as per Census 2011. SC are 17 in Padhiarka. The schemes available for them from government are given in point 9, Table C8-3 along with action plan (proposed intervention) to aid them to use these schemes efficiently.
55.	Public health implications of the project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary	Implications and mitigation measures of surrounding public is given in section 4.14.2 of Chapter 4.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	allocations.	
56.	Measures of socio economic significance and influence to the local community proposed to be provided by the project proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.	Measures of socio economic significance is given in section 4.13 of Chapter 4 and under CSR and CER planning in sections 9.3 & 9.4 of Chapter 9.
57.	Public Hearing points raised and commitment of the project proponent on the same along with time bound Action plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the project.	The points raised in Public hearing & commitments have been incorporated in Table C7-3 of Chapter 7 after conducting the public hearing on 28.04.2023.
58.	Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30 ^o September, 2020.	The time bound action plan on concerns of the public has been incorporated in Table C7-3 of Chapter 7 after conducting the public hearing on 28.04.2023.
59.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/conditions? The hierarchical system or administrative order of the Company to deal with environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed	Nirma Ltd. has a well laid down Environment policy as given in section 10.2 of Chapter 10. Hierarchical system or administrative order of the Company to deal with environmental issues and for ensuring compliance with the EC conditions is given in section 10.3.1 of Chapter 10. The hierarchy of environmental cell is given in Fig C6.1 of Chapter 6 also.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	safeguard measures in each case should also be provided.	
60.	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed project.	EMP is given in Chapter 10
61.	Proximity to Areas declared as 'Critically Polluted' or the project areas likely to come under the 'Aravali Range' (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. should be secured and furnished to the effect that the proposed mining activities could be considered.	The project does not lie in critically polluted area. The nearest critically polluted area is Gujarat Industrial Development Corporation, Chitra, Bhavnagar present at a distance of 89 km, NE. The project does not fall in Aravalli range.
62.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should furnished (Note: The mining projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).	The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai and reproduced in Annexure XIX along with report.
63.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of opencast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.	Mine safety parameters are addressed as follows: <ul style="list-style-type: none"> ▪ Subsidence - not applicable as this is an open cast mine ▪ Slope stability- The standard practice of maintaining the slopes below the angle of repose of the material to be handled will be followed for ensuring safe opencast

Sl. No. of TOR	Description as per MoEF&CC	Compliance
		<p>mining. The bench and ultimate pit slope shall be maintained below 45 degree and gradient of ramp at 1 in 16 shall be maintained as per MMR, 1961 as detailed in Approved Review of Mining Plan. After commencement of mine, geo-technical investigations on excavated and dumped material shall be carried out for identifying any mid course corrections, if needed.</p> <p>Blasting - It may be noted that only 50% of the mining operations shall be blasting based and balance shall be through surface miners. Safeguard measures that will be taken for blasting have been given in section 4.4.2, point 15 of Chapter 4. Blasting shall be carried out in compliance to DGMS, Dhanbad (Circular No. 7 dated 29-08-1997) as detailed in Section 4.8, Chapter 4. After commencement of operation, blasting studies shall be periodically carried out to check whether any modifications needed as per actual ground conditions.</p>
64.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.	As this is a proposed project, anticipated occupational Health and safety impact and preventive measures are given in section 4.14 of Chapter 4.
	The general points are also to be followed: -	
65.	A Disaster management Plan shall be prepared and included in the EIA/EMP report	Disaster management Plan is given in Chapter 7
a)	All documents to be properly referenced with index and continuous	All documents are properly referenced with index and continuous numbering

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	page numbering	
b)	Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.	The data is presented with the period of collection.
c)	Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the project.	All the analysis reports are enclosed and has been done by NABL Accredited Min Mec R & D laboratory. The certificate is given in Annexure III.
c)	Where the documents provided are in a language other than English, an English translation should be provided.	All documents are provided in English
d)	The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.	The latest forms of MOEF&CC on parivesh portal shall be filled.
e)	While preparing the EIA Report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4 th August, 2009, which are available on the website of this Ministry, should be followed.	O.M. No. J-11013/41/2006-IA.II(I) dated 4 th August, 2009, has been followed while preparing EIA Report.
f)	Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing Changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. Process) will entail conducting the PH again with the revised	No change is there after the grant of TOR

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	documentation.	
h)	As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional office of ministry of environment, forest and climate change, as may be applicable	As the project is proposed, Environment Clearance is under process.
i)	The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.	The EIA report includes (i) Surface plan of the ML area is given in Fig No. C2-1 of Chapter 2. (ii) Topography map indicating contours of main topographic features, drainage and mining area- Fig No. C3-1, Chapter 3 (iii) Geological map and section Fig No. C2-2 and C2-3, respectively, of Chapter 2. (iv) Section of the mine pit-five year development Plan in Fig No. C2-4 to C2-8 of Chapter 2.

CHAPTER 1

INTRODUCTION

1.1 PURPOSE OF THE EIA REPORT

Environmental Clearances is a statutory requirement for the projects listed in the Schedule of EIA notification dated 14th September 2006 and its amendments till date. Leases more than 250 ha mining lease area fall under Sl. No. 1(a) in category A of the schedule to the EIA Notification 2006. Category A project shall seek Environmental clearance from the Ministry of Environment, Forest & Climate Change (MoEF&CC), New Delhi. The procedure covers submission of application with Form 1(Part-A & B) and pre-feasibility report to MoEF&CC, preparation of draft EIA/EMP in line with the Terms of Reference, applying to the State Pollution Control Board for public hearing, recording of suggestions/ objections and statements of the public and finalizing the EIA/EMP report after incorporating the responses and action plans to the points raised by the public. The final EIA/EMP report shall be submitted to the MoEF&CC which shall be appraised by the Expert Committee and thereafter only the Environmental Clearance is granted.

To obtain the Environmental Clearance for the proposed project, environmental studies have been carried out and Environmental Impact Assessment (EIA) / Environment Management Plan (EMP) has been prepared in line with Terms of References (TOR) issued by Ministry of Environment, Forest & Climate Change, New Delhi. This EIA/EMP report has been prepared for proposed 1.5 million tonnes per annum (MTPA) ROM production by mechanized open cast method in the total ML area of 332.24 ha. (reduced from 616.7254 ha.) by M/s Nirma Limited in villages Padhiarka and Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

1.2 IDENTIFICATION OF THE PROJECT

Nirma Ltd. (NL) is setting up a Cement Plant (Cement 1.91 MTPA) and Captive Power Plant (capacity 50 MW) in first phase at village Padhiarka, in District Bhavnagar of Gujarat State. Company is also having Soda ash plant near Bhavnagar & limestone is used for manufacturing of Soda ash & company is proposing to use limestone in Soda ash plant with the permission of the State Govt.

In order to source the major raw material for the cement plant, the company has various mining lease of limestone for captive use in taluka Mahuva, district Bhavnagar. The State Govt. had issued Letter of Intent (LOI) to grant the mining lease near village Padhiarka & Doliya over an area of 616.7254 ha vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for a period of 30 years from the date of execution. A copy of Letter of Intent (LOI) is attached as

Annexure II. Mining of limestone will be carried out as per Review of Mining Plan with Progressive Mine Closure Plan approved by IBM on 05.08.2021. The proposed run of mine (R.O.M.) excavation of limestone is 5000 tonnes per day i.e. 1.5 MTPA.

The proposed "Padhiarka & Doliya Limestone Mines" of M/s Nirma Ltd. having lease area of 332.24 ha of land, according to the environmental notification 14th September, 2006 at project identification schedule read at 1(a) "Mining of mineral", comes under category 'A' project.

The project is located within villages Padhiarka & Doliya in Mahuva Taluka of District Bhavnagar, Gujarat.

1.2.1 Background of the Project

Company submitted the fresh Form I (Part A & Part B) and Pre-feasibility Report for grant of Terms of Reference vide letter No. NL/BH/ENV-154/1911/2022 dated 23.09.2022. The EAC recommended the proposal in the 5th EAC (Non-Coal Mining) meeting held during 18-20 October, 2022 for grant of Terms of Reference (ToR) under the provisions of EIA Notification, 2006 for M/s Nirma Limited for mining of limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha. The Terms of Reference were issued for the preparation of EIA/EMP Report vide MOEF&CC's letter no. J-11015/154/2016-IA. II(M) dated 28.11.2022(copy given in **Annexure I**).

The chronology regarding the project is as follows:

- i. Company applied for mineral Limestone & Marl over an area of 616.7254 ha at village Padhiarka & Doliya, Taluka Mahuva in District Bhavnagar (Gujarat).
- ii. The State Govt. issued LOI to grant the mining lease for mineral limestone and marl over an area of 616.7254 ha vide letter no. MCR-102004-1945-CHH dated 15.02.2008.
- iii. Meantime, the Environmental Clearance was accorded for company's proposed cement plant at village Padhiarka, District Bhavnagar by MOEF, New Delhi vide letter no. J-11011/992/2007-IAII(I) dated 11.12.2008.
- iv. As per the statutory provisions in MCR at the time of fresh grant, State Government had asked for Mining Plan. Thus, the Mining Plan including Progressive Mine Closure Plan as per Rule 22 of MCR 1960 for said Limestone & Marl Deposit at villages Padhiarka & Doliya was prepared and its approval obtained from competent authority i.e. IBM vide letter no. 682(23)(623)/2008-UDP dated 24.03.2009.

- v. The company submitted the project proposal to Ministry of Environment and Forests, Govt. of India and in turn MoEF issued Terms & Reference (ToR) for the said mining lease area vide letter dated 24.03.2009.
- vi. However, the Environmental Clearance of the cement plant was revoked by MoEF, New Delhi vide their order dated 01.12.2011. Hence, in the corresponding time period, the process of Environmental Clearance of the said mining lease was also stalled.
- vii. The revoked order of the cement plant was challenged in National Green Tribunal (NGT), which vide their order dated 14.01.2015 in the appeal no. 04 of 2012 has set aside MoEF's revocation order dated 01.12.2011
- viii. Accordingly, Company re-initiated the process for grant of Environmental Clearance for the Mining Lease area as per LOI by submission of fresh project proposal April 2016 to Ministry of Environment, Forest & Climate Change (MoEF&CC), New Delhi.
- ix. The Expert Appraisal Committee (Mining) of MoEF&CC recommended the proposal for grant of ToR in Padhiarka & Doliya Limestone Mining Lease with reduced mining lease area of 332.24 ha and issued Terms of Reference (TOR) vide letter no. J-11015/154/2016-IAII(M) dated 03.01.2017 for the mining lease. The same has been extended vide letter no. F.No. J-11015/154/2016-IA-II (M) dated 16.03.2020 by MoEF&CC.
- x. Ministry of Mines, Govt. of India, New Delhi issued order titled "Mines & Minerals (Development and Regulations) Removal of Difficulties Order 2017" dated: 04.01.2017. It permitted to consider the grant of the mining lease in those cases where in the condition of obtaining Environment Clearance has not been complied herewith by the applicant on or before 11.01.2017 but all other conditions specified in LOI have been fulfilled.
- xi. Accordingly, the order for grant of mining lease was issued by Industries and Mines Department, Govt. of Gujarat, Gandhinagar vide order no. MCR-102004-1945-CHH dated 08.01.2017 in an area of 332.24 ha for 50 years (refer **Annexure- II**).
- xii. Thereafter, the mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years under the provision of MMDR Amendment Act, 2015 and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017.
- xiii. Under provision of Minerals (other than Atomic & Hydro Carbons Energy Minerals) Concession Rules, 2016, "Mine Development and Production Agreement" (MDPA) has been signed between State Govt. and proponent on 11.01.2017.

- xiv. The proposal of Nirma Ltd. for seeking Environmental Clearance for production capacity 1.5 MTPA has been considered by the competent authority i.e. MoEF&CC and issued Terms of Reference (TOR) vide letter no. J-11015/154/2016-IAII(M) dated 03.01.2017 for the reduced area 332.24 ha. The area reduction took place due to exclusion of Gaucher land, part of the private land, villages periphery and highway & its periphery area as safety barrier as per directions of EAC, MoEE&CC, New Delhi.
- xv. Modified Mining Plan along with Progressive Mine Closure Plan over an area of 332.24 ha. for Padhiarka & Doliya Limestone Mining Lease has been approved by Indian Bureau of Mines, Gandhinagar, Gujarat vide letter No. 684 (4) (1)/MP-195/2018-GNR dated 04.02.2019.

Thereafter, Review of Mining Plan with Progressive Mine Closure Plan over area of 332.24 ha. for Padhiarka & Doliya Limestone Mining Lease has been approved by Indian Bureau of Mines, Gandhinagar, Gujarat vide letter no. 684(4)(1)/MP-349(195)/2021-22 GNR/ 1129 dated 05.08.2021. Approval of the mine plan is enclosed as **Annexure XXII**.

The land ownership within the lease is private & government land as per revenue records and no Gauchar land is involved in the lease area. Lease area does not form a part of any Reserve Forest, National park, Wild life Sanctuary or National biosphere reserve.

It is pertinent to be noted here that mining lease has been executed with condition that the lessee will have to produce Environment Clearance Certificate issued by MoEF& CC, New Delhi before commencing mining activity as stated in MM(DR) Removal of Difficulties order 2017, dated: 04.01.2017.

Looking towards its date of execution, lease period as well as the five years block period of mining lease period has been started from year 2016-17. The date of expiry of mining lease period is 10.01.2067. Furthermore, the applicability of approved mining plan has also been started from the date of execution i.e. 11.01.2017 (FY 2016-17) and shall five year block period will be up to FY 2020-21 (31.03.2021).

Modified Mining Plan has been approved by IBM which was valid up 31.03.2021. On expiry of Modified Mining Plan, Review of Mining Plan with Progressive Mine Closure Plan for further five years period from 2021-22 to 2025-26 has been approved by Indian Bureau of Mines, Gandhinagar on 05.08.2021, as discussed earlier.

Salient features

The salient features of the project are summarized in **Table No. C1-1**.

TABLE NO. C1-1: SALIENT FEATURES OF THE PROJECT

Project name	Padhiarka and Doliya Limestone Mine
Project proponent	Nirma Limited
Villages in block area	Padhiarka and Doliya
Coordinates	Lat.: 21° 00' 42.8152" to 21°02' 28.0965" N Long.: 71° 40' 09.8824" to 71° 41' 39.9437" E
Mining Lease Area	332.24 Ha
Rated Capacity	1.5 MTPA
Mineable Reserves	10.707 million tonnes
Life of the mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Stripping ratio for Plan period	1:0.00 tonne/ cum
Topsoil Generation for plan period	127,122cum
Method of Mining	Opencast Mechanized (Conventional & Non-conventional)
Working days	300 days/year, 2 shifts of 8 hours each
Manpower	55
Transportation	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease/ through dumpers/ trucks to the Soda Ash Plant located at Kalatalav, Bhavnagar.
Expected cost of project	Rs. 29 Crore
Elevation of lease area	1 m to 15.31 m above mean sea level
Topography	Mostly plain with minor undulations
Water requirement	41 cum/day
Source of water	(i) Water harvested within mine lease during rainy season. (ii) Narmada water pipeline, permission has been taken vide letter No. GWIL/Bhavnagar/Ind.conn. /1257 dated 4.06.2008 or private water tankers. (iii) Reject water of RO /DM plant (proposed at Cement plant)
Power requirement	100 KW, DG Set-5 KVA
Power source	Gujarat State Electricity Board / Captive Power Plant located at Cement Plant near Padhiarka

1.3 PROJECT PROPONENT

M/s Nirma Ltd. (a Public Limited Company) is having its registered office at "Nirma House" on Ashram Road, Ahmedabad- 380 009, Gujarat. Nirma Ltd. is one of the leading soda ash producing company in India.

Nirma Ltd. is a part of the Nirma Group engaged in the business of consumer products like Soap, Detergent and Industrial products like Sulphuric acid, Oleum, Distilled Fatty acids, Linear Alkyl Benzene, Soda ash (Light & Dense), Salt & Caustic Soda etc. This Group came in existence in the year 1980. Company has established Soda Ash manufacturing plant located in Bhavnagar and also acquired Soda Ash plant in Porbandar District of Gujarat. The present capacity of Soda ash plant is 10,08,000 TPA for Bhavnagar location and 5,40,000 TPA for Porbandar location. Company is also having captive Power Plants along with its Soda Ash plants in Bhavnagar & Porbandar District. The high quality of Limestone i.e. CaO >48% is one of the basic raw materials used in boiler of Power Plant for de-sulfurization process and soda ash manufacturing process. Company is continuously expanding its wings for increase in production capacities and diversification and set up a cement plant in Rajasthan. It has overall about 18000 employee-base and annual turnover of around Rs. 7000 crores.

Production facilities of the Nirma group at its various units are given in **Table No. C1-2**.

TABLE NO. C1-2: PRODUCTION FACILITIES OF NIRMA GROUP IN GUJARAT

Sl. No.	Location	District	State	Products Manufactured
1.	Kalatalav	Bhavnagar	Gujarat	Soda Ash, Detergent Powder & Cake, Toilet Soap, Edible Salt, solar salt & Caustic Soda etc.
2.	Alindra	Baroda	Gujarat	Linear Alkyl Benzene, Detergent Powder & Cake etc.
3.	Mandali	Mehsana	Gujarat	Oleum, Sulphuric Acid, Fatty Acids, Alpha Olefin Sulphonate, Glycerin, Toilet Soap, Detergent Powder & Cake etc.
4.	Moraiya	Ahmedabad	Gujarat	Detergent Powder & Cake, Single Super Phosphate, Packaging materials etc.
5.	Porbandar	Porbandar	Gujarat	Soda Ash
6.	Sachana	Ahmedabad	Gujarat	Intravenous Fluids, Large Volume Parenterals (LVP), Small Volume Parenterals (SVP), Medical Devices etc.

The company (Nirma Ltd.) is diversifying its activities into cement manufacturing in Gujarat.

1.4 BRIEF DESCRIPTION OF THE PROJECT

1.4.1 Nature of project

The proposed project will be an Opencast Mechanized limestone mine having production capacity 1.5 MTPA.

1.4.2 Size

The proposed capacity will be 1.5 million tonnes per annum (MTPA) ROM production by mechanized open cast method (Conventional & Non-conventional) in the total ML area of 332.24 ha.

1.4.3 Location

The proposed project is a limestone Mine present in villages Padhiarka and Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

The lease area falls within the Survey of India Toposheet No. 41 O/12 (restricted). The lease area is bounded by the following geographical coordinates: Complete geographical coordinates are given in **Fig No. C1-1**.

Point	Latitude, N	Longitude, E	Pillar No.
A	21° 02' 28.0965"	71° 41' 15.3007"	1
B	21° 01' 01.3133"	71° 41' 39.9437"	53
C	21° 00' 42.8152"	71° 41' 00.3940"	70
D	21° 02' 12.0077"	71° 40' 09.8824"	194

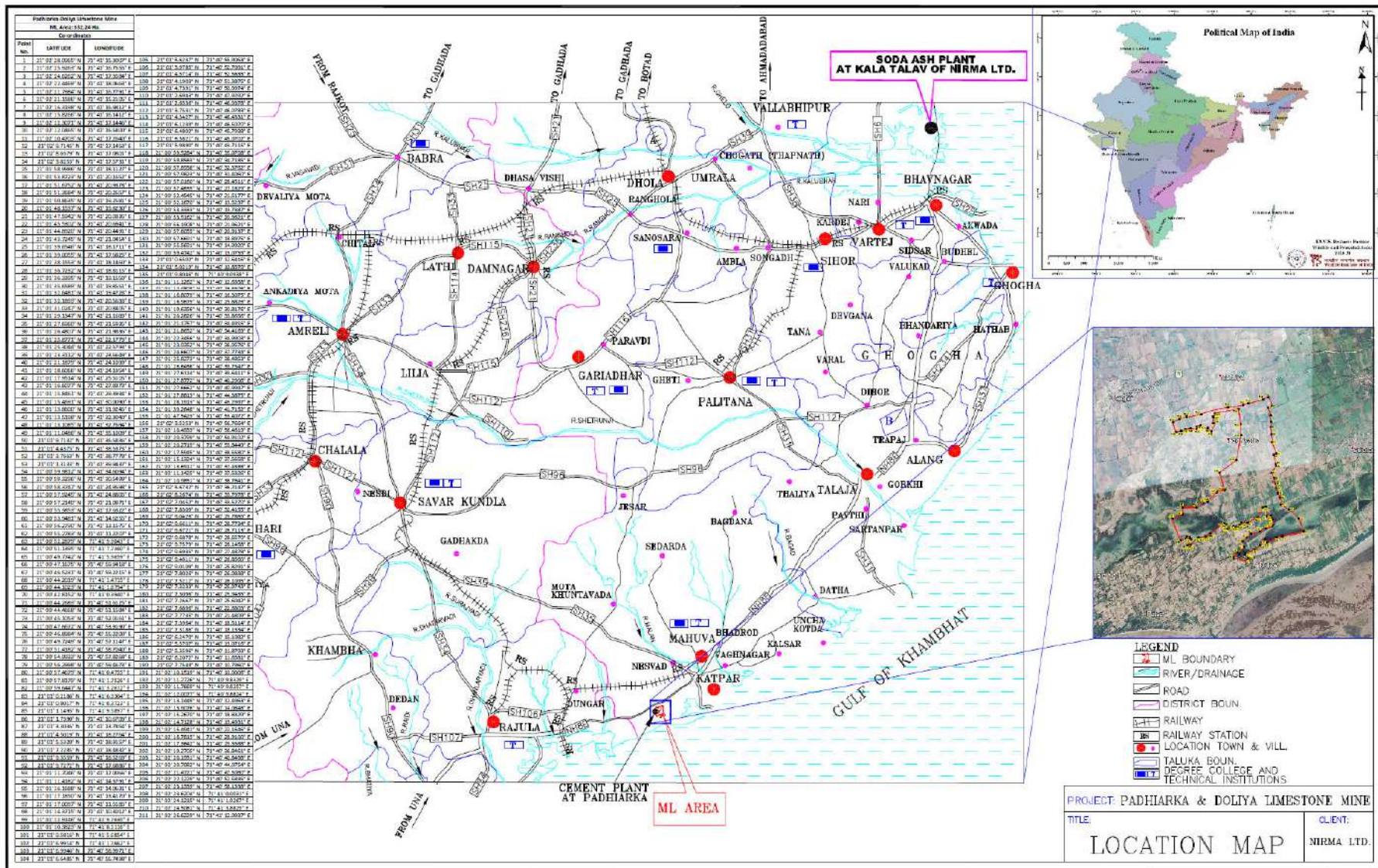
The location of the project can be seen in **Fig No. C1-1**.

1.4.4 Communication

Road link

The lease area is located at a distance of 9.5 km, NE of Mahuva town (Tehsil Headquarter) and is easily approachable by road. National Highway NH-51/ NH-8E (Una/Rajula-Mahuva/Bhavnagar highway) is at a distance of 0.7 km, North. Mahuva is Taluka Head Quarter in Bhavnagar district of Gujarat. Mahuva is about 85 km from District Head Quarter Bhavnagar.

FIG No. C1-1: LOCATION MAP



Rail link

The nearest railway station is Mahuva is present at a distance of 9.8 km (by road) in NE and lies on Mahuva-Rajula broad gauge section of Western Railway Zone.

Air link

The nearest airport for regular commercial flight is Bhavnagar situated at about 100 km NE of ML area.

Sea Coast

The nearest coast is Arabian sea coast present at a distance of about 0.50 km, South from mine lease.

Port

Pipavav is the nearest Port at about 25 kms west of lease area.

1.5 IMPORTANCE IN THE REGION AND COUNTRY

The principal use of limestone is in the Cement Industry. Other important uses are as raw material in boiler of Power Plant for de-sulfurization process and soda ash manufacturing process, manufacture of quicklime (Calcium Oxide), slaked lime (Calcium hydroxide) and mortar. Pulverised limestone is used as a soil conditioner to neutralize acidic soils (agricultural lime). It is used in sculptures because of its suitability for carving. It is often found in medicines and cosmetics. In some circumstances, limestone is used for glass making. As a reagent in fuel-gas de-sulphurisation, it reacts with sulphur dioxide for air pollution control. It can suppress methane explosions in underground coal mines. It is added to toothpaste, paper, plastic, paint, tiles and other materials as both white pigment and cheap filler. In blast furnaces, limestone binds with silica and other impurities to remove them from the iron.

India has huge resources of limestone distributed over different parts of the country. It is comfortably placed in terms of annual capacity and production of cement. Cement-grade limestone occurs in all the limestone-bearing areas, while SMS, BF and chemical-grade limestone occur in selective areas. Concerted efforts to locate SMS and BF grade limestone along with cement-grade limestone are imperative to meet the growing demand.

As per Indian Minerals Yearbook 2018 (Part- III: Mineral Reviews), published by IBM in August 2019, the demand of raw materials for cement, such as limestone and gypsum is expected to cause disruptive growth in the next few decades. The second largest Cement Industry in the world, the Indian Cement Industry, is expected to grow to an extent of 550 million tonnes per annum of capacity by FY2025 from 502 mtpa recorded in 2018. The demand for paper in

India is expected to rise at a healthy rate by 2020, due to the Packing Industry and the increasing number of schools. The increasing number of construction projects is expected to lead to a thriving Building and Construction Industry in India. This is anticipated to contribute to around 10% to the GDP of India. Also with rising Indian pharmaceutical, food and beverage industries the consumption of calcium carbonate (limestone) in India is expected to increase.

The company is leading producer of Soda Ash in the country and are now diversifying into the Cement manufacturing sector. The Padhiarka and Doliya Limestone mine will be captive mine to the proposed adjacent cement plant of the company, therefore maintaining self-reliance of the state as well as the country. The project will be contributing to the state exchequer, by paying the mineral royalty and strengthening the self-sufficiency in cement industry in the country and if and when required, will earn foreign exchange in the future through exports. It is pertinent to note here that recently company has collected few samples from various locations in upper strata of this mine lease area. The chemical analysis results show high quality of CaO content >48% which can be utilized in boiler of Power Plant for de-sulfurization process and can also for manufacturing of Soda Ash apart from Cement manufacturing. Lessee propose to utilize high quality of Limestone (CaO>48%) to its existing Power Plant and Soda Ash plant in Gujarat State for captive purpose.

1.6 SCOPE OF THE STUDY

The Environmental Impact Assessment and Environment Management Plan for the mine addressing the environment related issues are prepared in accordance with the requirements of Terms of Reference prescribed by Ministry of Environment, Forest & Climate Change, Govt. of India.

The study evaluates the prevailing environmental conditions. The adverse impacts have been identified and possible mitigation measures have been drawn in order to protect the environment. In order to carry out the study, the baseline environmental scenario has been established and the project activities superimposed on them to assess the impact and subsequent mitigation.

The main objectives of the present EIA study are briefly summarized below:

- To establish the baseline environmental scenario.
- To identify, predict and assess the future impacts of proposed project on the environment.
- To prepare a detailed action plan for implementation of mitigation measures.
- To suggest preventive measures to minimize adverse impacts and to maximize beneficial impacts.
- To suggest a monitoring programme to evaluate the effectiveness of mitigation measures.

- To suggest the formation of a core group responsible for implementation of the EMP.
- To prepare a capital cost estimate for environment management plan.
- To address the concerns of disaster management, R&R plan, CSR and points raised in public hearing.

The scope of the present study is to conduct EIA covering all the disciplines of environment and field monitoring in relevant disciplines over one full season of 3 (three) months (excluding monsoon months). The draft EIA report is prepared as per the MoEF&CC Notification dated 14.09.2006 and its amendments till date to submit at GPCB for Public Hearing. After public hearing, Final Report has been prepared for submission to MoEF&CC.

Study area:

The mine lease (ML) area (332.24 ha) is termed as "core zone". The area within 10 km radius around the periphery of the ML boundary has been considered as the "buffer zone" for identifying and assessing impact with respect to air, water, noise, land use, ecology, socio-economic environment, etc. The core zone and buffer zone together comprise the "study area"

Data Generation:

The data that had been generated during summer season from 1st March to 2nd June 2021 by NABL accredited Min Mec R&D Laboratory, New Delhi, in accordance with the requirement of statutory agencies, is given in **Table No. C1-3**. Since there are two other mines also proposed by Nirma Ltd. in the vicinity of Padhiarka & Doliya Limestone Mine i.e. (1) Vangar & Madhiya Limestone Mine in North and (2) Gujarda, Dudheri & Dudhala Limestone Mine in east direction and EIA/ EMP is also being prepared for the other two mines together, air quality stations were established giving due consideration to all three mines in core zone and buffer zone. The monitoring and testing have been done as per the guidelines of MOEF&CC, CPCB and the IS standards. Monitoring have been conducted for the following parameters:

TABLE NO. C1-3: BASELINE DATA GENERATED AS PER TOR

Description	No. of locations	Total No of samples
Air (For all 3 mines) Ambient air monitoring (24 hourly samples), twice a week for 3 months for one season for PM10, PM 2.5, SO ₂ , NO ₂	16 (1 in core zone & 15 in buffer zone)	384
Meteorological parameters (For all 3 mines) Measured at hourly duration simultaneously in the project area for 3 months. Parameters monitored:	1	90 days

Description	No. of locations	Total No of samples
A. Wind speed, direction B. Relative humidity C. Temperature D. Rainfall		
Water Water/ effluent samples collected from various locations (surface and ground water) in core and buffer zone (10 km radius) and tested for physical, chemical and biological parameters according to applicable standards	Ground water-12 Surface water -3	15
Soil (For all 3 mines)	12	12
Noise Hourly readings taken for 24 hours (Leq)	16	16
Traffic Density	1	1

Secondary and primary data collection was done comprising of, but not restricted to the following:

- ❖ Long Term Climatic data from Indian Meteorological Department (IMD) for available previous decade.
- ❖ Geo-hydrological aspects based on available data from various sources as well as field survey.
- ❖ Identification of water bodies, hills, roads etc. within 10 km radius.
- ❖ Details of fauna, flora, information in forests, major habitats, sanctuaries, sensitive places within a distance of 10 km from the project site (including forest details).
- ❖ Major industries within 10 km radius.
- ❖ Historical monuments and sanctuaries within 10 km radius.
- ❖ Land use pattern within core zone and buffer zone (10 km radius around the core zone), Cropping pattern.
- ❖ Demography and Socio-economic based on last available Census data for entire study area, etc.

The preparation of the EIA/EMP report has been done as per the generic structure prescribed in EIA Notification dated 14th September 2006.

1.7 STATUS OF LITIGATION

There is no litigation against this mining project.

EIA/EMP for Padhiarka & Doliya Limestone Mine of M/s Nirma Ltd.

Company's adjoining proposed cement plant Environment Clearance is sub-judice before Hon. Supreme Court. Earlier, EC was canceled by MoEF, New Delhi. However, NGT has set aside the cancellation of EC. An appeal has been filed in Hon. Supreme Court against the NGT order by the opponent and the matter is sub-judice, there is no stay in the matter.

As per the direction of Hon. Gujarat High Court vide order dated: 26.04.2010, 100 Ha plant land was surrendered and required to be deepened to store more fresh water. Some part of this surrendered land is falling in mining lease area which will be deepened in process of mining with consultation of irrigation dept and surrendered to the State Government.

Miranda
Sharma
RUE

ANNEXURE A-17

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)



Minutes of AGENDA FOR 21ST EAC MEETING OF THE EXPERT APPRAISAL COMMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURING 18-20 OCTOBER, 2023 THROUGH VIDEO CONFERENCE. meeting **Date: 27/10/2023**
Non-Coal Mining held from 18/10/2023 to 19/10/2023

MoM ID: EC/MOM/EAC/313507/10/2023**Agenda ID:** EC/AGENDA/EAC/313507/10/2023**Meeting Venue:** N/A**Meeting Mode:** Virtual**Date & Time:**

18/10/2023	10:30 AM	05:30 PM
19/10/2023	10:30 AM	05:30 PM

1. Opening remarks

The 21st meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 18-20 October, 2023 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 20th EAC meeting held during 21-22 September, 2023 were placed before the members of the EAC.

3. Details of proposals considered by the committee**Day 1 -18/10/2023****3.1. Agenda Item No 1:****3.1.1. Details of the proposal**

EC for Ravirala Limestone Mine (Revenue); Extent 124.33 Ha & Production of Limestone-0.115 MTPA (ROM), Topsoil-0.005 MTPA, Over Burden-0.211 MTPA (Total Excavation- 0.331 MTPA) at Sy. No. 20, 28, 38, 39, 41, 42, etc., of Ravirala village, Jaggayyapeta Mandal, NTR District, Andhra Pradesh by The Ramco Cements Limited by THE RAMCO CEMENTS LIMITED located at NTR,ANDHRA PRADESH

Proposal For

Fresh EC

3.5.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by Nirma Limited located at BHAVNAGAR,GUJARAT			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/GJ/MIN/443206/2023	J-11015/154/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.5.2. Project Salient Features

The proposal is for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting are given as under:

- i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12 and falls in Seismic Zone-III.
- ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
- iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
27.09.2022	IA/GJ/MIN/400887/2022 J-11015/ 154/2016-IA.II(M)	18.10.2022	Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	28.11.2022

iv. Details of Mine Lease: -

- a) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 616.7254 ha for a period of 30 years.
- b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1945-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.
- c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017 under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	199.2246 ha
Government land	133.0154 ha
Forest land	-
Total Mining lease area (MLA), ha	332.24 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	332.24
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	28.177 Million tonne	
Mineable Reserves	10.707 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Waste, MTPA)	Top soil- 0.5 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	11 m	
Ground Water Table, m bgl	13 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.	
Mineral Beneficiation	-	
RoM output size	-	
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher by means of	

	dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 127122 cu.m, temporary stacking at one location Topsoil at conceptual period-372878 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

Total water requirement	41 KLD	Fresh water	3 KLD
		Treated water	38 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Interstate Boundary	Rajasthan	500 KM,N
Railway Station/Railway line	Amrutvel	4.5 km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	2.3 km, WSW
	Bhambhali River	3.6 Km, W
Forest	RF near Patwa	0.4 KM,SW
	RF near Doliya	0.4 KM,S
	RF near Dudheri	0.6 KM,SSE
	RF near Gujarda	2.3 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks		
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.		
National Park	No			
Wildlife Sanctuary	No			
Elephant/Tiger Reserve	No			
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No			
		<table border="1"> <tr> <td>Protected areas</td> <td>Distance between Limestone mines and</td> </tr> </table>	Protected areas	Distance between Limestone mines and
Protected areas	Distance between Limestone mines and			

		Protected areas
		Gir National Park 79.0 km
		Gir Wildlife Sanctuary 47.6 km
		Mitiyala Wildlife Sanctuary 46.7 km
		The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka & Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	<p>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.</p> <p>After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.</p>
Wildlife Conservation Plan	Yes	<p>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval.</p> <p>The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.</p>
Proposed area for green belt/plantation and no. of saplings proposed	18.50 Ha.	
Budget for green plant & plantation till the end of life of mine.	Rs 56.10 Lakhs	
Budget for nursery	-	
Details of existing plantation and its survival rate	-	
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining	

Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha(Backfilled area (Govt. wasteland))

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 - 71.1 $\mu\text{g}/\text{m}^3$ PM2.5: 11.2 – 40.0 $\mu\text{g}/\text{m}^3$ SO ₂ : 2.7 – 10.2 $\mu\text{g}/\text{m}^3$ NO ₂ : 3.6 – 14.5 $\mu\text{g}/\text{m}^3$
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. V/C = 31.27.

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 01:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingress, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 77 Lakhs

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The
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houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	
Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF & NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.271	9.66
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	—
Green belt	—	5.10
Reclamation	—	5.85
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.)	—	6.03
Overheads	—	0.30
Total	0.3980	31.47

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.16
Project Cost	29
Employment (No.s)	55

3.5.3. Deliberations by the EAC in previous meetings

N/A

3.5.4. Deliberations by the EAC in current meetings

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth < 4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon'ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by

overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that "*all activities connected with mining within*

20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence". Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

- i. The site visit report of the subcommittee.
- ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.
- iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).
- iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.
- v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.
- vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.
- vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.
- viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.
- ix. The Project Proponent needs to submit the action plan for year wise exploration program.
- x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.
- xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.5.5. Recommendation of EAC

Deferred for ADS

The Project Proponent/Consultant has informed the EAC that the total mine lease area is 802.25 ha, out of which Forest land is 575.160 ha, Private land is 143.603 ha and Government land is 83.487 ha. The Interstate boundary of Odisha-Chhattisgarhis located adjacent (~50m) to the mine lease area in the northern direction and the mine lease area is located within the Odisha State. The Project Proponent also informed the EAC that initially Letter of Intent (LoI) was granted by the State Govt. vide letter dated 27.01.2017 over an area of 801.171 ha. At the time of pursuing Forest Clearance, re-validation of land schedule was done by Tehsildar, Malkangiri within the mine lease area allotted under auction and total extent of the area changed from 801.171 ha to 802.25 ha. Further, the Project Proponent has informed the EAC that the change in the mine lease area is due to DGPS Survey and there is no change in the physical boundary of the mine lease area. The EAC asked about the status of the Stage-I Forest Clearance for an area of 575.160 ha. The Project Proponent has informed the EAC that the MoEF&CC has granted the approval vide file no. 8-18/2022-FC dated 18.05.2023 under Section-2 (iii) of Forest (Conservation) Act, 1980 for grant of forest land on lease over 575.16 ha of forest land within the granted ML area over 802.255 ha for Kottameta Lime Limestone mining. The Stage - I FC for an area of 575.16 ha of forest land is under process.

The EAC reiterated the Hon'ble Supreme Court of India in its order of 6th July 2011 issued guidelines so as to not create *fait accompli* situation in the matter of diversion of forest land under the FCA, 1980. Therefore, in the case of new mining leases/projects having forest land in part or in full, approval under FCA for diversion of entire forest land located within the mining lease/project is to be obtained before execution/renewal of mining lease/project. The EAC opined that the scenario of the Stage-I FC proposal may change w.r.t extent, compensatory afforestation, etc., Thus the EAC was of the view that the Stage-I Forest Clearance is necessary to appraise the project on the environmental merits of the site. Therefore, the EAC **deferred** the proposal and opined that the proposal may be considered only after the submission of the Stage – I Forest Clearance for an area of 575.16 ha of forest land by the Project Proponent.

Day 2: 19th October, 2023 (Thursday)

2.1 Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat - [F.No: J-11015/154/2016-IA.II(M), Proposal No: IA/GJ/MIN/443206/2023, EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd] – Environmental Clearance

The proposal is for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine

lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting are given as under:

- i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12 and falls in Seismic Zone-III.
- ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
- iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
27.09.2022	IA/GJ/MIN/ 400887/2022 J-11015/ 154/ 2016-IA.II(M)	18.10.2022	Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	28.11.2022

iv. Details of Mine Lease: -

- a) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 616.7254 ha for a period of 30 years.
- b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1945-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.
- c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017 under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	199.2246 ha
Government land	133.0154 ha
Forest land	-
Total Mining lease area (MLA), ha	332.24 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	332.24
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive - cap sensitive and non-cap sensitive.	
Geological Reserves	28.177 Million tonne	
Mineable Reserves	10.707 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.5 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)	
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum	
No. of Mine Benches	2	
Existing Depth, m bgl	New mine	
Ultimate Depth of Mining, m bgl	11 m	
Ground Water Table, m bgl	13 m (Post monsoon)	
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.	
Individual bench slope	80-85°	
Overall pit slope	~ 45°	
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.	
Mineral Beneficiation	-	

RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher by means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 127122 cu.m, temporary stacking at one location Topsoil at conceptual period-372878 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	41 KLD	Fresh water	3 KLD
		Treated water	38 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Interstate Boundary	Rajasthan	500 KM,N
Railway Station/Railway line	Amrutvel	4.5 km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress	2.3 km, WSW

	control bund	
	Bhambhali River	3.6 Km, W
Forest	RF near Patwa	0.4 KM,SW
	RF near Doliya	0.4 KM,S
	RF near Dudheri	0.6 KM,SSE
	RF near Gujarda	2.3 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks								
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	<p>The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.</p> <table border="1"> <thead> <tr> <th>Protected areas</th> <th>Distance between Limestone mines and Protected areas</th> </tr> </thead> <tbody> <tr> <td>Gir National Park</td> <td>79.0 km</td> </tr> <tr> <td>Gir Wildlife Sanctuary</td> <td>47.6 km</td> </tr> <tr> <td>Mitiyala Wildlife Sanctuary</td> <td>46.7 km</td> </tr> </tbody> </table> <p>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</p>	Protected areas	Distance between Limestone mines and Protected areas	Gir National Park	79.0 km	Gir Wildlife Sanctuary	47.6 km	Mitiyala Wildlife Sanctuary	46.7 km
Protected areas	Distance between Limestone mines and Protected areas									
Gir National Park	79.0 km									
Gir Wildlife Sanctuary	47.6 km									
Mitiyala Wildlife Sanctuary	46.7 km									
National Park	No									
Wildlife Sanctuary	No									
Elephant/Tiger Reserve	No									
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No									
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka & Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.								
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No:								

		<p>A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.</p> <p>After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.</p>
Wildlife Conservation Plan	Yes	<p>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval.</p> <p>The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.</p>

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	18.50 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs 56.10 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 - 71.1 µg/m ³ PM2.5: 11.2 – 40.0 µg/m ³ SO ₂ : 2.7 – 10.2 µg/m ³ NO ₂ : 3.6 – 14.5 µg/m ³
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12 Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per Hydrogeological & Hydrological Studies of core and buffer zone of Padhiarka & Doliya Limestone Mine, the qualitative aspects of ground water shows that salinity ingress from sea has taken place up to over 3 km from Arabian sea reaching center of buffer zone including mines falling in core zone. The ground water flow direction is towards south in general. The mining activity will not intersect the ground water table, no mine seepage is envisaged.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. V/C = 31.27.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
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vernacular daily newspaper)	
Date of PH	28.04.2023 @ 01:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 77 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).
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xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).

Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF & NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.
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xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.271	9.66
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	—
Green belt	—	5.10
Reclamation	—	5.85
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.)	—	6.03
Overheads	—	0.30
Total	0.3980	31.47

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.16
Project Cost	29
Employment (No.s)	55

3. Observation and Recommendation of the EAC:

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth <4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that

when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon'ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit

and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *“all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence”*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

- i. The site visit report of the subcommittee.

- ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.
- iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).
- iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.
- v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.
- vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.
- vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.
- viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.
- ix. The Project Proponent needs to submit the action plan for year wise exploration program.
- x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.
- xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?



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Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)



Minutes of AGENDA FOR 25 TH EAC MEETING OF THE EXPERT APPRAISAL COMMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURING 9-10 JANUARY, 2024 THROUGH VIDEO CONFERENCE. **Date:** 15/01/2024
meeting Non-Coal Mining held from 09/01/2024 to 10/01/2024

MoM ID: EC/MOM/EAC/580285/12/2023

Agenda ID: EC/AGENDA/EAC/580285/12/2023

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

09/01/2024	10:30 AM	05:30 PM
10/01/2024	10:30 AM	05:30 PM

1. Opening remarks

The 25th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 9-10 January, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 24th EAC meeting held during 26-28 December, 2023 were placed before the members of the EAC.

3. Details of proposals considered by the committee

Day 1 -09/01/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Choutapalli Limestone Mine of M/s. My Home Industries Private Limited, with production of Limestone: 1.82 MTPA and Top Soil : 0.35 MTPA (Total Excavation of 2.17 MTPA) over an area of 262.247 Ha (Amalgamated Mining Lease Area) by SURESH BATTU located at SURYAPET, TELANGANA

Proposal For

Fresh EC

Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha – [F.No: J-11015/49/2008-IA-II(M), Proposal no: IA/OR/MIN/455896/2023; EIA Consultant: M/s Global Tech Enviro Experts Pvt., Ltd.] – Amendment in ToR

The instant proposal is for amendment in ToR dated 14.11.2023 for mining of Bauxite in Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) with production capacity of 6.825 MTPA of Bauxite along with existing crusher of 2 x 900 TPH & SMCP- 1x 900 TPH and proposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Hon'ble Supreme Court vide its order dated 02.01.2024 in Writ Petition(s)(Civil) No(s). 1394/2023 in the matter of Vanashakti versus Union of India directed that *“Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change”*. The EAC also noted that the Ministry issued an Office Memorandum dated 08.01.2024 regarding the stay imposed by the Hon'ble Supreme Court with reference to the SOP dated 7th July, 2021 and OM dated 28.01.2022. In view of the above Hon'ble Supreme Court order dated 02.01.2024, the EAC **deferred** the proposal.

Additional Agenda:

2.4 Site Visit Report to three projects of M/s Nirma Limited in Bhavnagar Gujarat

Three proposals of M/s Nirma Limited namely Padhiarka and Doliya Limestone mine (MLA: 332.24 ha, Proposal No. IA/GJ/MIN/443206/2023) located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat and Gujarda, Dudheri & Dudhala Limestone Mine (MLA: 681.62 ha, Proposal No. IA/GJ/MIN/443968/2023) located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat and Vangar & Madhiya Limestone Mine (MLA: 612.1336 ha, Proposal No. IA/GJ/MIN/443498/2023) located at Villages Vangar & Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat was considered in the 21st EAC-NCM Meeting held during 18-19 October 2023.

2. After detailed deliberations made by the Project Proponent and the consultant, the EAC opined that these projects are part of three contiguous projects namely Padhiarka and Doliya Limestone Mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.1336 ha) and Gujarda, Dudheri & Dudhala Limestone mine (681.62 ha) and together it extends over an area of 1626.196 ha. The EAC also opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools water bodies roads etc. The EAC was of the view that a site

visit needs to be conducted by a sub- committee comprising of EAC members and officers from the Ministry.

3. In view of the aforesaid recommendation of EAC, the Ministry constituted a sub-committee comprising of the following members to undertake the site visit during 22-25 December 2023:

1. Shri Avijit Ghosh, EAC Member
2. Dr. K.G. Asha Manjari, EAC Member
3. Shri Pankaj Verma, Scientist E & Member Secretary, EAC (NCM), MoEF&CC
4. Dr. Yogesh Kumar, Scientist C, MoEF&CC, Regional Office Gandhinagar
5. Shri Vidyasagar Jha, Research Officer, MoEF&CC

4. The committee undertook the site visit during 22-25 December 2023 and observed the following in each of the mine which are given as under:

A. Padhiarka and Doliya Limestone mine (MLA: 332.24 ha, Proposal No. IA/GJ/MIN/443206/2023)

Observations of the sub-committee

1. The Padhiarka and Doliya Limestone Mine is located in the villages Padhiarka and Doliya, Taluka Mahuva, Dist Bhavanagar, Gujarat. As submitted by the Project Proponent, the Total Geological reserves are estimated to 28.177 Million Tonnes and Mineable reserves are 10.707 million tonnes. The life of mine is 11 years in accordance with the mining plan and PP intends to produce 1.5 Million Tonnes per annum (ROM).
2. As submitted by PP, the mine site is located at 0.5 km from High Tide line and the samdhiyala salinity ingress control bund is located at a distance of 2.3 km. Habitations were about 0.12 to 0.45 km away from Padhiarka village and 0.05 km away from Doliya village. The school nearest to Padhiarka & Doliya Limestone mine is Doliya Primary school located at distance of 0.13 km. The National Highway 51 was at a distance of 0.8 km. Reserve Forest Doliya was at a distance of 0.4 km, the committee visited this area. There are other reserves forests in nearby vicinity extending from a distance between 0.4 km to 5.8 km. Only one salt pan exists and that too at a distance of 4.3 Km
3. PP have proposed 6 pits in the mine lease area, the committee visited the Pit 1 of the Padhiarka Mine and it was informed by PP that maximum pit depth would be around 11 m. The land is mostly agricultural land used for farming at present along with bushy vegetation. Sub- Committee also enquired about the dump site for soil overburden; PP indicated the same on the map and provided the geo-coordinates of the same.
4. It was also observed that PP has not placed any boundary pillars alongside the lease boundary; accordingly, with the GPS device sub-committee visited some of the proposed boundary pillars.
5. The sub-committee also observed huge patch of low lying area that has developed into a wetland near pit 4, pit 3 and pit 2. The wetlands were full of avian biota predominantly having native bird species mostly Painted Storks

(Mycteria leucocephala) and other avian species. PP informed that these low lying areas are mostly filled during rainy seasons.

6. PP informed that for they will fill pit 4, pit 3 and pit 2 during 2026-2031 and the rest pits are proposed to be used for rainwater storage at the end of conceptual period. The limestone produced in these mines will be used by PP in their soda ash plant and cement plant. PP is yet to purchase the lands coming under these proposed pits. The majority junks of land in most of the proposed pits are private lands held by farmers.
7. The sub-committee observed that most of the mine lease area is under cultivation and major crop was cotton. Pit 1 was accessible from village road and was located approx at a distance of 500 meters.
8. The sub-committee observed several low lying areas other than the wetlands in the lease area.
9. The sub-committee also visited Doliya Sea Coast side. It was informed that mine lease is 500 m away from HTL from the sea side.
10. The sub-committee also visited the Samdhaliya Salinity Ingress Control Bund which is located at a distance of 2.3 km to 4.3 km from all three mine lease area. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village.

	
<p>Padhiarka & Doliya Mine Link Road to proposed Pit 1, Limestone Exposures</p>	<p>Low lying areas in Padhiarka & Doliya Mine that have developed into a wetland</p>



B. Gujarda, Dudheri & Dudhala Limestone Mine (MLA: 681.62 ha, Proposal No. IA/GJ/MIN/443968/2023)

Observations of the sub-committee

1. The Gujarda, Dudheri Limestone Mine is located in the villages Gujarada, Dudheri & Dudhala, Taluka Mahuva, Dist Bhavanagar, Gujarat. As submitted by the Project Proponent, the Total Geological reserves are estimated to be 57.280 Million Tonnes and Mineable reserves are 20.574 million tonnes. The life of mine is 11 years in accordance with the mining plan and PP intends to produce 2.7 Million Tonnes per annum (ROM).
2. As submitted by PP, the mine site is located at 0.5 km from High Tide line and the samdhiyala salinity ingress control bund is located at a distance of 2.3 km. Habitations were about 0.05 to 0.5 km away from Gujarada village, 0.015 km to 0.25 km away from Dudhala village and 0.08 km to 0.25 km from Dudheri village. Few habitations were also observed within the lease area. The school nearest to Gujarada, Dudheri & Dudhala limestone mine is Bellur school located at distance of 0.17 km. The National Highway 51 is located within the mine lease area. Reserve Forest Gujarada is located at a distance of 0.2 km. There are other reserves forests in nearby vicinity extending from a distance between 0.2 km to 7.4 km. Only one salt pan exists and that too at a distance of 6.10 km.
3. PP have proposed 6 pits in the mine lease area and it was informed by PP that maximum pit depth would be around 10 m. The land is mostly agricultural land used for farming at present along with bushy vegetation. Sub- Committee also enquired about the dump site for soil overburden, PP indicated the same on the map and provided the geo-coordinates of the same.



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Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)



Minutes of AGENDA FOR 28th MEETING OF THE EXPERT APPRAISAL COMMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURING 14th & 15th MARCH, 2024 THROUGH VIDEO CONFERENCING (VC) meeting of Non-Coal Mining held from 14/03/2024 to 15/03/2024 Date: 22/03/2024

MoM ID: EC/MOM/EAC/446256/3/2024

Agenda ID: EC/AGENDA/EAC/446256/3/2024

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

14/03/2024	10:30 AM	05:30 PM
15/03/2024	10:30 AM	05:30 PM

1. Opening remarks

The 28th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 14-15th March, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 27th Meeting of the EAC (NoN-Coal) held during 20th February, 2024 & 21st February, 2024 were placed before the members of the EAC and confirmed by the Chairman.

3. Details of proposals considered by the committee

Day 1 -14/03/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Expansion of Sanu-I Limestone Mining Project (ML No. 27/1996, Area-1000 Ha.) with Mine Material handling capacity from 3.3 MTPA to 3.848 MTPA (Less than 20 %) in second phase which includes keeping ROM SMS grade Limestone resource- 3.3 MTPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handling of old backfilled limestone size reject dumps (0-30 mm size)- 0.548 MTPA along with Crushing (1X300 TPH, 1X250 TPH, 1X200 TPH, 1X150 TPH), Screening plant (2X300TPH, 2X250TPH, 2X200TPH) by RAJASTHAN STATE MINES & MINERALS LIMITED located at JAISALMER, RAJASTHAN

Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

vi. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

vii. The Project Proponent needs to submit time line for acquiring land from the villagers.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by Nirma Limited located at BHAVNAGAR,GUJARAT			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/GJ/MIN/443206/2023	J-11015/154/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The proposal is for Environmental Clearance for Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting are given as under:

- The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12 and falls in Seismic Zone-III.
- The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
- Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR		Date of accord	
18.11.2022	IA/GJ/MIN/406830/2022	06.12.2022	Letter no. J-11015/153/2016-IA.II (M)		6 th February, 2023	
S.No.	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha

1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62
S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha	
		From	To			
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62	
Private land		565.9454				
Government land		115.6746				
Forest land		-				
Total Mining lease area (MLA), ha		681.62				
Private land for crusher, workshop & other infrastructure outside the MLA		No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.				
Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)		Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121			
		Date	04.08.2021			
		Mineral & (Major/Minor)	Major			
		Mine Lease Area, Ha	681.62			
		Validity	31.03.2026			
Mining Parameters		Quantitative Description				
Method of Mining		Opencast mechanized				
Drilling/Blasting		Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.				

Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574million tonne
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneous

	ously backfilling		
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil		
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.		
Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.		
Particulars	Particular's Name		Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padharka		0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva		4.0km, NE
Highway	NH-51 (Una-Mahuva highway)		Within
Interstate Boundary	Rajasthan		Approx.500 KM,N
Railway Station/Railway line	Amrutvel		2.0km, N
Water Bodies	Arabian Sea Coast		0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund		4.5 km, WSW
	Malan Bandhara		1.5 km E
	Malan River		4.4 KM,E
	Bhambhali River		5.4 Km, W
	Garasawo River		0.9 KM,NE

Forest	RF near Patwa	2.8 KM,SW								
	RF near Doliya	7.4 KM,E								
	RF near Dudheri	0.6 KM,S								
	RF near Gujarda	0.3 KM,S								
	RF near Khared	2.1 KM,E								
Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks								
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	<p>The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10 km of the Limestone mining project and the distance of protected areas and proposed Limestone mine.</p> <table border="1"> <thead> <tr> <th>Protected areas</th> <th>Distance between Limestone mines and Protected areas</th> </tr> </thead> <tbody> <tr> <td>Gir National Park</td> <td>79.0 km</td> </tr> <tr> <td>Gir Wildlife Sanctuary</td> <td>47.6 km</td> </tr> <tr> <td>Mitiyala Wildlife Sanctuary</td> <td>46.7 km</td> </tr> </tbody> </table>	Protected areas	Distance between Limestone mines and Protected areas	Gir National Park	79.0 km	Gir Wildlife Sanctuary	47.6 km	Mitiyala Wildlife Sanctuary	46.7 km
Protected areas	Distance between Limestone mines and Protected areas									
Gir National Park	79.0 km									
Gir Wildlife Sanctuary	47.6 km									
Mitiyala Wildlife Sanctuary	46.7 km									
National Park	No									
Wildlife Sanctuary	No									
Elephant/Tiger Reserve	No									
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	<p>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</p>								
Coastal Regulation Zone (CRZ)	No	<p>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka & Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.</p>								

Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	<p>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.</p> <p>After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.</p> <p>Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, schedule-I species have been updated in WLCP.</p>
Wildlife Conservation Plan	Yes	<p>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC & latest Wildlife Protection Amendment Act, 2022, budget allocation for WLCP has been increased from Rs. 19.9 Lakh to Rs. 65.9 Lakh for all 3 mines.</p> <p>The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.</p>
Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.	
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs	
Budget for nursery	-	

Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))
Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the ground water table may get intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to a void intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day

	on the road. 01 location & V/C = 31.27
Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingress, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs. 77 Lakhs
Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine
R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total re

	settlement budget works out to be Rs. 59.93 lakhs (6% of land value).
Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	
Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF & NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.
Plagiarism Certificate	

xvii. Earlier the Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh are as follows:

S. No	Observation of EAC in the 21st meeting held during 18-20th October, 2023	Reply by Project Proponent
1.	The site visit report of the subcommittee.	Site visit has been conducted by subcommittee on 22nd - 25th December, 2023.
2.	Since the mine site is located within 20	Project Proponent has submitted a letter for issuance of NoC/Clearance from Ministry of Defence vide application dated 10.11.2023.

	<p>km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defense for consideration of the instant project.</p>	<p>We also have submitted letter to Department of Geology & Mining, Govt. of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense, Govt. of India vide application dated 07.12.2023.</p> <p>As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense (MoD), therefore, our humble request is that issue the EC without condition of obtaining NOC from MoD.</p>
3.	<p>The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).</p>	<p>The mine is captive mine to proposed cement plant at Mahuva and Highgrade limestone to be used in company's own existing Soda Ash plant located at Katalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated: 17.08.2023.</p> <p>The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway.</p> <p>Establishment of cement plant may take some time as the appeal is pending before Hon'ble Supreme Court while the soda ash plant is already operational.</p> <p>Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through dumpers @18 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bhavnagar.</p> <p>Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing on its highest rated capacity.</p> <p>We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening has been submitted to the MoEF&CC.</p> <p>Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.</p>
4.	<p>The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall submit the per</p>	<p>Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India (NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment dated 23.10.2023 has been submitted.</p>

	mission from the National Highways Authority of India (NHAI).	
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	<p>Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well.</p> <p>Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water.</p> <p>As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund.</p> <p>At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection.</p> <p>Hydrogeological monitoring network will be established by constructing piezometers in and around the lease.</p> <p>During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund.</p> <p>After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the subsurface water & in long term improve the quality of ground water.</p> <p>Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation.</p> <p>In view of the above, due to mining there is no possibility of salt water intrusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological system of bund will not be disturbed & in fact will significantly improve the effectiveness of salinity ingress control bund.</p>
6.	The Project Proponent needs to submit the site specific mitigation measures for backwaters for	<p>In this regard, following site specific mitigation measures will be taken:</p> <p>Arabian Sea is situated at distance of more than 0.5 km in the south of the said mine lease and is clearly outside the CRZ area which is certified by GCZMA. Letter dated 19.07.2023 has been issued to M/s Nirma Ltd. from GCZMA.</p> <p>There was only one probability of sea water coming to mine lease area which is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed</p>

	<p>om Arabian Sea coming into the mine lease area.</p>	<p>ted on Motpet Creek to restrict backwater coming from Arabian sea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area.</p> <p>Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water salinity.</p> <p>Positive pressure of fresh water on landward site will be created due to water storage in mine pits, which will aid in pushing back the saline front as well.</p>
7.	<p>The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.</p>	<p>The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26.</p> <p>As per approved Mining Plan, Removal of soil and its disposal as below.</p> <p>Year: FY 2021-22 to FY 2025-26</p> <p>Removal of soil(cum):249806</p> <p>Means of disposal: *Temporary stacking at one location near Proposed Pit no. 1.</p> <p>Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted.</p> <p>Area covered under stacking (ha): 6.20</p> <p>Year: FY 2026-27 to FY 2031-32</p> <p>Removal of soil(cum):321894</p> <p>Means of disposal: *Temporary stacking at one location till 2026-27 and then, temporary stacked soil will be shifted for Backfilling.</p> <p>Simultaneously Utilized for Back filling of shallow pits of around 4.0 m depth Proposed Pit No. 6.</p> <p>Then, temporary stacked soil will be shifted for Backfilling of shallow pits of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan period. A map has been submitted.</p> <p>Area covered under stacking (ha):Nil</p> <p>Total</p> <p>Removal of soil(cum): 571200</p> <p>Area covered under stacking (ha): nil</p> <p>Looking towards availability of topsoil, backfilling of part area is envisaged.</p> <p>Total voids area envisaged till conceptual period = 114.24 ha</p> <p>Total soil removal envisaged till conceptual period = 0.57 million cum (114.24 Ha *0.5 m avg. soil thickness)</p> <p>Total backfilling area envisaged till conceptual period = 15.66 ha</p>

Ultimate Dimensions of Pits at the end of conceptual period

Pit No.: 1

Pit Area covered (ha):49.56

Pit Top (m AMSL):20 to 14

Pit bottom (m AMSL): 10

Pit Depth in in m: 10 to 4

Pit Area covered by backfilling(ha): No backfilling proposal

Pit No.: 2

Pit Area covered (ha):12.78

Pit Top (m AMSL):13 to 11

Pit bottom (m AMSL): 8

Pit Depth in in m: 5 to 3

Pit Area covered by backfilling(ha): No backfilling proposal

Pit No.: 3

Pit Area covered (ha):14.40

Pit Top (m AMSL):13 to 11

Pit bottom (m AMSL): 6

Pit Depth in in m: 7 to 5

Pit Area covered by backfilling(ha): No backfilling proposal

Pit No.: 4

Pit Area covered (ha):17.51

Pit Top (m AMSL):17 to 12

Pit bottom (m AMSL):11

Pit Depth in in m: 6 to 1

Pit Area covered by backfilling(ha): No backfilling proposal

Pit No.: 5

Pit Area covered (ha):4.33

Pit Top (m AMSL):15 to 13

Pit bottom (m AMSL):6

Pit Depth in in m: 9 to 7

Pit Area covered by backfilling(ha): No backfilling proposal

Pit No.: 6

Pit Area covered (ha):15.66

		<p>Pit Top (m AMSL):10.5 to 4</p> <p>Pit bottom (m AMSL):4</p> <p>Pit Depth in in m: 6.5 to 0</p> <p>Pit Area covered by backfilling(ha): Backfilling of pit area of 15.66 Ha for entire depth – 570000 cu.m</p> <p>Total</p> <p>Pit Area covered (ha): 114.24</p> <p>Pit Area covered by backfilling(ha): 15.66 Ha (570000cu.m)</p>
8.	<p>The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.</p>	<p>As advised, revised wildlife conservation plan incorporating the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 has been submitted.</p>
9.	<p>The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The</p>	<p>Type of land: Private</p> <p>Land rate, Rs. Lakh/ ha: 13.00 *</p> <p>Land requirement, ha: 100.22</p> <p>Total Amount Rs. lakhs: 1302.86</p> <p>Type of land:Government</p> <p>Land rate, Rs. Lakh/ ha: On mining lease</p> <p>Land requirement, ha: 14.02</p> <p>Total Amount Rs. lakhs: _</p> <p>Total</p>

Project Proponent also needs to submit the action plan for land acquisition and timeline.

Land

requirement, ha: 114.24

Total Amount Rs. lakhs:1302.86

Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates.

Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates.

Type of homestead:Pucca

Rate, Rs. /sq.m.: 10000

Approx. Homestead area**, sq.m.:360

Total compensation, Rs. lakhs: 36

Type of homestead:Semi pucca

Rate, Rs. /sq.m.: 5000

Approx. Homestead area**, sq.m.:360

Total compensation, Rs. lakhs: 36

Type of homestead:Kutchha

Rate, Rs. /sq.m.: 2000

Approx. Homestead area**, sq.m.:360

Total compensation, Rs. lakhs: 36

Total

Approx. Homestead area**, sq.m.: 360

Total compensation, Rs. lakhs: 36

Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining activity and such homestead losers shall be compensated on mutually agreed commercial terms.

Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged.

Action plan for land acquisition and timeline is as below:

Sr. No: 1

Timeline for land requirement(present)

Sr. No.:1.1

Timeline for land requirement(present): purchased

Pvt. Land:49.49

Govt. land:0

Total: 49.49

Sr. No.:1.2

Timeline for land requirement(present): Consented

Pvt. Land:25.67

Govt. land:0

Total: 25.67

Sr. No.:1.3

Timeline for land requirement(present): Leased

Pvt. Land:0

Govt. land:115.67

Total: 115.67

Sr. No: 2

Timeline for land requirement(Future)

Sr. No.:2.1

Timeline for land requirement(present): 1st to 5th year mining

Pvt. Land: 54.21

Govt. land:0.02

Total: 54.23

Sr. No.:2.2

Timeline for land requirement(present):6th year to Conceptual stage -11th year

Pvt. Land: 102.70

Govt. land:14.04

Total: 116.74

Sr. No.:2.3

Timeline for land requirement(present):Minelife (up to lease period)

Pvt. Land: 565.94

Govt. land:115.67

Total: 681.62

Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the land before entry in pvt. land for starting mining activity in the mining lease area.

10	<p>The Project Proponent needs to submit the action plan for year wise exploration program.</p>	<p>The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26.</p> <p>Looking towards the systematic exploration of the entire area, 182 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan.</p> <p>The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 182 number of Core Bore holes are proposed up to a level of +1.0 MRL. Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval.</p> <p>Program of Future Exploration</p> <p>YEAR:2021-22 to 2025-26</p> <p>No. of BH: PBH-1,3,10,12,14,16,28, 31,33,35,54,56,58,75,77</p> <p>Grid Interval:400 m</p> <p>Total Meterage: Up to +1.0 MRL</p> <p>YEAR:2021-22 to 2025-26</p> <p>No. of BH: PBH-37,41,43,61,66,79, 81,83,96,100,115,117,119,121,143,141,139,137,135, 133,167,165,163,169,171,173,179,181</p> <p>Grid Interval:400 m</p> <p>Total Meterage: _</p> <p>YEAR:2021-22 to 2025-26</p> <p>No. of BH: PBH-2,4,5,6,7,8,9,11,13, 15,17,24,25,26</p> <p>Grid Interval:200 m</p> <p>Total Meterage: _</p> <p>YEAR:2021-22 to 2025-26</p> <p>No. of BH: PBH-18,19,20,21,22,23, 27,29,30,32,34,36,38,39,40,42,44-55,57,59,60,62-65,67,71-74,76,93,94</p> <p>Grid Interval:200 m</p> <p>Total Meterage: _</p>
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		<p>YEAR:2021-22 to 2025-26</p> <p>No. of BH:</p> <p>PBH-68-70,82,84,78,80, 85-92,95,97-99,101-116, 118,120,122,123,124-127</p> <p>Grid Interval:200 m</p> <p>Total Meterage: _</p> <p>YEAR:2021-22 to 2025-26</p> <p>No. of BH:</p> <p>PBH-128-132,134,136,138, 140,142,144,162,164,166,168,170,172,174-178,180,182</p> <p>Grid Interval:200m or below</p> <p>Total Meterage: _</p> <p>YEAR:2021-22 to 2025-26</p> <p>No. of BH:</p> <p>EP-1 & EP-2 size 3m*3m</p> <p>Grid Interval:_</p> <p>Total Meterage: up to level +1.0mRL</p> <p>The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable.</p> <p>The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2.</p>
11	<p>The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.</p>	<p>Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes has been submitted.</p>
12	<p>The Project Proponent needs to submit a letter from the Department of Geology</p>	<p>The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan. Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on 03.11.2023. Acknowledgement of the same has been submitted by the Project Propon</p>

	<p>and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?</p>	<p>ent.</p>
<p>Site Visit Recommendation Reply by project proponent</p>		
<p>1</p>	<p>PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.</p>	<p>Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities has been submitted by the Project Proponent.</p>
<p>2</p>	<p>Since PP envisages to hand over the land with shallow quarry having depth upto 4m to landow</p>	<p>In said mine, survey has been conducted & one pit i.e. Pit No. 6 (Pit area -15.66 Ha) will have shallow depth pit and will be backfilled for entire depth of pits, looking to availability of soil for backfilling</p> <ul style="list-style-type: none"> • Pit no. 6 -15.66 Ha Pit area of avg. 3.25 m bgl for entire depth. <p>Action plan for backfilling of shallow depth pits of depth up to 4.0 m and handing over to farmers for agriculture has been submitted by the Project Proponent</p>

	<p>ners for farming and mostly all three mining leases are having agricultural land.</p> <p>PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.</p>	ent.
3	<p>Project PropONENT needs to provide year wise exploration plan for all the three mining leases.</p>	<p>Exploration plan of said mining lease has been submitted by the Project PropONENT.</p>
4	<p>Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinklers across the haul roads in all three mini</p>	<p>Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area.</p> <p>On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.</p>

	ng leases.	
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	<p>The low lying area is where the rain water accumulates temporarily during monsoon. These are not notified as wetlands either under Ramsar Convention or by Central Govt. or State Govt. Hence, the identifications and provisions under Wetlands (conservation and Management) Rules, 2017 do not apply in this case as per clause 3 of aforesaid Rules.</p> <p>Moreover, Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area are located at a distance of more than 500 m from High Tide Line of sea & also this area (between sea and low lying area in our mining lease area) have higher altitude, therefore, there is no chance of sea water ingress in mining lease area.</p> <p>However, company will construct bunds as and when required.</p>
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plans shall include o	<p>There is no Ramsar convention/ Central or State Government notified wetland in and nearby our mining lease area. The water bodies such as river channels and human-made water bodies (such as submergence areas of Samdhiyala Bandahara, Malan Bandhara) are excluded from the definition of wetlands as per Wetlands (Conservation and Management) Rules, 2017.</p> <p>There are low lying areas, in which rain water accumulates temporarily during monsoon. Mining activity will contribute towards enlarging & deepening such areas in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala making a positive contribution to fresh water storage. The company does not intend to have any other use for these low lying areas.</p> <p>As part of the integrated management plan for protection of water logged area</p>

	<p>bjectives of the site management, management actions required to achieve the objectives, factors that affect, or may affect, the various site features, monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.</p>	<p>s in and around the project, following steps shall be undertaken:</p> <ul style="list-style-type: none"> 1 Company will not do mining below 2 m AMSL in this low lying area so that there is no salinity ingress due to mining activity. 1 Piezometer will be installed at designated locations to monitor changes in ground water level. 1 Other allied activities such as transportation will be carried out by maintaining safety distance from this low lying area 1 In this area of Gujarat, water logging due to rain water is a common phenomenon and resident water birds take advantage of such seasonal water logging to feed. Hence, company has proposed several measures as part of the wildlife conservation plan, with 3-year budget, as follows: <ul style="list-style-type: none"> 1 Supporting 3 local NGOs for Conservation Awareness activities (Rs. 18 lakhs) 1 Provision for Rapid Rescue Vehicle for Wildlife (Rs. 10 lakhs) 1 Assisting Plantation activities to be carried out by Forest Department, Bhavnagar (Rs. 1.5 lakhs) 1 Nature/Eco-tourism guide & hospitality training 20 persons (Rs. 2.5 lakhs) 1 Provision of equipments, camera, binoculars for efficient monitoring and eco-tourism promotion (Rs. 7.5 lakhs) 1 Maintenance of shallow ponds/rainwater harvesting structures (Rs. 3 lakhs) 1 Van Sahayak 1 nos. on contract basis (Rs. 3.6 lakhs) 1 Public education and awareness programmes for the following - Avoiding plastic, Recycle and reuse, Reduce usage of pesticide and weedicide, Conservation of Wildlife, Garbage control (Rs. 3 lakhs) Six-monthly third-party WLCP monitoring report preparation (Rs. 1.25 lakhs)
8.	<p>PP needs to engage and impart skill among the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.</p>	<p>Company will not acquire any agriculture land through land acquisition by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates.</p> <p>Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood.</p> <p>Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines.</p> <p>Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).</p>

9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible, PP shall submit an action plan for making alternate roads.	<p>On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 18 numbers of trips/day maximum in this mine.</p> <p>Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening has been submitted by the Project Proponent.</p>
10	PP should engage wildlife experts/ avian experts for conservation of the avian fauna within and near its mine lease.	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.
11	PP shall plant native fruit bearing plants across all the proposed green patches.	Native fruit bearing plants will be planted across all the proposed green patches.
12	PP shall put boundary pillars across all mining leases.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / State Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will put such boundary pillars again prior to commencement of mine so that they can be maintained.
13	The project proponent needs to submit a letter from the Department of Geology & Mining, Govt. of Gujarat, clarifying whether any i	The company has not carried out any illegal mining in the lease area and request letter to provide required certificate regarding no mining carried out by company or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 01.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vide its letter dated: 01.02.2024 to communicate the same to MoEF and copy endorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nirma Limited or against any other individual or entity.

	Illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?	Copy of our submitted letter dated: 01.11.2023 and copy of report of the District, Geologist, Geology & Mining Dep't, Bhavnagar dated 01.02.2024 has been submitted by the Project Proponent.
14	PP needs to submit plan to transport crushed limestone from all the three leases to plant.	<p>The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar.</p> <p>The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway.</p> <p>Establishment of cement plant may take some time while the soda ash plant is already operational.</p> <p>Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @18 trips per day. The trucks will pass through existing Dudhala - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.</p>
15	PP needs to take some measures to keep the migration bird ponds unharmed and protected by activity of mining in future.	<p>Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 1.5 km and 4.5 km from our mining lease area, respectively.</p> <p>Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds.</p> <p>The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds.</p> <p>The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlarging of the low lying area in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.</p>
16	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through nearby area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.

17	PP needs to explore possibility of deploying surface miners for mining.	<p>Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022.</p> <p>For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.</p>
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Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	–
Green belt	–	5.10
Reclamation	–	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	–	5.48
Overheads	–	0.32
Total	0.421	35.87

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.3.3. Deliberations by the committee in previous meetings

Date of EAC 1 :19/10/2023

Deliberations of EAC 1 :

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth<4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon'ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease

belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that "*all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence*". Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

- i. The site visit report of the subcommittee.
- ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.
- iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).
- iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.
- v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.
- vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.
- vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.
- viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.
- ix. The Project Proponent needs to submit the action plan for year wise exploration program.
- x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.
- xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.3.4. Deliberations by the EAC in current meetings

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21stEAC as well as the recommendation of the sub-committee. After

detailed deliberations , EAC **deferred** the proposal for the want of following information:-I. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

3.3.5. Recommendation of EAC

Deferred for ADS

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Vangar & Madhiya Limestone Mine by Nirma Limited located at BHAVNAGAR, GUJARAT			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/GJ/MIN/443498/2023	J-11015/152/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.4.2. Project Salient Features

The proposal is for Environmental Clearance for mining of Limestone in Vangar & Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar & Madhiya, Tehsil Mahuva, District Bhavnagar (Gujarat).

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'44.54" to 21° 03' 40.04" N and Longitude 71°39'18.3"E to 71°41'05"E. The mine lease area falls under the Survey of India Toposheet No:



सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)



Minutes of AGENDA FOR 30th MEETING OF THE EXPERT APPRAISAL COMMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURING 12th, 13th & 14th JUNE, 2024 THROUGH VIDEO CONFERENCING (VC) meeting Non-Coal Mining held from 12/06/2024 to 14/06/2024 Date: 26/06/2024

MoM ID: EC/MOM/EAC/548553/5/2024

Agenda ID: EC/AGENDA/EAC/548553/5/2024

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

12/06/2024	10:30 AM	06:30 PM
13/06/2024	10:30 AM	06:30 PM
14/06/2024	10:30 AM	06:30 PM

1. Opening remarks

The 30th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-14th June, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 29th Meeting of the EAC (Non-Coal) held during 9-10th May were placed before the members of the EAC and confirmed by the Chairman.

3. Details of proposals considered by the committee

Day 1 -12/06/2024

3.1. Agenda Item No 1:**3.1.1. Details of the proposal**

Unroi-I SMS Grade Limestone Mines, ML-05/2020, LEASE AREA : 998.00 Hectares by RAJASTHAN STATE

global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for transportation of mineral from mine lease area to the proposed cement plant. The PP informed that it would take 3-4 years time for setting the cement Plant. So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently there is no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. PP also mentioned that they will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. EAC suggested that PP should submit a timeline to install the OLBC upon the setting up of Cement Plant.

Based on above discussion, EAC deferred the proposal for want of the following information:

i. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

ii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by Nirma Limited located at BHAVNAGAR, GUJARAT

Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/GJ/MIN/443206/2023	J-11015/154/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The proposal is for Environmental Clearance for Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

3.3.2 The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting are given as under: i. The mine lease area is located between Latitude 21° 00' 42.8152" N to 21°02' 9.7579" N and Longitude 71° 40' 10.0006" E to 71°41'9.9043" E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III. ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level. iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of a ccord
18.11.2022	IA/GJ/MIN/406830/2022	06.12.2022	Letter no. J-11015/153/2016-IA.II (M)	6 th February, 2023

iv. Details of Mine Lease: -

S.N o.	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-C HH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	

Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574million tonne
Breakup of Total Excavation (Topsoil/ OB/SB/IB/Mineral Rejects/ Waste, M TPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51.

	Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location. Top soil at conceptual period-321394 cu.m, simultaneously backfilling.
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD
Source	i. Fresh water ii. Water harvesting iii. Treated water
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water

viii. Nearest village/ town/ highway/ interstate boundary/ railway station/ water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, DudhalaMadhiyaPadhariarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N

Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks				
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.				
National Park	No					
Wildlife Sanctuary	No					
Elephant/Tiger Reserve	No					
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No					
		<table border="1"> <tr> <td>Protected areas</td> <td>Distance between Limestone mines and Protected areas</td> </tr> <tr> <td>Gir National</td> <td>79.0 km</td> </tr> </table>	Protected areas	Distance between Limestone mines and Protected areas	Gir National	79.0 km
Protected areas	Distance between Limestone mines and Protected areas					
Gir National	79.0 km					

		<table border="1" data-bbox="842 141 1366 365"> <tr> <td>Park</td> <td></td> </tr> <tr> <td>Gir Wildlife Sanctuary</td> <td>47.6 km</td> </tr> <tr> <td>Mitiyala Wildlife Sanctuary</td> <td>46.7 km</td> </tr> </table> <p>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</p>	Park		Gir Wildlife Sanctuary	47.6 km	Mitiyala Wildlife Sanctuary	46.7 km
Park								
Gir Wildlife Sanctuary	47.6 km							
Mitiyala Wildlife Sanctuary	46.7 km							
Coastal Regulation Zone (CRZ)	No	<p>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka&Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.</p>						
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	<p>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.</p> <p>After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.</p> <p>Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, Schedule-I species have been up</p>						

		dated in WLCP.
Wildlife Conservation Plan	Yes	<p>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC & latest Wildlife Protection Amendment Act, 2022, budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines.</p> <p>The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.</p>

x. Green belt / plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/ plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-

Additional information (if any)	10.00 ha (Backfilled area (Govt. waste land))
xi. Baseline detail:	
Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the groundwater table may get intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/day on the road. 01 location & V/C = 31.27
xii. Public Hearing (PH) Details:	
Advertisement for PH with date (name of maj)	26.03.2023 in Sandesh Newspaper & Indian

or national daily and one regional vernacular daily newspaper)	Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs. 77 Lakhs

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the mine

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and Inspection date	-
Certified Production Details from the inception of the mine (in tabular form against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 house/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total
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	compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and home steads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).
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xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the project proponent.
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting are as follows:

S. N o	Observation of EAC in the 28 th meeting held during 14-15 th March, 2024	Reply by Project Proponent
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1	<p>The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.</p>	<ul style="list-style-type: none"> · PP has received the NOC for Padhiarka&Doliya Limestone Mine and Gujarda, Dudheri&Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide its letter dated: 22.04.2024.
2	<p>PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.</p>	<ul style="list-style-type: none"> · PP has engaged Dr. Bharat kumarJethva, NABET Accredited Ecology & Biodiversity Expert, Ahmedabad to undertake study on the probable impact of mining of three i.e. 1) Padhiarka&Doliya, 2) Vangar&Madhiya and 3) Gujarda, Dudereri&Dudhala limestone mines on migratory bird species and their fly-way passage (Central Asian Flyway) due to mining activity and conservation plan for migratory bird species. Dr. Bharat kumarJethva& his team has conducted the study during month of April & May 2024 and prepared report with mitigation measures for conservation of migratory bird species. · Copy of said report with mitigation measures has been submitted.
3	<p>The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.</p>	<ul style="list-style-type: none"> · PP has informed that the establishment of cement plant may take 3-4 years' time. · So till the commencement of proposed cement plant, maximum 5% i.e. 250 TPD chemical grade limestone will be transported through @ 10 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. · PP reported that for conveying limestone from mines to cement plant, the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based

		<p>on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility.</p> <ul style="list-style-type: none"> · Land availability for laying OLBC in private land falling in alignment is prime concern at the time of planning. Land purchase / obtaining consent for mining activity will be taken place as soon as starting construction work for establishment of cement plant so OLBC laying alignment can be planned properly on basis of land availability.
4	<p>The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?</p>	<ul style="list-style-type: none"> · The District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar has given his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar stating that there is no any case registered against the Nirma Limited or any other for illegal mining in the lease area. · The Commissioner of Geology & Mining (CGM), Govt. of Gujarat, Gandhinagar vide his letter dated 07.03.2024 authorized the District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar to issue such letter. Copy of letter CGM, Gandhinagar letter dated: 07.03.2024 with its English version has been submitted. · PP informed that the District Geologist, Bhavnagar is the District authority of Dep't of Geology & Mining, Govt. of Gujarat working under Commissioner of Geology & Mining, Gandhinagar.
5	<p>PP submitted that National Highway is under construction, and they have submitted letter to National Highway</p>	<ul style="list-style-type: none"> · At present the construction of National Highway near cement plant area has been completed and two Underpasses h

	<p>Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.</p>	<p>have been provided by NHAI to cross over the National Highway i.e. 1) near Village Madhiya& 2) another near Samdhiyala village road for all public use which are located at around 450 m & 3.0 km from plant area entry respectively which shall be used for crossover the National Highway during transportation of limestone for Cement Plant as well as Soda ash plant. As per NHAI, these Underpasses are constructed for all public use and no need to provide separate permission for its use to crossover.</p> <ul style="list-style-type: none"> · However, on request the Project Director, NHAI, Bhavnagar has provided permission to use said Underpasses for transportation of limestone raw material from limestone mines to cement plant vide its letter no. NHAI/2024/PIU-Bhavnagar/Pkg-III/Vol-11/D-82, dated 13.04.2024. · Copy of said NHAI letter has been submitted.
6	<p>The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.</p>	<ul style="list-style-type: none"> · Limestone sample of Padhiarka&Doliya mine has been collected and tested in the laboratory of Reputed Institute i.e. LD College of Engineering, Govt. of Gujarat, Ahmedabad and as per test report, Hardness of the limestone is 3.70 on Mohs scale of Hardness & Uniaxial Compressive Strength (UCS) of limestone is 36.30 MPa which is suitable for deployment of Surface miners for mining. Copy of Hardness & UCS test report of limestone provided by LD College of Engineering, Govt. of Gujarat, Ahmedabad vide letter no. LDCE/AMD/S OIL/560, dated: 02.05.2024. · Milliolitic limestone of coastal belt of Saurashtra from Bhavnagar to Okha, Gujarat state is sedimentary deposit of recent age which is soft and brittle in nature and number of cement plants located on this coasta

		l belt which are near mining lease area and are using Surface Miners for limestone mining. Mining leases are located in the coastal belt of milliolitic limestone, so there is no any doubt in deployment of Surface Miners for mining for cement plant.
7	The Project Proponent needs to submit time line for acquiring land from the villagers.	The timeline for land acquisition was previously submitted vide letter no. NL/ENV-152/2261/2023-24 dated 05/02/2024.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	–
Green belt	–	5.10
Reclamation	–	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	–	5.48
Overheads	–	0.32
Total	0.421	35.87

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25

Employment (No.s)	84
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3.3.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/03/2024

Deliberations of EAC 1 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21stEAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-I. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

Date of EAC 2 :19/10/2023

Deliberations of EAC 2 :

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth < 4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon'ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease

belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that "*all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence*". Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

- i. The site visit report of the subcommittee.
- ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.
- iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).
- iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.
- v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.
- vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.
- vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.
- viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.
- ix. The Project Proponent needs to submit the action plan for year wise exploration program.
- x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.
- xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.3.4. Deliberations by the EAC in current meetings

The instant proposal of Padhiarka and Doliya Limestone mine having ML area 332.24 ha was examined along with the Gujarda, Dudheri & Dudhala Limestone mine having ML area 681.62 ha. The

PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage”. The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as *Prosopis juliflora*, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for transportation of mineral from mine lease area to the proposed cement plant. The PP informed that it would take 3-4 years time for setting the cement Plant. So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently there is no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. PP also mentioned that they will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. EAC suggested that PP should submit a timeline to install the OLBC upon the setting up of Cement Plant.

Based on above discussion, EAC **deferred** the proposal for want of the following information:

- i. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage”.

ii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant

3.3.5. Recommendation of EAC

Deferred for ADS

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Expansion in Limestone Production Capacity from 1.25 million TPA to 2.5 million TPA in Majhgawan Limestone Mine with ML Area of 362.680 ha located at Villages - Majhgawan, Sarda, Patna, Kariajhar, Piprav, Malgaon and Dhorhara District: Sidhi, State: Madhya Pradesh by M/s. UltraTech Cement Limited (Unit: Sidhi Cements Works). by UltraTech Cement Limited located at SIDHI,MADHYA PRADESH			
Proposal For		Fresh ToR	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/MP/MIN/472962/2024	J-11015/257/2007-IA.II(NC M)	21/05/2024	Mining of minerals (1(a))

3.4.2. Project Salient Features

3.4.1 The proposal is for Terms of Reference for Majhgawan Limestone Mine with enhancement in Production Capacity from 1.25 to 2.5 MTPA in ML Area of 362.680 ha by M/s. UltraTech Cement Limited located at Villages - Majhgawan, Sarda, Patna, Kariajhar, Piprav, Malgaon and Dhorhara District: Sidhi, State: Madhya Pradesh.

3.4.2 The PP vide E-mail dated 10th June, 2024 informed to the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting before Non-Coal Mining Committee.

3.4.3. Deliberations by the committee in previous meetings

N/A

3.4.4. Deliberations by the EAC in current meetings

The PP vide e-mail dated 10th June, 2024 informed the Ministry that due to unavoidable reasons, PP will be unable to attend the meeting for the presentation of for Terms of Reference in the 30th EAC meeting. EAC noted the submission of PP made via aforesaid email and accordingly, **deferred** the proposal.

3.4.5. Recommendation of EAC

Deferred for ADS



सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)



Minutes of AGENDA FOR 32nd MEETING OF THE EXPERT APPRAISAL COMMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURING 12th & 13th AUGUST, 2024 THROUGH VIDEO CONFERENCING (VC) meeting Non-Coal Mining held from 12/08/2024 to 13/08/2024

Date: 02/09/2024

MoM ID: EC/MOM/EAC/924217/7/2024

Agenda ID: EC/AGENDA/EAC/924217/7/2024

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

12/08/2024	10:30 AM	05:30 PM
13/08/2024	10:30 AM	05:30 PM

1. Opening remarks

The 32nd meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-13th August 2024 through video conference. The list of participants is annexed here with. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

(1.0) Deliberation & Circulation on the Minutes of 31st EAC (Non-Coal Mining) meeting held during 4-5th July 2024.

3. Details of proposals considered by the committee

Day 1 -12/08/2024

3.1. Agenda Item No 1:**3.1.1. Details of the proposal**

Jaisinghpura North Iron Ore Block (298.59 ha) of M/s JSW Steel Limited. by JSW STEEL LTD BELLARY located at BALLARI,KARNATAKA

Returned in present form

3.4. Agenda Item No 4:

3.4.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by Nirma Limited located at BHAVNAGAR,GUJARAT			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/GJ/MIN/443206/2023	J-11015/154/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.4.2. Project Salient Features

The proposal is for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine leasearea of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting are given as under:

- i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12 and falls in Seismic Zone-III.
- ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
27.09.2022	IA/GJ/MIN/ 400887/2022 J-11015/ 154/ 2016-IA.II(M)	18.10.2022	Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with prod	28.11.2022

			<p>uction capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhia rka&Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study</p>	
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iv. Details of Mine Lease: -

- a) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 616.7254 ha for a period of 30 years.
- b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1945-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.
- c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017 under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	199.2246 ha
Government land	133.0154 ha
Forest land	-
Total Mining lease area (MLA), ha	332.24 ha
Private land for crusher, workshop & other infrastructure outside the	No any facilities outside the ML area. However crusher will be installed at company's Cement Pla

MLA	nt.
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vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	332.24
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	28.177 Million tonne	
Mineable Reserves	10.707 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/Waste, MTPA)	Top soil- 0.5 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subject	

	to conversions of resources under 333 category into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	11 m
Ground Water Table, m bgl	13 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease.

	<p>For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51.</p> <p>Internal haul road from mine face to crusher by means of dumper/tippers of 25 tonnes capacity.</p>
Generation of Topsoil/OB & its Management during plan period & conceptual period	<p>Top soil at plan period- 127122 cu.m, temporary stacking at one location</p> <p>Topsoil at conceptual period-372878 cu.m, simultaneously backfilling</p>
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	41 KLD	Fresh water	3 KLD
		Treated water	38 KLD
Source	<p>i. Fresh water source Narmada water pipeline/Water tanker.</p> <p>ii. Water harvested within mine lease during rainy season.</p> <p>iii. Treated water source- Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)</p>		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind. conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Interstate Boundary	Rajasthan	500 KM,N
Railway Station/Railway line	Amrutvel	4.5 km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	2.3 km, WSW
	Bhambhali River	3.6 Km, W
Forest	RF near Patwa	0.4 KM,SW
	RF near Doliya	0.4 KM,S
	RF near Dudheri	0.6 KM,SSE
	RF near Gujarda	2.3 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr n o, date of grant and remarks

Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No. WL P/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the distance of protected areas and proposed Limestone mine.								
National Park	No									
Wildlife Sanctuary	No									
Elephant/Tiger Reserve	No	<table border="1"> <thead> <tr> <th>Protected areas</th> <th>Distance between Limestone mines and Protected areas</th> </tr> </thead> <tbody> <tr> <td>Gir National Park</td> <td>79.0 km</td> </tr> <tr> <td>Gir Wildlife Sanctuary</td> <td>47.6 km</td> </tr> <tr> <td>Mitiyala Wildlife Sanctuary</td> <td>46.7 km</td> </tr> </tbody> </table>	Protected areas	Distance between Limestone mines and Protected areas	Gir National Park	79.0 km	Gir Wildlife Sanctuary	47.6 km	Mitiyala Wildlife Sanctuary	46.7 km
Protected areas	Distance between Limestone mines and Protected areas									
Gir National Park	79.0 km									
Gir Wildlife Sanctuary	47.6 km									
Mitiyala Wildlife Sanctuary	46.7 km									
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	<p>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</p>								
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.EN V-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka&Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.								
Schedule-I species (No.s and name of schedule-I species with	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from th								

authenticated letter)		<p>e Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chin kara and Asiatic lion in the study area.</p> <p>After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checker edKeelback, Indian Rat snake, Red sand boa and Naag/cobra.</p>
Wildlife Conservation Plan	Yes	<p>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval.</p> <p>The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide L r. No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.</p>

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	18.50 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs. 56.10 Lakhs
Budget for nursery	-

Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha (Backfilled area (Govt. wasteland))
xi. Baseline detail:	
Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 - 71.1 $\mu\text{g}/\text{m}^3$ PM2.5: 11.2 – 40.0 $\mu\text{g}/\text{m}^3$ SO2: 2.7 – 10.2 $\mu\text{g}/\text{m}^3$ NO2: 3.6 – 14.5 $\mu\text{g}/\text{m}^3$
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)

<p>Water Quality (no. of locations) and results - 12 Ground water and 3 Surface water</p>	<p>All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.</p>
<p>Soil Quality (no. of locations) and results – 12 locations</p>	<p>Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.</p>
<p>Hydro geological study and results</p>	<p>As per Hydrogeological & Hydrological Studies of core and buffer zone of Padhiarka & Doliya Limestone Mine, the qualitative aspects of ground water shows that salinity ingress from sea has taken place up to over 3 km from Arabian sea reaching center of buffer zone including mines falling in core zone. The ground water flow direction is towards south in general. The mining activity will not intersect the ground water table, no mine seepage is envisaged.</p>
<p>Traffic study (no. of locations) and results</p>	<p>The traffic volume survey was conducted on B havnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. V/C = 31.27.</p>

xii. Public Hearing (PH) Details:

<p>Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)</p>	<p>26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)</p>
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Date of PH	28.04.2023 @ 01:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 77 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	<p>The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).</p>
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xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters
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Undertaking by Project Proponent w.r.t court case	in which the project proponent is a respondent.
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xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF & NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.271	9.66
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65

Environmental Studies, etc.	0.10	–
Green belt	–	5.10
Reclamation	–	5.85
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.)	–	6.03
Overheads	–	0.30
Total	0.3980	31.47

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.16
Project Cost	29
Employment (No.s)	55

xviii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent the Committee considered the proposal again during the 30th EAC meeting held during 12-14th June 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its

reply on Parivesh Portal on 15.07.2022. The ADS and Reply is given as under:

S.No.	ADS	Reply by PP
1	<p>The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.</p>	<p>PP have submitted the vetting of report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” to Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI.</p> <p>The Project Proponent informed that the SACON will submit the site specific mitigative measure, if any, other than mentioned in the vetted report, after their site visit in the winter season.</p> <p>Nirma Ltd. has reported that they will comply the recommendations of SACON.</p>
2	<p>PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.</p>	<p>PP have submitted an undertaking dated 11.07.2024 stating the following:</p> <ul style="list-style-type: none"> · PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. · The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone.

		<p>The exact length and alignment of O LBC shall be based on technical possibility & feasibility report and will be installed within two years upon setting up of cement plant.</p>
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As per the above submission of Project Proponent, the Committee considered the proposal again in the 32nd EAC meeting for the appraisal of Environmental Clearance.

3.4.3. Deliberations by the committee in previous meetings

Date of EAC 1 : 14/06/2024

Deliberations of EAC 1 :

The instant proposal of Padhiarka and Doliya Limestone mine having ML area 332.24 ha was examined along with the Gujarada, Dudheri & Dudhala Limestone mine having ML area 681.62 ha. The PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage". The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as *Prosopis juliflora*, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common O LBC for tra

Date of EAC 2 :14/03/2024

Deliberations of EAC 2 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21stEAC as well as the recommendation of the sub-committee. After detailed deliberations , EAC **deferred** the proposal for the want of following information:-I. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

II. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

III. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

IV. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

V. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

VI. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

VII. The Project Proponent needs to submit time line for acquiring land from the villegers.

Date of EAC 3 :19/10/2023

Deliberations of EAC 3 :

The Project Proponent/Consultant presented the KML file to indicate the site features in the study area of 10 km radius. The Project Proponent has shown the boundary of the mine lease area and informed the EAC that the NH-51 (Una-Mahuva highway) is located at a distance of 0.7 km, N from the mine lease area. Madhiya Village is located at a distance of 0.5 km, N. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL and Bhambhali River is located at a distance of 3.6 km, W. A man made reservoir is located within 5km radius of the mine lease area on the eastern direction. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village. Nearest distance of the village from the mine pit is 700m.

The EAC noted that Arabian Sea and there are few water bodies are present in the vicinity of the mine lease area and asked the Project Proponent whether there are any backwaters from Arabian Sea coming into the mine lease area or not. The Project Proponent has informed the EAC that the water within the mine lease area is due to accumulation of rain water that was accumulated during the rainy season and tends to remain during January - February. Water gets dried during summer season. The Project Proponent also shown the historical images of rainwater accumulation for different months over the past years. The mine pit elevation is 4-6m above MSL. Depth of mining proposed is 11 m. Water gets accumulated in the natural low lying areas. The EAC asked about the thickness of the over burden. The Project Proponent has informed the EAC that the average thickness of the over burden is varying between 1-1.5m. The EAC asked the Project Proponent that whether the enough material will be available for backfilling up to a depth of 11m. The Project Proponent has informed the EAC that the entire 11m will not be backfilled and only part of the area will be backfilled. The shallow pit of depth <4m will be backfilled i.e., Pit -2, 3 and 4. Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Existing minerals were assessed through exploration carried out by CGM, GoG. Old mine pits are also existing within the mine lease area. The EAC asked the Project Proponent to submit the action plan for year wise exploration program.

The EAC asked to brief about the mode of transportation. The mined out material will be transported to the crusher proposed in the cement plant by internal haul road by means of dumper/tippers of 25 tonnes capacity and then from crusher to the Cement plant (adjacent to the mine lease) by conveyor. Village roads will be used for transporting the mined out material from different pits. The EAC asked about the width of the transportation road. The Project Proponent has informed the EAC that the existing width of the road is 4m which will be not adequate to transport the material. Hence, the lands adjacent to this road will be purchased and the width of the road will be increased to 6m. The dividers will be made in between transportation road. The Cement Plant is yet to be constructed and these lands will be purchased for expansion of road only at the time of construction of the cement plant. The EAC asked the Project Proponent till then how the mined out Limestone will be utilized. The Project Proponent has informed the EAC that there are two grades of Limestone such as Chemical Grade Limestone and Cement Grade Limestone available in this project. For utilization of Chemical Grade of Limestone for non-cement purposes, permission has been obtained from the State Govt. The company is having its Soda Ash manufacturing plant located at Bhavnagar at a distance of 100 km from the mine lease area. This manufacturing plant requires Chemical Grade Limestone. Hence, the Chemical Grade of Limestone from this instant mine will be transported to the Soda Ash manufacturing plant located at Bhavnagar through National Highway 51. The EAC asked the Project Proponent to increase the width of the road to 7m. The EAC asked the Project Proponent that when will the Cement Plant will be commissioned. The Project Proponent has informed the EAC that matter regarding Cement Plant is pending before the Hon'ble Supreme Court.

The EAC asked the Project Proponent to show the KML file of other two adjacent mine leases by overlapping with the KML file of the instant project. The Project Proponent has informed the EAC that the Vangar & Madhiya Limestone Mine is proposed on the northern side and Gujarda, Dudheri & Dudhala Limestone Mine is proposed on the eastern side of the mine lease area to this instant mine lease

belonging to M/s Nirma Ltd. The Project Proponent also shown the proposed mine pits in Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine. A Cement Plant is proposed on the western side of the mine lease area. Internal haul roads passing through the mine lease area will be used for transportation. The EAC asked the Project Proponent to bypass the village road for transporting the material. The EAC also asked the Project Proponent that whether any school is present within the mine lease area or not. The Project Proponent has informed the EAC that a primary school is located in the village Vangar. A safety distance of 50m will be maintained. Greenbelt will be developed all along the school. No drilling and blasting will be practiced. Only Surface miner as well as ripper/dozer & rock breaker will be used. The EAC opined that there should be no activity of drilling and blasting near school premise.

The Project Proponent has informed the EAC that the Life of the mine will be 11 years and may increase subject to exploration. Marly Limestone occurs in mine lease area. The limestone is of the high / cement grade quality and is followed by Marly Limestone/ Marl. The Limestone production will be restricted till the commission of the Cement plant. The EAC asked the Project Proponent that how the Limestone will be sized and will be sent to the Soda Ash Plant. The Project Proponent has informed the EAC that by using the rock breaker the limestone will be sized and sent to the Soda Ash Plant. The EAC was of the view that the activities proposed under the Wildlife Conservation Plan is generalized and the Project Proponent needs to revise the activities of the Wildlife Conservation Plan which should be site specific. The EAC also asked the Project Proponent to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation. Turtle breeding centre is located about 70km from the mine lease area. The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected families. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for R&R. Budget proposed for addressing issues raised during public hearing is Rs 77.0 Lakhs over 3 years and the cumulative budget will be Rs 160 Lakhs by comprising all three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Part of the Doliya Village is located within the mine lease area on southern side. Also villages are located close to the proximity of the mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits are also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that “all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence”. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

- i. The site visit report of the subcommittee.
- ii. Since the mine site is located within 20 km from seaboard frontier, Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.
- iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).
- iv. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.
- v. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.
- vi. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.
- vii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.
- viii. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.
- ix. The Project Proponent needs to submit the action plan for year wise exploration program.
- x. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.
- xi. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.4.4. Deliberations by the EAC in current meetings

The instant proposal was considered along with Vangar & Madhiya Limestone Mine and Gujarda,

Dudheri & Dudhala Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. The EAC noted that the PP has obtained the vetting of the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)” from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

“ (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratory birds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat.”

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted an undertaking dated 11.07.2024 stating that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar & Madhiya Mine to National Highway for conveying the limestone. PP during the EAC meeting committed that they will not use drilling blasting operations and they will use only the surface miner-dumper and ripper dozer for mining purposes and implementation report to be submitted to Ministry’s Regional Office within six months.

Based on the above discussion, EAC recommended the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat under provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in

addition to standard conditions applicable to the non-coal mining projects:-

3.4.5. Recommendation of EAC

Recommended

3.4.6. Details of Environment Conditions

3.4.6.1. Specific

Specific Conditions	
1.	PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.
2.	PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar&Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.
3.	PP shall use only the surface miner- and ripper dozer for mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.
4.	The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.
5.	The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.

6.	<p>The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.</p>
7.	<p>The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.</p>
8.	<p>The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.</p>
9.	<p>The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.</p>
10.	<p>The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.</p>
11.	<p>The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.</p>
12.	<p>The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan</p>

	for achieving the target survival rate shall be submitted to the Ministry's Regional Office.
1 3.	The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3980 Crores (Capital cost) and 31.47 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameters with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site, which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.
1 4.	The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to concerned IRO, MoEF&CC.
1 5.	The budget on Public Hearing for Padhiarka and Doliya Limestone Mine of Rs. 10 Lakhs (capital cost) and Rs. 67 Lakhs (for 3 years, as per the EIA_EMP chapter no. 7.5.1) to address the concerns raised by the public in the public hearing is to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.
1 6.	The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.
1 7.	The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years. PP shall explore possibility of generation of electricity through Solar Power Plant.
1 8.	The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.
1 9.	The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.

20.	The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.
21.	The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.
22.	The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.
23.	The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
24.	The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.
25.	PP needs to comply the OM dated 27.07.2024, where it is categorically stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign .

3.4.6.2. Standard

1(a)	Mining of minerals
Statutory compliance	
1.	This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2.	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department

	of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4.	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
5.	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
6.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
7.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
8.	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
Air quality monitoring and preservation	
1.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
Water quality monitoring and preservation	
1.	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

3.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
5.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
6.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
7.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

Noise and vibration monitoring and prevention

1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

Mining plan

1.	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
2.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and

	<p>corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.</p>
<p>Land reclamation</p>	
1.	<p>The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.</p>
2.	<p>The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.</p>
3.	<p>Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.</p>
4.	<p>Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.</p>
<p>Transportation</p>	
1.	<p>No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].</p>
2.	<p>The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.</p>
<p>Green Belt</p>	
1.	<p>The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The</p>

	development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
null	
1.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
Public hearing and human health issues	
1.	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
Corporate Environment Responsibility (CER)	
1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
Miscellaneous	
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
2.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of

	India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
7.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
8.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
10.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Vangar & Madhiya Limestone Mine by Nirma Limited located at BHAVNAGAR, GUJARAT			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/GJ/MIN/443498/2023	J-11015/152/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.5.2. Project Salient Features

The proposal is for mining of Limestone in Vangar&Madhiya Limestone Mine of M/s Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

- i. The mine lease area is located between Latitude 21°01'44.54" to 21° 03' 40.04" N and Longitude 71°39'18.3"E to 71°41'05"E. The mine lease area falls under the Survey of India Toposheet No. 41 O/12 (restricted) and falls in Seismic Zone-III.
- ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
- iii. Details of Terms of Reference (ToR):

ANNEXURE A-22

**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IMPACT ASSESSMENT DIVISION)
NON-COAL MINING SECTOR**

SUMMARY RECORD OF 32nd MEETING OF THE COMMITTEE OF THE RE-CONSTITUTED EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENTAL APPRAISAL OF NON-COAL MINING PROJECTS CONSTITUTED UNDER THE EIA NOTIFICATION, 2006.

The 32nd meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-13th August 2024 through video conference. The list of participants is annexed here with. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

(1.0) Deliberation & Circulation on the Minutes of 31st EAC (Non-Coal Mining) meeting held during 4-5th July 2024.

1.1 Expansion of Thandiberi Limestone Mine with the increase in Production Capacity from 1.065 Million TPA to 6.00 Million TPA, Waste (OB/IB) 1.14 million TPA and Mineral reject 0.46 Million TPA (Total Excavation 7.60 Million TPA) With proposed Crusher Capacity of 1700 TPH & Screening With Wobbler in the ML area 256 ha by M/s UltraTech Nathdwara Cement Limited located at Villages Thandiberi and Sabela Tehsil Pindwara, District Sirohi, Rajasthan. [Online Proposal No. IA/RJ/MIN/482635/2024; File No. J-11015/22/2006-IA II (M), EIA Consultant - J. M. EnvironetPvt. Ltd.] – For Environmental Clearance reg.

Minutes of the meeting and agenda number	Corrigendum in the minutes of the 31st EAC meeting held during 4-5 July 2024	Recommendation of EAC
31 st EAC meeting held during 4-5 July 2024 & Agenda number 2.2, Paragraph no. 3, 1 st sentence.	The instant proposal was appraised along with expansion proposal of Thandiberi Limestone Mines	The instant proposal was appraised along with expansion proposal of Aml i Limestone Mines

The instant proposal is for Amendment in EC dated 13.03.2015, 09.11.2015 & 13.12.2021 granted to Jajang Iron Ore Mine with the production capacity of 16.5 MTPA & Installation of Wet Beneficiation Plant 6.0 MTPA in the ML Area of 666.150 Ha by M/s JSW Steel Ltd located at Villages Jajang, Joribahal, Palsa (Ka), Bandhuabeda, Tehsil Barbil, District Keonjhar, State Odisha.

2. The details of the project as ascertained from the document submitted by the Project Proponent are given as under:

- i. The mine lease area is located between Latitude (N) N 21°54' 50.01270" to N 21° 56' 09.90308" Longitude E 85°24' 49.65672" to E 85°26' 45.52758". The mine lease area falls under the Survey of India Toposheet No. Core Zone: F45N5 (73 G/5) Buffer Zone: F45N5 (73 G/5), F45N9 (73 G/9) F45H8 (73 F/8), F45H12 (73 F/12) and falls in Seismic Zone-II.
- ii. The proposed project activity is listed at schedule no. 1 (a) (3) for Mining of Mineral & 2 (b) (3) for Mineral Beneficiation falls under Category "A" as the mining lease area is greater than 250 ha and appraised at the Central level.

3. The Committee during the EAC meeting observed the following:

- i. The instant proposal was considered in the 30th EAC Meeting held during 12-14 June 2024 wherein EAC deferred the proposal for want of certain information. Accordingly, an ADS was raised and the PP vide letter dated 19.07.2024 submitted its reply on Parivesh.
- ii. Further, PP vide email dated 05.08.2024 and with the attached letter dated 03.08.2024 requested for withdrawal of the instant proposal for Amendment in Environment Clearance of Jajang Iron Ore Mine stating that as per the project feasibility, it is uneconomical and non-viable to have the beneficiation plant.

4. **Observation and Recommendation of the Committee:**

The Project Proponent vide email dated 05.08.2024 and with the attached letter, dated 03.08.2024 stated the following:

"As per the project feasibility, it is uneconomical and non-viable to have the beneficiation. In view of above context, we earnestly request to kindly consider our submission and the proposal for amendment in EC may be withdrawn".

The EAC accepted the aforesaid request of the PP and **recommended** to **return** the proposal in the present form.

1.4 Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

[Online Proposal No. IA/GJ/MIN/443206/2023, F. No. J-11015/154/2016-IA. II(M), EIA Consultant: M/s Centre for Envotech and Management Consultancy Pvt. Ltd] – Environmental Clearance reg.

The proposal is for mining of Limestone in Padhiarka and Doliya Limestone mine of M/s Nirma Limited with production capacity of 1.5 MTPA in the mine leasearea of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meetingare given as under:

- i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.
- ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
27.09.2022	IA/GJ/MIN/400887/2022 J-11015/154/2016-IA.II(M)	18.10.2022	Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone in Padhiarka and Doliya Limestone mine with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka&Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	28.11.2022

iv. Details of Mine Lease: -

- a) The Project Proponent has submitted that initially the State Govt has granted the Letter of Intent for grant of mining lease vide letter no. MCR-102004-1945-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 616.7254 ha for a period of 30 years.
- b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1945-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 333.24 ha for a period of 50 years for its captive consumption.
- c) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017 under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	199.2246 ha
Government land	133.0154 ha
Forest land	-
Total Mining lease area (MLA), ha	332.24 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-349(195)/2021-22 GNR/1129
	Date	05.08.2021
	Mineral & (Major/Minor)	Limestone (Major)
	Mine Lease Area, Ha	332.24
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	28.177 Million tonne	
Mineable Reserves	10.707 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.5 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste- Nil	
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category)	

	into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	11 m
Ground Water Table, m bgl	13 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher by means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period & conceptual period	Top soil at plan period- 127122 cu.m, temporary stacking at one location Topsoil at conceptual period-372878 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	41 KLD	Fresh water	3 KLD
		Treated water	38 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker.		

	ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Madhiya	0.5 km, N
Town	Mahuva	9.5km, NE
Highway	NH-51 (Una-Mahuva highway)	0.7 km, N
Interstate Boundary	Rajasthan	500 KM,N
Railway Station/Railway line	Amrutvel	4.5 km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	2.3 km, WSW
	Bhambhali River	3.6 Km, W
Forest	RF near Patwa	0.4 KM,SW
	RF near Doliya	0.4 KM,S
	RF near Dudheri	0.6 KM,SSE
	RF near Gujarda	2.3 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No. WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine.
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	

		<table border="1"> <tr> <td>Protected areas</td> <td>Distance between Limestone mines and Protected areas</td> </tr> <tr> <td>Gir National Park</td> <td>79.0 km</td> </tr> <tr> <td>Gir Wildlife Sanctuary</td> <td>47.6 km</td> </tr> <tr> <td>Mitiyala Wildlife Sanctuary</td> <td>46.7 km</td> </tr> </table> <p>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</p>	Protected areas	Distance between Limestone mines and Protected areas	Gir National Park	79.0 km	Gir Wildlife Sanctuary	47.6 km	Mitiyala Wildlife Sanctuary	46.7 km
Protected areas	Distance between Limestone mines and Protected areas									
Gir National Park	79.0 km									
Gir Wildlife Sanctuary	47.6 km									
Mitiyala Wildlife Sanctuary	46.7 km									
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Padhiarka&Doliya mine lease (333.24 ha), District Bhavnagar is outside CRZ area.								
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	<p>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/Te.11/2302/ 17-18 dated 05.02.2018 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.</p> <p>After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine,</p>								

		Jungle cat, Grey wolf, Dog faced water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	<p>On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval.</p> <p>The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr. No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.</p>

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	18.50 Ha.
Budget for green plant & plantation till the end of life of mine.	Rs. 56.10 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	5.0
50 m safety zone of nallah, roads, electric lines	3.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.50 ha (Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 - 71.1 $\mu\text{g}/\text{m}^3$ PM2.5: 11.2 – 40.0 $\mu\text{g}/\text{m}^3$ SO2: 2.7 – 10.2 $\mu\text{g}/\text{m}^3$

	NO ₂ : 3.6 – 14.5 µg/m ³
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)
Water Quality (no. of locations) and results - 12 Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 - 8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per Hydrogeological & Hydrological Studies of core and buffer zone of Padhiarka&Doliya Limestone Mine, the qualitative aspects of ground water shows that salinity ingress from sea has taken place up to over 3 km from Arabian sea reaching center of buffer zone including mines falling in core zone. The ground water flow direction is towards south in general. The mining activity will not intersect the ground water table, no mine seepage is envisaged.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 480 numbers of dumpers (to & fro) per day or 1440 PCU/ day on the road. V/C = 31.27.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 01:00 PM
Venue	At the premises of Nirma Cement Plant

	Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 77 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 332.24 ha, out of which Govt. land is 133.0154 ha and Private land is 199.2246 ha. Land will be required for quarrying an area of 100.61 ha of Private land and Government land including 08 houses/hutment in Padhiarka village and 27 houses/hutment in Doliya villages. The houses/hutment fall in the conceptual pits of the mine lease. There will be total of 683 project affected land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 35.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 59.93 lakhs (6% of land value).
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xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 04.01.2023 stating that the contents (information and data) as given by

	the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.271	9.66
Pollution monitoring	0.016	3.88
Occupational health	0.011	0.65
Environmental Studies, etc.	0.10	—
Green belt	—	5.10
Reclamation	—	5.85
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	—	6.03
Overheads	—	0.30
Total	0.3980	31.47

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.16
Project Cost	29
Employment (No.s)	55

- xviii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent the Committee considered

the proposal again during the 30th EAC meeting held during 12-14th June 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its reply on Parivesh Portal on 15.07.2022. The ADS and Reply is given as under:

S.No.	ADS	Reply by PP
1	<p>The PP needs to get their report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage" vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.</p>	<p>PP have submitted the vetting of report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage" to Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, Gol.</p> <p>The Project Proponent informed that the SACON will submit the site specific mitigative measure, if any, other than mentioned in the vetted report, after their site visit in the winter season.</p> <p>Nirma Ltd. has reported that they will comply the recommendations of SACON.</p>
2	<p>PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.</p>	<p>PP have submitted an undertaking dated 11.07.2024 stating the following:</p> <ul style="list-style-type: none"> • PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. • The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone. <p>The exact length and alignment of OLBC shall be based on</p>

		technical possibility & feasibility report and will be installed within two years upon setting up of cement plant.
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As per the above submission of Project Proponent, the Committee considered the proposal again in the 32nd EAC meeting for the appraisal of Environmental Clearance.

3. Observation and Recommendation of the Committee:

The instant proposal was considered along with Vangar & Madhiya Limestone Mine and Gujarda, Dudheri & Dudhala Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. The EAC noted that the PP has obtained the vetting of the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)” from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

“ (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratory birds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat.”

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative

measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar & Madhiya Mine to National Highway for conveying the limestone. PP during the EAC meeting committed that they will not use drilling blasting operations and they will use only the surface miner-dumper and ripper dozer for mining purposes and implementation report to be submitted to Ministry's Regional Office within six months.

Based on the above discussion, EAC recommended the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Padhiarka and Doliya Limestone mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha, located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat under provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in addition to standard conditions applicable to the non-coal mining projects:-

- i. PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.
- ii. PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar & Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.
- iii. PP shall use only the surface miner- and ripper dozer for mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.
- iv. The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.
- v. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill

development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.

- vi. The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.
- vii. The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.
- viii. The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.
- ix. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.
- x. The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.
- xi. The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.
- xii. The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for

achieving the target survival rate shall be submitted to the Ministry's Regional Office.

- xiii. The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3980 Crores (Capital cost) and 31.47 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameters with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site, which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.
- xiv. The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to concerned IRO, MoEF&CC.
- xv. The budget on Public Hearing for Padhiarka and Doliya Limestone Mine of Rs. 10 Lakhs (capital cost) and Rs. 67 Lakhs (for 3 years, as per the EIA_EMP chapter no. 7.5.1) to address the concerns raised by the public in the public hearing is to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.
- xvi. The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.
- xvii. The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years. PP shall explore possibility of generation of electricity through Solar Power Plant.
- xviii. The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.

- xix. The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.
- xx. The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.
- xxi. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.
- xxii. The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.
- xxiii. The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
- xxiv. The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.
- xxv. PP needs to comply the OM dated 27.07.2024, where it is categorically stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign एकपेड़माँकेनाम.

1.5 Vangar&Madhiya Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 1.6 MTPA in the mine lease area of 612.1336 ha, located at Villages Vangar&Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat.



NIRMA LIMITED

WORKS : Chemical Complex, Village : Kalatalav, Taluka & Dist. : Bhavnagar - 364313
Phone : (0278) 2413800, 2885301 to 3 Fax : 2413818, 2413826 E-mail : nirma_kalatalav@nirma.co.in

Ref: NL/ENV-153/GDD/EC/ 14th to 15th /2024

17th September, 2024

To,

- | | | |
|---|--|--|
| 1. The Sarpanch Shri /
The Talati Cum Mantri Shri
Shri Gujarda Gam Panchayat
Village: Gujarda, Ta. Mahuva
Dist. Bhavnagar | 2. The Sarpanch Shri /
The Talati Cum Mantri Shri
Shri Dudheri Gam Panchayat
Kacheri
Village: Dudheri, Ta. Mahuva
Dist. Bhavnagar | 3. The Sarpanch Shri /
The Talati Cum Mantri Shri
Shri Dudhala no. 1 Gam
Panchayat Kacheri
Village: Dudhala, Ta. Mahuva
Dist. Bhavnagar |
| 4. The Sarpanch Shri / The Talati Cum Mantri
Shri
Shri Vangar Gam Panchayat
Village: Vangar, Ta. Mahuva
Dist. Bhavnagar | 5. The Sarpanch Shri / The Talati Cum Mantri Shri
Shri Madhiya Gam Panchayat Kacheri
Village: Madhiya, Ta. Mahuva
Dist. Bhavnagar | |
| 6. The Sarpanch Shri / The Talati Cum Mantri
Shri
Shri Padhiraka Gam Panchayat Kacheri
Village: Padhiraka, Ta. Mahuva
Dist. Bhavnagar | 7. The Sarpanch Shri / The Talati Cum Mantri Shri
Shri Doliya Gam Panchayat
Village: Doliya, Ta. Mahuva
Dist. Bhavnagar | |

Sub.: Environmental Clearance for production of 27,00,000 TPA (ROM) of limestone with the Mining lease area of 681.62 ha located at Village – Gujarda, Dudheri & Dudhala, Taluka – Mahuva, District Bhavnagar, Gujarat of Nirma Ltd. - Regarding

Ref.: EC letter no. J-11015/153/2016-IA-II (NCM) dated 16/09/2024.

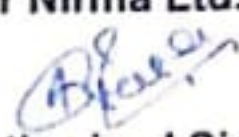
Dear Sir,

This has reference to the above referred letter received from MoEF&CC, New Delhi accorded Environmental Clearance for production of 27,00,000 TPA(ROM) of limestone with the Mining lease area 681.62 ha located at Village – Gujarda, Dudheri & Dudhala, Taluka – Mahuva, District Bhavnagar, Gujarat of Nirma Ltd. vide letter no. J-11015/153/2016-IA-II (NCM) dated 16/09/2024.

In this connection, as mentioned in point no. 1.5 under statutory compliance of standard conditions and condition no. b of general instruction issued in Environmental Clearance, find enclosed here with copy of Environment Clearance for your information and record please as Annexure - I.

Thanking you,
Your faithfully,

For Nirma Ltd.


Authorized Signatory
Encl: As Above

NIRMA

Better Products. Better Value. Better Living.

Received
@Hassan
DT: 18/09/2024